

LOK SABHA DEBATES

(English Version)

Eleventh Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

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LOK SABHA DEBATES

LOK SABHA

Monday, September 3, 2012/Bhadra 12, 1934
(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

OBITUARY REFERENCE

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague Shri Kashiram Rana.

Shri Kashiram Rana was a Member of the Ninth to Fourteenth Lok Sabhas from 1989 to 2009 representing the Surat Parliamentary Constituency of Gujarat.

Shri Kashiram Rana was also a Member of Gujarat Legislative Assembly from 1975 to 1980.

A distinguished parliamentarian, Shri Rana was Union Cabinet Minister for Textiles from 1998 to 2003 and Rural Development from 2003 to 2004. He also served as a member of Public Accounts Committee, Estimates Committee and Committee on Public Undertakings.

A widely traveled person, Shri Rana represented the country in various international conferences. He was a member of the Indian Parliamentary Delegation of IPU to Chile and USA.

Shri Kashiram Rana passed away on 31st August, 2012 at the age of 74 in Ahmedabad.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short

while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while.

[English]

MADAM SPEAKER: Now Question Hour.

Q. No. 305 - Shri Jaywant Gangaram Awale.

...(Interruptions)

11.02 hrs.

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

SHRI T.R. BAALU (Sriperumbudur): Madam, Sri Lankan Army should not be given training in the country ...(Interruptions)

ORAL ANSWER TO QUESTION

[English]

MADAM SPEAKER: Q.No. 305 - Shri Jaywant Gangaram Awale

Cleaning of Rivers

†

*305. SHRI JAYWANT GANGARAM AWALE:
SHRI SANJAY DINA PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has reviewed the

progress made in the cleaning of major rivers in the country;

(b) if so, the outcome thereof including the action plan and expenditure incurred so far to clean these rivers, river-wise;

(c) whether the Government has also sought the help of World Bank/International Agencies/Non-Governmental Organisations (NGOs) for the cleaning of these rivers;

(d) if so, the details thereof including the funds received from these agencies, agency-wise; and

(e) the measures taken by the Government for conservation of the rivers?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Ganga Action Plan (GAP) was launched by the Government in 1985, for pollution abatement activities in identified polluted stretches of river Ganga and later expanded to include other major rivers under National River Conservation Plan (NRCP). NRCP presently covers 40 rivers in 190 towns spread over 20 States. Pollution abatement schemes implemented under the plan include interception, diversion and treatment of sewage; low cost sanitation works on river banks; electric/ improved wood based crematoria, etc. Sewage treatment capacity of 4664 mid (million litres per day) has been created under the Plan. An expenditure of Rs.5343.06 crore has been incurred so far under NRCP, including the National GangaRiver Basin Authority (NGRBA) programme, and the river-wise details are given in the enclosed Annexure.

Based on independent monitoring undertaken by reputed institutions, the water quality in terms of BOD

(Bio-chemical Oxygen Demand) values for major rivers is reported to have improved as compared to the water quality before taking up pollution abatement works. However, the levels of bacterial contamination in terms of fecal coliform are reported to be exceeding the maximum permissible limit at various monitoring locations.

In light of experience gained in implementation of the river action plans since 1985, the river conservation strategy was reviewed by the Government. Accordingly, in February 2009, the NGRBA has been constituted as an empowered, planning, financing, monitoring and coordinating authority with the objective to ensure effective abatement of pollution and conservation of the river Ganga by adopting a holistic river basin approach.

(c) and (d) External assistance from bilateral/multilateral agencies is availed of from time to time by the Government for conservation of rivers. Presently, the Japan International Cooperation Agency (JICA) has extended loan assistance of Yen 13.33 billion for Phase-II and Yen 32.571 billion for Phase-III of the ongoing Yamuna Action Plan (YAP) for pollution abatement of the river.

JICA is providing loan assistance of 11.184 billion Yen for pollution abatement of the river Ganga at Varanasi. World Bank is also providing loan assistance of US \$ 1 billion for abatement of pollution of river Ganga under the NGRBA programme.

(e) Conservation of rivers is an ongoing and collective effort of the Central and State Governments and this Ministry is supplementing the efforts of the State Governments in abatement of pollution in rivers under NRCP. Further, the Central Pollution Control Board and respective State Pollution Control Boards monitor industries for compliance with respect to effluents discharge standards and take action for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986.

Annexure

Riverwise details of expenditure under National River Conservation Plan, including NationalGanga River Basin Authority programme

Sl. No.	Name of River	Name of State	Rs. In crore
1	2	3	4
1, 2	Adyar, Cooum,	Tamil Nadu	386.42
3, 4	Beas & Satluj	Punjab	424.17
5	Beehar	Madhya Pradesh	1.69
6	Betwa	Madhya Pradesh	5.63
7	Bhadra	Karnataka	4.14
8	Brahmini	Odisha	2.51
9	Cauvery	Karnataka and Tamil Nadu	262.39
10	Chambal	Madhya Pradesh and Rajasthan	25.98
11	Damodar	Jharkhand and West Bengal	4.29
12	Diphu & Dhansiri	Nagaland	0.00
13	Ganga	Uttrakhand, Uttar Pradeh, Bihar, Jharkhand and West Bengal	1302.89
14	Godavari	Andhra Pradesh and Maharashtra	112.61
15	Gomti	Uttar Pradesh	468.40
16	Khan	Madhya Pradesh	39.56
17	Krishna	Maharashtra	21.95
18	Kshipra	Madhya Pradesh	17.32
19	Mahanadi	Odisha	8.04
20	Mahananda	West Bengal	44.32
21	Mandakini	Madhya Pradesh	0.00
22	Mandovi	Goa	13.50
23	Musi	Andhra Pradesh	336.85
24	Narmada	Madhya Pradesh	3.31

1	2	3	4
25	Pamba	Kerala	1.47
26	Ranmgqanga	Uttar Pradesh	30.92
27	Panchganga	Maharashtra	0.00
28	Pennar	Karnataka	35.94
29	Rani Chu	Sikkim	67.47
30	Sabarmati	Gujarat	95.08
31	Subarnrekha	Jharkhand	0.98
32	Tamrabarani	Tamil Nadu	54.26
33	Tapi	Maharashtra	0.00
34	Tapti	Madhya Pradesh	3.88
35	Tunga	Karnataka	2.60
36	Tungabhadra	Karnataka	6.22
37	Vaigai	Tamil Nadu	111.84
38	Vennar	Tamil Nadu	63.31
39	Wainganga	Madhya Pradesh	0.94 I
40	Yamuna	Haryana, Delhi and Uttar Pradesh	1341.50
	Coastal Area (Puri)	Odisha	40.68
Grand Total			5343.06

[Translation]

SHRI JAYWANT GANGARAM AWALE: Madam Speaker, in 1985 a monitoring and coordination authority was constituted by the government in implementation of river conservation action plan. I want to know-what action the said authority has taken so far and what are its objectives ...(Interruptions) The Government has spent Rs. 5343 crore for cleaning of all the rivers but the government has not mentioned the present status thereof. My question is what is the

status of cleaning now and how much money will be spent on it in future? ...(Interruptions) How much time it will take and what is the time limit for its completion? ...(Interruptions)

[English]

SHRIMATI JAYANTHI NATARAJAN: Can you repeat the Question? ...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

*[English]***Dumping of Wastes by Ships**

*306. DR. M. THAMBIDURAI: Will the Minister of SHIPPING be pleased to state:

(a) whether there have been instances of dumping of wastes by foreign ships coming to the Indian ports under various pretexts during the last three years and the current year;

(b) if so, the details thereof, port-wise and the action taken against such offenders during the said period;

(c) whether any strong regulatory mechanism is being contemplated in this regard; and

(d) if so, the details thereof along with the other steps being taken by the Government to overcome this menace?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) As per the information received from the Major Ports, no instance of dumping of waste by foreign ships has been reported at Major Ports during the last three years and the current year.

(b) Does not arise.

(c) and (d) India is a signatory to the International Convention for the prevention of pollution from ships (MARPOL), 1973/78 which relates to prevention of pollution of marine environment by ships from operational and accidental causes. In line with the provisions of this Convention, Rules have been framed under the Merchant Shipping Act, 1958.

National Steel Policy

*307. SHRI NALIN KUMAR KATEEL:
SHRI RAVNEET SINGH:

Will the Minister of STEEL be pleased to state:

(a) whether the Government has constituted a Task Force to review the existing National Steel Policy, 2005;

(b) if so, the terms of reference and composition of the Task Force along with the time by which the proposed policy is likely to be announced;

(c) the details of the total steel production as projected in the existing as well as in the proposed National Steel Policy and the projected iron ore requirements therefor; and

(d) the steps being taken by the Government to meet the future demand of iron ore as projected in the new policy?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) The National Steel Policy was formulated in the year 2005. Since then, dynamics in the steel sector have changed considerably. Accordingly, it has been decided to formulate a new National Steel Policy. Four Task Forces have been constituted under Chairmanship of the eminent experts to study, analyze and formulate draft policy document covering different aspects of the subject. Details of composition and terms of reference of each Task Force are enclosed as Statement. As the matter involves detailed discussions with various stakeholders and with different Ministries/Departments, at this stage it is difficult to indicate by when the new Policy will be announced.

(c) and (d) The existing National Steel Policy, 2005 estimated domestic steel production to be 110 million tonnes per annum by the year 2019-20, for which requirement of iron ore has been projected to be 190 million tonnes. As formulation of new National Steel Policy is still in process, details of the projection of total steel production etc. have not been worked out as yet.

The total production of iron ore in the country was 169.66 million tonnes during 2011-12, as against its estimated consumption of 116.3 million tonnes by the domestic iron and steel industry during that year. In order to further improve availability of iron for domestic steel producers by discouraging its export, Government has increased the export duty on all varieties of iron ore (except pellets) to 30% ad valorem from 20% with effect from 30th December, 2011.

Statement

Composition and Terms of Reference of Four Task Forces constituted to Formulate New National Steel Policy

Task Force 1: Economy & Coordination

Task: To formulate economic and financial aspect related to the steel sector in the country. To formulate projections for next 15 years on Capacity, Production, Consumption on year-wise basis and also on the basis of technology. To formulate a Vision Document of steel sector with 15 years, 25 years and 50 years milestones. To coordinate in amalgamation and finalization of the report.

Constitution:

1. Chairman, Prof. B.B. Bhattacharya, Ex. Vice Chancellor, Jawaharlal Nehru University
2. Joint Secretary, Ministry of Steel
3. Economic Advisor, Ministry of Steel
4. Chief Economist - Economic Research Unit (ERU) of Ministry of Steel-Member Secretary & Coordinator
5. Representative of Department of Heavy Industry
6. Representative of SAIL
- 7 & 8. Representatives of private sector (2) - Tata Steel and JSW
9. Representative of Association - FICCI/CII
10. Representative of Planning Commission

Task Force 2: Technology, Environment & Manpower

Task: To formulate the technological needs, projections and need for future technology, environmental standards, Research and Development strategies, manpower requirement and the need and preparedness of training.

Constitution:

1. Chairman, Dr. S.K. Gupta, Retd. CMD, Rashtriya Ispat Nigam Limited
2. Joint Secretary, Ministry of Steel
3. Representative of SAIL
4. Representative of RINL
5. Representative of Tata Steel
6. Representative of Essar Steel
7. Representative of JSW Steel
8. Representative of National Metallurgical Laboratory
9. Representative of Central Pollution Control Board
10. Industrial Advisor, Ministry of Steel, Member Secretary

Task Force 3: Raw materials

Task: To formulate raw material policy needs in consonance with National Mineral Policy, MMDR Act and Coal Policy. Beneficiation and utilization of low grade mineral resources. Also to draw out a plan for other raw materials and ferro-alloy sector.

Constitution:

1. Chairman, Shri P. C. Gupta, Retd. CMD, NMDC Limited
2. Joint Secretary, Ministry of Steel
3. Representative of Ministry of Mines
4. Representative of Ministry of Coal
5. Representative of Ministry of Environment & Forests (MoEF)
6. Representative of NMDC Limited
- 7 to 10. Representatives of Governments of Odisha, Jharkhand, Karnataka and Chhattisgarh
11. Representative of JSPL/Tata Steel

12. Representative of Geological Survey of India [Translation]

13. Representative of Federation of Indian Mineral Industries

14. Chief Economist, ERU

15. Director, Ministry of Steel - Coordinator and Member Secretary

Task Force 4: Infrastructure and Facilitations

Task: To formulate strategy for transportation infrastructure, land, water, forest and environmental clearance. Yardsticks for various parameters such as land, infrastructure, water, power also may be drawn out.

Constitution:

1. Chairman, Shri R.N. Aga, Retd. Member(Traffic), Railway Board
2. Joint Secretary, Ministry of Steel
3. Executive Director (Traffic Transportation-Steel) - Ministry of Railways
- 4 to 7. Representatives of Governments of Odisha, Jharkhand, Chattisgarh, Karnataka
8. Director, Ministry of Steel - Coordinator and Member Secretary
9. Representative of Ministry of Road Transport & Highways
10. Representative of Department of Shipping
11. Representative of MoEF
12. Representative of Planning Commission
13. Representative of Ministry of Water Resources
14. Representative/consultant of Joint Plant Committee

Handloom and Saree Industries

*308. SHRI BHUDEO CHOUDHARY:
SHRI N.L. CHELUVARAYA SWAMY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the handloom and saree industries are on the verge of closure in the country;

(b) if so, the details thereof and the reasons therefor along with the steps taken by the Government in this regard;

(c) the details of the financial assistance and raw material proposed to be provided by the Union Government to the weavers and workers of these industries;

(d) whether any study has been conducted by the Government to ascertain the negative impact of recession in the handloom sector and if so, the outcome thereof; and

(e) the concrete measures taken/being taken by the Government to improve the conditions of weavers in the country?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) and (b) No Madam, the handloom sector is providing livelihood to 43.3 lac weavers who are producing about 10% of total fabric production of the country on 23.77 lac looms. To support the sustainability and for development of the sector, the Development Commissioner (Handlooms), Government of India is implementing the following main schemes to provide assistance to handloom weavers and to improve their conditions viz -(i) Integrated Handloom Development Scheme, (ii) Marketing and Export Promotion Scheme, (iii) Handloom Weavers Comprehensive Welfare Scheme, (iv) Mill Gate Price Scheme and (v) Diversified Handloom Development Scheme.

(c) The allocation of fund under Plan Schemes including Financial Package for handloom sector for the current year 2012-13 is Rs. 3253 crore and the target for supply of hank yarn, which is the basic raw material for handloom, for 2012-13 is 2000 lac. kg.

(d) and (e) No study to ascertain the negative impact of recession in the handloom sector has been conducted, but on the basis of empirical evidence of distress due to the downturn, Government of India has announced in December 2011, the schemes for Revival, Reforms & Restructuring Package for Handloom Weavers for loan waiver of Handloom Apex & Cooperative Societies of overdue loans as on 31.03.2010 (entire principal amount and 25% of interest) and a Comprehensive Package to provide fresh loan at concessional rates with a provision of margin money assistance & credit guarantee cover, and also 10% price subsidy on hank yarn on cotton and silk.

[English]

Vocational Training Courses

*309. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has taken note of the rise in unemployment amongst Non-Technical professionals in the country;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to increase employment opportunities by introducing various technical, skilled development courses in the country during the Twelfth Plan period; and

(d) if so, the details of the proposals in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Government of India is fully aware of the magnitude, of problem of unemployment amongst non-technical

professionals in the country. As per results of the last two quinquennial rounds of labour force surveys conducted by National Sample Survey Office during 2004-05 and 2009-10, estimated number of unemployed non-technical professionals including associate professionals in the age group of 15-59 on usual principal status basis in the country has marginally declined from 1.76 million in 2004-05 to 1.75 million in 2009-10. During the same period, total number of unemployed persons in the country has also declined from 12.68 million in 2004-05 to 10.40 million in 2009-10.

(c) and (d) The Approach Paper to the Twelfth Five Year Plan emphasises that education is the single most important instrument for social and economic transformation. A well educated population, adequately equipped with knowledge and skill is not only essential to support economic growth, but is also a precondition for growth to be inclusive since it is the educated and skilled person who can stand to benefit most from the employment opportunities which growth will provide. Improved training and skill development is critical for providing decent employment opportunities to the growing youth population and necessary to sustain the high growth momentum. Accordingly, Government has set up National Skill Development Mission with an objective to train 500 million persons by 2022. This target has been divided among various Ministries and Departments. 1500 new Industrial Training Institutes(ITIs) and 5000 Skill Development Centres are being set up by Ministry of Labour & Employment in which new technical courses according to requirement of different sectors of economy are proposed to be introduced. There are currently 10,009 Government and Private ITIs in which 127 courses are being run which will be continued and revisited as per need.

Dandi Heritage Route

*310. SHRIMATI DARSHANA JARDOSH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has decided to de-link the Dandi Heritage Route from the National Highway No. 228;

(b) if so, the reasons therefor;

(c) the present status of developmental works on the Dandi Heritage route; and

(d) the details of the estimates received and the amount earmarked/allocated for the purpose during the year 2012-13?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) and (b) Yes, Madam. Government has decided to delink Dandi Heritage Route from the development of National Highway No. 228 with a view to preserve the original ambience and heritage nature of Dandi Heritage Route and the distinct functional requirement of a National Highway.

(c) and (d) The proposal submitted by Government of Gujarat during June, 2012 for the development of about 121 km of Heritage route to the Ministry of Culture was not as per the recommendation of High Level Dandi Memorial Committee (HLDMC). The revised plan and financial estimates of the Dandi Heritage Route as per the recommendation of High Level Dandi Memorial Committee (HLDMC) is yet to be finalized by the State Government of Gujarat and it has not been possible to start the developmental work on this Heritage Route.

[Translation]

Rajiv Gandhi National Fellowship Scheme

*311. SHRI PAKAURI LAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the salient features of the Rajiv Gandhi National Fellowship Scheme;

(b) the number of students benefited through this scheme during the last three years, year-wise and State-wise; and

(c) the funds released under this scheme and those actually utilised during the said period, State-wise?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) The Ministry of Social Justice and Empowerment has initiated "Rajiv Gandhi National Fellowship" (RGNF) Scheme for the Scheduled Caste students. Under the Scheme fellowships are awarded to the SC students for pursuing research studies leading to M. Phil., Ph.D. and equivalent research degrees in universities, research institutions and scientific institutions. The salient features of the Scheme are as follows:

- i) 2000 fresh fellowships are awarded every year with effect from 2010-11.
- ii) University Grants Commission (UGC) is the nodal agency for implementing the Scheme.
- iii) There is no income criteria for eligibility.
- iv) Fellowships are primarily distributed among different State Governments/UTs in the proportion of SC population in the respective States/UTs.
- v) There is no restriction as regards to the minimum marks in Post-Graduation exam. It would be sufficient for a SC candidate to have passed the Post Graduation Examination for being eligible for RGNF.
- vi) There is no requirement to clear National Eligibility Test (NET)/State Level Eligibility Test (SLET) examination for availing fellowship.

(b) State/Union Territory-wise number of SC students to whom fresh fellowships have been awarded under the Scheme during 2009-10 to 2011-12 is given in the Statement enclosed.

(c) Funds under the Scheme are not released to State Govts but to the University Grants Commission (UGC). Details of funds released to UGC under the Scheme and utilized by it during the last three years are given below:

(Rupees in crore)

Sl. No.	Year	Amount released to UGC	Amount utilized by UGC
1.	2009-10	105.00	62.65
2.	2010-11	144.00	141.71
3.	2011-12	103.69	59.37

Statement

States/Union Territory wise number of SC students to whom fresh fellowships have been awarded under the Rajiv Gandhi National Fellowship Scheme for SCs.

Sl. No.	State	2009-10	2010-11	2011-12
1	2	3	4	5
1	Andhra Pradesh	97	188	200
2	Assam	36	24	24
3	Bihar	88	143	68
4	Chandigarh	0	2	3
5	Chhattisgarh	25	17	30
6	Delhi	25	30	37
7	Gujarat	29	46	43
8	Haryana	34	54	57
9	Himachal Pradesh	12	22	23
10	Jammu and Kashmir	11	10	10
11	Jharkhand	19	14	17
12	Karnataka	67	118	134
13	Kerala	26	40	46
14	Madhya Pradesh	74	117	127
15	Maharashtra	78	135	148
16	Manipur	36	3	8
17	Meghalaya	2	0	0
18	Mizoram	5	0	0

1	2	3	4	5
19	Odisha	47	75	74
20	Puducherry	1	5	3
21	Punjab	54	84	84
22	Rajasthan	78	120	118
23	Sikkim	2	1	0
24	Tamil Nadu	97	188	241
25	Tripura	3	4	5
26	Uttar Pradesh	297	436	371
27	Uttarakhand	13	19	20
28	West Bengal	119	105	109
Total		1375*	2000	2000

*42 additional fellowship awards given during 2009-10 over and above admissible 1333 slots were adjusted during 2010-11.

[English]

Naval Presence of China in IOR

*312. SHRI S. SEMMALAI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognisance of the growing naval presence of China in and around the Indian Ocean Region (IOR);

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the measures being taken/proposed to be taken to contain the emerging, security threats in the IOR?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The Government is aware of Chinese participation in the Indian Ocean Region in projects like ports' development and deep sea mining etc.

Majority of world's oil and gas trade originates in the Gulf and West Africa and transits through the

Indian Ocean. The maritime traffic, for ensuring discipline and safe passage across seas, uses the Sea Lines of Communications (SLOCs) which are governed by the United Nations Convention for the Laws of the Seas (UNCLOS) and International Maritime Law.

Government keeps a constant watch on all developments concerning our national security and commercial interests and takes all necessary measures to safeguard them in accordance with the prevailing security situation and strategic considerations.

Centrally Sponsored Social Welfare Schemes

*313. DR. RATTAN SINGH AJNALA:
DR. BHOLA SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of Centrally Sponsored Schemes under implementation by his ministry;

(b) whether the performance of such schemes have been reviewed and if so, the details thereof;

(c) the details of Centrally Sponsored Schemes which are being run through Non-Governmental Organisations (NGOs);

(d) the amount of grants sanctioned and released by the Government for implementation of those schemes to NGOs during the last three years, State-wise; and

(e) the steps being taken by the Government to devise ways for better monitoring of the flagship schemes and to enhance their transparency and accountability?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) The Ministry of Social Justice and Empowerment is implementing the following Centrally Sponsored Schemes:

- (i) Post Matric Scholarship for Scheduled Castes
- (ii) Pre Matric Scholarship for Children of those engaged in 'Unclean Occupations'
- (iii) Pre Matric Scholarship for Scheduled Castes Students studying in Classes IX and X
- (iv) Babu Jagjivan Ram Chhatrawas Yojana
 - (a) Hostels for SC Boys
 - (b) Hostels for SC Girls
- (v) Equity support to Scheduled Castes Development Corporations of States
- (vi) Implementation of Protection of Civil Rights Act, 1955 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989
- (vii) Pradhan Mantri Adarsh Gram Yojana
- (viii) Post Matric Scholarship for OBC Students
- (ix) Pre Matric Scholarship for OBC Students
- (x) Hostels for OBC Boys and Girls

(b) The various initiatives taken by the Ministry for monitoring the progress of implementation of the Centrally Sponsored Schemes include the following:

- (i) Quarterly/Annual Progress Reports furnished by the State Governments/UT Administrations.
- (ii) The Ministry sponsors evaluation studies from time to time through independent evaluation agencies, to, inter alia, check proper utilisation of funds by the implementing agencies.
- (iii) Fresh/subsequent releases of grants to implementing agencies during a year are made only on receipt of Utilisation Certificates in respect of the previous years' grants, which have become due.
- (iv) Bi-Annual Conference of the State Social Welfare Ministers and the Annual Conference of the State Welfare Secretaries organised by the Ministry.
- (v) Review of Schemes/Programmes by the Officers of the Ministry during their visits to the States/UTs.

(c) No Centrally Sponsored Scheme is being run through Non-Governmental Organisations (NGOs).

(d) Does not arise.

(e) The Government has approved setting up of an Independent Evaluation Office (IEO) as an attached office under the aegis of Planning Commission to carry out independent evaluation of various flagship programmes/schemes. The IEO will be an independent body, fully funded by the Government of India and will have functional autonomy to discharge its functions.

[Translation]

Violation of Environmental Law in Aravali Hills

*314. SHRI AVTAR SINGH BHADANA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken note of the unauthorised development activities including

encroachment, urbanisation and other violations of Environment Laws impacting the fragile ecological balance in the Aravali Hills;

(b) if so, the details thereof;

(c) whether boring and Real Estate construction works are still going on in various areas of the Aravali Hills including Kama Pahadi, Tijara, Patan, Faridabad, Surajkund, Badkhal, Gurgaon, Dharuheda, Tabadu and Bhiwani, despite the orders of the Supreme Court in this regard;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to check anti-environmental activities?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) As per the information provided by the Environment Department, Government of Haryana, State Level Environmental Impact Assessment Authority (SEIAA) constituted under the Environment Impact Assessment (EIA) Notification, 2006 deals with the proposals, including construction projects having built up area more than 20,000 sq. metre for grant of environment clearance. An Expert Committee has been constituted for consideration of proposals under the provisions of Aravali Notification dated 7.5.1992. The actions taken by the different authorities of Haryana State Government against the illegal/unauthorized activities include:

- (i) Haryana State Pollution Control Board has found 310 violations of Aravali Notification in Gurgaon District and filed complaint under section 15 read with section 19 of the Environment (Protection) Act against the violators in Special Environment Court, Faridabad.
- (ii) 515 cases of unauthorized construction/encroachment have been identified in the Aravali Hills in Faridabad by the State Town and Country Planning Department. Out of these, 82 structures have been demolished till date.

(iii) Haryana Urban Development Authority (HUDA) removed encroachments from 14.05 acres of land and lodged FIR in 4 cases.

(iv) Municipal Corporation, Faridabad has removed/demolished the unauthorized construction/encroachment at 20 places in various colonies in the area of Aravali Hills at Surajkund Road in the year 2011-12.

(v) 626 illegal tubewells have been sealed and 93 FIRs registered against the illegal boring in the Distt. Gurgaon.

(vi) Municipal Corporation, Faridabad dismantled 10 nos. of illegal borewells.

As per the information provided by the Environment Department, Government of Rajasthan, a special campaign was launched by the State Government for two months in the State to check illegal mining.

Modernisation Plan of Armed Forces

*315. SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI M. VENUGOPALA REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has prepared 5-year and 15-year plans for modernization of the three Services of the armed forces;

(b) if so, the details thereof including the proposals during Twelfth Five Year Plan for the Services;

(c) the percentage of the defence expenditure spent on modernization of the three forces and procurement of defence equipment during the Eleventh Five Year Plan, Service-wise

(d) whether the allocated funds have been optimally utilized and if so, the details thereof;

(e) the measures proposed to be taken to equip the forces including the Air Force with State-of-the-art equipment; and

(f) the steps being taken to make the procurement procedure transparent?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) Modernization of the Armed Forces is a continuous process based on threat perception, operational challenges, technological changes and available resources. The process is based on a 15 year Long Term Integrated Perspective Plan (LTIPP), five year Services Capital Acquisition Plan (SCAP) and

Annual Acquisition Plan (AAP). The LTIPP 2012-2027 and Twelfth Five Year Plan 2012-2017 for the Armed Forces have been approved by Defence Acquisition Council. Details of 12th Five Year Plan for the Armed Forces can not be divulged on grounds of National Security.

Expenditure on modernization of Armed Forces through capital acquisition as percentage of total defence expenditure during the years 2007-2008 to 2011-2012 was as below:

Year	2007-08	2008-09	2009-10	2010-11	2011-12
Army	7.30%	4.71%	5.75%	4.68%	3.10%
Navy	9.17%	7.73%	8.93%	10.45%	10.47%
Air Force	13.79%	13.71%	12.30%	14.39%	15.89%
Joint Staff	0.17%	0.11%	0.12%	0.12%	0.21%
Total	30.43%	26.26%	27.10%	29.64%	29.67%

Funds have been optimally utilized to equip the Armed Forces including the Air Force with state-of-the art equipment. The budget estimates (BE), revised

estimates (RE) and the actual expenditure on Capital acquisition for modernization of Armed Forces (Army, Navy, Air Force and Joint Staff) was as under:

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2007-2008	32826.80	28110.01	27903.42
2008-2009	37482.77	30614.64	30000.42
2009-2010	40367.72	35146.88	38427.00
2010-2011	43799.21	44440.63	45686.77
2011-2012	52998.02	47409.45*	50723.97

* This is based on funds provided by Ministry of Finance in RE in 2011-2012 in the Capital segment of Defence Services estimates. However, additional allocation of Rs.2585 crore has been made for other capital requirements of Army including supply of capital equipment from ordnance factories.

The Defence Procurement Procedure (DPP) seeks to achieve the highest degree of probity, public accountability and transparency in operations. In order to promote transparency, the issue of Request for Information (RFI) has been made mandatory to provide advance information and encourage a wider Vendor base. Besides, signing of Pre contract Integrity Pact in

procurement cases of the estimated value exceeding Rs.100 crore is mandatory as per the procedure.

[*English*]

Greenfield Expressways

*316. SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has prepared an ambitious plan of constructing Greenfield Expressways across the country;

(b) if so, the details of the proposals in this regard;

(c) whether the technical guidelines for the construction of these corridors have been prepared;

(d) if so, the details thereof and the name of the corridors selected for construction of these expressways; and

(e) whether the Government also proposes to set up a Corporation for execution and monitoring of this project, and if so details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) Yes, Madam;

(b) Government, had approved construction of 1,000 km expressways through Public Private Partnership (PPP) on Design, Build, Finance and Operate (DBFO) pattern at a total cost of Rs. 16,680 crores on 02.11.2006. Vadodara - Mumbai Corridor (400 km) is to be taken up in the first instance and remaining 600 km are to be selected from the following sections based on traffic volume:

- (i) Delhi - Chandigarh
- (ii) Bangalore - Chennai
- (iii) Delhi - Jaipur
- (iv) Delhi - Meerut

(v) Kolkata - Dhanbad

(vi) Delhi - Agra

(vii) Sections with traffic exceeding 40000 PCUs

(c) Yes, Madam;

(d) Technical guidelines have been prepared and titled as 'Guidelines for Expressways, Part-I & IF which have been published by Indian Road Congress (IRC) in the month of April, 2010. The selected corridors are as mentioned in para (b) above excluding (vi) & (vii);

(e) The need for setting up an Expressway Corporation would arise if the programme is to be enlarged.

[*Translation*]

Recruitment in Army

*317. SHRI JITENDER SINGH MALIK: Will the Minister of DEFENCE be pleased to state:

(a) whether the recruitment of Personnel Below Officers Rank in the Army is done on the basis of recruitable male population of a particular State;

(b) if so, whether this policy has an adverse impact on the availability of competent personnel in the Army;

(c) if so, the details thereof;

(d) whether the said policy provides equal opportunity to the candidates from other States who are more suitable for recruitment in the Army; and

(e) if so, the details thereof and if not, the corrective steps taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Madam.

(b) No, Madam.

(c) Does not arise.

(d) and (e) The existing system is fair and provides equal opportunity to eligible candidates from all States.

Tiger Reserves

*318. SHRI PRADEEP KUMAR SINGH:
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of tiger reserves in the country along with the population of tigers therein, State-wise;

(b) the number of animals including tigers killed/hunted/poached in the forest areas of the country during the last three years and the current year, State-wise;

(c) whether the Government has provided funds for protection of wildlife including tigers during the said period; and

(d) if so, the details thereof, State-wise and the strategy adopted by the Government to protect the animals including tigers in the forest areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) There are 41 tiger

reserves in the country. The country level tiger population, estimated at the landscape level once in every four years using the refined methodology, has shown an increasing trend with a population estimate of 1706, lower and upper limits being 1520 and 1909 respectively in the recent all India estimation (2010), as compared to the last country level estimation of 2006, with an estimate of 1411, lower and upper limits being 1165 and 1657 respectively. The landscape-wise details of tiger estimation in the country for the years 2006 and 2010 are at Statement-I.

(b) The details of tiger mortality for the last three years and the current year, as reported by States are at Statement-II. Information on mortality of other wild animals are not collated at the Government of India level.

(c) and (d) Under the ongoing Centrally Sponsored Scheme of Project Tiger, funding assistance is provided to States for protection and management of tiger reserves. The details of funding assistance provided during XI Plan period and current year are at Statement-III. The funding assistance provided under the Centrally Sponsored Schemes of Project Elephant and Integrated Development of Wildlife Habitats are at Statements-IV & V respectively. The milestone initiatives taken by the Government of India to protect and foster wild animals including tiger conservation are at Statement-VI.

Statement-I

Details of tiger population for the years 2006 and 2010

State	Tiger Population						
	2006			2010			Increase/ Decrease/ Stable
	Estimate (Number)	Statistical Lower Limit	Statistical Upper Limit	Estimate (Number)	Statistical Lower Limit	Statistical Upper Limit	
1	2	3	4	5	6	7	8
Shivalik-Gangetic Plain Landscape Complex							
Uttarakhand	178	161	195	227	199	256	increase

1	2	3	4	5	6	7	8
Uttar Pradesh	109	1 91	127	118	113	124	Stable
Bihar	10	7	13	8(-)	(-) ^{***}	^{***}	Stable
Shivalik-Gangetic landscape	297	259	335	353	320	388	Stable
Central Indian Landscape Complex and Eastern Ghats Landscape Complex							
Andhra Pradesh	95	84	107	72	65	79	Decrease
Chhattisgarh	26	23	28	26	r24	27	Stable
Madhya Pradesh	300	236	364	257	213	301	Stable
Maharashtra	103	76	131	169	155	183	Increase
Odisha	45	37	53	32	20	44	Stable
Rajasthan	32	30	35	36	35	37	Stable
Jharkhand	Not assessed			10	6	14	Could not be compared since it was not assessed in 2006.
Central Indian landscape	601	486	718	601	518	685	Stable
Western Ghats Landscape Complex							
Karnataka	290	241	339	300	280	320	Stable
Kerala	46	39	53	71	67	75	Increase
Tamil Nadu	76	56	95	163	153	173	Increase
Western Ghats landscape	402	336	487	534	500	568	Increase
North Eastern Hills and Brahmaputra Flood Plains							
Assam	70	60	80	143	113	173	Increase
Arunachal Pradesh	14	12	18	Not assessed	Not assessed	Not assessed	Could not be compared since it was not assessed in 2010.

1	2	3	4	5	6	7	8	9	10
7	Karnataka	2	9	5	2	3	3	5	4
8	Kerala	0	1	2	1	1	3	2	0
9	Madhya Pradesh	4	11	3	5	0	5	4	5
10	Maharashtra	4	1	5	3	4	2	7	4
11	Mizoram	0	0	0	0	0	0	0	0
12	Odisha	1	0	0	0	0	1	0	0
13	Rajasthan	0	3	3	1	0	1	0	0
14	Tamil Nadu	1	0	2	2	0	3	2	2
15	Uttarakhand	1	8	1	4	2	6	6	
16	Uttar Pradesh	1	2	1	1	1	15	5	1
17	West Bengal	1	1	1	0	0	0	1	2
18	Haryana	0	0	0	0	0	3	1	0
19	Delhi	2	0	0	0	0	0	0	0
20	Goa	1	0	0	0	0	0	0	0
Total		21	45	28	25	16	40	35	28

Statement-III

Details of funds released to States under the Centrally Sponsored Scheme of Project Tiger during XI Plan period and 2012-131 (Rs. in lakhs)

Sl. No.	States	Release 2007-08	Release 2008-09	Release 2009-10	Release 2010-11	Release 2011-12	Release 2012-13 (as on 29.8.2012)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	73.9175	56.9830	138.2540	155.6450	154.4060	208.68
2	Arunachal Pradesh	110.2542	246.1710	64.7100	226.7020	236.7857	405.9748

1	2	3	4	5	6	7	8
3	Assam	95.6140	1092.3790	194.2900	1509.4720	947.5088	101.208
4	Bihar	98.3205	49.6730	8.8560	158.3550	172.1930	247.792
5	Chhattisgarh	35.2250	169.8700	1383.5020	1813.7250	702.7260	425.5284
6	Jharkhand	45.1600	115.3770	117.1386	130.6160	156.3465	78.38783
7	Karnataka	1159.7149	689.8390	657.0620	1660.0500	1830.6500	698.0085
8	Kerala	153.2449	267.0900	311.4200	323.4600	429.7700	411.868
9	Madhya Pradesh	2975.9411	6998.5420	2582.4762	3962.730	5352.710	4951.222
10	Maharashtra	295.7191	411.1250	373.5170	2789.0600	3622.3420	513.941
11	Mizoram	82.9000	241.4500	2171.000	187.6900	225.2880	192.9848
12	Odisha	43.2800	625.9900	221.7400	815.2900	555.0761	142.956
13	Rajasthan	410.6800	2708.9500	10694.1700	2368.925	67.210	132.028
14	Tamil Nadu	45.0000	690.8060	258.3540	520.9450	605.9640	323.4878
15	Uttaranchal	202.0050	462.8500	246.2050	339.9450	399.7600	89.435
16	Uttar Pradesh	134.8900	417.5130	431.5170	407.4600	446.1258	234.508
17	West Bengal	308.6741	228.3940	298.7850	502.4800	157.6600	404.916
Total		6,270.5403	15,473.002	20,152.997	17,872.391	16,062.522	9,562.92613

Statement-IV

Details of funds released to States under the Centrally Sponsored Scheme of Project Elephant during XI Plan period and 2012-13

Rs. in lakhs)

Sl. No.	Name of Tiger Reserve Range State	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13(as on 28.8.2012)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	60.00	45.00	17.85	15.00	00.00	00.00
2.	Arunachal Pradesh	54.50	65.00	60.00	10.00	55.00	00.00

1	2	3	4	5	6	7	8
3.	Assam	144.00	175.19	160.26	139.55	200.00	250.00
4.	Bihar	00.00	00.00	00.00	00.00	00.00	00.00
5.	Chhattisgarh	83.77	60.43	111.22	75.00	145. 57	00.00
6.	Haryana	00.00	00.00	00.00	100.00	00.00	00.00
7.	Jharkhand	132.17	80.00	80.00	80.00	105.87	59.512
8.	Karnataka	212.65	249.00	247.16	300.76	261.83	192.00
9.	Kerala	147.70	356.80	286.70	265.39	282.55	236.00
10.	Maharashtra	56.86	77.76	49.18	29.00	20.29	00.00
11.	Manipur	00.00	00.00	00.00	00.00	00.00	00.00
12.	Meghalaya	68.39	50.00	80.483	103.838	128.52	00.00
13.	Mizoram	1.33	00.00	00.00	00.00	00.00	00.00
14.	Nagaland	26.60	17.45	50.00	41.30	25.00	00.00
15.	Odisha	148.50	180.60	100.00	113.50	214.60	168.00
16.	Tamil Nadu	124.978	269.163	358.58	226.879	228.49	200.00
17.	Tripura	12.00	28.96	14.80	00.00	6.00	00.00
18.	Uttar Pradesh	55.33	58.24	38.45	80.15	49.30	00.00
19.	Uttarakhand	126.46	209.45	221.55	206.82	141.99	125.98
20.	West Bengal	185.725	176.096	207.06	410.406	224.50	66.455
Total		1640.963	2099.139	2083.293	2197.593	2089.51	1297.947

Statement-V

Details of funds released to States under the Centrally Sponsored Scheme of Integrated Development of Wildlife Habitats during XI Plan period and 2012-13

(Rs. in lakhs)

Sl. No.	Name of the States/UTs	2007-08 28.8.2012)	2008-09	2009-10	2010-11	2011-12	2012-13(as on
1	2	3	4	5	6	7	8
1.	A & N Islands	82.86	73.48	85.91	87.872	127.06	91.96

1	2	3	4	5	6	7	8
2.	Andhra Pradesh	168.0553	92.378	102.02	64.341	71.50	0.00
3.	Arunachal Pradesh	125.05	193.31	193.14	213.197	168.11	0.00
4.	Assam	81.775	161.095	114.79	186.63	234.17	0.00
5.	Bihar	4.00	37.558	42.29	19.889	0.00	0.00
6.	Chhattisgarh	379.197	323.235	851.15	281.966	241.783	348.63
7.	Chandigarh	0.00	0.00	0.00	12.29	19.98	0.00
8.	Dadra & Nagar Haveli	11.78	15.62	14.88	0.00	0.00	0.00
9.	Goa	31.59	41.94	71.03	32.879	21.458	0.00
10.	Gujarat	332.084	318.52	426.10	1106.749	1126.589	0.00
11.	Haryana	70.03	86.02	17.22	15.114	28.70	0.00
12.	Himachal Pradesh	233.319	241.983	265.92	253.80	242.1104	247.4788
13.	Jammu & Kashmir	221.54	470.87	375.397	537.336	445.085	0.00
14.	Jharkhand	98.128	99.753	80.267	63.64	64.2615	0.00
15.	Karnataka	630.643	625.1501	566.71	412.252	335.851	0.00
16.	Kerala	493.574	864.96	432.48	366.786	941.79	0.00
17.	Madhya Pradesh	800.915	613.34	541.98	635.366	506.164	0.00
18.	Maharashtra	331.32564	390.22	273.679	343.32	322.391	353.601
19.	Manipur	105.8948	100.095	118.31	88.316	86.65	22.41
20.	Meghalaya	64.88	58.007	59.75	58.03	43.80	0.00
21.	Mizoram	169.46	289.09	186.85	707.763	153.445	0.00
22.	Nagaland	19.11	28.415	34.115	33.595	30.333	0.00
23.	Odisha	357.081	576.88	390.95	315.331	331.2651	0.00
24.	Punjab	0.00	40.29	36.26	25.12	0.00	0.00

1	2	3	4	5	6	7	8
25.	Rajasthan	347.24	414.58	496.746	348.068	291.387	334.33
26.	Sikkim	159.22	187.73	240.93	183.78	131.793	0.00
27.	Tamil Nadu	274.64	727.91	518.67	334.449	256.027	0.00
28.	Tripura	36.00	0.00	13.00	2.84	0.00	0.00
29.	Uttar Pradesh	332.362	307.173	274.45	296.179	204.371	0.00
30.	Uttarakhand	76.671	216.09	145.08	134.90	201.144	0.00
31.	West Bengal	356.215	345.78	381.318	276.385	246.425	0.00
32.	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
33.	Daman & Diu	4.721	6.12	6.05	0.00	0.00	0.00
Total		6399.36074	7947.5921	7357.442	7438.183	6873.643	1398.4098

Statement-VI

Milestone initiatives taken by the Government of India to protect and foster wild animals including tiger conservation

Legal steps

1. Amendment of the Wild Life (Protection) Act, 1972 for providing enabling provisions towards constituting the National Tiger Conservation Authority and the Tiger and Other Endangered Species Crime Control Bureau.
2. Enhancement of punishment in cases of offence relating to a tiger reserve or its core area.

Administrative steps

3. Strengthening of antipoaching activities, including special strategy for monsoon patrolling, by providing funding support to Tiger Reserve States, as proposed by them, for deployment of antipoaching squads involving ex-army personnel / home guards, apart from workforce comprising of local people, in addition to strengthening of communication / wireless facilities.

4. Constitution of the National Tiger Conservation Authority with effect from 4.09.2006, for strengthening tiger conservation by, inter alia, ensuring normative standards in tiger reserve management, preparation of reserve specific tiger conservation plan, laying down annual audit report before Parliament, constituting State level Steering Committees under the Chairmanship of Chief Ministers and establishment of Tiger Conservation Foundation.
5. Constitution of a multidisciplinary Tiger and Other Endangered Species Crime Control Bureau (Wildlife Crime Control Bureau) with effect from 6.6.2007 to effectively control illegal trade in wildlife.
6. The in-principle approval has been accorded by the National Tiger Conservation Authority for creation of five new tiger reserves, and the sites are: Pilibhit (Uttar Pradesh), Ratapani (Madhya Pradesh), Sunabeda (Orissa), Mukundara Hills (including Darrah, Jawahar Sagar and Chambal Wildlife Sanctuaries) (Rajasthan) and Sathyamangalam (Tamil Nadu). Final approval has been accorded to Kudremukh (Karnataka)

for declaring as a Tiger Reserve. Besides, the States have been advised to send proposals for declaring the following areas as Tiger Reserves: (i) Bor (Maharashtra), (ii) Suhelwa (Uttar Pradesh), (iii) Nagzira-Navegaon (Maharashtra), (iv) Guru Ghasidas National Park (Chhattisgarh), (v) Mhadei Sanctuary (Goa) and (vi) Srivilliputhur Grizzled Giant Squirrel/Megamalai Wildlife Sanctuaries/Varushanadu Valley (Tamil Nadu).

7. The revised Project Tiger guidelines have been issued to States for strengthening tiger conservation, which apart from ongoing activities, inter alia, include funding support to States for enhanced village relocation/rehabilitation package for people living in core or critical tiger habitats (from Rs. 1 lakh/family to Rs. 10 lakhs/family), rehabilitation/resettlement of communities involved in traditional hunting, mainstreaming livelihood and wildlife concerns in forests outside tiger reserves and fostering corridor conservation through restorative strategy to arrest habitat fragmentation.
8. A scientific methodology for estimating tiger (including co-predators, prey animals and assessment of habitat status) has been evolved and mainstreamed. The findings of this estimation/assessment are benchmarks for future tiger conservation strategy.
9. An area of 35123.9547 sq. km. has been notified by 17 Tiger States as core or critical tiger habitat under section 38V of the Wildlife (Protection) Act, 1972, as amended in 2006.

Financial steps

10. Financial and technical help is provided to the States under various Centrally Sponsored Schemes, viz. Project Tiger and Integrated Development of Wildlife Habitats for enhancing the capacity and infrastructure of the States for providing effective protection to wild animals.

International Cooperation

11. India has a bilateral understanding with Nepal on controlling trans-boundary illegal trade in

wildlife and conservation, apart from a protocol on tiger conservation with China.

12. A protocol has been signed in September, 2011 with Bangladesh for conservation of the Royal Bengal Tiger of the Sunderban.
13. A sub-group on tiger/leopard conservation has been constituted for cooperation with the Russian Federation.
14. A Global Tiger Forum of Tiger Range Countries has been created for addressing international issues related to tiger conservation.
15. During the 14th meeting of the Conference of Parties to CITES, which was held from 3rd to 15th June, 2007 at The Hague, India introduced a resolution along with China, Nepal and the Russian Federation, with directions to Parties with operations breeding tigers on a commercial scale, for restricting such captive populations to a level supportive only to conserving wild tigers. The resolution was adopted as a decision with minor amendments. Further, India made an intervention appealing to China to phase out tiger farming, and eliminate stockpiles of Asian big cats body parts and derivatives. The importance of continuing the ban on trade of body parts of tigers was emphasized.
16. Based on India's strong intervention during the 58th meeting of the Standing Committee of the CITES at Geneva from 6th to 10th July, 2009, the CITES Secretariat has issued a notification to Parties to submit reports relating to compliance of Decisions 14.69 and 14.65 within 90 days with effect from 20.10.2009 (Progress made on restricting captive breeding operations of tigers etc.).

Reintroduction of Tigers

17. As a part of active management to rebuild Sariska and Panna Tiger Reserves where tigers have become locally extinct, reintroduction of tigers/tigresses have been done.

18. Special advisories issued for in-situ build up of prey base and tiger population through active management in tiger reserves having low population status of tiger and its prey.

Creation of Special Tiger Protection Force (STPF)

19. The policy initiatives announced by the Finance Minister in his Budget Speech of 29.2.2008, interalia, contains action points relating to tiger protection. Based on the one time grant of Rs. 50.00 crore provided to the National Tiger Conservation Authority (NTCA) for raising, arming and deploying a Special Tiger Protection Force, the proposal for the said force has been approved by the competent authority for 13 tiger reserves. Rs. 93 lakhs each has been released to Corbett, Ranthambhore & Dudhwa Tiger Reserve for creation of STPF during 2008-09. Since then, the guidelines of the STPF have been revised for deploying forest personnel in place of Police as an option-II, with scope for involving local people like the Van Gujjars. During the year 2010-11 and 2011-12, an amount of Rs. 270 lakhs has been provided to the Similipal Tiger Reserve for raising, arming and deploying the STPF. The States of Karnataka and Maharashtra have already deployed the STPF.
20. In collaboration with TRAFFIC-INDIA, an online tiger crime data base has been launched, and Generic Guidelines for preparation of reserve specific Security Plan has been evolved.

Recent initiatives

1. Implementing a tripartite MOU with tiger States, linked to fund flows for effective implementation of tiger conservation initiatives.
2. Rapid assessment of tiger reserves done.
3. Special crack teams sent to tiger reserves affected by left wing extremism and low population status of tiger and its prey.
4. Chief Ministers of States having tiger reserves affected by left wing extremism and low

population status of tiger and its prey addressed for taking special initiatives.

5. Steps taken for modernizing the infrastructure and field protection, besides launching 'M-STRIPEs' for effective field patrolling and monitoring.
6. Steps taken for involvement of Non-Governmental Experts in the ongoing all India tiger estimation.
7. Initiatives taken for improving the field delivery through capacity building of field officials, apart from providing incentives.
8. Action initiated for using Information Technology to strengthen surveillance in tiger reserves.
9. The second round of country level tiger status assessment completed in 2010, with the findings indicating an increase with a tiger population estimate of 1706, lower and upper limits being 1520 and 1909 respectively, as compared to the last country level estimation of 2006, with an estimate of 1411, lower and upper limits being 1165 and 1657 respectively.
10. The second round of independent assessment of Management Effectiveness Evaluation of Tiger Reserves done in 2010-11 for 39 tiger reserves based on globally used framework.
11. Increase in the allocation for Project Tiger with additional components.
12. Providing special assistance for mitigation of human-tiger conflicts in problematic areas.
13. As an outcome of the fourth Trans-border Consultative Group Meeting held in New Delhi, a joint resolution has been signed with Nepal for biodiversity/tiger conservation.
14. Regional Offices of the National Tiger Conservation Authority sanctioned at Nagpur, Bengaluru and Guwahati.
15. Launching of Phase-IV tiger reserve level monitoring.

Setting up of Toll Plazas at Public Utility Places

*319. SHRI PRATAPRAO GANPATRAO JADHAO:
SHRIMATI RAMA DEVI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether some private companies/contractors have set up toll plazas at public utility places;

(b) if so, whether these companies are overcharging toll from the commuters including local farmers;

(c) if so, the details thereof;

(d) whether the roads/areas from where local people move near these toll plazas have also been closed; and

(e) if so, the reaction of the Government thereto along with the action taken or proposed to be taken by the Government against these companies/contractors?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) No, Madam. Concessionaire/Contractors can set up fee plazas at the specified locations notified in the Gazette by the Central Government. Plazas are setup on highways only.

(b) and (c) No Madam. The Concessionaire/contractors for BOT projects are collecting toll from road user as per NH (Fee) Rules, 1997 and NH (Fee) Rules 2008 as amended from time to time, as the case may be.

(d) and (e) Toll rules allows exemption to animal drawn vehicles, two wheelers, three wheelers and tractors. There is also a provision for monthly pass for local non-commercial vehicles at a concessional rate.

[English]

Ban on Import of Used Plants and Machinery

*320. SHRI SADASHIVRAO DADOBA MANDLIK:
SHRI ASADUDDIN OWAISI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a panel headed by the Cabinet Secretary has made certain recommendations regarding the import of used plants and machineries;

(b) if so, the details thereof along with the steps being taken by the Government to implement these recommendations including a ban on such imports;

(c) whether several industrial bodies have requested the Government for banning the import of second hand machinery on certain grounds;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the steps being taken by the Government to safeguard the productivity and competitiveness of the Indian manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) A meeting of the Committee of Secretaries (COS) under the Chairmanship of Cabinet Secretary held on 23.5.2012 on the promotion of domestic capital goods industry made following recommendations regarding the import of second hand capital goods:

(i) Import of second hand capital goods may be totally prohibited in schemes with explicit or implicit subsidy, such as TUFs, EPCG, CLCSS.

(ii) The second hand capital goods may be valued at 75% of their original value. This valuation will be for the purpose of determining import duty and not for any other purpose, unless otherwise specified.

(iii) Import of machinery more than five years old may not be allowed unless a different maximum

age is specified by DOC, in consultation with concerned Ministry/Department and NMCC, keeping in view its specific sectoral requirements.

- (iv) NMCC may separately examine the impact of FTAs on domestic industries and thereafter inter-ministerial consultations on its findings may be undertaken.
- (v) NMCC may examine the issue of accurate and reliable data collection in respect of import of second hand capital goods and suggest a suitable mechanism therefor.

(b) To process the recommendations, the concerned Ministries/Departments have been requested to furnish specific ITC(HS) codes of items of their interest for imposing restriction and minimum age criteria thereof.

(c) to (e) Representations have been received from manufacturing associations/industry associations seeking restriction on import of second hand machinery on grounds of protecting domestic manufacture/industry. Government had approved the National Manufacturing Policy (NMP) in October, 2011 with the objectives of enhancing the share of manufacturing in GDP to 25% by 2022. Other measures for facilitation of industrial investment include promotion of foreign direct investment, development of industry relevant skills and regular meetings with industry associations and stakeholders to fast track implementation of industrial projects. Ministry of Heavy Industry and Public Enterprises has prepared a Working Group report for the Planning Commission. Department of Commerce has Export Promotion Capital Goods (EPCG) Scheme and Ministry of Textiles has Technology Upgradation Funds Scheme (TUFS) to increase productivity and competitiveness.

Safety of Labourers/Workers

- *321. SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has prepared adequate statutory provisions and rules for safety, health and welfare of workers under the Factories Act, 1948 and the Mines Act, 1952;

(b) if so, the details thereof;

(c) whether there is any system to monitor the implementation of such provisions of these Acts at the workplaces in various parts of the country;

(d) if so, the details in this regard; and

(e) the details of occupational diseases reported at work places during each of the last three years in the country, State-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Yes, adequate statutory provisions for safety, health and welfare of persons employed in mines are provided under the Mines Act, 1952 and rules and regulations, made thereunder. The Coal Mines Regulations, 1957, Metalliferrous Mines Regulations, 1961 and Oil Mines Regulations, 1984 are made under the Mines Act, 1952 separately for Coal, Non-Coal, Oil and Gas sector respectively.

Adequate statutory provisions for the safety, health and welfare of the workers employed in factories are provided under the Factories Act, 1948. The Act is enacted by the Central Government while the Rules are framed by the respective State Governments.

(c) and (d) The various provisions of the Factories Act, 1948 are enforced by the State Governments/Union Territories through the Chief Inspectors of Factories appointed by the respective State Governments/ Union Territories.

The implementation of the safety legislations is monitored by the Directorate General of Mines Safety (DGMS). The following system is being adopted by DGMS to ensure compliance of the safety, health and welfare provisions:

- (i) Inspections of the mines and inquiries into the accidents;

- (ii) Issue of Improvement Notices and Prohibitory Orders; at work place in mines during the last three years in the country State-wise, are given in the enclosed Statement-I.
- (iii) Suspension or stoppage of work, withdrawal of permission; and
- (iv) Prosecutions against the persons found responsible for violations. The information received from the Chief Inspectors of Factories of the State Governments regarding number of the occupational diseases reported in the Factories registered under the Factories Act, 1948 are given in the enclosed Statement-II.
- (e) The details of occupational diseases reported

Statement-I

State wise details of Occupational Diseases reported under The Mines Ac, 1952 for the years 2009, 2010 and 2011.

Year	State	Coal Workers' pneumoconiosis	Carcinoma of Lung	Carcinoma of Stomach	Silicosis
2009	Andhra Pradesh	0	2	1	0
2010	Odisha	1	0	0	0
	Andhra Pradesh	0	1	0	0
2011	Odisha	4	0	0	1
	Jharkhand	1	0	0	0

Statement-II

State wise details of Occupational Diseases reported under the Factories Act, 1948 for the years 2008, 2009 and 2010

State	Occupational Disease	2008	2009	2010
Gujarat	Byssionosis	Nil	Nil	2
Gujarat	Noise Induced Hearing Loss	Nil	Nil	14
Gujarat	Asbestosis	Nil	Nil	21
Gujarat	Silicosis	Nil	Nil	14
Maharashtra	Noise Induced Hearing Loss	1	Nil	Nil
Kerala	Lead poisoning	1	Nil	Nil
Maharashtra	occupational or contact dermatitis	11	Nil	Nil
Maharashtra	Nasal Septum Perforation	Nil	5	Nil
West Bengal	Byssionosis	Nil	5	-
West Bengal	Silicosis	Nil	23	-
Total	13	33	51	

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/ Union Territories.

Private Placement Agencies

*322. SHRI PURNMASI RAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has taken note of misleading advertisements by unscrupulous placement agencies which indulge in fleecing of innocent unemployed youths in the country;

(b) if so, the number of complaints received against such agencies during the last three years and the current year; and

(c) the action taken by the Government against them?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) Reports in some sections of media have come to the notice of the Government. However, complaints, if any, are received by the respective State Government/UT Administration and action against the private placement agencies is taken by them under various provisions of relevant laws. Information about unscrupulous private placement agencies which indulge in malpractices and fraudulent activities is not maintained centrally.

However, in order to safeguard the interest of job-seekers, Ministry of Labour & Employment issued guidelines on 30.10.2003 to the State Governments/ Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies as per their local needs. A Tripartite Committee has been constituted on 31.10.2011 to examine the issue pertaining to private placement agencies & publishing of eye catching/ misleading advertisements for various kinds of job opportunities. State Governments have also been advised to take necessary steps for registering placement agencies providing domestic workers.

Road Development in North-Eastern Region

*323. DR. P. VENUGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has formulated a Special Accelerated Road Development Programme in North-East (SARDP-NE) for improvement of the National Highways and the State roads in that region;

(b) if so, the State-wise targets fixed in this regard along with the funds earmarked/allocated for the purpose;

(c) whether any time-frame has been fixed for completion of the projects identified under SARDP-NE;

(d) if so, the details thereof; and

(e) whether the Government proposes to construct another 700 km. of roads other than the said development programme scheduled for completion by 2017 and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) Yes Madam.

(b) The State wise length of roads target for improvement under the programme is given in the enclosed Statement-I. Allocation of funds has been made for the programme as a whole and no State wise allocation has been made. During the last five years, an amount of Rs.6629.95 crore was allocated for the programme and during the current Financial year an amount of Rs.2000 crore has been allocated.

(c) and (d) The target for completion of all roads which have been approved for implementation under the programme is March 2017 as per the details given in the enclosed Statement-II.

(e) No Madam.

Statement-I**Statewise road length distribution under SARDP-NE**

length in km.

State	SARDP-NE Phase "A"			Arunachal Pradesh Package of Roads and Highways				SARDP-NE Phase 'B'				Grand Total			
	NHs	State roads/GS roads	Total	NH	State/ Strategic road	GS / Strategic road	Total	NH	State/ Strategic road	GS / Strategic road	Total	NH	State/ Strategic road	GS / Strategic road	Total
1	2	3	4	5	6	7	8	9	10	11	12	13			
Arunachal Pradesh	52	212	264	1346	835	2181	0	931	931	1398	1978	3376			
Assam	1179	177	1356	126	12	138	0	285	285	1305	474	1779			
Manipur	39	166	205	0	0	0	0	202	202	39	368	407			
Meghalaya	259	526	785	0	0	0	161	201	362	420	727	1147			
Mizoram	221	100	321	0	0	0	416	272	688	637	372	1009			
Nagaland	81	350	431	0	0	0	622	169	791	703	519	1222			
Sikkim	80	505	585	0	0	0	0	68	68	80	573	653			
Tripura	130	22	152	0	0	0	86	310	396	216	332	548			
Total	2041	2058	4099	1472	847	2319	1285	2438	3723	4798	5343	10141			

Statement-II

List of projects approved for implementation under Phase 'A' of SARDP-NE entrusted to Border Roads Organisation

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	Improvement of NH-31A from Sevoke to Ranipur to 2-lane standards				
(i)	Construction of 80.0m cut and cover structure at Bardang slide area at km.60.75 of NH-31A (Sevoke -Gangtok road) under Phase 'A' of SARDP-NE (1 location in Sikkim)	0	6.77	Mar. 2014	
(ii)	Improvement of some of the critical portions to 2-lane from km 0.0 to 14.32 and 16.75 to 20.00 (8 locations in West Bengal) of NH-31A	1	7.42	Mar. 2014	
(iii)	Improvement of some of the critical locations to 2 lane from km 22.650 to 22.800 and 29.500 to 52.100 of NH-31A (33 locations in West Bengal)	2	19.1	Mar. 2014	
(iv)	Improvement of existing NH-31A to double lane at critical locations between km 52.10 to 81.10 in Sikkim under Phase 'A' of SARDP-NE (27 locations in Sikkim)	3	12.66	Mar. 2014	
(v)	Widening and Strengthening of NH-31A from km 54.00 to 80.60 to double lane standards in Sikkim	21	73.90	Mar. 2014	
(vi)	Construction of double lane National Highway for re-alignment stretch between km 20.00 to 27.700 on NH-31A in the State of West Bengal (2 locations in West Bengal)	16	110.31	Mar. 2014	

1	2	3	4	5	6
(vii)	Widening and Strengthening of existing NH 31A to double lane (Sevoke - Gangtok road) between km. 4.475 to 14.075 in West Bengal - Net length = 8.80km under phase 'A' of SARDP-NE.	9	51.11	Mar. 2014	
(viii)	Construction of road between km 69.900 and km. 72.075 (Kapo'or more) on Sevoke - Gangtok section of NH 31A in the State of Sikkim	2	10.48	Mar. 2014	
(ix)	2-laning of NH 31A between km.0.00 to km. 4.475 and km 27.7 and km.52.60 in the State of West Bengal.	24		Mar. 2017	
	Sub Total	78	292		
2 Improvement of existing single lane road stretches on NH-52 to double lane with paved shoulders.					
(i)	2-laning and paved shoulders from km 345.00 to 360.00 of NH 52 in Assam	15	43.04	Mar. 2009	Work completed
(ii)	Strengthening of existing 2 lane with paved shoulders from km 360.00 to 365.00 in Assam	5	9.85	Mar. 2009	Work completed
(iii)	2-laning and paved shoulders from km 365.00 to 382.00 of NH 52 in Assam	17	42.55	Mar. 2009	Work completed
(iv)	2-laning and paved shoulder from km 382.00 to 400.00 of NH-52 in Assam	18	74.61	Mar. 2013	
(v)	2-laning and paved shoulder from km 400.00 to 420.00 of NH-52 in Assam	20	69.75	Mar. 2013	
(vi)	2-laning and paved shoulders from km 420 to 440 in Assam	20	47.38	Mar. 2013	
(vii)	2-laning and paved shoulders	15	28.18	Mar. 2009	Work completed

1	2	3	4	5	6
	from km 440.000 to 455.000 in Assam				
(viii)	Widening and strengthening of existing single lane road with paved shoulder from km 455/0 to 475/0 in Assam	20	68.85	Mar. 2013	
(ix)	Widening and strengthening of existing single lane road with paved shoulders from km 475/0 to 495/0 in Assam	20	34.69	Mar. 2009	Work completed
(x)	2-laning and paved shoulder from km 495 to 510 of NH-52 in Assam	15	34.63	Mar. 2009	Work completed
(xi)	2-laning and paved shoulders from km 845.000 to 855.000 in Assam	10	18.31	Mar. 2009	Work completed
(xii)	2-laning and paved shoulders from km 855.000 to 876.000 in Assam	21	42	Mar. 2009	Work completed
	Sub Total	196	513.81		
	3 Improvement of existing single lane road stretches on NH-53 in Assam to double lane with paved shoulders, including Silchar bypass.				
(ii)	Widening and raising of Silchar- Badarpur Section of NH-53 from km 10.40 to 16.671 and km 20.272 to 22.900 (8.9 km) to 2-lane with paved shoulders in Assam	9	19.13	Dec. 2012	
(iii)	Const. Of paved shoulder and strengthening of Kathakal bypass road between km. 16.610 to 22.240 of Silchar-Badarpur section of NH-53 in the State of Assam.	5	6.16	Dec. 2013	
(iv)	Raising/ widening to 2 lanes with paved shoulders from km 2.650 to 8.540 of Silchar Jiribam section in Assam	6	17.45	Dec. 2013	

1	2	3	4	5	6
(v)	2-laning and paved shoulders from km 8.50 to 30.580 of Silchar Jiribam section in Assam	22	61.58	Dec. 2013	
	Sub Total	42	104		
4 Improvement of existing single lane road stretches on NH-53 in Manipur to double lane standards.					
(i)	Strengthening and widening of existing road from km.166.00 to 186.475 (Jiribam - Barak section)	20	55.57	Dec. 2013	
(ii)	Widening to double lane and strengthening of NH-53 from km 147.000 to 166.000 (Jaribam-Barak Section) in Manipur, formation width of 12 m corresponding to 2-lane NH in hilly terrain under Phase 'A' of SARDP-NE	19	80.56	Dec. 2013	
(iii)	Construction of 5 minor bridges at km. 147.700, 150.700, 152.500, 155.500 and 155.700 (Barak-Jiribam Sector) on NH-53 in the State of Manipur.	10.7		Dec. 2013	
	Sub Total	39	146.83		
5 Improvement of existing single lane road stretches on NH-54 in Assam to double lane with paved shoulders.					
(i)	2-laning and paved shoulder from km 8.00 to 20.00 of NH-54 in Assam	12	32.1	Mar. 2013	
(ii)	Raising/ widening to 2 lanes with paved shoulders from km 20.00 to 40.22 in Assam	20	65.57	Mar. 2013	
	Sub Total	32	97.67		
6 Improvement of existing single lane road stretches on NH-54 in Mizoram to double lane standards.					
(i)	Improvement of existing single lane road stretches from km	23	22.11	March. 2010	Work completed

1	2	3	4	5	6
	95.000 to 118.000 of NH-54 in Mizoram to double lane standards.				
	Sub Total	23	22.11		
7	2 laning of State road from Maram to Peren to provide connectivity of Manipur State with Nagaland State.				
(i)	Double laning of Maram-Peren road from km 0.00 to 20.00	20	36.03	Mar. 2013	
(ii)	Double laning of Maram-Peren road from km 20.00 to 40.00	20	30.92	Mar. 2009	Work completed
(iii)	Widening to 2-lane from km 40/0 to 60/0 of Maram to Peren road in Manipur	19	33.48	Mar. 2009	Work completed
(iv)	Widening to 2-lane from km 60/0 to 85/0 of Maram to Peren road in Manipur	24	39.80	Mar. 2009	Work completed
(v)	Improvement of road to 2 lane from Maram to Peren from km.85.020 to 107.650	22	49.35	Mar. 2013	
(vi)	Improvement of Maram to Peren road from km 107.650 to 117.000 from CL-9 to NHDL (double lane) specifications in Nagaland	6	20.45	Mar. 2013	
	Sub Total	111	210.03		
8	2 laning of existing single lane Border Road from Gangtok to Nathula including Gangtok bypass.				
(i)	Double laning of Gangtok- Nathula road from km 24.250 to 51.385	27	232.72	Mar. 2013	
(ii)	Double laning of Gangtok- Nathula road from km 0.00 to 6.80	10	30.88	Mar. 2013	
(iii)	Widening of existing single lane road to 2-lane from km 47/0 to 51/0 (km 0.00 to 5.666 corresponding to km 51.385 on new double lane road, net length = 5.67 km) of GS	6	47.00	Mar. 2013	

1	2	3	4	5	6
	road from Gangtok- Nathula in the State of Sikkim.				
(iv)	Improvement of Gangtok- Nathula road from km 0.0 (existing km 6.8) to 19.35 to 2 lane standards in Sikkim	19	122.41	Mar. 2013	
(v)	Improvement of Gangtok- Nathula road from km 19.35 to 24.25 to 2 lane standards in Sikkim	4	27.15	May, 2013	
	Sub Total	67	460		
9	2 laning from Lumia to Tashigong via Dudunghar (Indo- Bhutan road).				
(i)	Construction/ Improvement of Lumla- Tashigong road from km 0.0 to 26.800 to single lane NH standards in Arunachal Pradesh	27	39.93	Mar. 2014	
(ii)	Construction of new road from Lumla- Tashigong from km 26.800 to 47.850 to single lane standards in Arunachal Pradesh	21	41.46	Mar. 2014	
	Sub Total	48	81		
10	2 laning of Migging -Bile road and Taliha-Tato road.				
A.	Bile - Migging road (76 km.)				
(i)	Const. Of road from Bile - Migging from km. 0/00 -15/00 (Bile end) to 2 lane standard	15	47.40	Mar. 2016	
(ii)	Const. Of road from Bile - Migging from km. 0/00 -10/00 (Migging end) to 2 lane standard	10	26.40	Mar. 2016	
(iii)	Construction of Bile- Migging road to 2-lane standards from km 10.00 (Migging end) to km 38.00 in Arunachal Pradesh	28	110.70	Mar. 2016	

1	2	3	4	5	6
(iv)	Const. Of road from Bile - Migging from km. 15/00 - 38/00 (Bile end) to 2 lane standard	23	-	Mar. 2016	DPR under preparation by BRO.
	Sub Total	76	184.50		
B. Taliha-Tato road (100 KM)					
(i)	Consr. Of road from Taliha - Tato from km. 0/00 -15/00 (Tato end) to 2 lane standard	15	39.66	Mar. 2016	
(ii)	Const. Of road from Taliha - Tato from km. 0/00 -15/00 (Taliha end) to 2 lane standard	15	64.23	Mar. 2016	
(iii)	Const. Of road from Taliha - Tato from km. 15/00 - km. 30/00 (Taliha end) to 2 lane standard	15	73.48	Mar. 2016	
(iv)	Const. Of road from Taliha - Tato from km. 30/00 - km. 50/00 (Taliha end) to 2 lane standard	20	-	Mar. 2016	DPR under preparation by BRO.
(v)	Const. Of road from Taliha - Tato from km. 15/00 - km. 30/00- (Tato end) to 2 lane standard	15	-	Mar. 2016	DPR under preparation by BRO.
(vi)	Const. Of road from Taliha - Tato from km. 30/00 - km. 50/00 (Tato end) to 2 lane standard	20	-	Mar. 2016	DPR under preparation by BRO.
	Sub Total	100	177		
11	2 laning of Kailasahar- Kumarghat road	25	90.75	Mar. 2014	
12	2 laning of Tamenglong- Khonsang road	40	-	Mar. 2014	DPR under preparation by BRO.
13	2 laning of Pallel Chandel road	18	-	Mar. 2014	DPR under preparation
14	2 - laning of NH-44 from Agartala to Sabroom in Tripura.	130	-	July. 2016	DPR under preparation .
Total		1024	2381		

*List of projects approved for implementation under Phase 'A' of
SARDP-NE entrusted to Assam PWD*

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
	1 Improvement of existing single lane road stretches on NH-36 to double lane with paved shoulders.				
(i)	2-laning and paved shoulders from km 91/0 to 106/0 in Assam	15	28.88	Mar. 2009	Work completed
(ii)	2-laning and paved shoulders from km 106/0 to 131/0 in Assam	25	40.72	Mar. 2009	Work completed
(iii)	2-laning and paved shoulders from km 131/0 to 152/0 in Assam	21	38.27	Mar. 2009	Work completed
(iv)	2-laning and paved shoulders from km 152/0 to 162/0 in Assam	11	17.38	Mar. 2009	Work completed
	Sub Total	72	125.25		
	2 Re-alignment and improvement to 2-lane with paved shoulders o NH-38 to 2-lane with paved shoulders : NH-37 from Dibrugarh to Rupai and				
(i)	Construction of 2-lane Highway with paved shoulders between km 603/0 to 637/0 of NH-37 (bypasses of Mohanbari, Chabua and other villages) (length = 34.85km) under SARDP-NE Phase - A, in Dibrugarh NH Division, in Assam.	35	133.40	21.12.2012	
(ii)	Construction of 20.35km 2- lane Tinsukia bypass with paved shoulders between km 635.80 to 653.40 of NH-37 in Assam	20	70.71	31.12.12	

1	2	3	4	5	6
(iii)	Construction of 2 lane Makum Bypass with paved shoulders under SARDP-NE Phase -A in Dibrugarh NH Division, in Assam.	5	32.46	30.09.2012	
(iv)	Construction of 2-lane NH-37 with paved shoulders from end of ROB at Makum to NH-52 near Rupai Division.	23	94.90	31.12.2012	
(v)	Realignment and construction of 2-lane NH-37 with paved shoulders from Rupai to Talap	8	31.19	09.03.2013	
(vi)	Strengthening of existing 2-lane road and construction of paved shoulders from km. 679.217 to km. 687.600 of NH-37 (Talap - Dhola section).	8	19.60	19.09.12	
(vii)	Improvement of existing 2 lane and paved shoulders in Makum -Lekhapani section of NH38 from km 5.00 to 20.00 and km 52.00 to 56.35 in Assam	19	30.91	31.12.2010	Work completed
(viii)	Re-alignment and improvement to 2-lane with paved shoulders of NH-38 bypassing Digboi, Powai, Margharita and Ledo towns in between km 20.00 to 52.00 in Assam	29	-	Dec. 2016	DPR under preparation
	Sub Total	147	413		
3	Improvement of existing single lane road stretches on NH-51 to double lane with paved shoulders.				
(i)	2-laning and paved shoulder from km 0.00 to 12.00 of NH-51 in Assam	12	20.93	Mar. 2009	Work completed
(ii)	Strengthening and providing paved shoulders from km 12.00 to 22.00 in Assam	10	10	Mar. 2009	Work completed
	Sub Total	22	31.03		

1	2	3	4	5	6
4 Improvement of existing single lane road stretches on NH-53 in Assam to double lane with paved, shoulders, including Silchar bypass.					
(i)	Construction of Silchar bypass on NH-53 in Assam	20	103.89	15.02.2014	
(ii)	2-laning with paved shoulders from km 6.25 to 10.40 of Silchar Badarpur section in Assam	4	-	Mar. 2015	DPR under preparation
(iii)	2-laning with paved shoulders from km 22.90 to 28.46 of Silchar Badarpur section in Assam	6	-	Mar. 2015	DPR under preparation
(iv)	2-laning and paved shoulders from km 30.580 to 44.82 of Silchar Jiribam section in Assam	10	-	Mar. 2014	Tendering in progress
Sub Total		40	103.89		
5 Improvement of existing single lane road stretches on NH-61 to double lane with paved shoulders.					
(i)	Construction of bridge No. 258/1 along with approaches in Assam	1	4.50	31.03.2009	Work completed
(ii)	Improvement of existing 2-lane road from km 239/959 to 256/900	17	29.62	18.03.2009	Work completed
Sub Total		18	34.12		
6 Improvement of existing single lane road stretches on NH-152 to double lane with paved shoulders.					
(i)	2-laning and paved shoulders from km 10.00 to 20.00 of NH-152 in Assam	10	19.87	12.04.2009	Work completed
(ii)	2-laning and paved shoulders from km 0.00 to 10.00 of NH 152 in Assam	10	22.49	12.04.2009	Work completed
(iii)	2-laning and paved shoulders from km 20.000 to 29.200 of NH 152 in Assam	9	21.07	12.04.2009	Work completed
(iv)	Const. Of 2 lane road with paved shoulders fom km.29/200 to 38.00	9	32.18	June. 2010	Work completed
Sub Total		38	95.61		

1	2	3	4	5	6
7 Improvement of existing single lane road stretches on NH-153 in Assam to double lane with paved shoulders.					
(i)	2-Laning and paved shoulders from km 0.000 to 12.000 of NH 153 In Assam	12	24.76	31.03.2009	Work completed
(ii)	2-laning and paved shoulders from km 12.000 to 23.700 of NH 153 in Assam	12	22.13	31.03.2009	Work completed
Sub Total		24	46.89		
8 Improvement of existing single lane road stretches on NH-154 in Assam to double shoulders. ane with paved					
(i)	Construction of new 2- lane road with paved shoulders from km. 0.00 - 3.500	4	41.82	Oct' 13	
(ii)	Construction of new 2- lane road with paved shoulders from km. 3.500-10.000 and km 18.000 to 18.800	7	40.53	30.04.2011	Work completed
(iii)	2-laning and paved shoulders from km 10/0 to 18/0 of NH-154 section in Assam	8	19.31	31.03.2009	Work completed
(iv)	Construction of new 2- lane with paved shoulder Hailakandi bypass from km. 18.800 - 26.00	9.75	48.48	Dec. 2014	
(v)	2-laning and paved shoulders from km 26/0 to 35/400 of NH-154 section in Assam	9	22.31	31.03.2009	Work completed
(vi)	2-laning with paved shoulders of Dhaleshwar- Bairabi section of NH 154 from km. 35/400 to 47/0 in Assam	11	31.47	30.11.2012	
(vii)	Construction of new 2- lane with paved shoulder Katlicherra bypass from km. 47.00 - 52.00	5	38.26	31.10.2013	
(viii)	2-laning with paved shoulders of Dhaleswari - Bhairabi section of NH-154	16	70.97	31.12.2012	

1	2	3	4	5	6
	from klm. 52.00 to km. 67.600 in Assam under SARDP-NE Phase 'A'				
(ix)	Reconstruction/ widening to 2 lane of NH154 from km 67/600 to 89/000 in Assam, including paved shoulders from km 67/600 to 81/0 (plain terrain).	21	73.38	31.12.2012	
	Sub Total	91	344.71		
9	2 laning of Ratacherra - Churaibari section of NH-44	30	117.66	10.03.2015	
10	Construction of 2 lane Dibrugarh bypass on NH-37	14	-	Mar. 2016	DPR under preparation
11	2 laning of of Lumding-Diphu- Manja road, Haflong- Jatinga road, Baska-Bamara road, Morigaon- Jagi road, Udalgiri- Rowta road & Kokrajhar-Karigaon road.	146	470.20	28.02.2014	
11	2 laning of Golaghat- Rangajan road	7	11.59	09.02.2013	
12	2 laning of Barpeta-Howly road	12	22.63	10.03.2014	
13	2 laning of Goalpara- Solmari road	8	14.57	31.03.2014	
14	Widening/Strengthening of existing intermediate lane Gauripur - Dubhri road to 2-lane Highway (length = 87.529) under SARDP-NE Phase 'A' in the State of Assam	9	22.09	02.02.2014	
	Total	678	1805		

List of Projects approved for implementation under Phase 'A' of SARDP-NE entrusted to Arunachal Pradesh PWD

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	Improvement of existing single lane road stretches on NH-153 from km 24 to 56.485 in Arunachal Pradesh to double lane standard.				

1	2	3	4	5	6
(i)	Improvement of existing single lane road stretches on NH-153 from km 24 to 40 in Arunachal Pradesh to double lane standard.	16	42.31	Dec. 2013	
(ii)	Improvement of existing single lane road stretches on NH-153 from km 40 to 56.485 in Arunachal Pradesh to double lane standard.	16.49	48.94	Dec. 2013	
2	4 - laning of Itanagar - Holongi section of NH 52A	19.26	264.16	03.08.2014	
Total		52	355		

List of Projects approved for implementation under Phase 'A' of SARDP-NE entrusted to Mizoram PWD

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1 Improvement of existing single lane road stretches on NH-54 in Mizoram to double lane standards.					
(i)	2-laning of NH 54 from km 118/00 to 133/00 corresponding to (total 15.00 km) in the state of Mizoram under Phase 'A' of SARDP-NE.	15.00	61.71	June. 2013	
(ii)	2-laning of NH-54 from its existing km 134.5 to 153 (New chainage km. 133.00 to 147.789) in the State of Mizoram under Phase 'A' of SARDP-NE.	14.79	67.57	Mar. 2013	
Sub Total		30	129		
2 Improvement of existing single lane road stretches on NH-154 in Mizoram to double lane standards.					
(i)	2-laning of NH-154 from km	15.55	68.35	Mar. 2013	

1	2	3	4	5	6
	89/00 to 105/00 in the State of Mizoram under Phase 'A' of SARDP-NE.				
(ii)	2-laning of NH-154 from km 119/00 to 147/00 in the State of Mizoram under Phase 'A' of SARDP-NE.	23	86.55	Mar.	2013
	Sub Total	39	155		
3	Construction of a new 2-lane highway from Lawngtlai to Myanmar border in Mizoram to support Kaladan Multi Model Transit Transport Project.				
(i)	Construction of a new 2-lane highway from km 0.00 (on NH-54 near Lawngtlai) to km 38.00 (length = 38.00km) in Mizoram to support Kaladan Multi Model Transit Transport Project.	38.00	195.04	31.10.2014	
(ii)	Construction of a new 2-lane highway from km 38.00 to km 71.00 (length = 33.00km) in Mizoram to support Kaladan Multi Model Transit Transport Project.	33.00	186.96	31.10.2014	
(iii)	Construction of a new 2-lane highway from km 71.00 to km 99.83 (on River Zocha on Indo-Myanmar border) in Mizoram to support Kaladan Multi Model Transit Transport Project.	29	193.69	31.10.2014	
	Sub Total	100	576		
4	2 laning/ realignment from Km 11.500 to 130 of NH-44A '	104	624.41	02.03.2014	
	Sub Total	104	624		
	Total	272	1484		

*List of Projects approved for implementation under Phase 'A' of SARDP-NE
entrusted to Meghalaya PWD*

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	2 laning of Nongstoin- Shillong section of NH-44 & Nongstoin-Rongjeng-Tura road	264	1494.48	21.02.2014	
2	Improvement of existing 2 lane Barapani - Shillong section and flyovers in Shillong city of NH-40	54	-	Mar. 2016	DPR under preparation
3	Construction of 2 lane Jowai bypass on NH-44	10	-	Mar. 2015	Tendering in progress
4	Upgradaton of Nongstoin-Pambriew-Wahkaji-Mawthabah road to 2-lane	68	-	Mar. 2016	DPR under preparation
5	Upgradation of Nongstoin-Rambrai-Myrshai-Chaigaon road to 2-lane	71	-	Mar. 2016	DPR under preparation
6	Upgradatio of Mawthabah Wahkaji-Phiangdiloin-Ranikor road to 2-lane	47	-	Mar. 2016	DPR under preparation
7	Upgradation of Ranikor-Nonghyliam-Maheshkhola-Baghmara road to 2-lane	139	-	Mar. 2017	DPR under preparation
Total	653	1494			

*List of Projects approved for implementation under Phase 'A' of
SARDP-NE entrusted to Nagaland PWD*

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	2 laning of Longleng- Changtongya road, Mon-Tamlu- Merangkong road, Phek- Pfuzero road, Zunheboto-Chakabama road	329	1296	03.01.14	81
Total		329	1296		

*List of Projects approved for implementation under Phase 'A' of
SARDP-NE entrusted to Sikkim PWD*

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1 Improvement of NH-31A from Sevoke to Ranipul to 2-lane standards					
(i)	Construction of 2-lane bypass at 9th Mile of NH-31A in Sikkim (1 location in Sikkim)	6.20	25.67	Feb.2015	
2 2 laning of existing single lane Border Road from Gangtok to Nathula including Gangtok bypass.					
(i)	Construction of 2-lane Gangtok Bypass under SARDP-NE Phase 'A' in Sikkim.	23	116.03	Jan. 2014	
3	2-laning of Melli-Manpur-Namchi road	33	-	Dec. 2015	Tendering in progress
4	2-laning of Naya Bazar - Legship road	26	-	Dec. 2015	Tendering in progress
5	2 laning of Singtam - Gyalshing road*	85	-	Dec. 2015	Tendering in progress
6	2 laning of Tarku- Namchi road	32	-	Dec. 2015	Tendering in progress
Total		205.20	142		

List of Projects approved for implementation under Phase 'A' of SARDP-NE entrusted to NHAI

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	Jorabat Barapani (Km 0.0 to Km 61.8) 4-laning of Jorabat Barapani on DBFOT pattern under SARDP-NE on BOT Annuity	62	536	10.01. 2014	83
2	Shillong Bypass (Km 61.8 of NH 40 to Km 34.85 of NH 44) 2-laning of Shillong Bypass on DBFOT pattern under SARDP-NE on BOT Annuity	50	226	06.02. 2014	
Total	112	762			

List of Projects approved for implementation under Arunachal Pradesh Package of Roads and Highways of SARDP-NE entrusted to Border Roads Organisation

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	Roing-Koronu-Paya constr of road & 03 Nos Brs between km 632.45 - km 650.62	18.165	128.95	Mar'2016	
2	Roing-Koronu-Paya constr of road & 02 Nos Brs between km 650.62 - km 679.65	29.035	132.19	Mar'2015	
3	Roing-Koronu-Paya 03 Nos Brs at km 661.505, km 664.21 & km 670.345	0.00	34.83	Mar'2015	
4	Ranaghat-Mebo-Dambuk (km 550.15-km 566.29)	16.14	66.69	Mar'16	
5	Approach Digaru Br from km 687.056 - km 688.005 and km 688.725 - km 689.802	2.026	14.88	Mar'2013	
6	Ranaghat-Mebo-Dambuk (km 566.29-km 583.45)	17.16	106.54	Mar'16	
7	Ranaghat-Mebo-Dambuk (km 583.45 - km. 595.00)	22.15	-	Dec. 2016	DPR under examination
8	Ranaghat-Mebo-Dambuk-Bomjur (km 595.00-km 613.50)	18.5	54.72		
9	Chawkham-Namsai-Dirak (km 806.75-km 832.00)	25.25	67.06	Jan'2014	
10	Improvement to double lane standards from Km. 0.00 to Km. 17.714 (Exist. Km. 0.00 to Km. 20.00) of Joram to Koloriang road	17.714	106.9	Mar'14	
11	Improvement to double lane standards from km 20 -km 40.00 of Joram to Koloriang road	20	-	Dec. 2016	DPR under preparation

1	2	3	4	5	6
12	Improvement to double lane standards from km 40 -km 138.00 of Joram to Koloriang road	98	-	Dec. 2016	DPR under preparation
13	Improvement to double lane standards from km 138.00 -km 158.00 of Joram to Koloriang road	20	-	Dec. 2016	DPR under examination
14	Widening and strengthening of NH-52 from km.689.800 to 705.282 (Digaru -Tezu) to 2-lane standards in the State of Arunachal Pradesh under Arunachal Package of SARDP-NE.	15.485	53.74	Mar'2015	
15	Widening and strengthening of NH-52 from km 705.285 to km 717.675 (Tezu-Demwe) to 2-lane standards in the state of Arunachal Pradesh under Arunachal Package of SARDP-NE	12.39	38.14	Mar'2015	
16	Widening and strengthening of NH-52 from km 717.675 to km 735.100 of Digaru - Hawaii road to 2-lane standards in the State of Arunachal Pradesh.	17.43	-	Dec. 2016	DPR under preparation
17	Widening and strengthening of NH-52 from km 0.00 (Tohangam) to km 76.00 (Hayuliang) of Digaru - Hawaii road to 2-lane standards in the State of Arunachal Pradesh.	76	-	Dec. 2016	DPR under preparation
18	Widening and strengthening of NH-52 from km 0.00 (Hayuliang) to km 65.00 (Changwinti) of Digaru - Hawaii road to 2-lane standards in the State of Arunachal Pradesh.	65	-	Dec. 2016	DPR under preparation
19	Impvt of Bame - Lekabali - Akajan road from Km 0.00- km 12.00 to 2-lane Standard in the State of Assam.	12	-	Dec. 2016	Tendering in progress
20	Impvt of Bame - Lekabali - Akajan road from Km 12.00- km 40.00	28	-	Dec. 2016	DPR under examination

1	2	3	4	5	6
	to 2-lane Standard in the State of Arunachal Pradesh.				
21	Impvt of Bame - Lekabali - Akajan road from Km 40.00- km 95.00 to 2-lane Standard in the State of Arunachal Pradesh.	55	-	Dec. 2016	DPR under preparation
22	Impvt of Bame - Lekabali - Akajan road from Km 95.00-km 105.62 to 2-lane Standard in the State of Arunachal Pradesh.	10.62	-	Dec. 2016	DPR under examination
23	Impvt of Roing (Meka) - Anini road from Km 0.00 (Roing) - km 10.00 to 2-lane Standard in the State of Arunachal Pradesh.	10	-	Dec. 2016	DPR under preparation
24	Impvt of Roing (Meka) - Anini road from Km 10.00-km 80.00 to 2-lane Standard in the State of Arunachal Pradesh.	70	-	Dec. 2016	DPR under preparation
25	Impvt of Roing (Meka) - Anini road from Km 80.00-89.75 (Hunli) to 2-lane Standard in the State of Arunachal Pradesh.	9.75	-	Dec. 2016	DPR under preparation
26	Impvt of Roing (Meka) - Anini road from Km 89.75 (hunli) - km 235.00 (Anini) to 2-lane Standard in tf 2 State of Arunachal Pradesh.	145.25	-	Dec. 2016	DPR under preparation
Total		831		804.64	

List of Projects approved for implementation under Arunachal Pradesh Package of Roads and Highways of SARDP-NE entrusted to Arunachal Pradesh PWD.

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	Strengthening of NH-37 from Santipur-Meka (length-19.50 Km)	19.5	38.04	10.10.2012	

1	2	3	4	5	6
2	Two laning of Pasighat - Pangin Road (NH-229) for the stretch of Km 0.00 to Km 28.00 in Arunachal Pradesh.	28	-	Mar. 2016	DPR under modification by PWD87
3	Two laning of Pasighat - Pangin Road (NH-229) for the stretch of Km 28.00 to Km 41.30.	13.30	63.27	09.01.2013	
4	Two laning of Pasighat - Pangin Road (NH-229) for the stretch of Km 41.30 to Km 57.00 in Arunachal Pradesh.	15.7	-	Mar. 2016	DPR under modification by PWD
5	Two laning of Pasighat - Pangin Road (NH-229) for the stretch of Km 57.00 to Km 71.596.	14.59	53.54	09.01.2013	
6	Two laning of Road from Pasighat - Singer River in Arunachal Pradesh	19.88	92.55	27.10.2012	
7	Double laning of Papu-Yupia-Hoj-Potin Road Km 0.00-10.00 in Arunachal Pradesh	10	50.36	27.09.2012	
8	Double laning of Papu-Yupia-Hoj-Potin Road Km 10.00-32.00 in Arunachal Pradesh	20.04	104	27.09.2012	
9	Double laning of Papu-Yupia-Hoj-Potin Road Km 32.00-53.00 in Arunachal Pradesh	19.06	82.73	27.03.2013	
10	Two laning from Lalpul-Manmao-Changlang of NH-52B in Arunachal Pradesh	68.3	305.49	06.03.2014	
11	Two laning from Changlang - Khonsa of NH-52B in Arunachal Pradesh Package-I	-	-	Mar. 2016	DPR under modification by PWD
12	Two laning from Changlang - Khonsa of NH-52B in Arunachal Pradesh Package-II	-	-	Dec. 2013	Tendering in progress

1	2	3	4	5	6
13	Two laning of Longding-Tissa-Khonsa Bye pass section of NH-52B in Arunachal Pradesh.	42.49	156.63	26.02.2015	
14	Two laning from Mahadevpurto Buridihing river of NH-52B in Arunachal Pradesh.	25.15	-	Dec.2015	Tendering in progress
15	Two laning from Buridihing'river to Lalpul of NH-52B in Arunachal Pradesh	23.68	-	Mar. 2016	DPR under modification by PWD
16	Two laning of Longding-Kanubari section of NH-52B in Arunachal Pradesh.	50	-	Mar. 2016	DPR under modification by PWD
17	Two laning of Road from Yingkiong-Gobuk.(0.00 Km to 25.20 Km)	25.2	106.25	27.03.2015	
18	Two laning of Road from Gobuk-Sijhon Nalla from Km 26.210 to 75.485 in Arunachal Pradesh.	49.27	207.03	24.04.2015	
19	Two laning of Road from Singer River to Sijhon Nalla in Arunachal Pradesh.	23.76	-	Mar. 2016	DPR under modification by PWD
Total		468	1260		

List of Projects approved for implementation under Arunachal Pradesh Package of Roads and Highways of SARDP-NE entrusted to Assam PWD

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	2 laning of Trans Arunachal Highways (NH-52B) from Kanubari to Approaches Bogibeel Bridge near Dibrugarh(km 0 to km 63.4) in State of Assam under Arunachal Pradesh Package of SARDP -NE	63.4	268.08	4.02.2014	

1	2	3	4	5	6
2	Reconstruction/widening to 2-lane of NH 37 extension from Islampur Tiniali to Shantipur Gate in Assam	10.47	23.37	11.12.2012	
Total		74	291		

List of Projects approved for implementation under Arunachal Pradesh Package of Roads and Highways of SARDP-NE under Hybrid BOT (ANNUITY)

Sl.	Name of project	Road Length (km)	Sanct. cost (Rs in crore)	Proposed date of completion	Remarks
1	2	3	4	5	6
1	Construction of bridges across Dibang river system and connecting road between Bomjur-Meka (NH 52) covering length of 18.950 km; and construction of bridge across river Lohit at Alubari Ghat and connecting road between Chowkham-Digaru covering length of 12.00 km, in Arunachal Pradesh (total 30.950 km) under Arunachal Pradesh Package of Roads and Highways	30.95	764	Dec. 2015	
2	Construction of 12.9m wide bridge between Dhola and Sadia ghats alongwith 2 lane connecting roads from near about Dhola to Islampur tinali in Assam (approximately 25.8 km) under Arunachal Pradesh Package of Roads and Highways	25.8	876	Dec. 2015	

1	2	3	4	5	6
3	2 laning from Nechipu to Hoj on BOT(Annuity) on NH-229	311	1486.00	April. 2016	The Concession Agreement signed on 19.12.2011 and Financial close yet to be achieved.
4	2 laning from Potin to Pangin on BOT(Annuity) on NH-229	407	1985.00	Mar. 2017	The Concession Agreement signed on 14.08.2012 and Financial close yet to be achieved.
Total		775	5111		

[*Translation*]

Foreign Investment in NH Projects

*324. SHRI RAMKISHUN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to encourage foreign investment for highway projects in the country;

(b) if so, the details of the highway projects being constructed with foreign investment along with the steps taken by the Government to promote foreign investment in the road projects;

(c) whether a number of investors from China have expressed concerns over investment in highway projects of India; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) Yes, Madam.

(b) Details of projects constructed/being

constructed by foreign companies are placed at Statement enclosed. Foreign Direct Investment up to 100% is allowed in road sector under the automatic route in Construction and maintenance of roads and highways offered on Build Operate Transfer (BOT) basis including collection of Toll. To attract foreign investors in this sector, Ministers had bilateral meetings and also visited many countries to meet the investors and apprised them about project opportunities in road sector. Delegations of the Ministry of Road Transport & Highways have also conducted road shows to explain Government policy and guidelines to foreign investors. Government has also announced the setting up of Infrastructure Debt Funds (IDFs) to provide long-term, low-cost debt for infrastructure projects. The funds would allow infrastructure developer's access to domestic and offshore investors on a long-term basis. Several foreign companies have successfully participated in the award process for developing highways.

(c) No, Madam.

(d) Does not arise.

Statement*Details of Projects Constructed/Under Implementation by Foreign Companies*

Sl. No.	Stretch (State)	NH No.	Total Length (in Km)	Funded By	Date of Completion/ Anticipated Completion	Total Project Cost (TPC) (Rs. in Cr.)	Agency (Country of the Agency)
1	2	3	4	5	6	7	8
1	Nandigama - Vijayawada (Andhra Pradesh)	9	35	BOT (Toll)	June 2004	138.65	CIDB1 Malaysia (Malaysian)
2	Nellore- Tada (Andhra Pradesh)	5	110.517	BOT (Toll)	December 2003	621.35	CIDBI Malaysia (Malaysian)
3	Mahua-Jaipur (Rajasthan)	11	108	BOT (Toll)	September 2009	483	JMTPL(I) Corporation Project (Malaysian)
4	Salem- Karur (Tamil Nadu)	7	41.55	BOT (Toll)	August 2009	253.5	MVR - MRK - JTEC (JV) [MVR infrastructure & Tollway Pvt Ltd.] (Indian - China JV)
5	Ulundurpet-Padalur (Tamil Nadu)	45	93.89	BOT (Toll)	September 2009	460	DM - Sapoorji Pallonji (JV) (Trichy tollway Pvt. Ltd.) (Malaysian - Indian JV)
6	Sitapur-Lucknow (Uttar Pradesh)	24	75	BOT (Toll)	January 2012	322	Apollo(UK)-JLI(UK)-DSC(Indian) - LOR(UK) Consortium (UK - Indian JV)
7	Vivekananda Bridge and Approach (West Bengal)	2	6	BOT (Toll)	June 2007	641	SVBTG Consortium of Pacific Alliance Inc - PBIDC - STRADEC Inc- CES & L & T(USA- Phillipines-India)

1	2	3	4	5	6	7	8
8	Ankapalli-Tuni (Andhra Pradesh)	5	58.947	BOT (Annuity)	January 2005	283.2	GMR-Tuni- AnkapalliExpress Ltd.(Indian - Malaysian JV)
9	Tambaram-Tindivanam (Tamil Nadu)	45	93	BOT (Annuity)	January 2005	375	Tambaram- Tindivanam Express way Pvt. Ltd. (Consortium of GMR Consortium & UE Malaysia) (Indian - Malaysian JV)
10	Palsit-Dankuni (West Bengal)	2	65	BOT (Annuity)	July 2005	432.4	Consortium of Gomuda (Malaysia) & WCT Engineering (Malaysia) (Malaysian)
11	Panagarh-Palsit (West Bengal)	2	64.457	BOT (Annuity)	June 2005	350	Gamuda Malaysia - WCT Malaysia (Malaysian)
Under Implementation							
1	Chilikaluripet-Vijayawada (Andhra Pradesh)	5	82.5	BOT (Toll)	June 2013	572.3	IJM Corporation Berhad -IDFC Ltd.(Malaysian - Indian)
2	Motihari-Raxaul (Bihar)	28A	68.79	BOT (Toll)	April 2014	375.09	Tantia-Jiangsu (JV) Indian-China (JV)
3	Varanasi-Aurangabad (Bihar/Uttar Pradesh)	2	192.4	BOT (Toll)	March 2014	2848	Isolux-Soma Consortium (Spain-Indian)
4	Aurang-Raipur (Chhattisgarh)	6	43.485	BOT (Toll)	December 2012	190	Apollo(UK) - JLI(UK) - DSC(Indian) - LOR(UK) Consortium (UK - Indian JV)
5	Jetpur-Somnath (Gujarat)	8D	123.45	BOT (Toll)	#	828	IDFC-PLUS Expressway Berhad Consortium Indian-Malaysian (JV)

1	2	3	4	5	6	7	8
6	Ahmedabad-Godhara (Gujarat)	59	117.6	BOT (Toll)	June 2013	1008.5	ESSEL Infra & CR- 18 Consortium (Indian- China)
7	Gujarat/Maharashtra Border-Surat-Hazira Port (Gujarat)	6	132.9	BOT (Toll)	September 2012	1509.1	Isolux-Soma Consortium (JV) (Spain-Indian)
8	Surat-Dahisar (Gujarat/Maharashtra)	8	239	BOT (Toll)	September 2012	1693.75	IRB Infrastructure Developers Ltd.- Deutsche Bank AG (Indian-Singapore)
9	Panipat-Jalandhar (Haryana/Punjab)	1	291	BOT (Toll)	August 2013	2288	Isolux Corsan Concessionaires Sa - Corsan Corviam Constructions SA - Soma Enterprise Ltd (Spain - Indian)
10	Gurgaon -Kotputli - Jaipur (Haryana/ Rajasthan)	8	225.6	BOT (Toll)	December 2012	1673.7	Emirates Trading Agency LLC - KMC Construction Ltd.(Dubai - Indian)
11	Charthalai-Ochira (Kerala)	47	83.6	BOT (Toll)	#	1535	ISOLUX-SOMA (Spain- Indian)
12	Vadakkancherry- Thrissuresection(Kerala)	47	30	BOT (Toll)	March 2014	617	KMC Construction Ltd.- CR18G Consortium (Indian-China)
13	KNT/Kerala Border to Kanuur (Kerala)	17	126.6J	BOT (Toll)/	#/	1157.16	M/s Transstry-OJSC Consortium(Indian - Russian) 1
14	MP/MaharashtraBorder- Dhule(Maharashtra)	3	98	BOT (Toll)	December 2012	835	Hindustan Construction Company Ltd. -Laing- Sadbhav Consortium (Indian-UK)
15	Pune-Sholapur (Maharashtra)	9	110.05	BOT (Toll)	October 2013	1110	Navinya Buildcon-Atlantia Spa (JV) (Indian-Italy)

1	2	3	4	5	6	7	8
16	Panvel-Indapur (Maharashtra)	17	84	BOT(Toll) #		942.69	Supreme Infrastructure India Ltd.-Mahavir Road & Infrastructure Pvt. Ltd.-China State Construction Engg. Hongkong Ltd. (Indian-China)
17	Chandikhol-Jagatpur- Bhubaneswar (Odisha)	5	67	BOT (Toll) June 2014		1047	SREI-Simplex-Galfar Consortium(Shree Jagannath Expressway pvt. ltd.) (Indian-Dubai)
18	Kishangarh-Ajmer- Beawar(Rajasthan)	8	82	BOT (Toll) September 2012		795	Isolux-Soma Consortium (Spain-Indian)
19	Jaipur-Reengus (Rajasthan)	11	54	BOT (Toll) February 2013		267.81	RIL-AAA- JTEG Consortium (Indian-China)
20	Tirupati -Tiruthani - Chennai (Tamil Nadu/ Andhra Pradesh)	205	124.7	BOT (Toll) October 2013		571	Transstroy -OJSC Consortium(JV) (Indian - Russian)
21	Ghaziabad-Aligarh (Uttar Pradesh)	91	126	BOT (Toll) August 2013		1141	SREI - PNC - GALFAR Consortium(Indian - Dubai)
22	Bareilly-Sitapur (Uttar Pradesh)	24	151.2	BOT (Toll) September 2013		1046	ERA-SIBMOST (Indian - Russian)
23	Muzaffarnagar- Haridwar (Uttar Pradesh/Uttaranchal)	58, 72	80	BOT (Toll) March 2013		754	ERA-SIBMOST (Indian - Russian)
24	Rampur - Kathgodam(Uttaranchal)	87	93.226	BOT (Toll) #		790	ERA Infra Engineering Ltd.-OJSC-SIBMOST (JV) (Indian - Russian)
25	Srinagar-Banihal (Jammu and Kashmir)	1A	67.76	BOT (Annuity) June 2014		1100.7	Ramkey Infra and JPTEG Indian-China (JV)

1	2	3	4	5	6	7	8
26	Gwalior-Jhansi (Madhya Pradesh/ Uttar Pradesh)	75	80	BOT (Annuity)	December 2012	604	DSC - Apollo consortium (Indian - UK JV)
27	Dindigul-Perigulam- Theni-Kumili (Tamil Nadu)	220	134	BOT (Annuity)	August 2013	485	Transstroy-OJSC Consortium Ltd(Indian - Russian)
28	Trichy - Karaikudi and Trichy Bypass (Tamil Nadu)	210 & 67	110.372	BOT (Annuity)	May 2013	374	Transstroy Ltd-OJSC Consortium (Indian - Russian)
29	Krishnagiri- Tindivanam (Tamil Nadu)	66	176.51	BOT (Annuity)	#	624	Transstroy (I) Ltd. - Corporation Transstroy OJSC Consortium (Indian - Russian)
30	Haridwar - Dehradun(Uttaranchal)	72	39	BOT (Annuity)	#	478	ERA - SIBMOST(JV) (Indian - Russian)

Shipping of Explosives as Scraps

3451. SHRI MAHESHWAR HAZARI: Will the Minister of SHIPPING be pleased to state:

(a) whether containers shipped to Kandla port in Gujarat carried a large scale of explosives and poisonous chemicals in the name of scrap ranging from rocket launchers to several other destructive weapons;

(b) if so, the details in this regard;

(c) whether international laws are being violated by allowing the entry of such ships; and

(d) the manner in which it is ensured that these weapons are not put to misuse and the measures taken to avert any likely accident therefrom?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) During the year 2004-05, some war material was found in the scrap containers at Kandla Port. This war material contained used

ammunitions and scrap of arms. The ammunition scrap is lying inside the Customs bounded area within the specially fenced enclosure of Kandla Port with round the clock CISF security. Similar material is also lying in the Customs Godowns and the entire cargo is confiscated by Customs.

(c) If the cargo is not declared correctly then such mis-declaration/ concealment is violation of Indian Customs Act, 1962.

(d) As per the Home Ministry's letter No. 1-11011/76/04-IS.IV dated 27th August, 2009, committee headed by District Magistrate & Supdt. of police, representative of local Army Unit, NSG and Customs as members has been constituted for identification, segregation and disposal of war material found in the import consignments. The local Custom Authorities are to co-ordinate the process of disposal and Kandla Port has to provide logistical support. The District Magistrate is also availing the assistance of Army Unit, Bhuj for the above purpose.

*[English]***EPFO Examination**

3452. SHRI D.B. CHANDRE GOWDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the examination for recruitment of social security assistants in the Employees Provident Fund Organisation (EPFO) was conducted in May, 2012;

(b) if so, whether any incident of leaking the question paper came to the notice of the Government in this regard;

(c) if so, the details thereof; and

(d) the punitive action taken by the Government against the person found guilty for such Act?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Madam.

(b) and (c) The Police Authorities apprehended seven persons on 13.5.2012 when they were busy solving the questions from the photocopy of the question papers. They were conveying the answers through mobile phones to their respective candidates.

(d) The Police Authorities arrested seven persons and a case vide FIR No.131/12 dated 13.05.2012 U/S 406/420/120B IPC PS Crime Branch has been registered.

Helicopter Assembly Unit

3453. SHRI PONNAM PRABHAKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to set up a helicopter assembly unit at Hyderabad;

(b) if so, the details thereof including the financial allocations and private participation in this regard;

(c) the memorandum of Understanding signed and the parameters adopted in this regard; and

(d) the time by which the unit is likely to be operational?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) No, Madam.

(b) to (d) Does not arise, in view of (a) above.

*[Translation]***Pollution in Vehicle Factory**

3454. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the air and water pollution is on the rise in the vehicle factory of Jabalpur;

(b) if so, the details thereof;

(c) the pollution standards in other ordnance factories;

(d) whether the management has taken any steps to tackle this problem; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) No, Madam.

(b) Does not arise.

(c) At present all Ordnance Factories are maintaining the pollutants within permissible limits.

(d) Yes, Madam. Factory Management always takes necessary steps to contain and keep pollutants within permissible limits as per Pollution Control Board norms.

(e) The pollution control measures vary from Factory to Factory. It includes provision of scrubbers in the Chimney, Dust Collectors, Effluent Treatment Plants, Sewage Treatment Plants, disposal of hazardous wastes in safe manner, etc.

[English]

Promotion of Tribal Weaving

3455. SHRIMATI ANNU TANDON: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to promote tribal weaving techniques in the country;

(b) if so, the details thereof;

(c) the steps taken by the Government to popularise tribal fabrics and clothing articles;

(d) whether the Government proposes to set up special fund for promotion, exhibition and marketing of tribal fabrics and clothing; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The 25 Weavers' Service Centres across the country, functioning under the office of the Development Commissioner for Handlooms, Ministry of Textiles are providing technical support and disseminating various weaving techniques, including tribal weaving.

(c) The Government of India is implementing the following five schemes for development of handlooms and welfare of weavers:

1. Integrated Handlooms Development Scheme;
2. Marketing and Export Promotion Scheme;
3. Handloom Weavers Comprehensive Welfare Scheme;
4. Mill Gate Price Scheme; and
5. Diversified Handloom Development Scheme.

Under the Integrated Handlooms Development Scheme and Marketing and Export Promotion Scheme, financial assistance is provided by the Government of India to various agencies for organizing exhibitions, Craftmelas, setting up of Urban Haats, Buyer-Seller Meets etc., which provide a platform for publicizing

and marketing of various handloom products, including tribal fabrics and clothing articles.

(d) and (e) A separate budget allocation has been made from 2011-12 to provide financial assistance for development and promotion of tribal handlooms. For this purpose, an amount of Rs.6.87 crore was released under various handloom schemes. During 2012-13, budget allocation of Rs.48.75 crore has been made under various handloom schemes.

Widening of NH-4

3456. SHRI R. DHROVANARAYANA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India have pulled down the compound wall of a monument popularly known as Chikkajala Fort as part of the road widening works on National Highway-4 reroute the Devanahalli airport;

(b) if so, the details thereof; and

(c) the steps taken or being taken by the NHA to rebuild the monument?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Madam.

(b) and (c) The compound wall of a monument of length approx.94 mts has been acquired for construction of service road and High Speed Rail Corridor. The rebuilding of structure shall be taken up by the beneficiary since suitable compensation (Rs. 10,93,780) towards reconstruction of the structure has been included in the LA award.

Army Recruitment Rally

3457. SHRI SARVEY SATAYANARAYANA:
SHRI PONNAM PRABHAKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has received any proposal to conduct Army recruitment rallies at various

places in the country including Karimnagar District, Andhra Pradesh;

(b) if so, the details thereof and the action taken so far;

(c) whether the recruitment rally held at Tirupati in Andhra Pradesh recently was smoothly conducted; and

(d) if so, the details thereof including the lack of necessary arrangements, if any?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Recruitment of Other Ranks in Army is carried out through Open Rally System wherein all the aspirants get equal opportunity. Efforts are made to cover each district of the country by recruitment rallies at least once in a recruitment year. Requests received from time to time for conducting recruitment rallies at different locations in the country including Karimnagar District, Andhra Pradesh have been kept in view.

(c) and (d) The recruitment rally held at Tirupati in Andhra Pradesh from 18th June 2012 to 20th June 2012, was conducted smoothly. Requisite arrangements relating to crowd control, food, drinking water, sanitation, medical attendance etc. at the rally site were made.

NHAI

3458. SHRI NAVEEN JINDAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether unfavourable rulings have been awarded against the National Highways Authority of India (NHAI) by Disputes Resolution Board in a number of cases against infrastructure companies;

(b) if so, the details thereof along with the total amount stuck therein;

(c) whether NHAI has set up a committee in this regard;

(d) if so, the details thereof along with the recommendations made by the committee;

(e) whether NHAI has considered the option of out of court settlements in certain cases; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) As per terms of contract agreement the Dispute Resolution Board (DRB) make recommends on the issues raised by the parties. The recommendations are not considered as rulings and are not binding upon the parties. The Award of Arbitration passed by Arbitral Tribunal, which is the next step after DRB, is enforceable in law.

(b) There are 251 cases comprising 1635 disputes pending before Arbitral Tribunals and Courts, including claims amounting to Rs. 11084.53 crores.

(c) and (d) An Independent Expert Group (IEG) comprising former Chief Justice of High Court as head, former Dy C&AG, former Vigilance Commissioner and former DG (RD) & SS, MoRTH as Members of IEG has been constituted. 19 cases were referred to IEG till date, out of which recommendations on 17 cases have been made by IEG.

(e) and (f) Also NHAI has decided to constitute a six member Committee comprising three members each from NHAI and National Highways Builders Federation (NHBF) to discuss amicable settlement on some generic issues.

[Translation]

Concessions for Export

3459. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of grant given to the exporters for import-export during each of the last three years;

(b) the grant given for import-export of sugar, foodgrains, edible oils and oil-cake separately;

(c) the name and address of the companies getting grant of more than Rs. five crore;

(d) the reasons for importing the same goods at higher rates and exporting the same at lower rates; and

(e) the number of companies against whom cases have been filed with regard to irregularities committed by them and the details of the action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Government does not give any grant for import or export. To make exports competitive, taxes paid in the course of manufacture of exports are sought to be remitted or exempted. There are schemes in Government both in Department of Revenue and Department of Commerce for such duty remission/exemption. The details of these schemes are available in the Drawback Schedule in the website of Central Board of Excise & Customs at www.cbec.gov.in and website of Directorate General of Foreign Trade at www.dgft.gov.in.

(d) No such instance has come to our notice where same goods are imported at higher rate than at which they were exported.

(e) Like in any other scheme, the possibility of misuse of the export promotion measures cannot be completely ruled out. The possible misuses could be in the form of forged documents, giving mis-declaration, diversion of materials to the domestic market, under invoicing /over invoicing of import and export. In course of monitoring of export obligations as also on the basis of information received from the Directorate of Revenue Intelligence, Customs and other agencies regarding irregularities, penal actions are taken against such firms under the Foreign Trade (Development & Regulation) Act and Rules framed, therein. Action taken includes suspension/cancellation of the IEC number of the units, imposing fiscal penalty with penal interest in addition to action taken under the Customs Act.

[English]

Multi-Role Helicopters for Navy

3460. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of DEFENCE be pleased to state:

(a) whether the six year-old tender of the Navy to procure multi-role helicopters is delayed;

(b) if so, the details thereof including the payment made so far;

(c) whether the vendors have asked for more time in this regard; and

(d) if so, the details thereof and the measures being taken to expedite the procurement?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Madam, the Request for Proposal (RFP) for procurement of 16 multi-role helicopters was issued in August 2008. The case is being progressed in accordance with Defence Procurement Procedure.

(c) No, Madam.

(d) Does not arise.

Schools under NCLP

3461. SHRI C.M. CHANG: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the proposed amendment to Child Labour (Prohibition and Regulation) Act, 1986 will ban child labour up to the age of fourteen and will bring it in line with the Right of Children to Free and Compulsory Education Act;

(b) if so, whether the Government plans to discontinue the schools set up under the National Child Labour Project (NCLP);

(c) if so, the details thereof along with reasons therefor;

(d) whether the Government is contemplating convert these schools into special training centres; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Madam. One of the proposed amendments to Child Labour (Prohibition and Regulation) Act, 1986 is to ban children up to the age of 14 years from employment. The proposed amendment is in line with the provision of Right of Children to Free and Compulsory Education Act, 2009.

(b) and (c) There is no proposal of the Government to discontinue the special schools set up under National Child Labour Project as long as complete elimination of child labour is done.

(d) and (e) The NCLP schools are being operated as special schools established for the rehabilitation of children rescued/withdrawn from work where they are provided with bridge education, vocational training, nutrition, stipend, health care etc. before being main streamed into formal education system.

Employment Opportunities

3462. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether large number of people from adjoining cities frequently visit Delhi in connection with employment;

(b) if so, whether scarcity of employment opportunities in these cities is the reason behind this phenomenon;

(c) whether the Government has any proposal to open Central Government offices in these cities to provide employment to these people; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Ministry of Labour & Employment has not conducted any study

regarding large number of people from adjoining cities frequently visiting Delhi in connection with employment and also the fact that scarcity of employment opportunities in these cities is the reason behind this phenomenon.

(c) and (d) Central Government Offices are opened based on requirements of carrying out and implementing various Central Government policies, plans & projects etc. However, there is no proposal to set up Central Government Offices in such cities to provide employment to people. But Government of India is implementing various employment generation and poverty alleviation programmes in both rural and urban areas of the country, including adjoining cities of Delhi, to increase employment opportunities, such as, Swarnjayanti Gram Swarozgar Yojana (SGSY); Swama Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP) & Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). SGSY has been restructured as the National Rural Livelihood Mission to make it universal in application, focused in approach and time bound for poverty eradication by 2014-15.

Orders of CGIT-cum-LCS

3463. SHRI HARISH CHOUDHARY:
SHRI ANJAN KUMAR M. YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of orders passed by the Central Government Industrial Tribunal (CGIT)-cum-Labour Courts (LCs) which are notified in the official gazette and are blinding on the employers during the last three years;

(b) the details of cases of award not implemented out of the above notifications;

(c) the number of cases that have approached for implementation of award to the Government; and

(d) the number of notifications that have been implemented so far?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) The information is being collected and will be laid on the Table of the House.

Reservation in OFB

3464. SHRI RAJAIHA SIRICILLA:
SHRI PONNAM PRABHAKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to ensure reservation in employment for Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) in Ordnance Factory Board (OFB); and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) Yes, Madam. The provisions for giving reservation in employment to Scheduled Castes, Scheduled Tribes and Other Backward Classes employees in Ordnance Factory Board are applied to all posts Gazetted / Non-Gazetted/Non-Industrial Employees/Industrial Employees, as per instructions/rules of Department of Personnel and Training.

Modernisation of Submarine Fleet

3465. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to sign an agreement with Russia regarding submarine modernization of the Navy; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Madam, a total of five Sindhughosh class submarines have undergone modernization in Russia. One Sindhughosh class submarine is currently undergoing Medium Refit-cum-Upgradation in Russia. The modernization, which began in September, 2010, is progressing as per schedule. Another submarine is undergoing modernization in India

partially with Russian assistance.

[Translation]

Fleet Strength of IAF

3466. SHRI KAUSHALENDRA KUMAR:
SHRI E.G. SUGAVANAM:

Will the Minister of DEFENCE be pleased to state:

(a) the details of fighter aircraft, cargo helicopters and Dhruv helicopters available with the Indian Air Force (IAF);

(b) whether the IAF has inducted new, sophisticated aircraft in its fleet;

(c) if so, the details and the special features thereof;

(d) whether it is proposed to induct more of the same in the near future by replacing the existing old ones; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) MiG-21, MiG-23, MiG-27, MiG-29, Jaguar, Mirage and Su-30 MKI aircraft as part of the fighter fleet, Mi-8, Mi-17, Mi-26 as cargo helicopters and ALH Mk-I and ALH Mk-III Dhruv helicopters are available with the Indian Air Force (IAF).

(b) to (e) Review of existing fleet and upgradation and induction of new fleet is a continuous process and is reviewed by the Government keeping in view the operational requirements of the Air Force. Some of the recent inductions include Su-30 MKI, C-130J, AWACS, IL-78 aircraft and MI-17 V5 helicopters.

Supreme Courts Ruling on Caste Certificates

3467. SHRI MADHUSUDAN YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has issued any guidelines regarding issuance and verifications of SC/

ST/OBC certificates on the basis of Supreme Court's ruling;

(b) if so, the details thereof;

(c) whether it is mandatory to submit any document/record belonging to the period of 1950 or prior to 1950 for issuing a caste certificate;

(d) if so, the details thereof;

(e) the steps taken by the Government to amend/revise the existing rules/guidelines, if any; and

(f) the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) The Supreme Court in the case of Madhuri Patil (Civil Appeal No. 5854 of 1994) had directed that the caste certificates be scrutinized at the earliest and with utmost expedition and promptitude. It directed the Government to streamline the procedure for the issuance of social status certificate, their scrutiny and approval. In view of directions of the Supreme Court, the State Governments/ UT Administrations have been requested that the verification for caste status may be done expeditiously as per the procedure prescribed by the Apex Court vide Ministry of Tribal Affairs letter dated 16.06.2004.

Issuance and verification of caste certificates is the responsibility of the concerned State Governments/ Union Territory Administrations. However, as per the extant guidelines issued by the Ministry of Home Affairs vide their letter Nos. 35/1/72-R.U.(SCT. V) dated April, 1975 and BC-12025/2/76-SCT-I dated 22.03.1977, for issuing caste certificates, the person or his parents should be permanent residents of the State/UT on the date of notification of the Presidential Order applicable in his or her case.

(e) and (f) There is no proposal to amend/revise the existing guidelines.

[*English*]

EPF Contribution

3468. SHRI M.K. RAGHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to states:

(a) whether contribution to the Employees Provident Fund (EPF) in the country is decreasing steadily;

(b) if so, the total fund contributed during the last three years along with the number of contributors who have contributed the same;

(c) whether the Government is also considering increasing the level of the mandatory EPF contributions with the increase in minimum wages; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) No, Madam. The total fund contributions during the last three years has increased from Rs.26,558.20 crore in 2009-10 to Rs.32,494.40 crore in 2010-11 to Rs.39,431.44 crore (unaudited) in 2011-12 respectively.

(c) and (d) The issue of enhancing wage ceiling for coverage under the Employees' Provident Funds Scheme, 1952 has been discussed in meetings of Central Board of Trustees, Employees' Provident Fund. However, Government is yet to take a final View in the matter.

Inter-State Migrant Workers

3469. DR. RAM CHANDRA DOME: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the names of the States which have been the maximum receiver of inlter-State migrant labourers/ workers during the last five years;

(b) whether the Government maintains any statistics regarding accidents, fatal and non-fatal faced by migrant workers; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) No data is maintained at central level in respect of migrant workers. As per census 2001, 314.54 million persons moved for various reasons within the country. Out of these, 29.90 million migrated for reasons of employment. The States which had large number of inter-state migrant workers from within the country at the time of census 2001 are Maharashtra, Delhi, West Bengal, Gujarat, Haryana and Punjab.

Payments for Afforestation Projects

3470. SHRI UDAY SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of Voluntary agencies/Non- Governmental Organizations have disappeared after receiving payments for afforestation projects funded by the National Afforestation and Eco-Development Board during the last three years;

(b) if so, the details of such Voluntary agencies vanished after receiving funds and amount involved;

(c) whether the Government has since taken any steps to locate the Voluntary agencies which have vanished;

(d) if so, whether any responsibility has been fixed on such lapses; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The financial assistance to the Voluntary Organisations (VOs) were provided under the Grants-in-Aid for Greening India scheme on the basis of recommendation of the State

Governments which inter-alia envisaged the tree planting by people's participation. The funds were released in three instalments. A total of 564 projects were sanctioned to equal number of VOs during 2003-08. While 57 organisations availed all the three instalments, 245 availed two instalments and remaining 262 VOs came only for first instalment. Due to non performance of the VOs, this scheme has been discontinued since 2008-09 and no new projects have been sanctioned to NGOs during the last three years.

(c) to (e) At the instance of the Ministry, high level committees have been constituted in the states to effect investigation, recovery of funds and legal action against defaulting agencies. The essential details of the defaulting organisations have been compiled by the Ministry in specially designed templates which have been provided to the concerned states.

[Translation]

Sainik Schools

3471. SHRI LALUBHAI BABUBHAI PATEL: Will the Minister of DEFENCE be pleased to state:

(a) the number of Sainik Schools in the various Union Territories of India including Daman and Diu;

(b) whether the Government proposes to open New Sainik Schools in Daman and Diu;

(c) if so, the details thereof;

(d) whether cases of ragging have been reported in such schools; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) At present, there is no Sainik School in any of the Union Territories of India including Daman and Diu.

(b) and (c) There is no proposal to open Sainik School in Daman & Diu.

(d) and (e) Stray incidents of ragging and bullying have come into light from Sainik Schools in the past. In the last three years, for a total of 12885 cadets in 24 schools, a total of 12 (twelve) incidents have been reported.

[English]

ASEAN Security Initiative

3472. SHRI K.J.S.P. REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has affirmed commitment to the new security initiative of the Association of South East Asian Nations (ASEAN) for peace and stability;

(b) if so, the details thereof; and

(c) the response of the other ASEAN countries in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) On 3rd October 2003, India had acceded to the Treaty of Amity and Cooperation in South East Asia, which embodies universal principles of peaceful coexistence and friendly cooperation among States in South East Asia. Over the years, the ASEAN Regional Forum, the ASEAN Defence Ministers Meeting plus and East Asia Summit have evolved as important initiatives in the context of the regional security architecture. India is actively participating in cooperative activities under these initiatives.

Inclusion of Caste

3473. SHRI HAMDULLAH SAYEED: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has approved some new castes for inclusion into Other Backward Classes (OBCs) category;

(b) if so, the details thereof during the last three years, State-wise;

(c) whether the Government proposes to conduct a study for inclusion of more castes in this category; and

(d) if so, the details thereof along with the criteria?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Madam.

(b) State-wise details are enclosed as Statement.

(c) and (d) Sub-Section (1) & (2) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

"9(1) The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate.

9(2) The advice of the Commission shall ordinarily be binding upon the Central Government."

Accordingly, from time to time, castes/communities are included in the Central List of OBCs as and when the National Commission for Backward Classes tenders advices for the purpose.

Statement*Number of entries made in the Central List of OBCs*

Notification date		2009	30.7.10	18.8.10	16.6.11	8.12.11	Total
1	2	3	4	5	6	7	8
1	Andhra Pradesh	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	0	0	0	0	1	1
4	Bihar	0	1	0	1	0	2
5	Chhattisgarh	0	0	64	0	3	67
6	Goa	0	0	0	0	3	3
7	Gujarat	0	0	0	4	0	4
8	Haryana	0	0	0	0	0	0
9	Himachal Pradesh	0	0	2	0	1	3
10	J and K	0	0	0	0	0	0
11	Jharkhand	0	0	119	0	8	127
12	Karnataka	0	0	0	10	0	10
13	Kerala	0	0	0	0	1	1
14	Madya Pradesh	0	0	0	1	0	1
15	Maharashtra	0	0	0	30	9	39
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	0	0	0	3	3	6
21	Punjab	0	0	0	0	0	0
22	Rajasthan	0	0	0	3	0	3
23	Sikkim	0	0	0	0	0	0

1	2	3	4	5	6	7	8
24	Tamil Nadu	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0
26	Uttaranchal	0	0	0	3	74	77
27	Uttar Pradesh	0	0	0	1	0	1
28	West Bengal	0	0	0	6	0	6
29	A and N Islands	0	0	0	3	1	4
30	Chandigarh	0	0	0	0	0	0
31	D and Nagar Haveli	0	0	0	0	0	0
32	Daman and Diu	0	0	24	0	0	24
33	Delhi	0	0	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0
35	Puducherry	0	0	0	10	1	11
		0	1	209	75	105	390

[*Translation*]

Mining Work in Gua Ore Mine

3474. SHRI MADHU KODA: Will the Minister of STEEL be pleased to state:

(a) whether the mining work in Gua iron ore mine has come to a halt since June, 2011;

(b) if so, the details thereof and the reasons therefor;

(c) the total loss incurred by the Government due to this stoppage in the mining activities in the said mine;

(d) whether the steel production in the Burnpur Steel Factory is also being adversely affected as a result of non supply of iron ore from the Gua iron ore mines;

(e) if so, the details thereof; and

(f) the steps taken/being taken by the Government to restart the mining activities in this mine at the earliest?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (f) Yes, Madam. Mining work at Gua ore mines under the Durgaburu Mining lease was suspended with effect from 15th June, 2011 for want of Forest Clearance (FC). Since then, Stage-I forest clearance along with one year working permission has been granted by Ministry of Environment and Forests (MoEF) on 14.08.2012. The entire process of obtaining Environmental Clearance (EC) as per the provisions of the Environmental Impact Assessment Notification 2006, has been completed, however, formal grant of EC had been withheld by MoEF pending FC.

The non-supply of iron ore from Gua to IISCO Steel Plant (ISP), Burnpur was made up by supplying iron ore from other mines of Raw Materials Division (RMD) of SAIL.

A copy of the Stage-I FC has already been furnished to the Impact Assessment (IA) Division of MoEF on 16th August, 2012 for issuance of formal grant order of EC. After grant of EC and consent under Air & Water Act by the State Pollution Control Board, mining operation will be resumed at Gua iron ore mine.

NH-8 and NH-11

3475. SHRI RATAN SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Jaipur and Bharatpur section on national highway 11 and Delhi to Bharatpur section on national highway 8 is in a dilapidated condition;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the funds allocated by the Government for repairing of the said sections including Bharatpur during the last three years and the amount utilized out of this; and

(d) the efforts made/being made by the Government to widen the said national highways in Bharatpur region?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) No madam. The stretch of Jaipur Bharatpur section of NH-11 and Delhi-Gurgaon-Kotputli- Jaipur section of NH-8 is in traffic worthy condition.

(c) As these sections are awarded on Built Operate & Transfer (BOT) toll mode, the maintenance & repairs are the responsibility of the respective Concessionaire as per the concession agreements and no separate funds are allotted by the Government.

(d) The Jaipur - Bharatpur section of NH-11 is already four lane and there is no proposal for further widening of this NH in Bharatpur region.

[English]

Katni-Jashpur NH in Chhattisgarh

3476. SHRI DILIP SINGH JUDEV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the national highway from Katni to Jashpur is in a dilapidated condition;

(b) if so, the details thereof; and

(c) the action taken by the Government to improve the condition of said national highway?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) Katni to Jashpur section of National Highway-78 is in traffic-worthy condition. Maintenance of National Highways is a continuous process and efforts are made to maintain National Highways including the above section in traffic worthy condition within available funds and inter-se- priority.

[Translation]

Cadre Review in MES

3477. SHRI A.T. NANA PATIL:
SHRI GOPAL SINGH SHEKHAWAT:

Will the Minister of DEFENCE be pleased to state:

(a) whether career progression of Civilian Group 'A' officers in the Military Engineering Services (MES) is very bleak as compared to other Group 'A' Cadres / Services under the Union Government, and if so, the details thereof;

(b) whether suggestions have been received from various quarters for Cadre Review of the said Civilian Group 'A' officers;

(c) if so, the details thereof;

(d) whether any Cadre Review proposals are under process with the Ministry of Defence;

(e) if so, the current status thereof; and

(f) the time frame for finalization of the cadre review proposals?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) In general the career progression in MES for IDSE Officers is slower compared to some other Engineering Services in departments like Railways, Telecommunications and CPWD.

(b) and (c) IDSE Officers and their Associations have represented for Cadre Review for Group 'A' Officers in MES.

(d) Yes, Madam.

(e) Proposal for 3rd Cadre Review is under consideration.

(f) No time frame can be fixed for finalization of the proposal.

[*English*]

Maritime Training Institutes

3478. SHRI DEVENDRA NAGPAL: Will the Minister of SHIPPING be pleased to state:

(a) whether as per DG shipping order pre-sea maritime training institutes are required to place on board at least 80 percent of their candidates on ship after completion of training;

(b) if so, the details of the said orders and whether any other instrument of DGS mentions about responsibility of maritime institutes as stated above;

(c) if so, the details including names of Maritime Institutes who have not been able to comply with above DGS order/circular along with the action taken against such institutes during the last three years;

(d) the number of pre-sea candidates passed out during the last three years along with the number of such candidates who have not got the required job; and

(e) the steps taken by the Government to reduce the sanctioned seats of defaulting institutes?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) No, Madam. As per D.G. Shipping

Circular 1 of 2007 dated 1.3.07, the cumulative backlog of candidates in the training institutes, awaiting sea-time training slots should not exceed 20% of the sea-time training slots available. Further, maritime training institutes are expected to regulate their intake in each course according to their ability to obtain sea-time slots. Starting from the summer session of 2007, if on self assessment an institute feels that it does not have the ability to reasonably obtain sea-time training berths, from one or more shipping companies or their registered agents, to match its enrolment, including the backlog of previous years, it will be incumbent upon it to voluntarily reduce its intake commensurately. Further, the D.G. Shipping Circular No. 1 of 2007 dated 1.3.07 stipulates that to ensure that this sea time training obligation is taken seriously by the Institutes as an integral part of the essential learning of every marine course and in order to make the sea time practical training and the class room learning more coherent, it shall be the endeavour to embed or sandwich, the sea time training between two spells of class room learning, so as to give certificates/diplomas/degrees only after successful completion of the course.

(c) to (e) Till the year 2008, the passed out cadets/officer- trainees (both Nautical and Engineering) were able to find placements for shipboard training (mandatory for obtaining for their certificate of competency as a nautical or engineering officer on board ship) quite easily, as the demand, for such manpower, from the shipping industry was growing steadily. However, after that, due to global recession, the growth in demand has slowed down/declined. The maritime training institutes, unfortunately, did not feel the impact of this recession immediately and were seriously optimistic of an upswing in the shipping trade, and expecting a growth in the demand for cadets continued to demand for additional seats for their intake of pre-sea courses. Moreover, the Government maritime training institutes had to increase their intake capacity by 54% percent to accommodate the mandatory induction of OBC candidates. However, after taking a serious view of the reduced placements of cadets for ship board training, the DG Shipping has imposed a ban on new approvals/enhancement of capacity (seats) for the pre-sea training institutes, w.e.f. 18.6.12, which is valid for a period of 2 years, as a limiting measure.

Further the maritime training institutes have been asked to submit their up-to-date placement positions, to initiate other corrective measures.

The data of number of pre-sea candidates (Officer trainees) passing out for last three years is as below:

Sl. No.	Calendar Year	Deck Cadets	Trainee marine engineer
(1)	(2)	(3)	(4)
1.	2009	2051	1898
2.	2010	3006	2195
3.	2011	3503	2709

Directorate General of Shipping and Indian Maritime University are constantly in touch with the maritime training institutes, Shipping Corporation of India, Shipping Companies and other establishments in private and public sector to look into the issues relating to provide sufficient opportunity for on-board training for the candidates passing out from various maritime training institutes and also for placement of the cadets.

Protection to Mangrove Forests

3479. SHRIMATI PRIYA DUTT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any

demand to preserve the natural mangrove plantations on the West Coast of the country including Maharashtra;

(b) if so, the details thereof;

(c) whether the Government has sent any team to find out the encroachments and destruction of mangrove forests in the country;

(d) if so, the details of their findings, State-wise; and

(e) the steps taken by the Government for the protection and eviction of land grabbers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Under the Centrally Sponsored Scheme for Conservation and Management of Mangroves, 100% central assistance is extended to Coastal States/UTs, who so request, for implementation of their approved Management Action Plans which comprise components such as Survey and Demarcation, Afforestation & Restoration of Mangroves, Alternate and Supplementary Livelihoods, Protection Measures, and Education & Awareness etc. During the last three years, the Ministry has not received any Management Action Plan for conservation and management of mangroves from the State Government of Maharashtra. Details of the funds released to the Coastal States/UTs during the last three years are given below:

(Rs. in Lakh)

Sl. No.	Name of States/UTs	2009-10	2010-11	2011-12
1	2	3	4	5
1.	Andaman and Nicobar Islands	-	10.00	10.00
2.	Andhra Pradesh	-	-	-
3.	Goa	-	-	-
4.	Gujarat	241.794	295.04	176.517
				9.11*

1	2	3	4	5
5.	Karnataka	10.90	15.00*	43.80
6.	Kerala	37.305	37.305*	—
7.	Odisha	83.406	30.25	54.80 7.50*
8.	Tamil Nadu	168.10289	157.190	181.283 5.375*
9.	West Bengal	120.79711	147.90	237.60
10.	Lakshadweep	10.00	-	-

* Carried Forward

(c) and (d) The Forest Survey of India has been assessing the mangrove cover of the country using remote sensing since 1987. Assessment from 2001

onwards has been carried out at 1:50,000 scale. Country's present mangrove cover is given in the table given below:

(Area in km²)

Sl. No.	State/UT	Assessment Year												Change w.r.t 2009
		1987	1989	1991	1993	1995	1997	1999	2001	2003	2005	2009	2011	
1	Andhra Pradesh	495	405	399	378	383	383	397	333	329	354	353	352	-1
2	Goa	0	3	3	3	3	5	5	5	16	16	17	22	5
3	Gujarat	427	412	397	419	689	901	1031	911	91b	991	1,046	1058	12
4	Karnataka	0	0	0	0	3	3	2	3	3	3	3	0	
5	Kerala	0	0	0	0	0	0	0	0	8	5	5	6	1
6	Maharashtra	140	114	113	155	155	124	108	118	158	186	186	186	.0
7	Odisha	199	192	195	195	195	211	215	219	203	217	221	222	1
8	Tamil Nadu	23	47	47	21	21	21	21	23	35	36	39	39	0
9	West Bengal	2,076	2,109	2,119	2,119	2,119	2,123	2,125	2,081	2,120	2,136	2,152	2155	3
10	A&N Islands	686	973	971	966	966	966	966	789	658	635	615	617	2
11	Daman & Diu	0	0	0	0	0	0	0	0	1	1	1	1.56	0.56
12	Puducherry	0	0	0	0	0	0	0	1	1	1	1	1	0
Total		4,046	4,255	4,244	4,256	4,533	4,737	4,871	4,482	4,448	4,581	4,639	4662.56	23.56

The current assessment shows that mangrove cover in the country is 4,662.56 km². Compared with 2009 assessment, there has been a net increase of 23.56 km² in the mangrove cover of the country. This can be attributed to increased plantations particularly in the Gujarat State and also the regeneration of natural mangrove areas. As would be noted, there has been a net increase in mangrove forest cover on the west coast of India.

The State Government of Maharashtra has also informed that it has created a separate Mangrove Cell, headed by Chief Conservator of Forests for conservation and management of the mangrove areas in the State. The headquarter of the Cell is at Mumbai, with jurisdiction along the coast of Maharashtra. Mangroves are also protected under The Maharashtra Felling of Trees (Regulation) Act, 1964 and are included in the Schedule under the said Act. Further, the mangroves throughout the coastal regions of country, including Maharashtra, are protected under the provisions of CRZ Notification, 2011 and Island Protection Zone Notification, 2011.

(e) The concerned Coastal State Governments are taking necessary precautions to avoid encroachments and destruction of the mangrove forests. They are involving departments of forest, revenue and police for taking steps to evict unauthorized land grabbers from mangrove forest areas.

[Translation]

Operation of Stone Crusher Machines

3480. SHRI YASHBANT LAGURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether permission has been granted to operate stone crusher machines in the forest reserve areas of Keonjhar district;

(b) if so, the details thereof and the extent of the areas for which this permission has been granted;

(c) if not, the action taken by the Government so far against the owner of those stone crushers for operating in the said forest reserves; and

(d) the extent to which the success has been achieved as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(b) In view of reply to part (a) above, reply to part (b) does not arise.

(c) There is no stone crusher established in Reserve Forest area in Keonjhar district. One offence case has been detected by the Divisional Forest Officer, Keonjhar Forest Division and Offence Report Case bearing No. 240CH of 2011-12 has been booked against Shri Siddharth Tripathy, Deputy Project Manager of M/s Utkal Manufacturing and Services Limited for illegal establishment of one stone crusher machine inside Kodgadia Village Forest over an area of 4.92 Acres (1.99 Ha.)

(d) The stone crusher unit has now been dismantled and removed from the forest area.

[English]

Shipping Business

3481. SHRI C. SIVASAMI: Will the Minister of SHIPPING be pleased to state:

(a) whether the shipping business saw ship supplies outstrip demand by three to four per cent during 2010 and 2011;

(b) if so, the details thereof; and

(c) the measures taken by the Government to improve the said situation?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Although business demand for shipping grew between 2010 and 2011, the global shipping tonnage grew at a higher rate which resulted in a glut in capacity with ship supplies outstripping demand.

The detail about global supply-demand gap, for the two major sectors of shipping i.e. dry bulk and tanker segment is given below:

(in million dwt)

	2010			2011		
	Supply	Demand	% gap	Supply	Demand	% gap
Dry bulk segment	525.0	385.2	26.63	604.8	405.6	32.94%
Tanker segment	377.3	295.2	21.76%	398.7	315.2	20.94%

(Source: Drewry Maritime Research - Dry Bulk Forecaster 2Q2012)

(c) The demand and supply in Shipping sector is regulated by market forces. Given the fact that shipping business has shown cyclic trends over a period of time, the markets are expected to correct themselves in natural course.

Plantation of Trees

3482. SHRI HARISHCHANDRA CHAVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a number of trees have been uprooted during the work of six laning of Pimpalgaon-Gonde National Highway-3 in the country;

(b) if so, the details thereof;

(c) whether new trees have been planted to compensate the uprooted ones;

(d) if so, the details thereof alongwith the number of trees; and

(e) if not, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) During the work of six laning of Pimpalgaon-Gonde section of the National Highway-3, a total of 5,760 trees were cut.

(c) and (d) To compensate the trees cut during the work of six laning of Pimpalgaon-Gonde National Highways, 28,348 trees have been planted.

(e) In view of reply to parts (c) to (d) above, reply to part (e) does not arise.

Setting up of Industries by Export Houses

3483. SHRI RUDRAMADHAB RAY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether several industrial export houses have opened their manufacturing units in the neighbouring countries and are exporting goods from India and claiming subsidies on such exports;

(b) if so, the details thereof and norms laid down in this regard;

(c) whether there has been instances of irregularities committed by any of these export houses; and

(d) if so, the action taken against those found guilty for committing any irregularities in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Investment abroad by domestic entities is regulated by the Reserve Bank of India. RBI website lists the names of entities so permitted. These contain the names of certain export houses also. Government does not give any grant for import or export. To make export competitive, taxes paid in the course of manufacture of exports are sought to be remitted or exempted. There are schemes in Government both in Department of Revenue and Department of Commerce for such duty remission/exemption. The details of these schemes are available in the Drawback Schedule in the website of Central Board of Excise & Customs at www.cbec.gov.in and website of Directorate General of Foreign Trade at www.dgft.gov.in.

(c) and (d) Like in any other scheme, the possibility of misuse of the export promotion measures cannot be completely ruled out. The possible misuse could be in the form of forged documents, giving mis-declaration, diversion of materials to the domestic market, under invoicing/over invoicing of import and export. In course of monitoring of export obligation as also on the basis of information received from the Directorate of Revenue Intelligence, Customs and other agencies regarding irregularities, penal actions are taken against such firms under the Foreign Trade (Development & regulation) Act and Rules framed therein. Action taken includes suspension/cancellation of the IEC number of the unit, imposing fiscal penalty with penal interest in addition to action taken under the Customs Act.

Industrial Projects

3484. SHRI S. PAKKIRAPPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry has reached an agreement with the Ministry of Environment and Forests to fast track the resolution of environmental issues holding back industrial projects;

(b) if so, the details thereof and the number of such projects identified by the Government;

(c) the criteria laid down to determine the industrial projects to be fast tracked for approvals; and

(d) the steps taken to reduce the delays in such industrial projects?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) No, Madam.

(b) to (d) Do not arise.

Indo-China Joint Exercise

3485. SHRI K.P. DHANAPALAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to undertake joint military exercise with China;

(b) if so, the details thereof; and

(c) the benefits likely to accrue to both sides by the said exercise?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Joint military exercise are conducted with various countries, inter alia as a measure of fostering mutual confidence and goodwill. Joint Army Exercises were conducted with China in 2007 and 2008. Such exercises are undertaken as per felt need and mutual convenience of both sides.

Contract Workers of GREF and BRO

3486. SHRI MAHENDRA KUMAR ROY:

Sk. SAIDUL HAQUE:

DR. RAM CHANDRA DOME:

Will the Minister of DEFENCE be pleased to state:

(a) the total number of contract workers engaged by General Reserve Engineers Force (GREF) and Border Roads Organisation (BRO), State-wise; and

(b) the details of minimum wages and benefits received by the contract workers?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No Contract workers are engaged by General Reserve Engineer Force (GREF) / Border Roads Organisation (BRO). However, Casual Paid Labourers (CPLs) are employed in GREF / BRO from time to time. The total number of Casual Paid Labourers in GREF / BRO at present, is 87549. State wise and project wise details are given in the enclosed Statement-I.

(b) CPLs are paid wages as per Central Labour Laws/Notification or as fixed by the State Government, whichever is higher.

In addition to monthly wages, the CPLs are also provided concessions and facilities as mentioned in the Statement-II enclosed.

Statement-I

Sl. No.	Name of Area/State under jurisdiction	Name of Project	No. of CPLs
1.	Jammu & Kashmir	Himank, Beacon, Vijayak and Sampark	21402
2.	Rajasthan/Punjab	Chetak	3420
3.	Himachal Pradesh/Uttarakhand	Deepak, Shivalik, Hirak and Rohtang Tunnel	12159
4.	Sikkim/Andaman & Nicobar	Swastik	5220
5.	Assam/Arunachal Pradesh	Arunank, Udayak, Vartak, Eastern Base Workshop and Brahmanak	23346
6.	Nagaland/Manipur	Sewak	10625
7.	Meghalaya/Tripura	Setuk	1946
8.	Mizoram	Pushpak	5563
9.	Bhutan	Dantak	3868
Total		87,549	

Statement-II*Concession and Facilities provided to Casual Paid Labourers in GREF / BRO:*

- Accommodation: As per climatic conditions, the labourers are provided with temporary accommodation.
- Ration: Labourers working on road are issued essential items of ration on payment.
- Clothing: Partly worn but serviceable Blanket, Cap water proof, jersey pull over, cap comforter are issued to labourers as per climatic conditions.
- Compensation: Casual Paid Labourers working in the organization are governed by the provisions of WCA-1923 for the purpose of payment of compensation under WCA-1923.
- Immediate Relief: In case of death of labourers, the kin of CPLs are paid immediate relief of

Rs.1150.00 from BRSRF (Border Roads Special Relief Fund) as well as compensation admissible under WCA-1923 and Rs.1700/- are paid to those CPLs who are not entitled compensation under WCA-1923.

- Ex-gratia lump sum compensation: Ex-gratia lump sum compensation to CPLs is paid at following rates in case of death or injury at work site accident:

(a) In the case of death:- Rs.2.00 lakhs in case of death occurring due to accident in the course of performance of duties or attributable to acts of violence by Terrorists, Naxalities, Insurgents, Anti Social elements etc. in course of performance of duties or death while performing his duty during his engagement on muster roll.

(b) In the case of Permanent total disablement (100% disability): Rs.1.50 lakh.

(c) In the case of partial disablement: Rs.1.00 lakh x % age of loss of earning capacity.

Medical treatment in GREF Medical Unit: Indoor treatment up to a period of three weeks at a time in all areas where indoor treatment facilities are not available in civil hospitals.

Out of Pocket Allowances for Casual Paid Labourers other than locally recruited ones: @ Rs.107- per day for maximum 2½ days i.e. Rs.25/-is paid as pocket expenses during the move.

Funeral expenses: In the event of death of labourer while in service, expenditure subject to maximum of Rs.10007- is being paid on the funeral of deceased CPL.

Bonus: CPLs are authorized ad-hoc bonus equal to one month pay. It is applicable to those CPLs who have worked for three years with a technical break as per rules in vogue.

Free Conveyance: Casual Paid Labourers other than locally recruited ones are provided free conveyance of journey by road from place of recruitment to worksite.

Labour welfare fund: For the purpose of assistance, relief to CPLs in distress / emergency need and other requirements, organization has raised CPL welfare fund by the voluntary contribution from the CP Labourers.

Amenities: Nursery/Primary schools, Creches for CPLs children, supply of clean drinking water, vegetables shops, medical treatment to families of CPLs and Recreation facilities are provided to CPLs at certain places.

Declaration of Wildlife Sanctuary as a Tiger Reserve

3487. SHRI S.S. RAMASUBBU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Madhumalai Wildlife Sanctuary in Tamil Nadu has been declared as tiger reserve in the country;

(b) if so, the details thereof;

(c) whether any census has been conducted on the tiger population in Madhumalai;

(d) if so, the details thereof;

(e) whether there is also highest concentration of elephants in Madhumalai; and

(f) if so, the details thereof and the steps taken by the Government to conserve wild animals including tigers and elephants in Madhumalai sanctuary?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes Madam. The State Government of Tamil Nadu has notified the Mudumalai Tiger Reserve in the year 2008-09 under section 38V of the Wildlife (Protection) Act, 1972.

(c) and (d) As per the recent all India tiger estimation (2010), the tiger population in the Nagarhole-Mudumalai-Waynad landscape is 382 with a lower limit of 354 and upper limit of 411.

(e) and (f) As reported by the Elephant Task Force (2010), the Brahmagiri-Nilgiri-Eastern Ghat Landscape, interalia, including Mudumalai Tiger Reserve has the largest population of elephants in the country. The milestone initiatives taken for conservation of wild animals including tigers and elephants are given in the Statement enclosed.

Statement

Milestone initiatives taken by the Government of India for conservation of wild animals including tigers and elephants

Legal steps

1. Amendment of the Wild Life (Protection) Act, 1972 for providing enabling provisions towards constituting the National Tiger Conservation Authority and the Tiger and Other Endangered Species Crime Control Bureau.
2. Enhancement of punishment in cases of offence relating to a tiger reserve or its core area.

Administrative steps

3. Strengthening of antipoaching activities, including special strategy for monsoon patrolling, by providing funding support to Tiger Reserve States, as proposed by them, for deployment of antipoaching squads involving ex-army personnel/home guards, apart from workforce comprising of local people, in addition to strengthening of communication/wireless facilities.
4. Constitution of the National Tiger Conservation Authority with effect from 4.09.2006, for strengthening tiger conservation by, inter alia, ensuring normative standards in tiger reserve management, preparation of reserve specific tiger conservation plan, laying down annual audit report before Parliament, constituting State level Steering Committees under the Chairmanship of Chief Ministers and establishment of Tiger Conservation Foundation.
5. Constitution of a multidisciplinary Tiger and Other Endangered Species Crime Control Bureau (Wildlife Crime Control Bureau) with effect from 6.6.2007 to effectively control illegal trade in wildlife.
6. The in-principle approval has been accorded by the National Tiger Conservation Authority for creation of five new tiger reserves, and the sites are: Pilibhit (Uttar Pradesh), Ratapani (Madhya Pradesh), Sunabeda (Orissa), Mukundara Hills (including Darrah, Jawahar Sagar and Chambal Wildlife Sanctuaries) (Rajasthan) and Sathyamangalam (Tamil Nadu). Final approval has been accorded to Kudremukh (Karnataka) for declaring as a Tiger Reserve. Besides, the States have been advised to send proposals for declaring the following areas as Tiger Reserves: (i) Bor (Maharashtra), (ii) Suhelwa (Uttar Pradesh), (iii) Nagzira-Navegaon (Maharashtra), (iv) Guru Ghasidas National Park (Chhattisgarh), (v) Mhadei Sanctuary (Goa) and (vi) Srivilliputhur Grizzled Giant Squirrel / Megamalai Wildlife Sanctuaries / Varushanadu Valley (Tamil Nadu).
7. The revised Project Tiger guidelines have been issued to States for strengthening tiger conservation, which apart from ongoing activities, inter alia, include funding support to States for enhanced village relocation/rehabilitation package for people living in core or critical tiger habitats (from Rs. 1 lakh/family to Rs. 10 lakhs/family), rehabilitation/resettlement of communities involved in traditional hunting, mainstreaming livelihood and wildlife concerns in forests outside tiger reserves and fostering corridor conservation through restorative strategy to arrest habitat fragmentation.
8. A scientific methodology for estimating tiger (including co-predators, prey animals and assessment of habitat status) has been evolved and mainstreamed. The findings of this estimation/assessment are bench marks for future tiger conservation strategy.
9. An area of 35123.9547 sq. km. has been notified by 17 Tiger States as core or critical tiger habitat under section 38V of the Wildlife (Protection) Act. 1972, as amended in 2006.

Financial steps

10. Financial and technical help is provided to the States under various Centrally Sponsored Schemes, viz. Project Tiger and Integrated Development of Wildlife Habitats for enhancing the capacity and infrastructure of the States for providing effective protection to wild animals.

International Cooperation

11. India has a bilateral understanding with Nepal on controlling trans-boundary illegal trade in wildlife and conservation, apart from a protocol on tiger conservation with China.
12. A protocol has been signed in September, 2011 with Bangladesh for conservation of the Royal Bengal Tiger of the Sunderban.
13. A sub-group on tiger/leopard conservation has been constituted for cooperation with the Russian Federation.

14. A Global Tiger Forum of Tiger Range Countries has been created for addressing international issues related to tiger conservation.
15. During the 14th meeting of the Conference of Parties to CITES, which was held from 3rd to 15th June, 2007 at The Hague, India introduced a resolution along with China, Nepal and the Russian Federation, with directions to Parties with operations breeding tigers on a commercial scale, for restricting such captive populations to a level supportive only to conserving wild tigers. The resolution was adopted as a decision with minor amendments. Further, India made an intervention appealing to China to phase out tiger farming, and eliminate stockpiles of Asian big cats body parts and derivatives. The importance of continuing the ban on trade of body parts of tigers was emphasized.
16. Based on India's strong intervention during the 58th meeting of the Standing Committee of the CITES at Geneva from 6th to 10th July, 2009, the CITES Secretariat has issued a notification to Parties to submit reports relating to compliance of Decisions 14.69 and 14.65 within 90 days with effect from 20.10.2009 (Progress made on restricting captive breeding operations of tigers etc.).
17. As a part of active management to rebuild Sariska and Panna Tiger Reserves where tigers have become locally extinct, reintroduction of tigers / tigresses have been done.
18. Special advisories issued for in-situ build up of prey base and tiger population through active management in tiger reserves having low population status of tiger and its prey.

Creation of Special Tiger Protection Force (STPF)

19. The policy initiatives announced by the Finance Minister in his Budget Speech of 29.2.2008, interalia, contains action points relating to tiger protection. Based on the one time grant of Rs. 50.00 crore provided to the National Tiger

Conservation Authority (NTCA) for raising, arming and deploying a Special Tiger Protection Force, the proposal for the said force has been approved by the competent authority for 13 tiger reserves. Rs. 93 lakhs each has been released to Corbett, Ranthambhore & Dudhwa Tiger Reserve for creation of STPF during 2008-09. Since then, the guidelines of the STPF have been revised for deploying forest personnel in place of Police as an option-II, with scope for involving local people like the Van Gujjars. During the year 2010-11 and 2011-12, an amount of Rs. 270 lakhs has been provided to the Similipal Tiger Reserve for raising, arming and deploying the STPF. The States of Karnataka and Maharashtra have already deployed the STPF.

20. In collaboration with TRAFFIC-INDIA, an online tiger crime data base has been launched, and Generic Guidelines for preparation of reserve specific Security Plan has been evolved.

Recent initiatives

1. Implementing a tripartite MOU with tiger States, linked to fund flows for effective implementation of tiger conservation initiatives.
2. Rapid assessment of tiger reserves done.
3. Special crack teams sent to tiger reserves affected by left wing extremism and low population status of tiger and its prey.
4. Chief Ministers of States having tiger reserves affected by left wing extremism and low population status of tiger and its prey addressed for taking special initiatives.
5. Steps taken for modernizing the infrastructure and field protection, besides launching 'M-STrIPES' for effective field patrolling and monitoring.
6. Steps taken for involvement of Non-Governmental Experts in the ongoing all India tiger estimation.

7. Initiatives taken for improving the field delivery through capacity building of field officials, apart from providing incentives.
8. Action initiated for using Information Technology to strengthen surveillance in tiger reserves.
9. The second round of country level tiger status assessment completed in 2010, with the findings indicating an increase with a tiger population estimate of 1706, lower and upper limits being 1520 and 1909 respectively, as compared to the last country level estimation of 2006, with an estimate of 1411, lower and upper limits being 1165 and 1657 respectively.
10. The second round of independent assessment of Management Effectiveness Evaluation of Tiger Reserves done in 2010-11 for 39 tiger reserves based on globally used framework.
11. Increase in the allocation for Project Tiger with additional components.
12. Providing special assistance for mitigation of human-tiger conflicts in problematic areas.
13. As an outcome of the fourth Trans-border Consultative Group Meeting held in New Delhi, a joint resolution has been signed with Nepal for biodiversity / tiger conservation.
14. Regional Offices of the National Tiger Conservation Authority sanctioned at Nagpur, Bengaluru and Guwahati.
15. Launching of Phase-IV tiger reserve level monitoring.

Conservation Programme for Wetlands

3488. SHRI P. KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any proposals from World Wide Fund for Nature (WWF)-India for the conservation programme for wetlands in high altitude areas of the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(b) and (c) Question does not arise.

Blacklisting of Defence Companies

3489. SHRI OM PRAKASH YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether a number of leading weapon making companies of the world have been blacklisted in India on account of certain irregularities in defence deals involving payment of kickbacks or commissions;

(b) if so, the names of the companies which have been blacklisted in this regard;

(c) whether as a result of the blacklisting, the procurement of defence equipment and sophisticated weapon systems has become very difficult and time-consuming process; and

(d) if so, the measures taken by the Government to rectify the situation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Madam, in March, 2012, the Ministry of Defence (MoD) debarred the following six firms from further business dealings with it for a period of ten years:

- (i) M/s. Israel Military Industries Ltd. (IMI).
- (ii) M/s. Singapore Technologies Kinetics Ltd. (STK).
- (iii) M/s. T.S. Kisan and Co. Pvt. Ltd., New Delhi.
- (iv) M/s. R.K. Machine Tools, Ludhiana.
- (v) Rheinmetall Air Defence (RAD), Zurich.
- (vi) M/s. Corporation Defence, Russia (CDR).

(c) and (d) The effects of blacklisting a firm on the procurement process depend upon several factors, including whether the firm is a single supplier or there are other vendors for a particular product in the market.

These factors notwithstanding, the procurement process has been continued through alternative indigenous and foreign sources.

Widening of NH-16

3490. SHRI ABDUL RAHMAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India (NHAI) has agreed to a Build, Operate and Transfer (BOT) project of widening the road to six lanes on national highway-16;

(b) if so, the details thereof;

(c) whether the Road Safety Forum has demanded that there should be no tollage on this highway;

(d) if so, the details thereof;

(e) whether NHAI has taken any steps to reduce the burden of expensive new projects on the commonman; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. Details of works taken up for six laning of NH-16 (old NH No. 5) in Andhra Pradesh and Tamil Nadu states are given in the enclosed Statement.

(c) No, Madam.

(d) to (f) Does not arise.

Statement

Sl.No.	Stretch	Old NH. No.	New NH. No.	Date of Award	Length (in Km.)	Total Project Cost (Rs. in Cr.)	Funded By
1	Six laning of Chilakaluripet-Vijayawada Section	5	16	21.02.2008	82.5	675.38	BOT (Toll)
2	Six laning of Chilakaluripet-Nellore Section	5	16	19.05.2010	184	1465.00	BOT (Toll)
3	Six laning of Gundugolanu-Vijayawada Section including 47.88 kms of Bypasses	5	16	02.02.2012	103.50	1806	BOT (Toll)
4	Six laning of Rajahmundry-Gundugolanu	5	16	31.03.2012	120.741	1617	BOT (Toll)
5	Six laning of Anandapuram-Vishakapatnam-Anakapalli	5	16	31.03.2012	58.222	839	BOT (Toll)
6	Six laning Chennai -Tada section	5	16	03.04.2009	43.40	418.75	BOT (Toll)

Encroachment on Defence Land

3491. SHRI KULDEEP BISHNOI: Will the Minister of DEFENCE be pleased to state:

(a) whether approximately 12000 Acres of defence land have been encroached upon across the country;

(b) if so, the details thereof, State-wise;

(c) the details of total land owned by defence establishments across the country vis-a-vis encroached defence land, State/UT-wise; and

(d) the steps taken by the Government for compilation and computerization of all defence land

records and also for deposit of funds generated from defence land transactions in the Consolidated Fund of India?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c): Yes, Madam. About 12364 acres of Defence land is under encroachment. The State-wise details of Defence Land & Encroachments on defence land are given in the Statement enclosed.

(d) The Military Land Registers (MLRs) and General Land Registers (GLRs) in which record of defence land is kept, have already been computerized. Instances of transaction of defence land are very few and whenever it is done, amount generated is deposited in the Consolidated Fund of India.

Statement*State-wise details of Defence Land & Encroachment of Defence Land*

Sl. No.	State	Area of Defence Land (in Acres)	Area under Encroachment (in Acres)
1	2	3	4
1.	Andaman and Nicobar Islands	8166	0.0414
2.	Andhra Pradesh	39735	213.067
3.	Arunachal Pradesh	4787	36.3
4.	Assam	25493	616.569
5.	Bihar	11925	448.88
6.	Chandigarh	176	—
7.	Chhattisgarh	1582	165.76
8.	Dadara and Nagar Haveli	0	-
9.	Delhi	11629	113.5997
10.	Daman and Diu	196	-
11.	Goa	3026	4.05
12.	Gujarat	24807	303.6407

1	2	3	4
13.	Haryana	37211	959.0387
14.	Himachal Pradesh	8097	143.9041
15.	Jammu and Kashmir	22339	729.349
16.	Jharkhand	7714	77.7
17.	Karnataka	33125	28.5819
18.	Kerala	5279	0.0665
19.	Lakshadweep	40	-
20.	Madhya Pradesh	231074	1491.796024
21.	Maharashtra	138802	2487.919933
22.	Manipur	1294	-
23.	Meghalaya	4029	15.4337
24.	Mizoram	0	-
25.	Nagaland	551	-
26.	Odisha	18016	45.5646
27.	Puducherry	20	-
28.	Punjab	78329	495.2892
29.	Rajasthan	821187	367.7256
30.	Sikkim	3078	-
31.	Tamil Nadu	21233	71.1776
32.	Tripura	2680	-
33.	Uttar Pradesh	123310	3079.9108
34.	Uttarakhand	27168	23.574
35.	West Bengal	40956	444.8423
TOTAL:		1757056t	12363.78176 Or say 12364

[*Translation*]

NH-121

3492. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether NH-121 from Kashipur to Pavo Bazar has been included in the National Highways Development Programme for the current year for its development and four laning;

(b) if so, the details thereof along with the time-frame fixed for completion of this project indicating the year in which the said highway was declared national highway;

(c) whether there has been any delay in the construction/development works on this highway; and

(d) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

(b) to (d) Do not arise.

Conservation of Barren Land

3493. SHRI SHRIPAD YESSO NAIK:
SHRI JITENDRA SINGH BUNDELA:
SHRI P.L. PUNIA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the lands gets barren after mining allotted to various companies in the country;

(b) if so, the details thereof;

(c) whether the Government has any proposal to formulate any scheme to conserve this kind of land; and

(d) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Exploitation of minerals does adversely affect quality of land. However, to minimize adverse impacts of mining on quality of land, approval accorded by the Ministry of Environment & Forests under the Environment (Protection) Act, 1986 and the Forest (Conservation) Act, 1980 stipulates appropriate safeguards to mitigate impact of mining including its adverse impacts on land quality.

(c) and (d) To obtain the environment clearance, the projects including mining projects, covered in the Schedule to the EIA Notification 2006 under the,; Environment (Protection) Act, 1986, the concerned project proponents are required to undertake Environment Impact Assessment (EIA) study to assess their impact, on environment, including on the quality of land. Approvals accorded under the Environment (Protection) Act, 1986 and the Forest (Conservation) Act, 1980 for the mining projects stipulate that the mining shall be undertaken as per the mining plan, duly approved by the concerned competent, authority', containing provisions for reclamation and rehabilitation of the mined over areas.

[*English*]

Defence Establishments in Gujarat

3494. SHRI RAMSINH RATHWA: Will the Minister of DEFENCE be pleased to state:

(a) the details of offices of his Ministry and its organizations in Gujarat;

(b) the details of immovable properties held by defence establishments in Gujarat;

(c) whether there is any dispute relating to the said properties with the State Government; and

(d) if so, the steps being taken to resolve the same?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Road Infrastructure

3495. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to hold consultations or enter into agreements with some foreign countries with a view to improve the road infrastructure in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) As an on-going process Government is engaged in bilateral / multilateral cooperation in Road Transport Sector with other countries for exchange and sharing of Technical Expertise, Experience, Knowledge, Modern Technology and global best Practices, etc. through signing of Memorandum of Understanding (MoU) on the basic principles of reciprocity, equality and mutual benefits. So far such MoUs have been signed with USA, UK, Malaysia, France, Finland, Canada and Japan.

[Translation]

Number of Working Days

3496. KUMARI SAROJ PANDEY:
SHRI SUDARSHAN BHAGAT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the number of mandays available are less in comparison to the number of workers in the country; and

(b) if so, the shortage of available mandays and the steps being taken by the Government to increase the availability according to the requirement so that every worker may get gainful employment every day?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys

conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per results of the latest survey, employment on usual status basis (person specific) was estimated as 465.48 million and the employment estimated on current daily status basis (person day specific) was 404.93 million person years. This shows that person years of employment is less than number of persons employed. Government of India has been making constant efforts to provide gainful employment through normal growth process and implementing various employment generation programmes, such as, Swarana Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swamajayanti Gram Swarozgar Yojana (SGSY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises.

Employees Provident Funds

3497. SHRI RAJENDRA AGRAWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise details of funds deposited in the Employees' Provident Fund;

(b) whether a large number of accounts of staff/workers are lying inactive for the last many years;

(c) if so, the details thereof along with the steps taken by the Government to handover such aforesaid funds, to their actual claimants;

(d) whether the computerisation of Employees' Provident Fund Accounts is pending for long;

(e) if so, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) State-wise details of the funds deposited in the Employees' Provident Fund (EPF) is given in the Statement enclosed.

(b) and (c) As per Annual Account (unaudited) of the Organisation for the year 2011-12, Rs. 22,636.57 Crore is lying in Inoperative Accounts.

Returns are being collected from establishments wherein contributions are received so as to update members' accounts to make them operative.

Following steps have been taken to get the claims from the PF members so as to settle the claims of such inoperative accounts:

- (i) Publicity through print media and electronic media is made to educate the members to file their claims for settlement.
- (ii) The employers and employees unions have been requested to advise the members to file their claims for settlement.

In order to ensure the payment to the actual claimant, following precautions are taken:

- (i) The attestation of claim forms by the authorized signatory is mandatory where the establishment is in operation.
- (ii) To identify the member in those cases where employer is not available, the attestation by the Bank authorities is insisted alongwith at least one of the documents as required under KYC (Know Your Customer) of the bank.

(d) to (f) The current phase of Computerization Project of Employees' Provident Fund Organisation (EPFO) was approved by the Central Board of Trustees, Employees' Provident Fund in its meeting held on 17th April, 2008 and accordingly the Project has been implemented in 119 offices out of 120 offices by 31st March, 2011. The computerization in only left over office at Keonjhar (Odisha) could not be completed as the office premise was not suitable for implementing the project and the office has been shifted to a new rented premises. The implementation of computerization project in this office would be completed shortly.

Statement

State-wise Funds deposited in Employees Provident Fund (EPF) As on 31-03-2012

(Rs. in Crores)

Sl. No.	State	Contributed received in EPF
1	Andhra Pradesh	16,617.69
2	Bihar	1,524.37
3	Chhattisgarh	1,369.61
4	Delhi	16,755.42
5	Goa	1,449.88
6	Gujarat	12,765.99
7	Haryana	9,607.89
8	Himachal Pradesh	1,455.23
9	Jharkhand	1,626.98
10	Karnataka	26,602.91
11	Kerala	5,354.69
12	Madhya Pradesh	5,692.99
13	Maharashtra	54,279.85
14	North Eastern Region	1,640.33
15	Odisha	3,590.76
16	Punjab	8,865.30
17	Rajasthan	5,174.17
18	Tamil Nadu	21,935.93
19	Uttarakhand	1,784.69
20	Uttar Pradesh	10,408.83
21	West Bengal	11,795.48
Total		2,20,298.97

[English]

Export of Food Products

3498. SHRI CHANDRAKANT KHAIRE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any permission has been granted to export several food products from the country, which were prohibited for exports during the last few years;

(b) if so, the details thereof and the reasons therefor;

(c) the names of these products which have been permitted for export; and

(d) the quantity of each of the products to be exported as assessed by Government during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes Madam.

(b) and (c) In view of adequate availability Government has permitted export of Non Basmati Rice, Wheat, Onion and certain Milk products, which were banned during the last few years. Details are as under:

Non Basmati Rice: Government has permitted export of non-basmati rice through Notification No. 71 dated 09.09.2011. Its export was prohibited since October, 2007.

Wheat: Government has permitted export of wheat through Notification No. 72 dated 09.09.2011. Its export was prohibited since October, 2007.

Onion: Export of onion has been free except for brief period of (i) 22.12.2010 to 18.02.2011 and (ii) 09.09.2011 to 20.09.2011 during which export was banned.

Milk Products: Ban was imposed on export of milk powders and casein & casein products on 18.02.2011. Ban on export of casein and casein products was removed and it was restricted with effect

from 01.05.2012. Thus, it became exportable under licence. Export of Skimmed Milk Powder was made free w.e.f. 08.06.2012.

(d) There is no quantity restriction on export of above products.

AEZ for Caster and Groundnut

3499. SHRI MANSUKH BHAI D. VASAVA:
SHRI PRATAPRAO GANPATRAO
JADHAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has received any proposal for setting up of Agri Export Zones (AEZ) for caster and groundnut in Gujarat;

(b) if so, the details thereof along with the status of the proposal thereon;

(c) whether the Government has set up any AEZ across the country including the State of Maharashtra during the last three years; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) No, Madam.

(c) No, Madam.

(d) A peer evaluation of the existing AEZs was carried out in 2005 to assess the performance of AEZs. Some of the important findings of the peer evaluation include i) Lack of ownership by Government Authority and their Agencies, ii) Lack of awareness about the scheme and its conceptual framework among stakeholders including State Government field establishments, iii) Lack of project orientation in the conceptual design of AEZ, iv) Lack of coordination/ monitoring system in AEZs, v) Non materialization of adequate public investment from Central and State Governments, vi) indiscreet proliferation of AEZs etc. On the basis of the recommendations of the Peer

Group in 2005, it was decided not to consider notification of new AEZs unless there were strong compelling reasons.

[*Translation*]

Selection from Sainik Schools for NDA

3500. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the number of candidates joining the National Defence Academy (NDA) from Sainik Schools is not satisfactory and Sainik Schools are not fulfilling their purpose as feeder institution for NDA; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The number of candidates who have joined the National Defence Academy from Sainik Schools is approximately 28% in the last 4 (four) years which is quite satisfactory.

NH-65

3501. SHRI RAM SINGH KASWAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the State Government of Rajasthan has requested to the Union Government to provide more funds for upgradation of new roads as National Highways as well as for development/ renovation/repair of National Highways in the State particularly for the section of NH-65 in Churu district which is in a very bad condition;

(b) if so, the details thereof along with; the action taken by the Government in this regard;

(c) the ratio of increase in traffic and construction of roads in the country particularly with respect to Rajasthan;

(d) whether there is any imbalance in the said ratio; and

(e) if so, the action-plan of the Government to do away with this?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (e) Development and maintenance of National Highways (NHs) is a continuous process and works are taken up based on priority and availability of funds. While capacity augmentation is generally based on traffic, connectivity is the main criteria for declaration of new NHs. The funds for development, renovation and maintenance of NHs are allocated state wise keeping in view the committed liabilities, interse- priority and funds available with the Ministry. For the State of Rajasthan, funds for development and maintenance amounting to NHs of Rs.196. 79 crore and Rs. 119.78 crore respectively have been allotted for 2012-13.

[*English*]

Women Entrepreneurs

3502. SHRI P. BALRAM NAIK: Will the Minister of TEXTILES be pleased to state:

(a) whether the seminar of Women Entrepreneurs 2010 was held in the country to promote Indian heritage weavers and women entrepreneurs; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No such seminar on Women Entrepreneurs 2010 was held by the Ministry of Textiles in the country.

(b) Does not arise.

Patent Rights on Cancer Medicine

3503. SHRI K. SUGUMAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has responded aggressively to protests from developed countries such as United States over waiving off patent rights on a cancer medicine by India and to allow the sale of the drugs at a lower cost;

(b) if so, the details thereof;

(c) whether the Government has been using the provisions of the TRIPS Agreement to enable access to cheaper medicines;

(d) if so, the details thereof; and

(e) the reaction of the developed countries in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The Government has not received any formal protest on the issue of Compulsory Licence for 'Sorafenib'.

(c) and (d) Subsequent to the TRIPS Agreement, India's IPR regime which includes the patent regime was amended to incorporate all provisions of TRIPS. In March, 2012, a Compulsory Licence was issued by the Controller General of Patents, Designs & Trademarks under Section 84 of the Patents Act, 1970 (as amended in 2005) for the cancer drug 'Sorafenib'. The order has been appealed by M/s. Bayer Corporation Ltd. in the Intellectual Property Appellate Board (IPAB). The matter is sub judice.

(e) The Special 301 report, prepared annually by the United States Trade Representative under Section 182 of the US Trade Act, 1974, in 2012 mentions that the "US will monitor developments concerning Compulsory Licensing of patents in India following the broad interpretations of Indian law in a recent decision by the Controller General of Patents while also bearing in mind the Doha declaration of TRIPS and public health"

Harbour Security Plan

3504. SHRI G.M. SIDDESHWARA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has formulated any harbor security plan in view of the sea-borne security threats;

(b) if so, the details thereof;

(c) whether the Government has any plans to procure anti-submarine vessels in this regard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Indian Navy has a detailed security plan for naval harbours which includes security measures like Quick Reaction Group (QRG) / Quick Reaction Team (QRT), sentries at appropriate positions within the Naval harbours, Landward Access Control, Seaward Access Control, Harbour Acoustic Network (HANET), and surveillance measures like boat patrols, helicopter patrols and CCTV Surveillance System. The security plan is constantly reviewed in the light of threat perception.

(c) and (d) Procurement/Upgradation of naval assets including coastal anti-submarine vessels in an on going process depending upon threat perception and Naval requirements.

[Translation]

Bridge over Ganga River

3505. SHRI ASHOK KUMAR RAWAT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether people have to travel a long way due to the absence of a bridge over Ganga river in Uttar Pradesh;

(b) if so, whether the Government proposes to construct a bridge over Ganga river; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) This Ministry is primarily responsible for the development & maintenance of National Highways in the country including bridges falling on the National Highways. During the current financial year 2012-13, there is no proposal for construction of bridge on National Highway over Ganga river in Uttar Pradesh.

Financial Assistance to NGOS

3506. SHRI KIRTI AZAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has provided financial assistance to the Non-Governmental Organisations (NGOs) for launching programmes/projects in order to benefit the labourers during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MAHAKARJUN KHARGE): (a) and (b) Ministry of Labour & Employment is implementing National Child Labour Project (NCLP) and Grant-in-Aid (GIA) Schemes for elimination and rehabilitation of Child Labour and awareness generation among the Women Labour. Under the NCLP Scheme, about 7311 Child Labour special schools are in operation in 266 districts for which funds are released to the NCLP Project Society

chaired by District Magistrate, who in turn allocates the funds to the Child Labour special schools. Wherever the NCLP Scheme is not in operation, GIA Scheme is implemented. Under GIA Scheme, funds are directly released by Central Government to the NGOs to run Child Labour special schools.

The Grant-in-aid scheme for women labour is also being operated through NGOs, under which financial assistance to an extent of 75% of the project cost is provided to the NGOs for undertaking awareness, generation campaign in relation to organizing working women, educating them about their rights and duties, legal aid to working women and conducting seminars and workshops to raise the consciousness of society about the problems of women labour.

The details of funds released under the GIA Scheme for Child Labour and Women Labour during last three years are given in enclosed Statement-I and Statement-II respectively.

Statement-I*Grant in Aid Released to NGOs during 2009-10**Grant Released to NGOs in 2009-2010*

Sl. No.	Name of NGOs	Amount of grant released (in Rs.)
1	2	3
1	National Development Institute, 146,VidhataNagar, Bhatindi Rd. Nerwal, Jammu.	4,57,650
2	Gramin Vikas Sansodhan Va Prashikshan Sanstfaan, 6, Subham Apartment, Nagpur.	3,55,444
3	Samajik Bahuddeshiya Sanstha, Near- Kamal Talkies, Nagpur - 440017	4,95,787
4	Socio Oriental Fast Industrial Association(Sofia) Phouden, Distt. Thoubal, Manipur - 795138	6,08,382
5	All Manipur Women's Voluntary Service, Sagalband, N.M. Lane, Imphal (West), Manipur -1	5,72,062
6	Rural Education and Sports Development Assnn.(RESDA), Wangbal-1, Distt-Thoubal, Manipur	6,40,764
7	Urban Welfare Association, Near- MM Gas Godown, Imphal (West), Manipur	76,275

1	2	3
8	Hangul United Dev. Association (HUDA) Mayang imphal Manipur	4,06,800
9	Urban & Rural Dev. Agency (URDA) IMPHAL MANIPUR	6,48,336
10	Ravindra Smriti Samaj Kalyan Avem Sodh Sanstha, S-14, Mandi Campus, Bijaypur, Distt-Sheopur	4,57,650
11	Mahila Samaj Shiksha Samiti, Thatipur, Distt-Gwalior	1,52,550
12	Alongmen Multipurpose Co-op. Society, Alongmen Ward, Mokochung, Nagaland	62,829
13	Anchalika Yuba Parishad, Laxminarayan hat, P.O- Shankeshwar, Distt-Jagatsinghpur, Odisha	1,52,550
14	Narayani Mahila Mandal, At- Padanpur, P.O.-Bhimpur, Via-Jatna, Distt-Khurda-752050	2,41,538
15	Institute for Communication & Devlopm. Action(ICDA) At- Naripur, Distt-Bhadrak-756100	3,04,600
16	Association for voluntary action (AVA) Distt Odisha	3,78,325
17	Association for Health Education & Development (AHEAD) plect 216 areelarn Bhubneshwar 751020	4,32,225
18	Natural Rural Development Cooperation (NRDC) Nidadri Bhubneshwar, Odisha	4,57,649
19	M.M.Malviya Viklang Sewa Sansthan, UP.	1,89,902
20	Karma Bal Vidhya Niketan Samiti, 2F-43, Mahavir Nagar Ext.Kota, Rajasthan	25,425
21	Academy Of Education Society, Nagarpalika colony, Near-Cloth Mata Mandir, Distt-Baran.	3,02,700
22	Hitesh Gramuddyog Sewa Sansthan, 1/35, Bajaria Aligang, Fatehgarh, Distt- Farukhabad	3,04,791
23	Jagriti Foundation, Banjaria Road, Khalilabad, Distt-Sant Kabir Nagar (UP)	3,05,100
24	Harijan Avem Nirbal Shiksha Vikas Samiti, 18/32, Judge Colony, Allahabad	2,28,825
25	Sardar Hameedi Taleemi wa Samaji Mission, 196, Chilla, Amroha, J.P. Nagar, U.P.	2,91,809
26	Shanti Mahila Evam Bal Vikas Parishad, Vill-Nagwal, Distt-Balia.UP	6,86,475
27	Nawada Gramudhyog Vikas Samiti J.P. Nagar.UP	1,27,950
28	Manav Samajothan Sewa Sansthan, Ambedkar Nagar.UP	2,28,825
29	Project SAWARAJAYA, Ganesh Ghat, Cuttak, Odisha	3,30,507
30	Dayanand Saraswati Shiksha Samiti, Siswali, Distt-Baran.Raj.	76,275
Grand Total		1,00,00,000

1	2	3
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Grant Released to NGOs in 2010-11

1	Sardar Hameedi Taleemi, Amroha UP	3,05,100
2	NISSA, Kendrapara, Odisha	3,81,375
3	Vaishali Jan Jagran Samiti, Hajipur, Bihar	50,100
4	Samaj Kalyan Shikshan Sanstha, Basti, UP	1,14,413
5	Instt for Natl Dev. on Integral Assistance, Odisha	1,65,262
6	Adarsha Shikshya Kendra, Khurda, Odisha	3,47,792
7	Ganpat Rao Nimbalkar S. Mukti Ashram, latur, Mah	2,93,100
	Total Revalidated in 10-11	16,57,142
8	Vaishali Jan Jagran Samiti, Hajipur, Bihar	3,22,900
9	NRDC, Bhubaneswar, Odisha	4,85,789
10	RESDA, Manipur	7,62,750
11	SOFIA, Thobal, Manipur	7,64,568
12	Brightways, Bishnupur, Manipur	10,29,712
13	ORSSA, Nayagarh, Manipur	6,86,475
14	Adarsha Sikshya Kendra, Distt. Khurds, Odisha	3,38,683
15	Bahujan Hitaya Bahujan Mandel Latur Maha	6,86,475
16	Terakhong Mning Mahila Mandai Manipur	8,50,000
17	CRUS Thoubal manipur	6,86,475
18	SORDEV Thoubal Manipur	2,03,401
19	NISSA Kendrapara Odisha	3,05,100
20	National Dev. Institute Jammu J&K	1,14,412
	Total Released in 2010-11	88,93,882

Grant released to NGOs in 2011-12

1	Sardar Hameedi Taleemi, Amroha UP	88,989
2	Sarjubai Goswami Memorial, Gwalior(+Sno.13)	6,10,200

1	2	3
3	URDA, Manipur	172,4,95,789
4	Azad Navyuvak Mandai, Rajasthan	4,57,650
5	HUDA, Hangul, Manipur	2,79,775
6	Manav Sewa Samiti, Rajasthan	4,50,000
7	CEDO, Manipur (+ SNo. 10) Revalidated in 2011-12	5,33,925 29,16,328
8	Ravindra Smriti Samaj Kalyan Avam Sodh Sansthan, Mandi, Vijaypur, Dist. Sheopur, M.P.	3,43,337
9	Mahila Samaj Shiksha Samiti	5,33,925
10	CEDO, Manipur (+S.No.7)	4,95,787
11	RESDA, Manipur	3,12,674
12	Peple Development Societym Manipur	4,06,800
13	Sarjubai Goswami Memorial, Gwalior (+Sno.2)	3,00,000
14	Hitesh Grammudyog Sewa Sansthan, UP,	79,284
15	Vaishali Jan Jagran Samiti.Vaishali Bihar	2 49,913
16	All Manipur Womens Voluntary Services, Manipur	9,53,438
17	Jan Hitkari Sansthan, Kushinagar, UP	6,10,200
18	Tera Khong, Manipur	1,71,712
		73,73,398

Statement-II*Grant released under GIA Scheme for Women Labour during last three years*

Sl. No.	Name & address of the NGO/VO	Amount of Grant (Rs.)
1	2	3
1.	Basudeb Pathagar, AT/PO Nuagaon, Via Niali, Distt. Cuttack, Odisha-4	129994
2.	Upliftment of Human Resource and Vocational Training Institute, Wangjing, Sorokhaibam, P.O. Wangjing, Thoubal Distt, Manipur-795148	124875

1	2	3
3.	Participatory and Reconstruction Institute Action(PRIA), At/PO Lulai Via Goidia, Distt. Dhenkanal, Odisha-759016	101869
4.	Bapu Yuvak Sangha At Kunja Kanta, Near A-1 Broilere, P.O./Distt. Dhenkanal, Odisha-759001	141244
5.	Rural Integrated and Social Education Society(RISES), Near RCM Church, Adoni Road, Pattikonda, Kumool Distt, Andhra Pradesh-518380	62156
6.	Jaluguti Agragami Mahila Samity, P.O. Jaluguti,Block Kaili, Morigaon Distt., Assam-782104	92813
7.	Rural Girijana Welfare Society, Papireddypalli Village,Somandpalli Mandal, Anantpur Distt., Andhra Pradesh-515122	124369
8.	Rural Environment Awareness Training Institute(REATI), Behind Haryana Dharam Kanta, Gaytri Nagar, Dausa, Rajasthan-302303.	124369
9.	Friends' Associatin for Human Wefare, 59/C, Satyen Roy Road, Kolkata-34	89,438
10.	Umang Kala Niketan, 52, Nazul Lay Out Colony, Post Bezonbagh, Nagpur, Maharashtra-4	50,231
11.	Nutanhate Hospitalpara Khadi Unnyan Samiti, Vill & P.O. Nutanhat, Distt Burdwan, West Bengal	53,138
12.	Barbasudevpur Deshpran Pragati Sagha, Vill Barbasudevpur, P.O. Paikheri, PS Bhagwanpur, Distt. Purba Medinipur, West Bengal-1	41,344
13.	Kairali Rural Development Society(KARDS), ANU Shoping Complex, Kozhinjampara (PO), Distt. Palakkad, Kerala-55	38,813
14.	Umang Kala Niketan, 52, Nazul Lay Out Colony, Post Bezonbagh, Nagpur, Maharashtra-4	82,181
15.	SNEKITHI, V. Puthur, Sathiyamangalam Post, Kulithalia (TK), Karur Distt. Tamilnadu-20	54,619
16.	Right Track, 15/9, Branfield Row, Mominpur, Kolkata-27	30,300
17.	Dum Dum Park Unayani Samanay, 172, Lake Town, Block-A Kolkata, West Bengal-700089	15,844
18.	Manav Sewa Samiti, Vill: Badi Ka Kheda, Post Bagru, Distt. Jaipur, Rajasthan	84,375/-
19.	Rural Environment Awareness Training Institute(REATI), Behind Haryana Dhram Kanta, Gayatri Nagar, Dausa, Rajasthan	41,456/-
20.	Literates Welfare Association(LAW). Main Road, Kadakalaikundu(PO), Aundipatti Taluk, Theni Distt., Tamil Nadu-625579	19,125
Total		15,02,553

1	2	3
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List of Organisations Sanctioned Grant in Aid during 2010-11

Sl. No.	Name & address of the NGO/VO	Amount Released
1	2	3
1.	Eswar at Kodapala, P.O. Nandipur, Via Gaiadpur, Distt Kendrapara, Odisha	6863
2.	Philanthropic Society, Wangjing Heitupokpi, P.O. Wangjing, thoubal Distt, Mjinipui-48	34613
3.	Bhagya Jyothi Rural Development Society, No.224, Isty Block, Gulur Road, Begepalli, Kolar Distt. Karnataka	8437
4.	Friends Association for Human Welfare, 59/C, Satyen Roy Road, Kolkata-34	29812
5.	Mahila Udyog Prashikshan Samiti, Krishna Colony, Hospital Road, Baran, Rajasthan-5	26344
6.	Dr. B.R. Ambedkar Prashikshan Sansthan, Prabhat House, Link Road, Rattangarh, Distt. Churu, Rajasthan-22	18806
7.	Naveen Ankur Mahila Mandal, Infront of Punjabi Gurudwara, Danteshwari Chowk, Pandri, Raipur, Chhattisgarh-1	54375
8.	Virutcham Magalair Munnetra Kaizangiam (VMMK), 51/23, Seethakathi Street, Virudhunagar Distt., Tamilnadu-1	32906
9.	Rural Service Agency(RUSA), Palace Compound, Imphal(West), Manipur	74588
10.	Social Organisatin for Voluntary Action(SOVA), At. Bhojadeipur, P.O. Sadasibapur, Distt. Dhenkanal, Odisha	135000
11.	Barrackpore Sahayogi Social Welfare Society,5, Madhupandit Road, P.O Talpukur, Barrackpore, 24 Parganas Distt., West Bengal	63282
12.	Sadau Asom Gramya Puthibharal Santha, Telipatty Chanmari Path, P.O. Haibargaon, Sankarnagar, Nagaon, Assam-2	92475
13.	Garden Reach Bangla Basti Academic Development Society, Garden Reach Road, PO. & PS Garden Reach, Kolkata, West Bengal	77625
14.	Banki Anchalika Adibasi Harijan Kalyana Parisad, P.O. Etanki, Distt. Cuttack, Odisha-754 008	66995
15.	Uku Una Welfare Society, 'E' Sector, Naharlagun, Distt. Papum Pare, Arunachal Pradesh	77288
16.	Dunlop Women Association for Social Action, 156/58A, B.T. Road, 'Gitanjali', Flat No.1, Kolkata, West Bengal	81255

1	2	3
17.	Rural Girijana Welfare Society, Papireddy Palli Village, Somandepalli Mandal, Anantpur District Andhra Pradesh-22	41456
18.	Narayani Mahila Mandal, At Padanpur (Main Road Side), P.O. Bhimpur, Via Jatni, Distt. Khurda, Odisha	123975
19.	Ichapur Brahmanpara Shilpa Niketan, Ichapur Brahmanpara, P.O. Ichapur, Nawabganj, Distt. North 24 Parganas, West Bengal	120375
20.	Action for Women and Rural Development(AWARD), Is Floor, Eden Home, Hebrom Veng, Meetei Langol, Imphal (West), Manipur	154969
21.	Ratnakar Rural & Urban Bikas Institute(RRUBI), At Kabra, P.O. Mabra Madhapur, Dhenkanal, Odisha	30,037
Total		13,51,476

List of Organisation Sanctioned Grant in aid during 2011-12

Sl. No.	Name & address of the NGO/VO	Amount Released
1	2	3
1.	Modern Organization for Truth & Economic Reality(MOTHER), Plot No.94/6, Mahavir Nagar, Road No. 14, Samantarpur, Bhubaneswar, Odisha-2	14,812/-
2.	Centre for Rural REconstructin and Social Solidarity(CROSS), At/PO Adaspur, Distt. Cuttack, Odisha-11	27,000/-
3.	Institute for National Development on Integral Assistant(INDIA), At Madana, P.O. Naindipur, Via Garadpur, Distt. Kendrapara, Odisha-3	12,220/-
4.	Bapu Yuvak Sangh, At Kunjakanta, Near A-1, Broiler, P.O./Distt. Dhenkanal, Odisha-1	47,081
5.	Participatory and Reconstruction Indtitute Action(PRIA), At/PO Laulai-via-Gondia, Distt. Dhenkanal	33,956/-
6.	Schedule Tribe and Backward Classes Forming Society, B.O. Bhupathipalli (Post), Marakpur Mandal, Prakasham Distt., Andhra Pradesh	26,878/-
7.	Jaluguti Atragami Mahila Samity, P.O. Jaluguti, Block Kapili, Morigaon Disst., Assam	30,937/-
8.	Centre of Rural upliftment Service (CFRUS), Warybal Caval Maya, PO Thoubal, BPO, Wanybal Thoubal, Distt. Manipur 795138	22,594/-

1	2	3
9.	Rural Education and Sports Development Association (RESDA) Wangbal Part-I, Thoubal Distt. PO Thoubal, BPO Wangbel, Manipur-795138	91,875/-
10.	Urban and Rural Development Agency, Malom Teeliyaim, PO Teelihai, Hrpkal West Distt. Manipur 795140	20,250/-
11.	SEVAK, At/PO Binayak peer, Via Sanarankeel, Distt. Nayagarh, Odisha - 752080	9,389/-
12.	Bright Ways, Terakhong, POMoirang, BPO Kumbi, Thoubal Distt. Manipur	91,875/-
13.	Epamladam Development Institute (EPAM), Wangjing S.K. Leikai, P.O. Wangjing, Thoubal Distt., Manipur-795148	15,750/-
14.	Rural Institute for Community Health (RICH), Shanthi Store Upstairs, Opp. RC Church, Kallikudi Main Road, Karipatti, virudhungar Distt., Tamilnadu.	32,906/-
15.	Foundation of Rural Development (FORD), Wangjing Heitupokpio Leikai, Thoubal Distt., Manipur- 795148	22,594/-
16.	Basudeb Pathagar, At/P.O. Juagan, Vil- Niali, Distt.- Cuttack, Odisha- 754004	47,081/-
17.	Women in Actionfor Rural Development OrganisationO/VARDO), Wangbal Mayai Leikai,. P.O. Thoubal, B.P.O. Wangbal, Thoubal Distt., Manipur- 795138	24,469/-
18.	Rural Education and Agricultural Development (READ), Vinnamangalam Post, Vaniyampadi Taluk, Vellore Distt., Tamilnadu-635807	19,088/-
19.	Socio Oriental Fast Industrial Association (SOFIA), P.O./P.S. Phouden, Distt.- Thoubal, Manipur-795138	55,313/-
20.	Society for Community Development Project, 88, Seerangapalayam Road, Kumarasampatty, Salem, Tamilnadu-636007	26,550/-
22.	Social Education Economical Development Society (SEEDS), 202-D, Jeyaram Nagar, Athipatty, Sernpatty (Post), Aruppukottai, Tamilnadu	41,963/-
23.	Orissa Multipurpose Development Centre, 9/22.MIG-II, BDA Colony, Chandra Sekharpur, Odisha-16	17,217/-
24.	Social Women Education Economic Trust (SWEET), B/3, Cellav, Anand Mangal-3, Nr. Parimal Crossing, Raj Nagar Club Lane, Ellisbridge, Amedabad-6	41,250/-

1	2	3
25.	SNEKITHI.V. Puthur, Sathiyamangalam Post, Kulithalia (Tk), Karur Distt., Tamilnadu-20	18,206/-
26.	Rural Integrated and Social Education Society (RISES), Nr. RCM Church, Adoni Road, Pathkonda (M), Karnool Distt., Andhra Pradesh -518380	20,719/-
27.	Greenland Organisation for Women, Moimgkham Sougalian Leirak, Imphal West, Manipur- 795001	15,0007/-
28.	Ahmedabad Jills Mahila & Bal Vikas Sangh, C-9, Ayojan Nagar, Nr. Shreyas Crossing, Paldi, Ahmedabad - 380007	26,100/-
29.	Anchalika Yuba Parishad, At- Gandakia, P.O. Ayaba, Distt. Kendrapara, Odisha - 30	24,469/-
30.	Sakuntala Gramodyog & Social Action, At/P.O. Khandapara, Distt. Nayagarh, Odisha -77	20,662/-
31.	Dunlop Women Association for Social Action, 156-A/58-A, BT Road, Gitanjali, Flat No. 1, Kolkata, West Bengal- 700108	27,045/-
32.	Upliftment of human Resource and Vocational Training Institute, Wangjing Sorokhaibam Leikai, P.O. Wangjing, Thoubal Distt., Manipur- 795148	41,625/-
33.	Gandhian Institute of Rural Development, Thoubal, Hotel Kongbra, M.P. Road, Thoubal Distt., Manipur- 795138	37,125/-
34.	Naveen Ankur Mahila Mandal, Kalinagar, Near Kalimandir, Baba General Kirana Store, Pandri, Raipur, Chhattisgarh -492001	1,00,575/-
35.	Movement Voluntary Organisation, MIG-69, APHB Colony, Bhongir, Nalgonda Distt., Andhra Pradesh-508116	24,750/-
36.	Youth Development Services (YDS), Wangjing Awang Leikai, P.O. Wangjing, Thoubal Distt., Manipur-795148	1,00,575/-
37.	Dum Dum Park Unnayani Samannay, 172, Lake Town, Block-A, Kolkata, West Bengal-700089	1,00,575/-
38.	Sahara Health Education Society, 26/G, Biren Ray Road (E), Behela Chowrata, Kolkata, West Bengal-700008	1,04,119/-
39.	Rayala Seva Samiti, Yadramt Jawargi Taluk, Gulbarga, Karnataka-585325	1,00,575/-
Total		15,27,068/-

*[English]***Certification for Organic Textiles**

3507. SHRI A. SAI PRATAP: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has introduced the National Certification for organic textiles;

(b) if so, the details thereof and the reasons therefor; and

(c) the likely impact of such a move on the exports of textiles from the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. Agricultural and Processed Food Products Export Development Authority (APEDA), an autonomous body under the administrative control of the Department of Commerce has launched the Indian standards for organic textile on 30th July, 2012 with the following objectives:

- To ensure the veracity of the 'organic' status of fibre in textiles and apparels, right from the cultivation and harvesting of organic cotton through processing and labelling;
- To provide assurance of the organic nature of the fibre used and to convey that the process of manufacturing has been done in a socially and environmentally sound manner.

(c) Introduction of Indian Standards for Organic Textile (ISOT) under National Programme for Organic Production (NPOP) will further strengthen the organic claims of textiles industry to boost organic textiles export. Introduction of ISOT will improve credibility of India organic textiles in the international market and thereby, the export of organic textiles would be increased.

*[Translation]***Certification for Organic Textiles**

3507. SHRI A. SAIPRATAP: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has introduced the National Certification for organic textiles;

(b) if so, the details thereof and the reasons therefor; and

(c) the likely impact of such a move on the exports of textiles from the country?

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[*Translation*]

National War Memorial

3508. SHRI MAHABALI SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is in search of land to construct National War Memorial in the remembrance of thousands of Indian martyrs / soldiers of various wars since 1947;

(b) if so, the details thereof;

(c) whether any committee has been/proposed to be constituted to search for a piece of land for the purpose;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the time by which the search is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) Yes, Madam. Alternative sites in various parts of Delhi have been considered.

(c) to (e) A Group of Ministers comprising of Minister of Finance, Minister of Defence and Minister of Urban Development was constituted on 6th August, 2009 to identify the location for National War Memorial. The revised composition of GoM w.e.f. 17.07.2012 is Minister of Defence, Minister of Urban Development and Minister of State (Finance). The GoM has had several meetings on the matter. The decision/recommendations of GoM are yet to be received.

Plans for Newly Formed States

3509. SHRI SUDARSHAN BHAGAT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has prepared any special action plan for upgradation/construction of highways in the newly created States like Chhattisgarh, Jharkhand and Uttarakhand;

(b) if so, the number of schemes being implemented under the said action plan in the said States, State-wise and project-wise;

(c) if not, whether the Government is likely to consider any such action plan for these States in near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

(b) Does not arise.

(c) and (d) The development and maintenance of National Highways (NHs) is a continuous process. Accordingly, works are taken up for development and maintenance of NHs within the available resources and inter-se priority.

[*English*]

Floor Space Index

3510. SHRI C. RAJENDRAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has fixed any Floor Space Index (FSI) in the residential areas coming under different Cantonment Boards in the country;

(b) if so, the details thereof;

(c) whether the FSI is very low compared to the areas in and around the Cantonment Boards;

(d) if so, the details thereof and the action taken by the Government in this regard;

(e) whether, there have been requests to increase the FSI in the said residential areas; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Out of 62 Cantonments in the country, Floor Space Index (FSI) restrictions have been

imposed in 18 Cantonments as in enclosed Statement. In 14 Cantonments in Southern Command, these restrictions have been imposed by General Officer Commanding-in-Chief in exercise of the statutory powers vested in him under the Cantonments Act. However, in Secunderabad Cantonment, Government has relaxed FSI restrictions for certain categories of buildings. In the case of remaining 4 Cantonments, FSI restrictions are by the way of provisions contained in their building bye-laws.

(c) and (d) In 15 Cantonments where FSI restrictions have been imposed, FSI is lower in comparison to the adjoining areas to prevent over crowding. In the remaining 3 Cantonments i.e. Ajmer, Cannanore and Kamptee, FSI is the same as in areas around the Cantonments.

(e) and (f) Yes, Madam. Requests for increase in FSI have been received from certain quarters which are under examination.

Statement

Command wise list of Cantonments where FSI restrictions have been imposed.

Southern Command:

1. Ahmedabad
2. Ahmednagar
3. Ajmer
4. Aurangabad
5. Belgaum
6. Cannanore
7. Dehu Road
8. Deolali
9. Kamptee
10. Kirkee
11. Pune

12. Secunderabad
13. St. Thomas Mount-cum-Pallavaram
14. Wellington.

Eastern Command:

1. Jalapahar
2. Lebong
3. Shillong.

Western Command:

1. Delhi.

Production of Wool

3511. SHRI P.L. PUNIA: Will the Minister of TEXTILES be pleased to state:

(a) the annual production of wool in India during the last three years;

(b) the fund released under Sheep and Wool Improvement Programme in the country including Uttar Pradesh during the last three years; and

(c) the number of beneficiaries in the country including Uttar Pradesh under projects sanctioned during the Eleventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Annual production of wool during the last three year i.e. 2009-10, 2010-11 and 2011-12 are 43.10 Mn kg., 43.00 Mn.kg and 44.40 (anticipated) Mn.kg. respectively.

(b) Total fund released under SWIS scheme during last three years are Rs. 799.58 lakh, Rs.1063.00 lakhs and Rs.751.65 laksh respectively.

(c) Under "Sheep & Wool Improvement Scheme" (SWIS), this Ministry has benefited total 36.75 lakh sheep during the Eleventh Five Year Plan. Under this scheme no fund was released to Uttar Pradesh State as no suitable proposal was received.

[*Translation*]

NH-7

3512. SHRI K. D. DESHMUKH:
SHRI RAJAJIAH SIRICHILA:
SHRI PONNAM PRABHAKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways (NH) passing through Madhya Pradesh is in a dilapidated condition;

(b) if so, the details thereof along with the action taken by the Government to improve the condition of said highway;

(c) the funds allocated for the repair of NH-7 including the funds released/ allocated spent on Hyderabad-Bengaluru section of the said National Highway; and

(d) the time-frame fixed for completion of repairing works on this highway?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (d) Although the National Highways (NHs) in the country are maintained in the traffic worthy condition within the available financial resources and inter-say priority, some sections of NHs in the state of Madhya Pradesh are not in good condition. The short term repair works on various NHs including NH-7 is a continuous process and are undertaken as and when required subject to availability of fund. The fund towards maintenance and repair of NHs are not allocated NH wise.

[*English*]

Four Laning of NH in Andhra Pradesh

3513. SHRI S.R. JEYADURAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received representations on various problems related to the

proposed six-laning of the National Highway between Gundugolanu and Rajahmundry in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the Road Safety Forum has raised issues which are equally applicable to all States in the matter of six-laning of National Highways; and

(d) if so, the steps taken or proposed to be taken by the Government to address the issues raised by Road Safety Forum?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. A representation regarding no requirement of service road from Km.912 to Km.914 from the local public of Bommuru village and another representation regarding Land Acquisition from local public residing at Morampudi Junction are received.

(c) A reference from Road Safety Forum has been received demanding review of survey done on traffic raising doubts regarding need for taking up of 6 laning of National Highway between Rajahmundry and Gundugolanu in the State of Andhra Pradesh.

(d) The projects for capacity augmentation are approved by Govt, after going through the laid down process of appraisal duly taking into account the traffic requirements.

Appointment of Chairman

3514. SHRI TATHAGATA SATPATHY: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government is aware that the post of Chairman of Paradeep Port Trust is lying vacant for a long time;

(b) if so, the reasons therefor;

(c) the time by which the new Chairman would be appointed; and

(d) the procedure followed for the appointment of Chairman for such Ports?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) and (b) The post of Chairman, Paradeep Port Trust is vacant since 21.04.2012 due to voluntary retirement of the incumbent.

(c) and (d) A preliminary selection for the new Chairman of Paradeep Port Trust has already been made. The appointment of Chairman for all Major Port Trusts is done in accordance with the guidelines framed by the Ministry in consultation with the Department of Personnel and Training.

[*Translation*]

Import of Substandard Products

3515. SHRI BADRI RAM JAKHAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether spurious/substandard and cheaper products are being imported in huge quantity leading to a rise in unemployment in the country;

(b) if so, the details thereof;

(c) whether the Government proposes to take steps to prevent the import of such substances;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Some import of sub-standard cheap products including toys, milk, chocolates have been witnessed in the past by the Customs' Authorities and action initiated under the provisions of the Customs Act, 1962. The details of such imports for last three years are as follows:

Year	Description of Goods	Value (in Lakhs)
2008-09	Toys and Chocolates	240.54
2009-10	Toys	472.665
2010-11	Toys	120.965

(c) to (e) Any goods imported into India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are notified in ITC (HS) classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In specific cases where Customs detect import of substandard and hazardous goods, they are empowered to seize the goods and initiate penal action under the provisions of Customs Act, 1962 read with other Allied Acts. In the recent past, the Government has taken steps to prevent/restrict import of toys, milk & milk products (including chocolates and chocolate products and candies/confectionaries/food preparation with milk or milk solids as ingredient)) from China.

[*English*]

Road between Madras Port and Ennore Port

3516. SHRI E.G. SUGAVANAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal under consideration of the Government to construct roadj between Madras Port and Ennore Port;

(b) if so, the details thereof along with the present status of the project; and

(c) the time by which the said proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Madam.

(b) and (c) The proposal envisages 4-laning of Ennore Expressway, Manali Oil Refinery Road (MORR) and Tiruvottiyur-Ponneri-Panchetty(TPP) Roads under Port Connectivity Programme. The work has commenced in June 2011.

*[Translation]***Hacking of Computer Network**

3517. SHRI SAJJAN VERMA: Will the Minister of DEFENCE be pleased to state:

(a) whether some online espionage agents of neighbouring countries are continuously trying to hack the Indian Computer System and their intelligence agencies have tried to steal defence secrets through use of Computer Storage Media (CSM);

(b) if so, whether some intelligence officers of the said countries are working in Indian defence system as per the Intelligence Bureau;

(c) if so, whether the Government has done thorough review of entire policy on the entitlement and usage of CSM devices; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Madam. During the last 2-3 years, online cyber attacks against the country's vital and sensitive organizations, including Defence organizations, have come to notice, which also involves usage of Computer Storage Media (CSM). As per the Intelligence Bureau (IB), no officer of foreign intelligence agencies is reported to be working in Indian defence system.

(c) and (d) Suitable directives to ensure

Information Security are already in place and have been reiterated to all concerned for strict compliance. However, disclosure of details would not be appropriate in national interest.

*[English]***Non-performing Road Developers**

3518. SHRI NILESH NARAYAN RANE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has declared certain construction companies/contractors/ road developers as nonperformers;

(b) if so, the details of such companies/road developers/contractors declared nonperformers during the last three years and the current year; and

(c) the action taken or being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) Some Construction companies/ Contractors/road developers, based on assessment of their performance on awarded projects, are placed in the list of non-performers. The details of such Construction companies/Contractors/road developers declared non-performers along with action taken against them during the last three years and the current year are given in the enclosed Statement.

Statement*List of Non-performing companies during last three years and current year*

Sl. No.	Year	Name of Road Developer declared as Non-Performer	Name of project	Action Taken against non-performer road developer along with penalty imposed and legal action initiated, if any
1	2	3	4	5
1		M/s IRCON	WB-7 Package - Four laning of km.507 to km.526 - Siliguri to Islampur section of NH-31	M/s IRCON was declared as non-performer on 1.2.2010. Debarred from participating in future contracts of NHAI

1	2	3	4	5
			and Islampur Bypass West Bengal of NHDP-11.	until their performance shows bench marks improvement and meets the performance during subsequent periodic review of on-going package of NHAI.
2	2009-10 M/s MECON -GEA (JV)		Four laning and strengthening of existing 2 lanes of Tirunelveli - Tuticorin road from km.4/300 to km.51/200 of NH7A in Tamilnadu (Section from Palayamkottai to Thoothukudi Port).	Declared non-performer on 8.3.2010. BG amounting to Rs. 12.68 crore encashed in work related to Cochin Port Connectivity. BGs of Rs. 26.66 crores encashed in work related to Tuticorin Port. Debarred from participating in future contracts of NHAI until their performance shows bench marks improvement and meets the performance during subsequent periodic review of on-going package of NHAI.
3	M/s CWHEC-HCIL (JV)		Four laning of km.0/500 to km.52/700 of Kolaghat Haldia section of NH-41 in the State of West Bengal.	Declared non-performer on 8.3.2010. Penalty of Rs. 46.47 cr imposed and recovered through encashment of Bank Guarantees. Debarred from participating in future contracts of NHAI until their performance shows bench marks improvement and meets the performance during subsequent periodic review of on-going package of NHAI.
4	2010-11		Nil	
5	2011-12 M/s. M B Patel Construction Ltd.		Gundla Pochampalli to Bowenpalli Shivarampalli to Thondapalli (NS-23/AP) section of NH 7 in Andhra Pradesh	Contract for balance work terminated on 24.10.2011. However, contractor has obtained a stay order from Hon'ble Supreme Court.
6	2012-13 M/s M.V.R. Ltd.		Four laning of NH-28 (Gopalganj to Muzaffarpur) of NHDP-II in the State of Bihar: Package WB-10 km.402 to km 440 & WB-12 -km.480 to km.520 of NH-28.	Declared non-performer on 15.06.2012. Debarred from participating in future contracts of NHAI until their performance shows improvement and meets the performance bench marks during subsequent periodic review of on-going package of NHAI.
7	M/s. Roman Tarmat Ltd.		Balance work of 4-laning from km.94 to km. 123 of Nagpur-	Declared non-performer on 04.06.2012. Debarred from participating in

1	2	3	4	5
			Hyderabad	Section of NH-7
				future contracts of NHAI until their performance shows bench marks improvement and meets the performance during subsequent periodic review of on-going package of NHAI.

ESI Dental College

3519. SHRI KODIKKUNNIL SURESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has announced to set up Employee State Insurance (ESI) Dental College at Ezukone, Kollam in Kerala;

(b) if so, the present status of the proposal; and

(c) the time by which the college is likely to be established and start functioning?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Construction of some Medical Education Projects of Employees' State Insurance Corporation (ESIC) is in progress. Dental College at Ezukone, Kollam in Kerala will be considered after completion of ongoing projects.

(c) Establishment of Medical Education Projects involves creation of large scale infrastructure and fulfillment of various regulatory conditions for obtaining permission of the Dental Council of India for which no definite time schedule can be given.

[*Translation*]

Toll Tax Booths in Thane District of Maharashtra

3520. SHRI SURESH KASHINATH TAWARE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total number of toll tax booths on National Highways in Thane district of Maharashtra;

(b) whether the Government has taken note of the inconveniences caused to common people due to large number of toll tax booths on the NHs in the said district;

(c) if so, the reaction of the Government thereto;

(d) whether the Transport Corporation has not been providing services on these roads; and

(e) if so, the reasons therefor and the steps being taken by the Government to reduce the number of toll tax booths?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Madam, there are six toll stations on National Highways in Thane District. Details are given in Statement enclosed.

(b) to (d) The toll tax plazas are for collecting the Fee for providing facilities like road stretches, bridges etc. The projects have been undertaken at different time, leading to toll plazas for these projects. The agency collecting toll also provides the required services.

(e) As and when the stretches of road or structures are converted into wider roads, the toll plazas are clubbed into a single plaza.

Statement*Toll Booths in Thane District on National Highways.*

Sl. No.	National Highway	Chainage	Toll Booths Name
1	Thane-Bhiwadi bypass NH-3	Km.559/650	Kharegaon
2	Mumbai-Ahemadabad Road NH-8	Km.474/00	Shirsad
3	Mumbai-Ahemadabad Road NH-8	Km.421/00	Charoti
4	Mumbai-Aagra Road NH-3	Km.533/150	Padgha
5	Mumbra bypass Thane-Pune-Banglor Road NH-4	Km.5/0	Mumbra
6	Mumbai-Ahemadabad Road NH-8	Km.502/370	Dahisar

*[English]***NH Projects in Odisha**

3521. SHRI NITYANANDA PRADHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to grant Rs. 8500 crore for development of roads/ National Highways in Odisha;

(b) if so, the details thereof along with the funds earmarked for the purpose;

(c) the present status of development works going on Vijayawada Ranchi highway road and the stretches that have been completed during each of the last three years and the current year; and

(d) the details of roads in naxal regions which are likely to be funded out of the above budget?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

(b) Doesn't arise.

(c) In November, 2010, the Government has approved a programme for development of State Roads on Vijayawada Ranchi route in Odisha. The detailed estimates for 9 packages covering a length of 594 kms of roads costing Rs. 1126 crores have already

been sanctioned and out of which 7 packages covering a length of 518 kms costing Rs.778.26 crores have already been awarded. The tenders have been invited for remaining 2 packages covering a length of 76 kms costing Rs. 169 crores. The details of road length completed during the last three years and current year are as under:

Sl. No.	Year	Completed length in Km
1	2009-10	0
2	2010-11	0
3	2011-12	6
4	2012-13 (up to July, 2012)	11

(d) 14 estimates amounting to Rs 949 crores for a length of 615 kms have been sanctioned in Odisha under the scheme of development of roads in Left Wing Extremism affected areas .

Provision of e-Ticketing System

3522. SHRI M. SREENIVASULU REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has introduced the e-ticketing for some National Parks/ Zoos of the country;

(b) if so, the details thereof, State-wise, including Andhra Pradesh; and

(c) the time by which it is likely to be implemented at all National Parks/Zoos of the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) e-ticketing etc. is done by the concerned zoo authorities in States.

(b) e-ticketing has been introduced by Nehru Zoological Park, Hyderabad, Andhra Pradesh and Sri Chamarajendra Zoological Gardens, Mysore, Karnataka.

(c) The Central Zoo Authority does not pursue e-ticketing. Hence, no information is compiled on the implementation of e-ticketing in other zoos in the country.

[*Translation*]

Export Promotion Council

3523. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of COMMERCE AND INDUSTRY be

pleased to state:

(a) whether the Government provides financial assistance to the various Export Promotion Councils (EPCs); and

(b) if so, the details of the total financial assistance provided to each of the EPCs during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam. Financial assistance to various Export Promotion Councils[^] BPC[^]y for export promotion activities is provided by Department of Commerce under Market Development Assistance (MDA) Scheme, Market Access Initiative (MAI) Scheme, and Assistance to States for Development of Export Infrastructure and Allied Activities (ASIDE) Scheme. The EPCs also receive financial assistance from M/o Textiles, M/o Tourism etc.

(b) Financial assistance provided to each of the EPCs by Department of Commerce during the last three years is given in the Statement enclosed.

Statement

Financial Assistance provided to Export Promotion Councils

(Amount in Rs.)

Sl. No.	Name of Export Promotion Council	2009-10 Total	2010-11 Total	2011-12 Total
1	2	3	4	5
1	Apparel EPC	51,963,000	156,434,008	192,148,573
2	CAPEXIL	36,612,650	42,359,537	53,165,895
3	Carpet EPC	83,911,000	35,050,000	105,316,372
4	Cashew EPC	5,372,114	5,581,936	55,679,669
5	Chemexcil	50,541,669	80,614,105	78,501,892

1	2	3	4	5
6	Council for Leather Exports	44,299,000	161,929,927	88,694,589
7	Electronics, Computer Software EPC	34,627,271	63,916,777	80,860,740
8	Engineering EPC	96,636,790	149,454,365	143,285,102
9	EOU & SEZ EPC	1,684,089	4,345,000	4,343,000
10	EPC for Handicrafts	104,568,000	1 14,876,103	155,115,912
11	Gems & Jewellery EPC	51,431 ,000	175,104,568	220,439,358
12	Handloom EPC	24,631 ,000	39,632,000	34,854,026
13	Indian Oilseeds & Produce EPC	-	5,000,000	6,250,000
14	Indian Silk EPC	24,736,000	14,970,000	26,504,700
15	Powerloom Development EPC	9,340,000	23,082,000	5,000,000
16	Pharmexcil	46,413,223	87,907,990	133,755,499
17	Plastic EPC	17,660,000	23,336,000	26,300,000
18	Project EPC	1 ,275,000	3,748,000	2,000,000
19	Services EPC	-	2,948,000	1 ,500,000
20	Sports Goods EPC	36,079,782	42,063,972	18,953,151
21	Synthetic Rayon Textiles EPC	35,617,800	33,809,915	34,709,145
22	Telecom EPC	1,783,500	7,000,000	15,071,561
23	Cotton Textiles EPC	13,483,000	30,101,000	53,478,681
24	WOOLTEXPRO	-	4,940,000	27,730,240
25	Wool & Woollen EPC	12,954,000	13,360,000	15,174,000
26	Shellac & Forest product EPC	-	5,500,000	-
Grand Total		785,619,888	1,327,065,203	1,578,832,105

[English]

(c) the total cost of these projects?

NH Projects in Collaboration with Malaysian Companies

3524. SHRI SURESH KUMAR SHETKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken up certain National Highway (NH) projects in collaboration with Malaysian companies;

(b) if so, the details of such projects completed and under construction, projectwise; and

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) Yes Madam. The Malaysian Contractors / Concessionaires either individually or in joint ventures have taken up 36 projects under National Highways Development Project (NHDP). The details of such projects completed and under implementation are enclosed as Statement.

The total cost of these projects is about Rs. 11211 crore.

Statement

List of projects taken up under NHDP in collaboration with Malaysian contractors/concessionaires

Sl. No.	Stretch	NH No	Total Length (In Km)	Agency	Nationality of Agency
1	2	3	4	5	6

Under Implementation

1	Chilikaluripet - Vijayawada (Six lane)	5	82.5	1.IM Corporation Berhad - 1DFC Ltd.	Malaysian - Indian
2	4 laning of Jetpur-Somnath section of NH-8D (approved length 127.6)	8D	123.45	1DFC-PLUS Expressway Berhad Consortium	Indian-Malaysian (JV)
3	NH Connectivity to ICTT Vallarpadam	47C	17.2	Suncon - Soma (JV)	Malaysian - Indian

Completed

4	Chilikaluripet - Ongole (AP-13)	5	66	IJM-Gayatri	Malaysian - Indian JV
5	Vijayawada - Chilikaluripet Package II	5	32	IJM - Gayatri	Malaysian - Indian JV

1	2	3	4	5	6
6	Vijayawada - Chilkaluripet Package III	5	23.78	IJM - Gavatri	Malaysian - Indian JV
7	Nandigama - Vijayawada	9	48	BSC - RBM - PAT1 (JV)	Indian - Malaysian JV
8	Nandigama - Vijayawada	9	35	CIDBI Malaysia	Malaysian
9	Vijayawada - Chilkaluripet Package 1	5	25	IJM - Gayatri	Malaysian - Indian JV
10	Ankapalli - Tuni	5	58.947	GMR-Tuni-Ankapalli Express Ltd.	Indian - Malaysian JV
11	Ongole-Kavali(AP-I2)	5	72	HO - HUP - Simplex (JV)	Malaysian - Indian JV
12	Nellore - Tada (AP-7)	5	110.517	CIDBI Malaysia	Malaysian
13	Eluru-Vijayawada Package V	5	72	Madhucon Projects Ltd. - Binapuri (JV)	Indian - Malaysian JV
14	Ratanpur-1 limatnagar (UG-III)	8	54.6	Mudajaya - IRB	Malaysian - Indian JV
15	Gurgaon - Kotputli	8	126	BSC - RBM - PATI (JV)	Indian - Malaysian JV
16	Gorhar - Barwa Adda (TNHP/V-C)	2	78.75	Progressive Construction Ltd.- Sunway Berhad (JV)	Indian - Malaysian JV
17	Barwa Adda - Barakar	2	43	BSC - RBM - PATI (JV)	Indian - Malaysian JV
18	Belgaum Bypass	4	18	Sunway Construction Ltd. - Berhad & R N Shetty & Co.	Malaysian - Indian JV
19	Belgaum - Dharwad	4	62	Sunway Construction Ltd. - Berhad & R N Shetty & Co	Malaysian - Indian JV
20	Chitradurga - Sira	4	66.7	UEM - ESSAR (JV)	Malaysian - Indian JV
21	Lalitpur- Sagar (ADB-II/C-4)	26	55	IJM Corporation	Malaysian
22	Bhogpur to Jalandhar (NS-16/PB)	IA	21.77	Bumi Highway	Malaysian
23	RJ/MP Border to Kota (R.I-9)	76	43.15	Sunway Construction Ltd.	Malaysian
24	Gulabpura - Bhilwara Bypass (KU-1II)	79	50	ECSB-JSRC(JV)	Malaysian - Indian JV

1	2	3	4	5	6
25	Chittorgarh - Mangalwar (KU-V)	76	48	Madhucon Projects Ltd. - Binapuri (JV)	Indian - Malaysian J V
26	Mahua-Jaipur	1 1	108	JMTPL(1) Corporation Project	Malaysian
27	Tambaram - Tindivanam	45	93	Tambaram-Tindivanam Express way Pvt Ltd. (Consortium of OMR Consortium & UE Malaysia)	Indian - Malaysian JV
28	Ulundurpet - Padalur (Pkg- VI-B)	45	93.89	IJM - Sapoorji Pallonji (JV) (Trichy tollway Pvt. Ltd.)	Malaysian - Indian JV
29	Etawah-Rajpur(GTRIP/1-C)	2	72.825	PATI - BEL (JV)	Malaysian - Indian JV
30	Orai to Jhansi (UP-4)	25	68.2	Sunway Construction Ltd.	Malaysian
31	Varanasi - Mohania (GTR1P/IV-A)	2	76	Progressive Construction Ltd.- Sunway Berhad (JV)	Indian - Malavsian JV
32	Ramganj - Panagarh	2	42	BSC - RBM - PATI (JV)	Indian - Malaysian JV
33	Panagarh - Palsit	2	64.457	Gamuda Malaysia - WCT Malaysia	Malaysian
34	Dhankuni - Kolaghat (WB-I)	6	54.4	RBM - PATI (JV)	Malaysian
35	Palsit - Dankuni	2	65	Consortium of Gomuda (Malaysia) & WCT Engineering (Malaysia)	Malaysian
36	Chennai Bypass Phase 1	4, 45	19	IJM - SAT YAM Construction Ltd	Malaysian - Indian JV

[*Translation*]

Ban on Plastic for Packaging Purposes

3525. SHRI ARJUN RAM MEGHWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether pan masala and tobacco products with plastic packaging are banned for export;

(b) if so, the details and reasons therefor;

(c) whether due to banning the export of pan masala and tobacco products without plastic packaging

to foreign countries has resulted in loss of foreign exchange;

(d) if so, the details thereof;

(e) whether the Government is contemplating to remove the ban from export of pan masala and tobacco products with plastic packages;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI

JAYANTHI NATARAJAN): (a) to (g) Ministry of Environment and Forests (MoEF) has notified the Plastic Waste (Management and Handling) Rules, 2011. Under these Rules, it is stipulated that sachets using plastic material can not be used in any form for storing, packing or selling gutkha, tobacco and pan masala. There is no proposal to exempt use of plastic material for packages of pan masala and tobacco products for export purposes. The deleterious effects of plastic on environment caused by indiscriminate littering of plastic pouches used for packing gutkha, pan masala and tobacco products necessitates a prohibition on the use of plastic in packing of gutkha, tobacco and pan masala.

**Funds allocated for cleaning of
Narmada River**

3526. SHRI MAKAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has allocated the funds for cleaning of Narmada River;
- (b) if so, the details thereof; and
- (c) the amount of funds sanctioned and released for the purpose so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Under the National River Conservation Plan (NRCP), Jabalpur and Hoshangabad towns along river Narmada were identified for abatement of pollution of the river. Four schemes for Jabalpur and two schemes for Hoshangabad were sanctioned at cost of Rs. 1.34 crores and Rs. 12.99 crores respectively.

(c) Out of the total sanctioned cost of the schemes of Rs. 14.33 crores, the amount released under NRCP is Rs. 6.48 crore.

Flyover on NH-58

3527. SHRI KADIR RANA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to construct flyovers at Mohan nagar, Murad nagar and Modi nagar on National Highway-58;
- (b) if so, the details thereof; and
- (c) the time by which construction of flyovers at the said places on NH-58 is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) There is no proposal for spot improvement by way of constructing flyovers on National Highway-58 in the towns of Mohan nagar, Murad nagar and Modi nagar.

Widows of Ex-servicemen

3528. SHRI GOVIND PRASAD MISHRA: Will the Minister of DEFENCE be pleased to state:

- (a) the number of widows of ex-servicemen at present in the country;
- (b) whether any special programme is being run by the Government for assistance and welfare of widows of ex-servicemen;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) The number of widows of ex-servicemen in the country is 547097 as on 31.12.2011, as per available data.

(b) and (c) Yes Madam, apart from pensionary benefits admissible to widows of ex-servicemen, Government is also implementing several welfare Schemes for these widows. The details of such schemes are available in the enclosed Statement.

(d) Does not arise.

Statement**A. Welfare/Financial assistance Schemes:****1. Financial Assistance from Raksha Mantri's Discretionary Fund (RMDF):**

Financial assistance is admissible to widows and wards of widows from Raksha Mantri Discretionary Fund as given below:

Sl. No.	Grants	Amount (in Rs.)
1	2	3
1.	Penury Grant (65 yrs.) (Non-Pensioners upto Hav Rank)	1000/- pm
2.	Education Grant Widows PG	1000/- pm
3.	Disabled Children Grant (Pensioner/Non-Pen upto Hav rank)	1000/- pm
4.	House Repair Grant (Pensioner/Non-Pen upto Hav rank)	
	• 100% Disabled ESM	
	• Orphan Daughters (of all ranks)	20000/-
5.	Marriage Grant (Pensioner/Non-Pen upto Hav Rank)	16000/-
	Widow Re-Marriage grant (Pensioner/Non-Pen upto Hav rank)	
6.	Funeral Grant	
	(Pensioner/Non-Pen upto Hav rank)	5000/-
7.	Medical Grant	
	(Non pensioner upto Hav Rank)	
	Medical Grant (Pensioner/Non-Pen upto Hav rank Nepal)	30,000/- (Max)
8.	Vocational Trg. Grant for Widows (Pensioner/Non-Pen upto Hav rank)	20,000/- (one time)

2. Medical Assistance for serious diseases from AFFD Fund

Serious Diseases (listed only) Grant	
1	2
•	Angioplasty
•	Angiography

1	2
<ul style="list-style-type: none"> • CAB6 • Open Heart Surgery • Valve Replacement • Pacemaker Implant • Renal Implant • Prostate Surgery • Joint Replacement • Cerebral Stock • Other Diseases: Where more than Rs. 1.00 lac has been spent on treatment. • Dialysis • Cancer 	<p style="text-align: center;">75% / 90% of total expenditure (Officer and PBOR respectively) Upto a maximum of Rs. 1.25 lac</p> <p style="text-align: center;">5%/90% of total expenditure(Officer and PBOR respectively) Upto a maximum of Rs. 75,000 per FY only</p>

3. Prime Ministers Scholarship Scheme: To encourage higher technical and professional education for the wards of widows scholarships are given @ Rs. 1500/-per month for girls and Rs. 1250/- per month for boys.

4. Reservation of Defence Quota Seats in Medical/ Dental Colleges as Govt. of India Nominee for the wards of War Widows & Widows under priority I & III respectively.

5. War Memorial Hostels:- 35 War Memorial Hostels have been constructed with a view to provide shelter to the children of War Widows and widows. Recurring grants are provided to War Memorial Hostels for wards of War widows and widows @ Rs. 1350/- p.m. and Rs. 675/- p.m. for attributable and non-attributable cases respectively.

B. Resettlement Schemes

- i) Ex-Servicemen (ESM) Training: Widows of ESM are eligible for training courses provided that the individual has not utilized resettlement training facility during his service or after retirement.
- ii) Re-employment: In Group 'C' posts under the Central Government as well as Public Sector undertakings as per terms & conditions laid down.
- iii) Self Employment:
 - a. Coal Tipper Attachment Scheme: This welfare scheme for widows/disabled soldiers is linked

with the ESM Coal Loading and Transportation Scheme.

- b. Mother Dairy Fruit & Vegetable (Sarah Shoos: Mother Dairy India Pvt. Ltd. is providing Fruit and Vegetable (Safal) Shops.
- c. Allotment of Oil Product Agencies under 8% Defence Quota: Under this Scheme 8% of Oil Product Agencies are reserved under Defence Quota in LPG Distributorship, Petro/Diesel retail outlet including Kisan Seva Kendra (KSK) and SKO/LDO Dealership (Kerosene Oil Agency).
- d. Allotment of LPG Agency under Raiiv Gandhi Gramin LPG Vitrak Yojana
- e. Allotment of Regular LPG Distributorship under 18% Quota
- f. Allotment of Army Surplus Vehicles: Ex-Servicemen and widows of defence personnel who died while in service and Ex-Servicemen Co-operative societies are eligible to apply for allotment of Army Surplus Class V-B Vehicles.

[*English*]

Purchase of Rifles

3529. SHRI P.C. GADDIGUDAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Army proposes to purchase high-tech rifles from the United States of America to deal firmly with the infiltrators, extremists and intruders across the Line of Control as reported recently; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Madam, a Request for Proposal

(RFP) for procuring Assault Rifles was issued in November, 2011. Five firms have responded to the RFP and technical evaluation of the bids is in progress.

[*Translation*]

Toll Collection Agencies

3530. SHRI PASHUPATI NATH SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether several public and private agencies are engaged in collection of toll tax in the country;

(b) if so, the details thereof;

(c) whether some instances of local people protesting against these agencies have come to the notice of the Government;

(d) if so, the details thereof, State-wise and NH-wise; and

(e) whether there is any monitoring mechanism to keep a check on the working of these agencies and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. The details of Public Funded Toll Plazas under NHAI, where toll is being collected are given in the Statement enclosed.

(c) No, Madam.

(d) Does not arise.

(e) The working of the fee collecting contractors is being monitored through Project Directors and Regional Offices. Further, Internal Auditors (C A firms) engaged by the NHAI also monitor the working of the Contractors.

Statement

Public Funded Toll Plazas under NHAI, where toll is being collected by the successful bidder as on 31st July, 2012

Sl. No.	Section	Kms. of Tollable Reach	NH	Length in Kms	Plaza Location	Name of Bidder
1	2	3	4	5	6	7
1	Kishangarh -Village Kavalias	Km 0.00 - Km 35.00 & 79A	79& 79A	101.000	Km 80.800 Kavalias Km 15.00-Km 81.00	M/s Sangam India Ltd.
2	Bhilwara -Chittorgarh	Km 81.00- Km 163.900	79	82.900	Km 163.650 Jojro Ka Kheda	M/s Sangam India Ltd
3	Village Rithola-Udaipur	Km 213-Km 113.830	76	99.170	Km 166.00 Narayanpura	M/s Eagle Infra India Ltd
4	Udaipur-Kherwara	Km 278.00-Km 348.00	8	70.000	Km.311.100 Paduna Village	M/s MEP Infrastructure Developers (P) Ltd
5	Kherwara-Ratanpur	Km 348.00-Km 388.180	8	40.180	Km.348.450 (Khandi Obri Upla Falla Village)	M/s Sangam India Ltd
6	Ratanpur -Himatnagar	Km 388.180-Km 443.00	8	54.820	Km 416.00 Vantada Distt Sabarkantha	M/s Sahakar Global Ltd.
7	Himatnagar-Chiloda	Km.443.00-Km. 495.00	8	52.000	Km. 472.035 Kathpur	M/s Geetanjali Hotels & Promoters (P) Ltd.
8	Maharashtra Border - Belgaum	Km 592.24 - Km 537	4	55.240	Km 591.24 Kognoli	Siddeshwar Securities Agency
9	Hattargi -Hirebagewadi	km. 537.000 - km. 515.000	4	22.00	km. 537.77 Hattargi	M/s Konark Infrastructure Limited,
10	Gabbur - Devgiri	Km 404.00 - Km 340.00	4	64.00	Km 352.550 Bankapur	M/s MEP Infrastructure Developers Pvt. Ltd.
11	Walajahpet -Kanchipuram	Km 107.200- Km 60.100	4	47.115	Km 104.99 Chennasamudram	M/s MEP Toll Road (P) Ltd.

1	2	3	4	5	6	7
12	Kanchipuram -Chennai	Km 60.10-Km 13.80	4	46.300	Km 37.80 Sriperumbudur	M/s Sri Guru Krupa Indane Distributors
13	Badarpur-Kosi	Km 18.8-km 108.9	2	90.100	Km 72 Srinagar	M/s MEP Toll Road Pvt. Ltd.
14	Kosi-Agra	Km 108.9-km 199	2	90.100	Km 164.55 Mahuvan	M/s MEP Toll Road Pvt. Ltd.
15	Tundla-Makhanpur	Km 219.00-Km 250.500	2	31.500	Km 225.00, Tundla	M/s U Toll Corporation (P) Ltd
16	Etawah & Etawah Bypass	Km 250.50 - Km 321.10	2	72.940	1 Km 285.0 Semra, Atikabad	M/s Shiva Corporation India Ltd
17	Etawah -Sikandara	Km 321.10-Km 393.00	2	72.825	km 351.50 Anantram	M/s Neeraj Upadhyay
18	Sikandara -Bhaunti	Km 393.0 -Km 470.00	2	61,000	Km 2.80 from Km 393.00 Sikandara	M/s MEP Toll Road (P)Ltd.
19	Bhaunti-Fatehpur	Km 470.000 - Km 483.000 & Km 0.000- Km 38.000 (New chainage Km 457.377- Km 508.877)	2	51.500	Km 506.262, Purwameer	M/s Sahkari Awas Nirman Evam Vitt Nigam Ltd
20	Fatehpur -Khokharai	Km 100.00 - Km 158.00	2	58.000	Km 120.50 Katoghan	Sh Vinayendra Nath Upadhyaya
21	Allahabad -Handia - Varanasi	Km 245.00- Km 317.00	2	72.000	Km 279.12. Lalanagar	M/s Premier Car Sales Ltd
22	Aurangabad -Barachetti	Revise Km 180.00 -Km 240.00	2	60.000	Km 200.100 Vil. Sau Kala	Skylark Securitas Pvt. Ltd.
23	Barachetti -Gorhar	Km 240.00 - Km 320.00	2	80.000	Km. 279.425 Rasaiya Dhamna, Distt Hazaribagh	M/s Westwell Iron & Steel Pvt. Ltd.
24	Gorhar - Barwa Adda	Km 320.00 - Km 398.75	2	78.750	Km 346.100, Ghangari, Distt Giridih(30.03.12)	Skylark Securitas Pvt. Ltd.

1	2	3	4	5	6	7
25	Barwa adda-Panagarth	Km 398.75- km 515.236	2	116.486	Km 454.8 Garui	Cliffort Facility Services
26	Budbud-Palsit	Km 525.853-Km 587.853	2	62.000	Km 585.692 Palsit Distt Bard van	P. K. Securities
27	Palsit - Dhankuni	Km 587.853 - Km 651.602	2	63.749	Km 646.005 Dhankuni	Gladiators Services
28	Kharagpur -Dantan	Km. 69.450 - Km. 119.737	60	50.287	Km. 103.490 Rampura	M/s Roy Securities Services
29	Dantan - Balasore	Km 69.450 - Km 0.00	60	69.450	Km 52.000 (35.400 old) Vill Laxminnath (Santoshpur old)	M/s MEP Toll Road Pvt. Ltd.
30	Bhadrak -Balasore	Km 136.500-199.141(New chainage Km 143.635 - Km 80.994)	5	62.641	Km 182.175 (Km 97.960 New) Sergarh	M/s MEP Toll Road Pvt. Ltd.
31	Bhadrak - Chetia	Km 53.124 - 123.124 (New chainage K m 227.00 - Km 157.00)	5	73.000	Km 98.000 (Km 191.698 New) Panikholi	M/s MEP Toll Road Pvt. Ltd.
32	Sunakhala - Bhubaneshwar	Km 337.01 - Km 402.01 (New Chainage Km 362.000 - Km 297.000)	5	65.000	Km 397.310 Gangapada Near Khurda (New Km 301.700)	Sri Gurukrupa Indane Distributors
33	lcchapuram-Nandigam	Km. 226.15 -Km. 160.00 (New Chainage Km. 477.054 - 543.204)	5	66.150	Km. 172.800 (new 530.404) Laxmipuram	Md. Usman (individual)
34	Nandigama -Srikakulam	Km. 160.00-Km. 97.00 (New Chainage Km. 543.204 - Km. 606.204)	5	63.000	Km. 589.554 Madapam Village Dist Srikakulam	Md. Usman (individual)
35	Srikakulam -Champavati	Km 97.00 - Km 49.00 (New Chainage from Km 606.704 - Km 654.204	5	48.000	Km 616.704 Chilakapalem	M/s Sahakar Global Ltd.
36	Champavati/Kopperla -	Km 49.00 - Km 2.837	5	46.340	Km.656.704 Nathavalasa,	M/s MEP Infrastructure

1	2	3	4	5	6	7
	Visakhapatnam-	(New chainage from Km 700.544-Km 654.204)			Dist.Vizianagaram	Developers Pvt Ltd.
37	Vishakhapatnam - Ankapalli	km 2.837 -km 0.00 & Km 395.870 - Km 358.00 (New Chainage from Km 700.544 - Km 741.255)	5	40.707	Km 728.055 Agnampudi	KOVVURI RAVINDRA REDDY (individual)
38	Ankapalli - Tuni	Km 358.00 - Km 272.00 (New chainage from Km 830.525-Km 741.255)	5	89.270	Km 795.498 Vemapadu, Distt Vishakapatnam	M/s Konark Infrastructure Ltd.
39	Tuni -Rajamundry (Bummuru)	Km 272.000 - Km 187.600 (new chainage from Km 914.883 - Km 830.525)	5	84.400	Km 236.200 (new Km 865.553) near Krishnavaram	M/s SVEC Constructions Ltd.
40	Bommiuru -Gundugolanu	Km 187.6- Km 81.6 (New Chainage from Km 914.833 -1022.494	5	107.611	Km 139.483 (new Km 964.350), Tanuku	M/s Konark Infrastructure Ltd.
41	Gundugolanu - Vijayawada - Including Eluru bypass	Km 81.60-Km 42.5 (New Chainage from Km 1022.494-1061.5940)	5	39.100	Km 53.300 (new Km 1050.794) Kalaparru Village	KOVVURI RAVINDRA REDDY (individual)
42	Gundugolanu - Vijayawada - Including Eluru bypass	Km 42.50-Km 3.4 (New Chainage from Km 1061.594- Km 1100.694)	5	39.100	Km 31.850 (new Km 1072.191, Pattipadu Village	KOVVURI RAVINDRA REDDY (individual)
43	Agra-Dholpur	Km 8.00-Km 51	3	43.000	Km 34 Baratha	M/s MEP Infrastructre Developers (P) Ltd
44	Morana - Gwalior	Km 61.00-Km 103.00	3	42.000	Km 85.870 VillageChoundha, Distt. Morana	M/s MEP Infrastructre Developers (P) Ltd
45	Jhansi - Lalitpur	Km 49.700 - Km 99.005	26	49.305	Km 85.280 Village Vigakhet in Lalitpur Distt.	M/s Balaji Enterprises

1	2	3	4	5	6	7
46	Jhansi -Lakhnadon	Km 262.739 - Km 309.000	26	46.261	Km 294.500 Village Titarpani in Sagar Distt.	M/s Sahkari Awas Nirman Evam Vitt Nigam Ltd
47	Lakhnadon -Mahagaon	Km 567.550 - Km 624.480	7	56.93	Km 584.500 near Village Allonia in Seoni Distt.	M/s Skylark Securitas (P) Ltd
48	Adloor Yellareddy- Gundla Pochampally	Km 368.255 -Km 471.331	7	103.076	Km 443.713 Manoharabad	M/s BSS Projects Private Limited
49	Maharashtra/A P Border - Islam Nagar	Km 175.000 to Km 230.000	7	54.600	Km 180.300 Near Pippalwada village in Adilabad Distt.	M/s MEP Infrastructure Developers Pvt Ltd.
50	Islam Nagar -Katdal	Km 230.00 - Km 278.00	7	53.010	Km 245.400 Roimamba Vill. In Adilabad Distt.	M/s BVSR Constructions Pvt. Ltd.
51	Kadthal-Armur	Km 278.00 - Km 308.00	7	30.900	Km 281.320, Gamjal	M/s Eagle Infra India Ltd. (Formerly Known as Eagle Construction Co.)
52	Kothakota bypass-Kurnool	Km 135.469-Km 211.00	7	74.622	Km 200.95 (Pullur)	M/s TGV Projects and Investments Pvt. Ltd.
53	Kurnool -Karidikonda	Km 211.00- Km 295.00	7	84.000	Km 250.700, Amakathadu, Distt. Kurnool	M/s BVSR Constructions Pvt. Ltd.
54	Karidikonda -Marur	Km 295.00 - Km 374.00	7	79.000	Km 310.200, Kasepalli, Distt. Anantpur	M/s BVSR Constructions Pvt. Ltd.
55	Marur - AP/ Karnataka Border	Km 374.000 - Km 462.164	7	88.164	Km 376.075 Marur Distt. anantpur	M/s BVSR Constructions Pvt. Ltd.
56	AP/ Karnataka Border -Devanhalli	Km 462.164-Km 533.619	7	71.45	Km 464.774 near Bagepalli	M/s S B Logistics
57	Virudhunagar -Kovilpatti	Km 52.300-Km 99.780	7	47.48	Km 74.930 near Etturvattum Disttr . Virudhunaga	M/s Sri Guru Krupa Indane Distributors

1	2	3	4	5	6	7
58	Kovilpatti - Moondradaippu	Km 109.683 - Km 173.183 (new chainage Km 116.500 - Km 180.000)	7	63.5	Km 125.350 near Salaipudhur Distt Tuticorin	M/s Eagle Infra India Ltd.
59	Moondradaippu - Anjigramam	Km 173.183 - Km 231.600 (new chainage Km 180.000 - Km 234.975)	7	54.975	Km 185.387 near Nanguneri Distt Tirunelveli	M/s Chabbra's Associates
60	Deodhari -Kelapur	Km 123.000-Km 153.000	7	30	Km 150.00 near Kelapur in Yavatmal Distt.	M/s MEP Infrastructure Developers Pvt Ltd.
61	Ghaziabad-Hapur & Hapur Bypass	Km 27.643-km 48.638 & Bypass of 11.250 km.	24	32.245	Km 29.30 Dasna	M/s Wave Industries (P) Ltd
62	Amrawati Bypass	km 149.747 -km 166.0	6	17.500	km 1.3 & km 16.550	M/s Inderdeep Construction Co.
63	Chennai Bypass	Km 0.00 to Km 19.17 Phase-I (taking off at Km 28.00 of NH No. 45 and joining at Km 13.80 of NH 4)	45 & 4	19.170	Km 16.50, Vanagaram	Shri KOVVURI RAVINDRA REDDY
64	Tambaram-Tindivanam	Km 28.00-Km 74.50	45	46.500	Km 52.820 (Paranur)	M/s MEP Infrastructure Developers Pvt. Ltd.
65	Tambaram-Tindivanam	Km 74.50- Km 121.00	45	46.500	Km 103.500 (Athur)	M/s MEP Infrastructure Developers Pvt Ltd.
66	Cable Stayed Bridge at Naini and its approach	Km 0.00-Km 5.410	27	5.410	Km 1.600	M/SU Toll Corporation (P) Ltd
67	Chittorgarh Bypass	Km 159.0 of NH 79 (New chainage Km 163.9) and merging at Km 213.0 of NH76	79&7 6	29.600	Km 28.500 Rithola	Sh Virendra Kumar Vyas

1	2	3	4	5	6	7
68	Trichi -Tovrankurichi	Km 0.00 - Km 60.950	45 B	60.633	Km 21.020 (Near Booth Akudi village)	M/s Eagle Infra India Ltd. (Formerly Known as Eagle Construction Co.)
69	Tovrankurichi -Madurai	Km 60.950 to Km 124.840	45B	63.890	Km 113.630 (NearChittampatti village)	M/s SMS Infrastructure Ltd.
70	Brijhat -Moradabad	Km 93.00- Km 149.25	24	56.25	Km 121.975 Joya	M/s MEP Toll Road (P) Ltd.
71	Garamore -Samakhiyali	Km 254.000 - Km 306.000 (new chainage Km 254.537 - Km 307.034)	8A	47.497	Km 286.655 Surajbari	M/s SMSInfrastructure Limited
72	Garamore -Bamanbore	Km 182.60-Km 254.00	8A	71.937	Km 213.100 Vaghasia	M/s Sahakar Global Ltd.
73	Palanpur/ Khemana -Aburoad	Km 340.00 - Km 295.00	14	45.000	Km 338.23 Khemana	M/s MEP Infrastructure Developers Pvt Ltd.
74	Abu road -Palanpur /Khemana	Km 264.00 - Km 295.00	14	31.000	Km 270.25, Undvariya Distt Sirohi	M/s Mapsko Builder Private Limited
75	Jhansi - Pooch	Km 90.000 - Km 165.000 (Except Km 97.150-Km 98.000)	25	64.150	Km 140.400 Village Semari in Jhansi Distt.	M/s Sahkari Awas Nirman Evam Vitt Nigam Ltd
76	Lucknow-Kanpur	Km 11.00 - Km 59.00	25	48.00	Km 39.00 Nawabganj	M/s Vakrangee Capital Pvt Ltd
77	Purnea - Dalkhola	Km 410.700-Km 472.840	31	62.14	Km 451.00 Surjapur	M/s Mother India Construction Pvt. Ltd.
78	Sonapur-Ghoshpukur	Km 551.000-Km522.700	31	28.30	Km 451.00 Paschim Madati in Darjeeling Distt.	M/s Simanchal Construction
79	Forbesganj -Purnea	Km 230.790 - Km 310.000	57	79.21	Km 267.000 Hariabara in Araria Distt.	Mohd. Umar Khan

1	2	3	4	5	6	7
80	Muzaffarpur-Darbhanga	Km 0.000 - Km 69.500	57	69.50	Km 26.200 Maithi in Muzaffarpur	214M/s Balaji Enterprises
81	Amritsar - Wagah Border	Km 455.400- Km 491.620 (New Chainage Km 456.100 - Km 492.030)	1	35.930	Km 479.868 (Chhidan)	M/s Rohan Rajdeep Toll Ways Ltd.
82	Sanjay Setu (Ghaghara Ghat)	-	28C	-	Km 61.000	Mr. Neeraj Upadhyay
83	Kalinadi Bridge	Km 60.000	24	-	Km 60 .000	M/s Wave Industries (P) Ltd
84	ROB -Kishangarh	367.320 to 368.483	8	-	Km 368.020	M/s Ashirvad Industries
85	Wagadhi Nallah Bridge	-	7	-	Km 58.800	M/s Borele Build-Con Pvt. Ltd.
86	Sitapur	-	24	-	-	Mr. Binay Kumar Pandey
87	Shahjahanpur	-	24	-	-	Mr. Nitish Mohan
88	Beso	-	29	-	-	Mr. Munindra Nath Upadhyay

[English]

Mediclaim of ICICI

3531. SHRI ADAGOORU H. VISHWANATH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has received any complaint regarding the mediclaim of ICICI earmarked for handloom weavers;

(b) if so, the details thereof;

(c) whether the Union Government has proposed to designate approved hospitals under the scheme;

(d) if so, the details thereof;

(e) whether the Government proposes to increase the stipend given to weaver's children; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Complaints of delay in settlement of claims or non-availability of hospitals etc. are received from time to time. The Service Provider addresses these complaints directly and under intimation to this office.

(c) and (d) No, Madam.

(e) and (f) No, Madam. However, a scholarship of Rs.3007- per quarter per child is available under Mahatma Gandhi Bunkar Bima Yojana to the students studying in standard IX to XII for a maximum period of four years. The benefit is restricted to two children of the member covered. There is no proposal to increase the scholarship.

MEP for Onion

3532. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has raised the Minimum Export Price (MEP) for onions;

(b) if so, the details thereof during the last three years;

(c) the parameters adopted for raising the minimum export price of onions;

(d) whether the views of the farmers and traders have solicited in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) No Madam. Government has removed MEP for export of onion with effect from 08.05.2012. Since then export of onion is permitted without Minimum Export Price.

(b) to (e) Does not arise.

Restructuring of DRDO

3533. SHRI R. THAMARAISELVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether none of the main recommendations of Rama Rao Committee and Committee headed by the Defence Secretary has been implemented to revamp the Defence Research and Development Organization (DRDO) to ensure that advanced weapon systems are developed for the armed forces without huge time and cost overruns;

(b) if so, the reasons therefor;

(c) whether the DRDO is splitting sanctions to avoid seeking approvals from competent financial authorities; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) No, Madam. Defence Research and Development Organisation (DRDO) is in the process of implementing recommendations of the Review Committee headed by Dr. P. Rama Rao and fine tuned by the Defence Secretary Committee.

The following recommendations have been implemented:

- Nomination of Nodal Officers for interaction between DRDO and Services.

- Introduction of Integrated Financial Advice (IFA) system for financial decentralization.
- A dedicated Chief Controller Research and Development (Human Resource) has already been appointed at DRDO HQrs.

The following recommendations are at various stages of implementation:

- Creation of Technology Domain based clusters.
- Increase of Budget for Extramural Research to 5% of DRDO Budget.
- Restructuring of DRDO HQrs.

Cabinet Note has been initiated for the following recommendations:

- Creation of Defence Technology Commission.
- Creation of a Commercial Arm of DRDO.
- Renaming of DG, DRDO as Chairman, DRDO.

(c) No, Madam.

(d) In view of (c) above, Question does not arise.

Employment in Ordnance Factories

3534. SHRI HARIBHAU JAWALE: Will the Minister of DEFENCE be pleased to state:

(a) whether some irregularities have been found in employment for Ordnance Factories in Maharashtra State;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in the issue; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (d) Some complaints regarding irregularities in employment in Ordnance Factory, Chanda, Ordnance Factory, Dehu Road and Ordnance Factory, Bhusawal in Maharashtra

State have been received. The details of complaints received and enquiries conducted are as under:

(i) A complaint from Shri Hansraj Gangaram Ahir, Hon'ble MP, Chandrapur, was received regarding injustice done to the apprentices of Ordnance Factory, Chanda by not calling them for recruitment in Ordnance Factory, Chanda. It has been explained to the Hon'ble MP, in course of meetings with him, by Ordnance Factory, Chanda management that no injustice has been done to the apprentices of Ordnance Factory, Chanda. A reply has also been sent to the Hon'ble MP explaining the rule position for recruitment of trade apprentices.

(ii) A complaint was received from Shri Gajanan Babar, Hon'ble MP, Wakad Road, Pune, regarding recruitment of semi-skilled labour in Ordnance Factory, Dehu Road, Pune. A Board of inquiry was constituted by Ordnance Factory Board for investigating in the matter. The inquiry report has been forwarded to Chief Vigilance Officer, Ordnance Factory Board for further necessary action.

(iii) A complaint through E-mail was received from a person named Shri Suraj Kumar, by the Ordnance Factory, Bhusawal regarding alleged exchange of money in recruitments in Ordnance Factory, Bhusawal. The complaint is being investigated by Chief Vigilance Officer, Ordnance Factory Board, Kolkata.

[Translation]

CSD Depot in Himachal Pradesh

3535. SHRI ANURAG SINGH THAKUR: Will the Minister of DEFENCE be pleased to state:

(a) whether there is no Canteen Stores Department (CSD) Depot in Himachal Pradesh despite the fact that the number of serving soldiers, ex-servicemen and their families is more in Himachal Pradesh as compared to several other places;

(b) if so, the reasons therefor;

(c) whether the Government has received any proposals from the Government of Himachal Pradesh /Indian Army/CSD Organisation in this regard for setting up of CSD Depot in Una district of Himachal Pradesh;

(d) if so, the, details thereof and the action taken by the Government on the said proposal so far;

(e) the time by which the Government proposes to approve/set up CSD Depot in Una district Headquarter of Himachal Pradesh; and

(f) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) Government of Himachal Pradesh has requested this Ministry for setting up a CSD Depot in the State in view of the number of Servicemen, Ex-servicemen and their families residing there.

Land measuring approximately 188 kanals had been offered by Himachal Pradesh Government. However, the same was not found to be suitable, since some of it included khud/nallah. CSD has requested to the State Government to develop the above land through channelization/embankment and to allot suitable alternate land.

No time frame at this stage can be firmed up for setting up the Depot at Una.

[English]

NH-18

3536. SHRI LAXMAN TUDU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the proposal for approval of Public-Private Partnership Annual Committee (PPPAC) has been submitted for 4 laning on BOT (Toll) after completion of feasibility study report for upgradation of National Highway (NH) No. 18 (erstwhile NH No. 5) from Fuladi Chowk Balasore to Jharpokharia with NH No. 49;

(b) if so, the details thereof; and

(c) the steps taken for early implementation of the said project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes Madam.

(b) and (c) The project was found unviable and National Highway Authority of India has been requested to consider the restructuring of the project expeditiously.

[Translation]

Crime against SC/ST

3537. SHRI BHOOPENDRA SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the details advisory has been issued to States to check crime against the persons belonging to Scheduled Castes (SCs)VScheduled Tribes (STs) in the country;

(b) if so, the details thereof; and

(c) the steps taken by the State Governments to adhere the advisory in letter and spirit?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Ministry of Home Affairs has sent a detailed advisory dated 01.04.2010, on crimes against SCs/STs to all States/UTs. The advisory has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against members of SCs/STs by way of well-structured training programmes, conferences and seminars etc; improving general awareness about legislations on crimes against SCs/STs, developing a community monitoring system to check cases of violence; abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of atrocity prone areas for taking preventive measures; adequate measurers for rehabilitation of the victims of atrocities, etc. States/

UTs have been requested to implement this advisory meticulously.

However, as per the seventh schedule to the Constitution of India, 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the States.

Status of Territorial Army

3538. SHRI HANSRAJ G. AHIR: Will the Minister of DEFENCE be pleased to state:

(a) whether personnel of Territorial Army are not given status at par with regular Army though their services are the same;

(b) if so, the reasons therefor;

(c) whether the Government proposes to award equal status to them; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Territorial Army (TA) is a part time concept and TA personnel when on disembodied state are treated as civilians, who continue to work in their civil profession. When called for military service ("embodied") under the provisions of Territorial Army Act, 1948 (1976 Revised), the TA is treated at par with Regular Army.

(c) and (d) No change in the status of Territorial Army personnel is proposed.

[*English*]

Yacht Marina at Viper Island

3539. SHRI BISHNU PADA RAY: Will the Minister of DEFENCE be pleased to state:

(a) whether Commander in Chief (C-in-C) Andaman and Nicobar Command, Port Blair had given No Objection Certificate (NOC) for 50-berth Yacht Marina with 30 rooms accommodation at Viper Island;

(b) if so, the details thereof;

(c) whether clearance from Naval Headquarter, Coast Guard, Army and Air Force was taken by the C-in-C and due procedure was adopted for seeking approval from the Ministry of Defence before issuing the NOC for the said Yacht Marina;

(d) if so, the details thereof and if not, the reasons therefor and authenticity thereof;

(e) whether the concerned Member of Parliament has requested cancellation of the project and if so, the action taken thereon; and

(f) whether the Government has taken cognizance of the media reports in this regard and if so, the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) The information is being collected and will be laid on the Table of the House.

NMDP

3540. SHRI A.K.S. VIJAYAN: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government is planning to revise the National Maritime Development Plan (NMDP) in view of the unsatisfactory progress made with the plan;

(b) if so, whether the new plan is going to rapidly expand the port capacities, infrastructure, inland navigation, etc.;

(c) whether any Committee has been constituted for the said purpose; and

(d) if so, the terms of reference of the Committee and the likely time by which the report would be submitted?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Under the National Maritime Development Programme (NMDP), projects had been identified for implementation over the period from 01.04.2005 to 31.03.2012. Further, the Government has now formulated a Perspective Plan for development of the Maritime Sector, namely, "The Maritime Agenda 2010-20". This plan has estimated the traffic projections

and capacity additions at the Ports up to the year 2020.

(c) No, Madam.

(d) Does not arise.

CRZ Notification, 2011

3541. SHRI C.R. PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Gujarat has submitted any representation to Government on Coastal Regulation Zone (CRZ) Notification, 2011 for the Ports and Harbour in the country;

(b) if so, the response of the Government thereto;

(c) whether the concerns of State Government have been addressed by the Government;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (f) State Government of Gujarat submitted representation on the 'New Policy on expansion of existing ports and initiation of new projects along the coastline' issued by the Ministry on 3rd November, 2009. The policy restricts new ports in high eroding zones and insists Comprehensive Environmental Impact Assessment study for the expansion projects in high eroding zones. The State Government requested to review the policy stating that it will slow down the process of port developments and also requested to consider one clearance, either under the Environment Impact Assessment Notification or under the Coastal Regulation Zone Notification instead of clearance under both the Notifications.

Ministry under took extensive consultation with the various stakeholders viz Fishermen, NGOs, State Governments including Gujarat and brought out the

Coastal Regulation Zone Notification (CRZ), 2011 on 6th January, 2011 in supersession of the Coastal Regulation Zone Notification, 1991. As per the CRZ Notification, 2011 development of Port and Harbors is not permitted in high erosion stretches. In medium, low eroding stretches and stable coasts, development of Port and Harbor projects is permitted only with shore protection measures viz beach nourishment, sand by-passing etc, and the specific conditions on regular monitoring of shore lines.

Further, as per the CRZ Notification, 2011, the projects attracting EIA and CRZ Notifications, need not undergo two separate appraisal processes and do not require two clearances. Such projects require only environmental clearance under the EIA, Notification that will be considered based on the recommendations of the concerned State Coastal Zone Management Authority.

Violations of PF Act by Companies

3542. SHRI TARACHAND BHAGORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received numerous complaints regarding withholding of Provident Fund (PF), Gratuity and other dues of ex-employees of M/s. Aristo Pharmaceuticals Private Limited, Shah Industrial Estate of Veera Desai Road Mumbai;

(b) if so, the details thereof along with the action taken against the company for violation of Labour Laws so far;

(c) whether any direction has been issued to the company for compliance of the above laws and settlement of dues of ex-employees; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Employees' Provident Fund Organization field office at Kandivali, Mumbai has received complaints regarding withholding of Provident Fund of ex-employees of M/s. Aristo Pharmaceuticals Pvt. Limited.

(b) to (d) The complaints are in the nature of non-attestation of Provident Fund claim forms by the establishment.

Show Cause Notices have been issued to the company with the direction to attest the Provident Fund claim forms of the ex-employees as per Para 72(5)(d) of the Employees' Provident Fund Scheme, 1952 within 5 days from the date of receipt failing which prosecution will be filed against them under Para 76 of the Employees' Provident Funds Scheme, 1952 which could result in punishment of imprisonment extending to one year or with fine extending to four thousand rupees or with both.

Munnar-Tirupur Inter-State Highway

3543. SHRI P.T. THOMAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has received any proposal for Munnar-Tirupur inter-state highway;

(b) if so, the details thereof;

(c) whether the National Highways Authority of India has taken up this project; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

(b) Doesn't arise.

(c) No, Madam.

(d) Doesn't arise.

Improvement of Border Roads

3544. SHRIMATI POONAM VELJIBHAI JAT:
SHRI RAMSINH RATHWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government had held a meeting in the year 2009 for improvement of border roads;

(b) if so, the details thereof along with the outcomes thereof;

(c) whether the State Government of Gujarat had forwarded a proposal to construct 965 km. border roads in the State; and

(d) if so, the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (d) Yes Madam. A meeting was held for improvement of roads in border areas on 28.04.2009. The matter relating to development of border roads, other than the National Highways, comes under Border Area Development Programme (BADP) for which Department of Border Management, Ministry of Home Affairs is the Nodal Department. Subsequent to the above meeting, a series of meetings were held by Department of Border Management, Ministry of Home Affairs with all bordering states and accordingly the concerned State Governments including Government of Gujarat submitted their proposals for the development of Border Roads to Ministry of Home Affairs (Deptt. of Border Management). Consequently, these proposals were scrutinized by this Ministry and a compiled report in terms of length and financial implications alongwith observations was forwarded to Department of Border Management for taking further necessary action / decision in the matter.

*[Translation]***Implementation of KRC Report**

3545. SHRI MANGANI LAL MANDAL:
 SHRI BAIJAYANT PANDA:
 SHRI HARSH VARDHAN:
 SHRI BRIJBHUSHAN SHARAN SINGH:
 SHRI BANSA GOPAL CHOWDHURY:
 SHRI A. SAMPATH:
 SHRI ASADUDDIN OWAISI:
 SHRIMATI JYOTI DHURVE:
 SHRI NARANBHAI KACHHADIA:
 SHRI GOVIND PRASAD MISHRA:

Will the Minister of DEFENCE be pleased to state:

(a) whether all the recommendations of the Group of Ministers (GoM), constituted post-Kargil Review Committee (KRC) Report, have been implemented;

(b) if so, the details thereof;

(c) whether the post of Chief of Defence Staff recommended by the GoM has been created; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The Report of the Group of Ministers on National Security had six chapters. The Ministry of Defence had been nominated as the nodal Ministry for Chapter VI, on 'Management of Defence'. The Chapter contains 75 recommendations, of which 63 recommendation have been implemented. Action on four recommendations is in progress. Eight recommendations relating to the establishment of Chief of Defence Staff are under consideration.

(c) No, Madam.

(d) A decision on the creation of the post of Chief of Defence Staff will be taken by Government after completion of ongoing consultations with political parties.

*[English]***Creation of Elephant Reserves at Lemru**

3546. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has given approval of two elephant reserves at Lemru in Korbat (450 sq km) and Badalkhot tamarpingla in Jashpur and Sarguja (1048 sq km);

(b) if so, the total amount released under project Elephant to the State Government of Chhattisgarh;

(c) whether the total area approved by the Government has been reduced subsequently;

(d) if so, the details thereof along with the reasons therefor; and

(e) the corrective steps taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, the Government of India has given approval of two elephant reserves at Lemru in Korbat (450 sq km) and Badalkhot tamarpingla in Jashpur and Sarguja (1048 sq km).

(b) So far the total amount released under Project Elephant to the State Government of Chhattisgarh in the last five years i.e. from 2006-07 till date is Rs. 959.98 lakhs.

(c) to (e) Till date, Government of Chhattisgarh has notified Jashpur - Sarguja Elephant Reserve (1143.34 sq km) vide notification No. F 8-6/2007/10-2 dated 15.9.2011. At this moment, the question of total area been reduced does not arise.

Welfare to Seafarers under Piracy Bill

3547. SHRI ANTO ANTONY: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has any record of Seafarers being held hostage by sea pirates;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to provide any assistance including financial assistance to the victim's families;

(d) if so, the details thereof; and

(e) the steps taken to ensure the safety and welfare of the seafarers?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Yes, Madam. As on date, there are 43 Indian Seafarers held as hostages as per the details indicated below:

Sl.No.	Name of the ship	Flag	No. of Indian crew held as hostages	Date when hijacked
1.	M.V. Iceberg I	Panama	6	29.03.2010
2.	Ex-M.T. Asphalt Venture	Panama	7	29.09.2010
3.	M.V. Albedo	Malaysia	2	26.11.2010
4.	M.V. Royal Grace	Panama	17	02.03.2012
5.	M.T. Smyrni	Liberian	11	10.05.2012
Total			43	

(c) and (d) The Government has released an amount of Rs. 2.50 lakhs to the families of each of the 6 Indian seafarers held hostage by Somali Pirates of the hijacked vessel M.V. Iceberg I.

(e) The following initiatives have been taken by Government to ensure the safety and welfare of the seafarers:-

(i) An Inter-Ministerial Group of Officers (IMGO) has been set up to deal with hostage situation arising out of the hijacking of merchant vessels with Indian crew on board. India is also an active participant in the International Maritime Organization, Contact Group on Piracy off the Coast of Somalia (CGPCS) and other international fora.

(ii) The owners and flag administration of the hijacked vessels are contacted through Indian Missions abroad to ensure that they take suitable steps for the safety and early release of the hostages.

(iii) Guidelines have been issued for deployment of armed security guards on board Indian flag Merchant Ships. The Indian ship owners are, accordingly, free to deploy armed security guards.

(iv) Naval escort is provided to the ships in the Gulf of Aden. Besides, there are naval ships of different countries patrolling in the piracy affected area, which coordinate with each other through various multi-national and bilateral initiatives so as to combat the menace of piracy. The Indian Navy is providing enhanced vigil in the Indian EEZ and westward upto 65 degree east longitude.

(v) Sailing vessels have been banned from plying in waters south or west of the line joining Salalah and Male.

Loss by Paradip Port Trust

3548. SHRI ARJUN CHARAN SETHI: Will the Minister of SHIPPING be pleased to state:

(a) whether due to the failure of the huge financial internal control mechanism and monitoring system the Paradip Port Trust sustained a huge financial loss having submitted a forged P&I certificate of entry by MV Block Rose;

(b) if so, the detail recommendations of the High Level Committee set up to investigate the incident; and

(c) the action taken against the Owner/Manager of the Ship on the basis of the recommendations of the High Level Committee?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) The original P&I certificate of the vessel, MV Black Rose was checked by the Paradip Port prior to allowing its entry into the harbour, but the same was later found to be forged. An expenditure of Rs. 17,65,39,876/- was incurred by Paradip Port Trust on management of oil spill, removal of fuel and rescue of crew following the accident. A claim was made to the local shipping agents of the vessel but the same was stayed by the Hon'ble High Court of Kolkata. Request has also been made to the Hull & Machinery Insurer of the vessel based at Singapore for reimbursement of the expenditure incurred on oil spill management. No positive response has been received so far.

(b) Recommendations of the Committee constituted under Chairman, National Shipping Board are at Statement enclosed.

(c) The recommendations of the High Level Committee do not relate to action against Owner/Manager of the Ship. However, criminal case has been registered against the ship management by the State Police.

Statement

Recommendations

- There has been significant growth in the export of Iron ore in the last decade and the same is expected to continue for the next decade. The Iron ore handling terminals are going to be upgraded so that the same can handle bigger bulk carriers in an efficient safe manner. The IMO being concerned with the casualty of the bulk carriers has already enacted legislations through several conventions and the recommended codes. The national legislations have directly incorporated the principles of the IMO conventions, thus making it mandatory on the part of all ships coming to India and the

shipping interests to comply. Shipping being international in nature further noting that over 80% of the Export is through the foreign flag vessels, it has become more important on the part of all shipping interests and the ports to comply with International Conventions and codes. The recent requirement of compliance with applicable quality standards has become virtually mandatory by all service providers including the port and therefore the procedures followed by the certified firms must reflect compliance of the quality standards and the compliance with the applicable code and national legislation.

- For the purpose of safety, structural strength, cargo loading and unloading on ships and port operations the International Maritime Organization has framed conventions, codes, safety practices for all the constituents of the shipping industry. The SOLAS convention gives mandatory requirements of the safety standards of merchant ships by way of necessary certification. The IMO has made codes of safety practices for bulk carriers, for tankers and for containers etc. For the safe shipping operation to be carried out in an efficient manner it is essential that the ships comply with the requirements of the convention and the ports apply the codes of safe practices as applicable to their different terminals. For effective coordination between the ship and the port the "port-ship interface" guidelines need to be adhered. Ship and port will have to complement each other by following applicable safety guidelines, codes, rules etc as applicable.
- Most of the major ports of India handle export/import cargo through different type of terminals, bulk, container, tanker, gas etc within the same port faculty. Therefore, it is imperative that each port appoints technically qualified terminal manager for the terminals as advocated in the IMO safety codes. It is also the responsibility for exporters and shippers to bring in a ship which is in compliance with the IMO convention for carriage of cargo from any terminal. The port authorities on their part are required to load a

cargo as per the safety procedures under the direct responsibility of the terminal manager. For effective coordination the guidelines of port-ship interface will be required to be complied with.

- Noting the above and in addition to the findings of the Preliminary Inquiry (P.I) conducted by the Surveyors of the Directorate General of Shipping and based on the interaction with all shipping interests including the port officials, custom officials, exporters, cargo surveyors etc, with an objective to improve the trade in a qualitative and safe manner, the Committee recommends that for loading and unloading and carriage of iron ore from any port of India:
 1. Iron ore fines should be termed as iron ore concentrate (as per the BC code) and should be carried on ships duly certified to carry Appendix A of the B.C. Code and ship's age should not be more than 25 years.
 2. Every ship intending to load iron ore fines (concentrate) should have a valid Personnel and Indemnity Insurance coverage acceptable to the port authorities.
 3. The ship intending to load iron ore concentrate should furnish advance information w.r.t loading and unloading plans, ballasting, de-ballasting arrangement in accordance with the BLU Code to the terminal manager of the port authorities at least 48 hrs before the vessel calls at the terminals.
 4. The nominated agent for the ship submits the copy of ship's statutory certificates to the terminal manager of the port 48 hrs before the ship's arrival. The agent shall be responsible for the ship's liabilities during the port-stay or till the vessel leaves the port limit. Ports may seek an indemnity / security bond if reqd.
 5. It is the responsibility of the ship's master w.r.t acceptance of cargo on board his vessel and in case he has any objection, same shall be communicated to the terminal manager through a note of protest at the earliest.
- 6. Every port shall have a competent technically qualified terminal manager who will have overall responsibilities for the operation at the terminal in accordance with the IMO bulk loading and unloading code.
- 7. The cargo Surveyors appointed by shippers/ exporters shall be from a approved/ recognized body (approved by the Directorate General of Shipping or IPA) who will inform the terminal manager w.r.t cargo quantity, quality and suitability for cargo to export after every draft survey.
- 8. The testing laboratories conducting various tests such as the moisture limits shall be approved by the administration (DGS or IPA). The shipper will be required to aggregate the cargo at the slot allotted by the port before a vessel is allowed to berth for loading cargo.
- 9. Surveyors from MMD or other recognised body will inspect the vessel after completion of cargo work and before the vessel is allowed to sail out to sea. The port clearance, grant of pilot shall be considered only after the inspection is satisfactory. The port authorities may consider revising guidelines for cargo operation during the rainy season. The DGS being the safety administration and in accordance with the Merchant Shipping Cargo Rules shall formulate necessary guidelines for safe operation of the loading of iron ore concentrate at all ports. There are strict guidelines for loading grain. It is now imperative that guidelines must be framed by DGS at the earliest.
- 10. The Indian Register of Shipping (IRQS) who has granted the ISO certification will be advised to amend the procedure manual of the ports so that the safety codes as aforesaid are incorporated and the advocates there-under are followed.
- 11. The ISPS certification by the DGS has brought in qualitative changes w.r.t security elements

within the port facility and therefore the Committee recommends that a "safety audit" on an annual basis may be carried out at the ports to monitor all safety elements (in accordance with the applicable codes) for loading and unloading operations by the officials from the DGS.

12. Understanding the importance of tests to ascertain the moisture contents in the cargo and the time constrain, the ports handling iron ore concentrate should facilitate to have a test laboratory within their premises so that the cargo can be tested expeditiously as and when required.
13. The above recommendations are generic and they can be implemented in a pragmatic manner by developing, amending the procedures with the help of the concerned agencies/authorities such as Indian Port Association, Directorate General of Shipping and the Indian Registrar of shipping and including the State maritime boards.
14. It is noted that there are about 20 ports in India which load iron ore concentrates of which 6 are major ports and others are non major ports/private ports and some of which come under State Maritime Boards. Therefore, there is a need that the above recommendations are extended to all ports irrespective of whether it is a non-major or a major port through the Central Govt, or the State Maritime Boards.
15. Noting the facts that there are many vessels which idle around the coast of India before their fixtures, and in view of the recent security initiatives, the presence of such unwanted vessels is not desirable and Coast guard authorities may be given information on the ships which have tendered notice of readiness or are expected to tender notice of readiness within the next 24 Hours. This will help the Coast Guard authorities to filter out unwanted vessels using our coastal waters without any commitment or business transaction.

16. Given the number of Casualties around the Indian coast, especially during the monsoon periods and not limited to Iron Ore vessels only, the committee strongly recommends that the formation of the Casualty investigation bureau is expedited. This will help in an independent investigation into the various casualties in a time bound manner.

Pension for Elderly People

3549. SHRI BAIJAYANT PANDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of persons in the country who are above 60 years have to still work for a living;
- (b) the number of such persons getting old age pension; and
- (c) the steps taken by the Government to raise the old age pension being provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) There is no authentic data available in this regard.

(b) The Ministry of Rural Development is administering the Indira Gandhi National Old Age Pension Scheme (IGNOAPS), under which Central assistance is provided as pension @Rs.200 per month to persons of 60 years and above and @ Rs.500 per month to persons of 80 years and above belonging to a household living Below Poverty Line (BPL) as per criteria prescribed by the Government of India. States have been requested to contribute at least an equal amount from their own resources.

IGNOAPS is a component of National Social Assistance Programme (NSAP) which is under State Plan. During 2011-12, States have reported coverage of 210 lakh beneficiaries under IGNOAPS.

(c) The amount of Central assistance under the Scheme is revised from time to time depending upon the availability of resources. For senior citizens of 80

years and above, the amount of Central assistance was raised from Rs.200/- per month per beneficiary to Rs.500/- per month per beneficiary w.e.f. 1.4.2011.

Rubberization of Roads

3550. SHRI BHAUSAHEB RAJARAM
WAKCHAURE:
SHRI SOMEN MITRA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government is considering rubberization of all National Highways including roads in backward and rural areas.

(b) if so, the details thereof and the experiments conducted so far in this regard; and

(c) the details of rubberized roads under construction and constructed in the country during the last three years and the current year particularly in the State of West Bengal and the expenditure occurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITTIN PRASADA): (a) No Madam.

(b) and (c) A study was conducted by CRRI under the Ministry's research scheme R-54 for "Use of Rubber/ Polymer modified bitumen binder for road pavement". Road construction with Government and Private funding has increased manifolds under various road development programs of Central and State Governments. Under these programmes, different type of bitumen modifiers including rubber are used as per IRC guidelines. State wise length of the roads developed with rubberized bitumen modifier are not compiled.

[*Translation*]

Bonded Labour

3551. SHRI SHAILENORA KUMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether cases of forced labour by men, women and children have increased in the country;

(b) if so, whether people are forced to bonded labourers due to debts;

(c) if so, the names of trade/industries where such bonded labourers are engaged;

(d) whether cases of sexual exploitation and physical tortures to such labourers have been reported;

(e) if so, the action taken by the Government in this regard; and

(f) the steps taken by the Government for the welfare and protection of such labourers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The Constitution of India under Article 23(1) prohibits 'Beggars' and other similar forms of forced labour. The bonded labour system was abolished throughout the country w.e.f 25th October, 1975 under the Bonded Labour System (Abolition) Ordinance which was replaced by Bonded Labour System (Abolition) Act, 1976. As per the Act, no person is allowed to make an advance under or in pursuance of the bonded labour system and no one can compel any person to render any bonded labour or other form of forced labour. As and when existence of bonded labour is detected, such persons are identified for rehabilitation.

(d) and (e) As 'Public Order' is a state subject, it is primarily the responsibility of the State Government to take necessary action for protecting people in the State. The State Governments are empowered to take action for protection of people.

(f) In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the Scheme, rehabilitation assistance @ Rs. 20,000/- per bonded labour is provided which is equally shared by the Central and State Government.

A Special Group has been constituted under the Chairpersonship of Secretary (Labour & Employment) to review and monitor the implementation of the Bounded Labour System (Abolition) Act, 1976. The Group is holding region-wise meetings from time to time to impress upon the State Governments to effectively implement the Act.

In collaboration with ILO, the Central Government and State Government of Tamil Nadu have launched a pilot project in the State for the purpose of reducing vulnerability to bondage through promotion of decent work. The project is being replicated in the States of Andhra Pradesh, Orissa and Haryana.

[English]

Vocational Education

3552. SHRI M. ANANDAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the ambitious target of providing marketable job skills to 500 million youth by 2022 is at the risk owing to the difference between the Government agencies on whose action plan should be implemented;

(b) if so, the details thereof; and

(c) the steps taken to settle the issue between those agencies?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) Government has approved National Policy on Skill Development in February, 2009, a guiding document for Skill Development Programmes in the Country. The policy has set a target of skilling 500 million persons by the

year 2022. Training target for all Ministries / Departments, offering training programmes for sectors under their control, have been indicated in policy document. A Statement containing details in this regard is enclosed. Government has set up National Skill Development Coordination Board under the Chairmanship of Deputy Chairman Planning Commission to coordinate skill development activities in the country.

Ministry / Department/ Organisation	Projected number of trained persons by the year 2022 (In million)
1	2
National Skill Development Corporation	150
Labour & Employment	100
Tourism	5
Textiles	10
Road Transport and Highways	30
Rural Development	20
Women & Child Development	10
Agriculture	20
HRD Higher Education	50
HRD Vocational Education	
Heavy Industry	10
Urban Development	15
Information Technology	10
food Processing	5
Construction Industry Development Council (under Planning Commission)	20
Health & Family Welfare	10
Micro Small and Medium Enterprises	15

1	2
Social Justice & Empowerment	5
Overseas Indian Affairs	5
Finance-Insurance/Banking	10
Consumer Affairs	10
Chemicals & Fertilizers	5
Others (Power, Petroleum etc.)	15
Total	530

Introduction of Genetically Modified Crops

3553. SHRI PREM DAS RAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any study on the socio-economic impacts of introduction of Genetically Modified Crops, Bt brinjal to agriculture sector in the country;

(b) if so, the details and the outcome thereof; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry on the basis of recommendation of the Genetic Engineering Appraisal Committee (GEAC) had commissioned a study "Socio-Economic Analysis of production and Marketing of Brinjal and Ex-ante Assessment of Economic Benefits of Bt Brinjal in India" through the National Centre for Agricultural Economics and Policy Research (NCAP), New Delhi. The study which was conducted jointly with Institute of Applied and Development Studies, Lucknow concludes:

"From the study it is observed that considerable area was under brinjal crop of surveyed farmers. Given that damage due to fruit and shoot borer is high in this area, the study has shown that by adopting Bt.

brinjal, the producers will be able to get large quantity of quality marketable fruit yield and can realize considerable monetary benefits. However for assessing producer's affordability, consumer acceptability and safety issues, there is need for more detailed and focused studies".

(c) Moratorium on Bt brinjal was issued in February 2010. During the post-moratorium phase, no additional studies have been commissioned.

RSBY

3554. PROF. RANJAN PRASAD YADAV:
SHRI BIBHU PRASAD TARAI:
SHRI BAIJAYANT PANDA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether unscrupulous doctors are conducting unnecessary surgeries such as hysterectomies etc. to claim money under the Rashtriya Swasthya Bima Yojana (RSBY);

(b) if so, the details thereof;

(c) whether any inquiry has been conducted into the matter; and (d) if so, the number of such cases reported during the last three years along with the action taken against such doctors year-wise and State-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) Various News items have appeared in Newspapers regarding hysterectomy operations performed by the Hospitals in the States of Chhattisgarh and Bihar on the Rashtriya Swasthya Bima Yojana (RSBY) patients just to corner the money from Insurance Companies, even when it was not required medically. Keeping in view the seriousness of charges, a Central Team was constituted in the Ministry of labour & Employment to visit the States of Chhattisgarh and Bihar, to ascertain facts in the context of the media reports and visit the concerned Districts also to interact with the officials, insurance company representatives, hospitals and other related persons. The Central Team visited the States

of Chhattisgarh and Bihar in the third and fourth week of August 2012 and submitted its findings to the Ministry. The overall observation of the Central Team is that RSBY is not a 'reason' for the hysterectomy surgeries being done on the patients, which is otherwise also being performed in the State of Chhattisgarh and Bihar in case of non-RSBY patients.

However, as a precautionary measure for RSBY cases, Ministry of Labour & Employment has issued an advisory to the States/UTs that for all Hysterectomy operations to be performed by the Hospitals on women less than 40 years of age, prior approval (Authorization letter) of the Insurance Company has to be taken before the operations are conducted.

Treatment of Animals

3555. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is taking any steps to set up treatment stations for working animals, such as Bullocks, Horse and Donkeys;

(b) if so, the State-wise details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(b) Does not arise.

(c) As per the provisions of the Prevention of Cruelty to Animals Act 1960, the Government provides financial assistance under schemes, namely, Provision of Shelter Houses for Looking after the Animals, Scheme for Provision of Ambulance Services to Animals in Distress and AWBI (Plan) for looking after uncared animals through Animal Welfare Board of India.

[Translation]

Chinese Activities on Border

3556. SHRI RADHA MOHAN SINGH:
YOGI ADITYA NATH:
SHRI SHAILENDRA KUMAR:
SHRIMATI JAYSHREEBEN PATEL:
SHRI REWATI RAMAN SINGH:
SHRIMATI MEENA SINGH:
SHRI KADIR RANA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of the Chinese intrusions into the Indian territory in border areas and if so, the details thereof during the last three years and the current year and the measures taken to stop these activities;

(b) whether there are attempts from the Chinese forces to block/damage the development works at the border and if so, the action taken by the Government in this regard;

(c) the reaction of the Government to the building of roads and railway lines by China at the border and to Pakistan occupied Kashmir;

(d) whether there is any definite border line between the countries and if so, the length of border under dispute along with the stretch of border which China considers the bone of contention; and

(e) the details of places where lands are under Chinese occupation and efforts being made by the Government to reclaim these lands?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) China disputes the international Boundary between India and China. There is no commonly delineated 'Line of Actual Control' (LAC) between the two countries. Both sides patrol up to their respective perceptions of LAC. There has been no Chinese intrusion into our territory during the last three years. However, Chinese patrolling upto their perception of LAC are treated as transgressions. Such

incidents of transgressions are taken up with the Chinese side through established mechanisms such as Hot Lines, Flag Meetings, Border Personnel Meetings and the newly established Working Mechanism on Consultation and Coordination on India-China border affairs.

Government is aware of the infrastructure development by China at the border and their undertaking infrastructure projects in Pakistan Occupied Kashmir (PoK). Government has conveyed its concerns to China about their activities in Pakistan Occupied Kashmir and asked them to cease such activities.

Government is fully seized of the security imperatives of the country and reviews the threat perception from time to time as well as the need for developing requisite infrastructure in the border areas. Necessary steps, as required, have been initiated for ensuring that national security concerns are adequately addressed through development of infrastructure, including rails, roads and forward air fields, as well as operational capabilities of the Armed forces to secure the desired national security objectives.

Indian territory under occupation by China in Jammu & Kashmir since 1962 is approximately 38,000 sq. kms. In addition to this, under the so called China-Pakistan "Boundary Agreement" of 1963, Pakistan illegally ceded 5,180 sq. kms. of Indian territory in Pakistan Occupied Kashmir to China. In the eastern sector, China illegally claims approximately 90,000 sq. km. of Indian territory in the State of Arunachal Pradesh. The two countries have appointed Special Representatives to explore from the political perspective of the overall bilateral relationship the framework for a boundary settlement.

**Setting up of Educational Institutions by
Communities other than SC/ST**

3557. SHRI BHARAT RAM MEGHWAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether in various States the sections of the society other than Scheduled Castes (SCs) and

Scheduled Tribes (STs) are setting up educational institutions on their respective land and collectively developing their respective communities;

(b) if so, the details thereof;

(c) whether SCs and STs are not allowed to set up their educational institutions;

(d) if so, the reasons therefor; and

(e) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (e) The information is being collected and will be laid on the table of the House.

[English]

Security Challenges on LAC

3558. SHRI RAMEN DEKA:
SHRI RAVINDRA KUMAR PANDEY:
SHRI KAMAL KISHOR "COMMANDO":
SHRI REWATI RAMAN SINGH:
SHRI MANISH TEWARI:
SHRIMATI MEENA SINGH:
SHRI P.L. PUNIA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the RAW has warned of a clear and present danger of a conflict being initiated by China along its border with India as reported recently and if so, the details thereof;

(b) whether the Government has reports of increased People's Liberation Army (PLA) activity across the Line of Actual Control (LAC) in recent months by way of enhanced surveillance and military training exercises which could be tantamount to full dress rehearsals and if so, the details thereof;

(c) whether it is now the estimation of the Government that due to substantive infrastructure upgrade in Tibet the PLA can induct and launch

operations across the border in a single summer season and if so, the details thereof;

(d) whether it is true that the upgrade of physical infrastructure for troop movements in the border regions of Arunachal Pradesh; Uttarakhand, Jammu and Kashmir, Himachal Pradesh and Sikkim has been woefully deficient; and

(e) if so, the steps taken by the Government in the past decade to upgrade capacity from discussion to deterrence?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Government is aware of the infrastructure development of China and their activities along the border and is fully seized of the security imperatives of the country and reviews the threat perception from time to time as well as the need for developing requisite infrastructure in the border areas. Necessary steps, as required, have been initiated through development of infrastructure as well as operational capabilities of the Armed forces to secure the desired national security objectives.

Safety of Indian Fishermen

3559. SHRI A. SAMPATH: Will the Minister of SHIPPING be pleased to state:

(a) whether the fishermen in the seas have become vulnerable targets of foreign vessels;

(b) if so, the details thereof along with the casualty suffered during the last three years and the current year, State-wise; and

(c) the steps taken by the Government for ensuring the safety of Indian fishermen?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) There have been two incidents involving foreign flagged Merchant Ships resulting in death of Indian fishermen in the last three years and the current year. The details of the two incidents both of which occurred off the coast of Kerala State are as under:

(i) On 15th February, 2012 at about 1630. hrs (1ST), 2 security guards on board MT Enrica Lexie (Flag Italian) fired on an Indian fishing boat "St.Anthony". Two Indian fishermen, Mr. Pintu and Mr. Jelastin were killed in the firing and the boat was damaged.

(ii) On 01st March, 2012 at about 0200 hrs (1ST) M.V. Prabhu Daya (Flag Singapore) collided with an Indian fishing boat, "Don - 1" resulting in loss of lives of 5 fishermen and sinking of the fishing boat.

(c) The following steps have been taken by the Government for ensuring the safety of Indian Fishermen:-

(i) Navarea VIII warning No. 100 dated 23rd February, 2012 has been issued by Indian Coast Guard in which all vessels have been warned that fishing is carried out upto 50 nautical miles from the coast and vessels should not mistake fishing boats as skiffs and PAGs (Piracy armed groups).

(ii) Directorate of Shipping vide M.S.Notice 7 of 2012 dated 7th March, 2012 has advised all merchant vessels to take note of dense fishing traffic on Indian Coast, the possibility that they may be approached by these boats for safeguarding their nets/lines and that these fishing boats should not be mistaken for pirate skiffs. Merchant Ships have been advised to navigate with extreme caution when approaching upto 50NM from the Indian coast.

(iii) The National Automatic Identification System (NAIS), which has been commissioned will help in costal surveillance of all the vessels above 300 GT upto 50 km of the Indian coast line. The position of such vessels can be traced with the help of the system by the security agencies who can also pin point the position of the vessel involved in such collision. This will ensure that hit and run cases do not happen and will therefore, have a deterrent effect on the vessels.

Export of Meat

3560. SHRI BALKRISHNA KHANDERAO
SHUKLA:
SHRI CHANDRAKANT KHAIRE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there are adequate machineries to locate the illegal export of beef in the guise of buffalo meat from Apollo port, Mumbai via road route;

(b) if so, the number of such cases registered against the exporters who have been for exporting beef illegally during the last three years;

(c) if not, whether the Government proposes to identify such exporters and action to be taken against them;

(d) the steps taken by the Government to discourage the export of meat including sheep and goat meat;

(e) whether the Government proposes to revise the export policy regarding the export of meat; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Under the existing foreign trade policy, the export of beef (meat of cow, oxen and calf) is prohibited. The export of chilled and frozen meat shall be allowed subject to the provision specified to the gazette notification on raw meat (chilled and frozen) under Export (Quality Control and Inspection) Act, 1963. Offals of buffalo too are subject to the same conditions of quality control and inspection.

Laboratories duly recognized by APEDA, as well as in-house laboratories attached under the abattoirs cum meat processing plant registered with APEDA and Agency approved labs, are used to conduct the necessary tests for confirmation of quality under the supervision of the designated veterinary authority of the State. On the basis of these tests and inspections

carried out by Veterinarians, duly registered under the Indian Veterinary Council Act, 1984, employed by the exporting unit and supervised by the designated veterinary authority of the state, the veterinary Health Certificate is issued by the designated authorities of the state.

(b) No such case has been brought to the notice of this Department during the last three years.

(c) Does not arise.

(d) No such steps have been taken by the Government.

(e) No, Madam.

(f) Does not arise.

[*Translation*]

Export of Agricultural Products

3561. RAJKUMARI RATNA SINGH:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has conducted any study to assess the impact of the export of agricultural products on farmers and traders;

(b) if so, the details thereof;

(c) whether the study has shown that the export of agricultural products have proved to be more beneficial for the traders rather than the farmers;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (e) Information is being collected and will be laid on the Table of the House.

*[English]***Price of Cocoons**

3562. SHRI VARUN GANDHI: Will the Minister of TEXTILES be pleased to state:

(a) whether there has been a steep drop in the price of cocoons after the Government has cut the import duty on raw silk;

(b) if so, the details thereof along with their impact on Indian silk farmers; and

(c) the positive steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The basic customs duty on import of raw silk has been reduced from 30% to 5% during Union Budget 2011 in order to safeguard the interest of the silk weavers of the country and to bring-in stability to the abnormal increase in the raw silk prices of both domestic & imported silk. During the period between April 2011 and March 2012, there was a significant drop in the prices of Cocoons in various Cocoon markets from about Rs.275/- per Kg. to about Rs. 175/- per Kg. as a result of reduction in prices of raw silk in the domestic market. However, prices improved in the recent months and Cocoon prices have gone up to about Rs. 280/- per Kg.

(c) The Government through the Central Silk Board (CSB) is implementing a Centrally Sponsored Scheme viz "Catalytic Development Programme"(CDP) in collaboration with State Sericulture Department of all the States for development of sericulture and providing support to improve the reeling infrastructure to stabilize the price of cocoons and raw silk. The Government has taken steps to improve productivity of Cocoons and raw silk, strengthen the extension support to the farmers and develop improved seeds and host plants. Government has also permitted import of modern Automatic Reeling machines and Dupion Reeling machines along with their accessories and packages at concessional duty of customs to bring down cost of

production and make the sericulture and reeling sector competitive.

*[Translation]***Auto Pilot System for Jaguar Aircraft**

3563. SHRI BAIDYANATH PRASAD MAHATO:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has been unsuccessful in speeding up the purchase of auto pilot system for Jaguar aircraft;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Madam, integration of autopilot on Jaguar aircraft of the Indian Air Force is being undertaken in two phases. Procurement of autopilot for 55 Jaguar aircraft has been completed and commercial discussions for repeat procurement of additional 95 autopilots are under progress.

Export for Neighbouring Countries

3564. SHRI REWATI RAMAN SINGH:
SHRI MANICKA TAGORE:
SHRI SUDARSHAN BHAGAT:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of wheat exported to the neighbouring countries including Afghanistan during each of the last three years;

(b) whether the Government proposes to export more wheat to other countries including Afghanistan during the next two years;

(c) if so, the details thereof and the reasons therefor;

(d) whether there has been instances of wheat being exported to some countries at prices much lower than the prices prevalent in the global market; and

(e) if so, the reasons therefor along with the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Quantum of wheat sold to neighbouring countries in last three years is as follows:

Unit: Ton, Quantity in thousands.

Sl. No.	Name of the country	2009-10	2010-11	2011-12(P)
1.	Afghanistan	-	-	34.94
2.	Bangladesh	-	-	312.63
3.	Nepal	0.01	0.23	1.78
4.	Pakistan	-	38.94	
5.	Sri Lanka	-	-	18.26

Source: DGCIS

(b) and (c) Wheat exports are normally restricted. Exports would depend upon the domestic demand and supply scenario.

(d) Wheat being exported through government agencies is at market prices being discovered through competitive tendering.

(e) Does not arise.

[English]

Coast Guard Stations

3565. SHRI K. JAYAPRAKASH HEGDE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is proposed to increase the Coast Guard stations in different coastal areas to address the security gap along the Indian coastline;

(b) if so, the details thereof, inter-alia indicating the Coast Guard stations that are proposed to be set up on coast to boost up security including the Karnataka coast;

(c) whether it is also proposed to modernize these stations with interceptor boats etc.; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Yes, Madam. Coast Guard stations at a particular place are set up after taking into account the threat perception, vulnerability gap analysis and presence of other stations/coastal marine police stations in the vicinity under hub and spoke concept. Six additional stations have been sanctioned at Pipavav (Gujarat), Nizampatnam (Andhra Pradesh), Gopalpur (Odisha), Frazerganj (West Bengal), Mayabunder & Kamorta (both in A&N Islands). Modernisation of the stations is an ongoing process which includes provision of interceptor boats etc.

[Translation]

National Manufacturing and Investment Zones

3566. SHRI TUFANI SAROJ:
SHRI SARVEY SATYANARAYANA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has sought assistance from Germany and Britain for developing the proposed National Manufacturing and Investment Zones (NIMZ) under the Delhi-Mumbai Industrial Corridor (DMIC) project;

(b) if so, the reaction of the above countries in this regard;

(c) whether two manufacturing zones are notified in the Andhra Pradesh Telangana regions;

(d) if so, the details thereof along with the total number of NIMZ notified under the DMIC project;

(e) whether Japan and some other countries are interested in the DMIC project; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Government has sought participation of investors inter-alia from Germany and Britain in the National Investment and Manufacturing Zones (NIMZs) proposed to be set up in the country.

(c) and (d) No, Madam.

(e) and (f) An Moll was signed between the Governments of India and Japan to develop the Delhi-Mumbai Industrial Corridor (DMIC). Japan is the partner country in the development of DMIC Project. The Government of Japan announced in December, 2011 its financial support for DMIC projects with Japanese participation to an extent of US \$ 4.5 billion in the first phase of the project.

[English]

RIO+20 Summit

3567. SHRI BALIRAM JADHAV: Will the Minister of ENVIRONMENT FORESTS be pleased to state:

(a) whether UN Conference on Sustainable Development was held in Rio de Janeiro;

(b) if so, the details of the decisions taken at the Summit;

(c) whether India participated in the said Summit;

(d) if so, the details thereof with the points/issues raised by India therein?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Madam.

(b) The Outcome Document titled "The Future We Want" was adopted at the end of the Conference. The document covers the areas of 'Common vision', 'Renewing political commitment', 'Green economy in the context of sustainable development and poverty eradication', 'Institutional framework for sustainable development', 'Framework for action and follow-up' and 'Means of implementation'.

(c) Yes, Madam.

(d) As far as India is concerned, the most significant outcomes of the Conference have been the restoration of the centrality of equity and the principle of common but differentiated responsibility in the global environmental discourse, especially in climate change negotiations; placing poverty eradication at the centre of the global development agenda and providing the required domestic policy space to the countries on green economy. The Conference also decided to launch four processes/mechanisms, to develop Sustainable -Development Goals, on financing strategy, on technology transfer, and to define the format and organisational aspects of the proposed high level political forum to follow up on the implementation of sustainable development.

Consumer Price Index

3568. SHRI P.R. NATARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of Consumer Price Index of food articles in urban and rural areas during the current financial year, month wise;

(b) whether the Consumer Price Index of food articles remained higher during the said period; and

(c) if so, the details thereof and the corrective steps taken by the Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) According

to the information furnished by the Ministry of Statistics and Programme Implementation, the Central Statistics Office (CSO) releases Consumer Price Indices (CPI) on base 2010=100 for Rural, Urban and Rural & Urban (Combined) every month with effect from January, 2011. The details of Consumer Price Indices for Rural, Urban and Rural & Urban (Combined) during the current financial year (2012-13) compiled by the Central Statistics Office (CSO) are given in the

enclosed Statement. It may be seen that the CPI for the group "Food, beverages and tobacco" in respect of Rural, Urban and Rural & Urban (Combined) has increased from 117.2 in April, 2012 to 123.1 in July, 2012.

Taking corrective steps on the basis of increase in CPI does not come under the purview of the Ministry of Labour & Employment.

Statement

Consumer Price Indices during 2012 (Base: 2010 = 100)

Group/Sub-group	April-2012			May-2012			June-2012			July-2012		
	Rural	Urban	Comb. (Rural & Urban)	Rural	Urban	Comb. (Rural & Urban)	Rural	Urban	Comb. (Rural & Urban)	Rural	Urban	Comb. (Rural & Urban)
1	2	3	4	5	6	7	8	9	10	11	12	13
Cereals and products	109.5	104.2	108.1	110.6	105.4	109.3	110.9	106.4	109.7	113.4	109.1	112.3
Pulses and products	104.5	101.7	103.6	105.9	103.9	105.3	106.8	106.0	106.6	109.4	111.1	109.9
Oils and fats	129.8	139.6	132.9	131.4	142.2	134.9	132.3	142.8	135.7	135.8	144.3	138.5
Egg, fish and meat	120.9	120.0	120.6	122.2	122.1	122.2	125.2	125.5	125.3	126.4	125.1	126.0
Milk and products	127.2	124.1	126.1	128.9	125.1	127.5	129.6	125.5	128.1	130.4	126.2	128.8
Condiments and	121.5	119.6	120.9	122.0	119.4	121.2	122.5	119.5	121.6	23.6	119.8	22.5
Vegetables	118.1	117.2	117.8	120.8	117.1	119.6	129.0	125.3	127.8	139.0	135.4	137.9
Fruits	133.1	134.7	133.8	134.5	139.0	136.4	136.0	139.8	137.6	137.5	141.9	139.4
Sugar etc	99.5	98.0	99.1	100.2	99.2	99.9	100.3	99.6	100.1	103.1	104.5	103.5
Non-alcoholic beverages	118.8	118.0	118.5	120.0	118.7	119.4	120.5	119.3	120.0	122.2	120.6	121.5
Prepared meals etc	118.7	118.5	118.6	119.5	119.5	119.5	120.2	120.4	120.3	121.7	121.7	121.7
Pan, tobacco and intoxicants	125.6	126.5	125.8	127.4	128.8	127.8	128.7	130.1	129.1	131.1	131.3	131.2
Food, beverages and tobacco	117.2	117.3	117.2	118.6	118.6	118.6	120.2	120.4	120.3	123.1	123.1	123.1

1	2	3	4	5	6	7	8	9	10	11	12	13
Fuel and light	121.9	119.5	121.0	122.5	1203	121.7	123.7	121.1	122.7	1253	121.8	124.0
Clothing, bedding and footwear	124.6	126.6	125.3	126.0	127.5	126.5	127.3	128.4	127.7	128.6	129.6	129.0
General Index (All Groups)	117.9	116.1	117.1	119.1	117.1	118.2	120.5	1183	119.6	122.6	119.9	121.4

Note: Comb. Combined.

Anti-Dumping Duties on Chemicals

3569. SHRI A. GANESHAMURTHI:
SHRI N.S.V. CHITTHAN:
SHRI KODIKKUNNIL SURESH:
SHRI M. SREENIVASULU REDDY:
SHRI NAVEEN JINDAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of value and quantum of chemical fertilisers, insecticides and pesticides exported and imported during each of the last three years and the current year, country-wise;

(b) whether the export of these items have affected their prices in the domestic markets;

(c) if so, the details thereof and the action taken by the Government to check the rise in price of such products;

(d) whether the Government has recommended for imposition of antidumping duty on import of a chemical used in production of pesticides and dyes from China and if so, the details thereof and the reasons therefor;

(e) whether there are reports of individuals and companies illegally importing a large quantity of such materials including the import of inferior insecticides from China; and

(f) if so, the reaction of the Government thereto along with the action taken in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) The details of Export (Table I) and Import (Table II) for Chemical Fertilizers, Insecticide and Pesticide are given below. The country wise details are available at <http://docmc/eidb>.

Table I:

Description	2009-10	2010-11	2011-12		
Chemical Fertilizers	Qty. in MT		2,36,124	1,51,524	1,27,710
	Value in Rs lakhs		50,682.7	22,271.1	37,461.5
Insecticide/Pesticide	Qty. in MT		1,74,869	1,77,789	2,07,256
	Value in Rs lakhs		5,25,435.4	5,18,431.5	6,88,425.4

Table II:

Description	2009-10	2010-11	2011-12	
Chemical Fertilizers	Qty. in MT	1,59,28,216	1,57,07,735	1,80,97,184
	Value in Rs lakhs	28,43,762.0	28,27,715	44,93,447
Insecticide/Pesticide	Qty. in MT	37,135	53,996	58,647
	Value in Rs lakhs	2,22,596.5	2,87,170.2	3,40,093.2

(b) and (c) The export of fertilizers is insignificant as compared to domestic market. Therefore, it would not affect the price of fertilizers.

(d) Government has imposed anti-dumping duty on imports of various chemicals from China viz. Sodium Nitrate, Sodium Hydrosulphite, Titanium Dioxide, Sodium Formaldehyde Sulphoxylate, Sulphur Black, 1-Phenyl-3-Methyl-5-Pyrazolone, Paranitroaniline and Potassium Carbonate used in production of pesticides and dyes.

(e) and (f) Anti-Smuggling Unit of Central Board of Excise and Custom informed that information has been called from the customs' field formations which is still awaited.

[*Translation*]

Export and Import of Medicines

3570. SHRI JAI PRAKASH AGARWAL:
SHRI ADHIR CHOWDHURY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Indian drug manufacturers are heavily dependent on import of cheap drugs including the life saving penicillin drugs from China and Mexico;

(b) if so, the details thereof;

(c) the names of medicines exported and imported during each of the last three years and the current year, country-wise;

(d) the amount of foreign exchange earned from and spent on such trade during the said period;

(e) whether the Government proposes to increase the export of medicines and drugs etc. and make Indian drug manufacturers self-reliant; and

(f) if so, the steps taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) India is a large importer of pharmaceutical products from various countries in the world including China and Mexico. India's country-wise exports and imports of drugs, pharmaceuticals and fine chemicals is attached at Statement-I and Statement-II respectively. India's total exports and imports of drugs, pharmaceuticals and fine chemicals during the last three years is under:

(Values in Rs. Crore)

Year	Export	Import
2009-10	42455.66	9959.00
2010-11	48810.26	11113.86
2011-12	63347.32*	14384.88*

Source: DGCI&S

* The figures for 2011-12 are provisional and subject to change.

(e) and (f) India is recognized world over for its low cost manufacturing capabilities and is a globally acknowledged source of high quality affordable generic medicines. Department of Commerce is implementing a strategy for increasing Pharma exports to US\$ 25

billion by 2014. Government provides assistance under Market Development Assistance (MDA) Scheme and Market Access Initiative (MAI) Scheme to Indian exporters, including exporters of pharmaceutical products. Besides this, incentives to Pharmaceutical

industry are available in various trade promotion schemes under the Foreign Trade Policy. A special Brand India Pharma campaign has also been launched in focus markets with the objective of promoting India as a source of affordable, quality generics.

Statement-I

India's Export of 'Drugs, Pharmaceuticals and fine Chemicals

Code	Country Name	Values (Rs.Crores)		
		2009-10	2010-11	2011-12
1	2	3	4	5
001	Afghanistan	199.35	176.49	240
003	Albania	1.84	1.06	2.51
005	Algeria	152.64	156.07	214.65
007	Ameri Samoa	0.00	0.00	0.23
009	Andorra	0.04	0.00	0.00
011	Angola	139.36	138.09	237.24
012	Anguilla	0.02	0.03	0.00
013	Antigua	0.35	1.36	0.74
015	Argentina	249.81	207.28	228.91
016	Armenia	3.21	2.70	4.52
017	Australia	456.31	530.74	827.32
019	Austria	224.89	200.40	261.12
020	Aruba	0.06	0.06	0.07
021	Azerbaijan	30.28	31.50	26.53
023	Bahamas	3.80	408.06	3.71
025	Baharain IS	16.13	6.46	7.72
027	Bangladesh Pr	430.30	524.64	531.44
029	Barbados	6.95	8.36	13.01

1	2	3	4	5
031	Belize	1.70	2.77	3.11
033	Belgium	505.36	401.45	653.83
035	Benin	157.08	214.59	334.49
037	Bermuda	0.00	0.00	0.09
038	Bhutan	4.13	3.17	2.55
039	Bolivia	22.26	20.44	27.92
040	Bosnia-Hrzgovin	2.22	4.05	4.00
041	Botswana	47.91	85.86	81.57
043	Brazil	995.32	1047.57	1330.67
045	Br Virgn IS	0.40	0.26	0.31
047	Brunei	0.02	0.12	0.10
049	Bulgaria	23.88	29.44	77.66
050	Burkina Faso	68.80	76.2 1	119.09
053	Burundi	34.60	42.01	59.51
055	Belarus	77.76	66.29	69.90
056	Cambodia	91.71	89.18	114.61
057	Cameroon	108.37	129.29	200.98
059	Canada	775.46	697.40	1217.53
063	Cape Verde Is	0.48	0.99	1.47
065	Cayman Is	0.58	0.71	0.84
067	C Afri Rep	6.98	7.63	14.13
069	Chad	21.03	31.51	67.9 5
073	Chile	165.24	141.17	175.83
075	Taiwan	138.Lo	163.03	267.86
077	China P Rp	645.37	637.85	750.25
081	Cocos Is	0.00	0.00	0.00

1	2	3	4	5
083	Colombia	241.92	266.59	337.85
085	Comoros	0.88	0.84	2.18
087	Congo P Rep	331.08	291.03	318.28
089	Cook Is	0.00	0.00	0.01
091	Costa Rica	50.52	59.31	78.50
092	Croatia	59.17	70.78	107.90
093	Cuba	40.65	47.31	72.11
095	Cyprus	49.00	52.68	98.28
098	Czech Republic	100.88	141.01	157.20
101	Denmark	122.57	150.34	150.66
102	Djibouti	61.04	86.37	49.64
103	Dominic Rep	57.16	77.32	89.35
105	Dominica	4.45	2.34	5.30
109	Ecuador	38.68	34.35	78.41
111	Egypt A Rp	279.88	279.99	528.78
113	El Salvador	17.02	32.17	37.67
114	Estonia	0.24	1.27	8.81
115	Ethiopia	171.37	332.67	355.52
116	Eritrea	11.09	18.39	9.94
117	Equat Guinea	1.42	2.08	3.19
121	Faroe Is.	0.00	1.50	0.00
125	Finland	68.92	100.49	107.57
127	Fiji Is	10.04	8.68	15.59
129	France	507.87	620.77	828.88
131	Fr Guiana	0.00	0.00	0.00
133	Fr Polynesia	0.00	0.00	0.01

1	2	3	4	5
141	Gabon	4.08	9.95	15.14
143	Gambia	8.61	11.30	12.19
145	G Eorgia	23.37	25.86	27.94
147	Germany	1515.00	1651.50	2208.22
148	Ghana	522.45	622.22	711.42
151	Gibraltar	0.00	0.01	0.00
155	Greece	75.45	88.98	141.66
157	Greenland	0.00	0.00	0.11
159	Grenada	0.52	0.54	0.49
161	Guadeloupe	0.22	0.16	0.04
163	Guam	1.54	1.19	2.04
165	Guatemala	50.94	62.33	79.18
167	Guinea	Ho.86	55.75	116.24
169	Guinea Bissau	2.72	2.72	3.76
171	Guyana	18.85	21.80	29.08
175	Haiti	49.29	49.82	62.59
177	Honduras	25.26	30.54	42.07
179	Hong Kong	163.05	252.90	173.37
181	Hungary	364.Lo	3 18.89	425.46
185	Ice Lan D	62.25	66.96	94.64
187	Indonesia	235.60	291.53	334.52
189	Iran	535.05	503.61	473.80
191	Iraq	184.41	193.60	208.25
193	Ireland	274.87	323.93	540.98
195	Israel	526.01	606.13	816.23
197	Italy	594.54	635.91	813.87

1	2	3	4	5
199	Cote D' Ivoire	27.81	18.00	92.36
203	Jamaica	44.42	39.70	54.61
205	Japan	374.95	361.48	719.62
207	Jordan	129.93	159.71	202.89
212	Kazakhstan	227.36	225.11	214.23
213	Kenya	552.32	833.68	1102.25
214	Kiribati Rep	0.00	0.29	0.27
215	Korea Dp Rp	76.35	91.01	103.97
216	Kyrghyzstan	21.08	25.41	28.57
217	Korea Rp	393.81	396.41	430.19
219	Kuwait	13.35	16.19	15.31
223	Lao Pd Rp	8.66	5.24	11.30
224	Latvia	49.91	50.15	76.71
225	Le Banon	33.37	29.59	41.52
227	Lesotho	42.60	38.16	44.61
229	Liberia	28.90	33.93	33.12
231	Libya	17.83	18.58	35.61
234	Lithuan la	30.S2	28.15	54.12
235	Luxembourg	0.13	0.39	0.40
239	Macao	0.69	0.77	0.92
240	Macedonia	18.86	17.18	17.25
241	Madagascar	24.39	48.41	76.39
243	Malawi	85.97	137.42	224.74
245	Malaysia	368.77	286.02	347.34
247	Maldives	29.00	28.86	33.58
249	Mali	57.35	60.38	133.34

1	2	3	4	5
251	Malta	182.16	272.75	336.13
252	Marshall Island	0.09	0.12	0.09
253	Martinique	0.01	0.01	0.00
255	Mauritania	18.70	12.27	22.86
256	Micronesia	0.77	1.21	0.85
257	Mauritius	122.09	153.41	146.90
258	M Yanmar	271.77	285.35	385.72
259	M Exico	519.23	548.75	665.26
260	Moldova	2 1.62	23.85	23.33
261	Mongolia	8.59	10.56	9.60
262	Monaco	0.25	0.00	0.02
263	Montserrat	0.10	0.01	0.02
265	Morocco	80.15	78.75	109.86
267	Mozambique	164.36	204.99	196.27
269	Namibia	65.91	83.16	90.65
271	Nauru Rp	0.04	0.00	0.01
273	Nepal	392.2 1	367.65	564.59
275	Netherland	688.93	905.01	1100.46
277	Netherland Antil	2.38	1.63	4.04
279	Neutral Zone	0.00	0.00	0.00
281	New Caledonia	0.02	0.01	0.00
285	New Zealand	110.34	133.37	180.89
287	Nicaragua	36.15	33.96	21.57
289	Niger	32.94	72.72	106.25
291	Nigeria	905.00	1022.86	1487.68
294	N. Mariana Is.	0.00	0.01	0.00

1	2	3	4	5
295	Norfolk Is	0.00	0.00	0.00
297	Norway	4.73	8.65	14.86
301	Oman	48.71	44.14	540.03
309	Pakistan IR	361.07	346.94	476.00
310	Palau	0.06	0.11	0.10
311	Panama Republic	21.56	23.65	60.79
315	Papua N Gna	23.70	22.23	28.25
317	Paraguay	34.74	24.62	31.16
319	Peru	116.00	141.39	152.66
321	Pitcairn Is.	0.00	0.54	0.00
323	Philippines	332.26	389.27	508.85
325	Poland	169.11	204.93	257.81
327	Portugal	91.17	102.68	129.98
329	East Timor	3.61	3.57	9.41
331	Puerto Rico	298.31	165.42	354.08
335	Qatar	10.50	5.15	4.64
339	Reunion	0.10	0.07	0.03
343	Romania	97.62	127.18	135.20
344	Russia	1302 .82	2077.07	1968.29
345	Rwanda	56.20	70.79	61.45
349	Sao Tome	0.53	0.44	0.07
351	Saudi Arab	113.61	113.46	155.55
353	Senegal	20.51	38.03	50.56
354	Serbia Montngro	19.43	24.39	66.02
355	Seychelles	5.18	5.50	6.89

1	2	3	4	5
357	Sierra Leone	38.04	37.23	57.05
358	Slovak Rep	23.77	34.71	72.51
359	Singapore	290.99	634.55	808.10
360	Slovenia	244. 12	203.54	343.79
361	Solomon Is	1.42	2.02	1.58
363	Somalia	17.26	16.59	22.03
365	South Africa	1165.64	1555.21	1836.09
367	Spain	568.84	644.38	955.33
369	Sri Lanka DSR	519.46	592.87	714.54
373	St Kitt NA	0.22	0.28	0.28
375	St Lucia	1.40	1.21	1.86
379	St Vincent	0.24	0.36	1.21
381	Su Dan	220.79	223.05	318.82
383	Suriname	4.06	2.56	3.62
385	Swaziland	56.19	46.58	57.36
387	Sweden	63.10	66.17	63.12
389	Switzerland	505.S4	389.85	441.22
391	Syria	169.31	163.75	212.96
393	Tajikistan	35.47	34.37	39.58
395	Tanzania Rep	33 1.67	446.38	411.12
397	Thailand	575.08	486.18	708.16
399	Togo	43.05	45.98	98.80
401	Tokelau Is	0.00	0.05	0.00
403	Tonga	0.37	0.50	0.33
405	Trinidad	32.96	25.53	37.50

1	2	3	4	5
407	Tunisia	43.80	34.97	49.96
409	Turkey	662.63	763.24	863.54
410	Turkmenistan	44.77	40.95	56.72
411	Turks C Is	0.03	0.09	0.33
413	Tuvalu	0.00	0.00	0.01
417	Uganda	334.12	388.42	569.64
419	U Arab Emts	580.76	562.31	658.65
421	U K	1652.82	1781.69	2351.95
422	Ukraine	569.38	561.18	670.47
423	Usa	9264.96	11353.32	15606.12
427	Uruguay	42.73	61.16	68.97
430	Uzbekistan	142.65	155.55	192.02
431	Vanuatu Rep	8.03	9.04	8.93
433	Venezuela	190.54	236.09	301.35
437	Vietnam Soc Rep	709.33	690.69	891.39
439	Virgin Is Us	0.07	0.00	0.00
443	Wallis F Is	0.00	0.01	0.00
447	Samoa	0.56	0.23	1.13
453	Yemen Republic	141.82	132.08	131.08
459	Congo D. Rep.	5.16	8.56	23.52
461	Zambia	167.27	224.45	272.43
463	Zimbabwe	126.94	216.02	181.75
599	Unspecified	59.27	40.84	213.15
Total	42455.66	48810.26	63347.32	

Note: The figures for 2011-12 are provisional and subject to change.

Statement-II*Country-Wise Imports of Medicinal and Pharmaceutical Products for the last three years*

Code	Country Name	Values (Rs.Crores)		
		2009-10	2010-11	2011-12
1	2	3	4	5
001	Afghanistan TIS	0.01	0.05	
005	Algeria	0.22	0.07	7
015	Argentina	8.77	9.93	6.70
017	Australia	39.25	51.57	74.41
019	Austria	38.70	60.63	74.48
025	Baharain Is	1.93		
027	Bangladesh Pr	0.03	0.15	0.30
031	Belize	0.07	0.00	
033	Belgium	215.02	216.92	275.44
035	Benin	0.20		
039	Bolivia	0.47		
043	Brazil	18.47	92.85	92.78
049	Bulgaria	0.01	0.01	0.86
056	Cambodia	0.28	0.00	
057	Cameroon	0.00	0.00	0.86
059	Canada	43.81	53.12	59.79
065	Cayman Is	0.03		
073	Chile	3.44	5.66	0.66
075	Taiwan	34.39	49.67	108.11
077	China P Rp	3435.33	4424.87	4530.80
083	Colombia	0.09	0.97	0.48
087	Congo P Rep	1.45	2.18	4.10

1	2	3	4	5
091	Costa Rica	0.81		
092	Croatia	6.86	2.19	0.15
093	Cuba	0.62	1.27	15.19
095	Cyprus	0.00	0.00	
098	Czech Republic	13.61	12.88	26.46
101	Denmark	423.89	352.87	384.21
103	Dominic Rep	0.80	0.33	
109	Ecuador	0.2 1		
111	Egypt A Rp	10.17	19.53	29.03
114	Estonia	0.00		
115	Ethiopia	1.29		
125	Finland	5.51	9.16	10.56
129	France	308.82	313.89	473.41
141	Gabon	0.04		
145	Georgia	1.03		
147	Germany	584.25	553.48	1052.96
149	Ghana	0.00	0.96	
155	Greece	0.34	0.12	0.53
167	Guinea	0.14	0.14	
179	Hong Kong	17.65	16.26	28.97
181	Hungary	2 3.36	2 1.99	34.01
185	Iceland	0.16	0.08	
187	Indonesia	136.86	153.81	414.42
189	Iran	4.47	4.22	57.18
191	Iraq	0.15		
193	Ireland	137.46	111.77	105.65

1	2	3	4	5
195	Israel	24.41	32.36	38.63
197	Italy	417.75	364.87	580.05
199	Cote D' Ivoire	0.53		
203	Jamaica	0.13		
205	Japan	107.01	119.89	202.74
207	Jordan	0.00	0.50	1.20
212	Kazakhstan	0.00		
213	Kenya	0.28	0.36	4.20
215	Korea Dp Rp	1.25	5.44	0.25
216	Kyrghyzstan	0.00		
217	Korea Rp	156.14	207.03	368.08
219	Kuwait	0.01	0.54	
223	Lao PD RP	0.08	0.05	0.07
224	Latvia	0.00	0.21	0.07
234	Lithuania	0.01		
235	Luxembourg	0.83		
239	Macap	0.11	0.10	
240	Macedonia	0.00	0.00	
241	Madagascar	0.32		
245	Malaysia	44.9 3	42.49	65.09
247	Maldives	0.00	0.00	0.20
251	Malta	1.35	2.47	5.19
257	Mauritius	0.00	0.31	
258	Myanmar	6.76		
259	Mexico	44.64	47.61	85.31
260	Moldova	0.09		

1	2	3	4	5
261	Mongolia	0.01		
262	Monaco	0.05		
265	Morocco	0.12		
273	Nepal	25.37	21.35	44.67
275	Netherland	109.13	120.57	195.05
277	Netherlandantil	0.00		
285	New Zealand	2.93	6.19	2.98
289	Niger	0.01	0.02	
291	Nigeria	0.00	0.29	
297	Norway	17.84	17.51	25.55
301	Oman	9.38	2.78	0.08
309	Pakistan Ir	0.03	0.08	0.83
311	Panama Republic	0.01		
319	Peru	7.60		
323	Philippines	10.66	0.42	4.08
325	Poland	16.41	10.37	29.72
327	Portugal	22.42	14.32	19.50
331	Puerto Rico	17.47	36.12	20.34
335	Qatar	0.36	0.71	
339	Reunion	0.57	0.10	0.41
343	Romania	0.72	0.13	2.88
344	Russia	7.66	2.00	22.72
351	Saudi Arab	0.00	0.02	5.36
353	Senegal	0.27	0.05	0.90
354	Serbia Montngro			0.01

1	2	3	4	5
358	Slovak Rep	3.10	19.53	16.78
359	Singapore	55.83	50.54	136.67
360	Slovenia	26.47	3.11	11.09
365	South Africa	23.29	3.53	32.62
367	Spain	150.55	171.31	190.64
369	Sri Lanka DSR	1.21	0.72	7.61
381	Sudan	1.76		
383	Suriname	0.01		
385	Swaziland	0.41	0.16	0.50
387	Sweden	25.17	24.35	61.26
389	Switzerland	1758.52	1923.75	2365.95
391	Syria	0.00	0.00	0.01
393	Tajikistan	0.04	0.14	
395	Tanzania Rep	0.01	1.38	
397	Thailand	6.97	16.41	56.58
407	Tunisia	0.23		
409	Turkey	3.60	5.58	18.92
417	Uganda	0.26	0.13	
419	U Arab Emts	2.15	8.92	26.13
421	U K	251.19	243. Lo	360.13
422	Ukraine	0.97	1.95	4.29
423	USA	1039.61	987.71	1420.29
427	Uruguay	0.14	0.84	
430	Uzbekistan	0.35		
433	Venezuela	0.00	0.00	0.96

1	2	3	4	5
437	Vietnam Soc Rep	10.43	7.24	12.04
439	Virgin Is Us	0.00		
459	Congo D. Rep.	0.01		
599	Unspecified	46.07	47.16	43.69
Total		9959.00	11113.86	14384.88

Note: The figures for 2011-12 are provisional and subject to change.

[English]

NCSC

3571. SHRI NRIPENDRA NATH ROY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the category-wise and location-wise number of sanctioned and vacant posts in various wings of the headquarters of the National Commission for Scheduled Castes (NCSC)/Scheduled Tribes in the country, State-wise;

(b) the details of posts lying vacant out of the total sanctioned posts in various categories; and

(c) the time by which the vacant posts are likely to be filled-up to ensure smooth functioning of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Requisite details in respect of National Commission for Scheduled Castes (NCSC) are at enclosed Statements-I & II and that of National Commission for Scheduled Tribes (NCST) are at Statements-III & IV.

(c) All out efforts are being made to fill up the vacant posts. It is an on going process.

Statement-I

Position in regard to posts sanctioned and vacant at the HQ, New Delhi of National Commission for SCs

Sl. No.	Name of Post	S/Strength	Vacancy
1	2	3	4
1.	Secretary	1	0
2.	Joint Secretary	1	0
3.	DIG of Police	1	1
4.	Director (Jt Cadre)	1	1
5.	Dy Secretary (CSS)	1	0
6.	Sr. P.P.S. (CSSS)	1	1

1	2	3	4
	Under Secretary (CSS)	2	0
7.	Law Officer	1	1
8.	PPS	1	0
9.	Dy Director (Jt Cadre)	1	0
10.	Asstt. Director (Jt Cadre)	1	0
11.	A. D.(Programming)	1	1
12.	Asstt Library & Information Officer	1	1
13.	Asstt Director (CSOL)	1	0
14.	Section Officer (CSS)	4	1
15.	P.S.(CSSS)	5	2
16.	Research Officer (Jt Cadre)	4	0
17.	Assistant P.R.O.	1	1
18.	Senior Investigator (Jt Cadre)	4	4
19.	Sr. Hindi Translator (CSOL)	1	1
20.	Accountant	1	1
21.	Investigator (Jt Cadre)	1	1
22.	Assistant (CSS)	5	1
23.	Personal Assistant (CSSS)	3	0
24.	Stenographer Gr. 'D' (CSSS)	4	1
25.	U.D.C. (CSCS)	3	0
26.	L.D.C. (CSCS)	3	0
27.	Receptionist	1	1
28.	Staff-Car-Driver	7	0
29.	Despatch Rider	1	0
30.	Multi-tasking staff	23	0

Statement-II

Position in regard to posts sanctioned and vacant at the State offices of National Commission for SCs-

Posts →	Po	3	4	5	6	7	8	9	10	11	12	13	14
State Offices	Director	Director	Dir.	Asstt. search Officer	Investig ator	Sr. stiga tor	Inve stiga Supdt.	Office STENO	PA/	UDC	LDC	Staff Car Driver	Multi Tasking Staff
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Ahmedabad	S	0	1	1	0	1	1	0	0	1	2	1	4
	V	0	1	0	0	1	1	0	0	0	0	0	0
Bangaluru	S	1	0	1	0	1	2	1	1	1	2	1	4
	V	1	0	0	0	1	2	0	1	1	1	0	0
Chandigarh	S	1	0	0	1	1	1	1	1	1	2	1	3
	V	1	0	0	1	0	1	0	1	0	1	0	1
Kolkata	S	0	1	0	0	1	1	0	1	1	2	1	4
	V	1	0	0	0	1	0	1	0	0	0	1	
Lucknow	S	1	0	1	0	1	2	1	1	1	2	1	4
	V	0	0	0	0	1	1	0	1	0	0	0	0
Pune	S	1	0	1	0	1	2	1	1	1	2	1	4
	V	1	0	0	0	1	1	1	1	0	1	0	1
Patna	S	1	0	0	1	1	2	1	1	1	1	1	3
	V	1	0	0	0	0	2	1	0	0	0	0	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14
Thiruvananthapuram	S	0	1	1	0	0	1	0	1	1	1	1	2
	V	0	1	0	0	0	0	0	0	1	0	0	0
Agartala	S	0	0	0	1	1	0	0	1	0	1	0	2
	V	0	0	0	1	1	0	0	0	0	0	0	0
Chennai	S	1	0	0	1	1	2	1	1	1	2	1	4
	V	1	0	0	0	1	0	1	1	0	1	0	1
Hyderabad	S	1	0	1	0	2	2	1	1	1	1	1	3
	V	1	0	1	0	2	0	0	0	1	0	0	
Guwahati	S	1	0	0	1	1	1	1	1	1	2	1	4
	V	1	0	0	1	1	0	0	0	1	0	0	0

S— No. of sanctioned posts; V—No. of vacant posts

Statement-III

Position in regard to posts sanctioned and vacant at the HQ, New Delhi of National Commission for STs-

Sl. No.	Post	Sanctioned Strength	Vacancy
1	2	3	4
1	Secretary	1	1
2	Jt. Secretary	1	0
3.	Director(Jt .Cadre)	2	2
4.	Deputy Secretary	1	1
5.	Supdt. of Police	1	1
6.	Under Secretary	1	0
7.	PPS (CSSS)	1	0
8.	Asstt. Director (Jt Cadre)	2	1
9.	Asstt. Director* (Programming	1	1
10.	Asstt. Director(OL)	1	0
11.	Law Officer	1	1
12.	Research Officer (Jt Cadre)	5	2
13.	Section Officer (CSS)	1	1
14.	PS (CSSS)	1	1
15.	Assistant (CSS)	1	0
16	Sr. Investigator (Jt Cadre)	2	1
17	Sr. Hindi Translator (OL)	1	0
18	Librarian-cum-Documentation Assistant	1	1
19	Accountant	1	1
20	Investigator (Jt .Cadre)	4	4
21	PA (CSSS)	2	2
22.	Steno Gr. 'D'	3	2
23.	UDC(CSCS)	2	1
24	LDC(CSCS)	4	0
25	Staff Car Driver	3	1
26.	Despatch Rider	1	1
27.	Multi Tasking Staff	11	1

Statement-IV

Posts	Po- sition	2	3	4	5	6	7	8	9	10	11	12	M u l t i Tasking Staff
State Offices		Dy. Dir.	Asstt. Dir	R.O	S.I	Investi- gator	Office Supdt.	PA/ STENO	UDC	LDC	Staff Car Driver		
1													13
Bhopal	S	1	0	1	0**	1	0	1	1#	1	2	1	4
	V	1	0	0	0	1	0	1	1	1	0	1	0
Bhubaneshwar	S	0	0	1	0	1	0	1	1	1	2	1	4
	V	0	0	1	0	1	0	1	1	1	1	0	3
Jaipur	S	1	0	0	1	1	2	0	1	2	2	1	4
	V	0	0	0	0	1	1	0	1	1	2	1	0
Raipur	S	0	1*	0	0	1	1	1	1	0	1	0	2
	V	0	1	0	0	1	0	0	1	0	2		
Ranchi	S	0	1	0	0**	1	1	0	1	1	1	0	2
	V	0	1	0	0	1	1	0	1	1	0	0	1
Shillong	S	0	0	1	0	1	2	1	1	1	2	1	2
	V	0	0	0	0	1	2	0	1	0	2	1	0

S- No. of sanctioned posts, V- No. of vacant posts

* Adjusted at Headquarters.

** Adjusted at RO against the post of headquarter.

Steno against PA

Tariff Guidelines

3572. SHRI SOMEN MITRA: Will the Minister of SHIPPING be pleased to state:

(a) whether the 2005 Port Tariff Guidelines for Tariff Authority of Major Ports which were due to lapse in March, 2011 has been extended for another one year;

(b) if so, the reasons therefor;

(c) whether the Government is likely to come up with new guidelines; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Yes, Madam. The "Guidelines for Regulation of Tariff at Major Ports 2004", as notified in 2005, have presently been extended up to December, a 2012 in accordance with the provision contained in the said Guidelines.

(c) and (d) Review of Tariff Guidelines is an ongoing process. Necessary modifications in the Tariff Guidelines are made from time to time to promote the development of the Port sector, keeping in view the interests of the various stakeholders.

[Translation]

Death of Animals in Zoos

3573. SHRI DATTA MEGHE:
DR. SANJEEV GANESH NAIK:
SHRIMATI SUPRIYA SULE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of animals and birds that have

died in Zoos during the last three years and the current year;

(b) whether there is lack of proper upkeep of animals and birds in the Zoos of the country;

(c) if so, the details thereof and the steps taken to rectify the situation;

(d) whether the Government has any proposal for modernisation of Zoos in the country; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The number of animals died in the zoo during last three years, state-wise is annexed as Statement-I.

(b) No, Madam.

(c) Does not arise.

(d) and (e) Yes, Madam. The Central Zoo Authority had identified region wise zoos to be developed as a Model Zoos. The details are annexed as Statement-II. The zoos selected to be developed as model zoos shall be provided special attention to improve those significantly in order to support conservation breeding, zoo education and research.

The Central Zoo Authority is presently reviewing the Master Plan of Zoos for their long-term development and scientific management.

Statement-I*Total number of deaths of animals during the last three years and current year*

Name of the State	Financial Year			
	2009-2010	2010-2011	2011-2012	01.04.2012 to 29.08.2012
1	2	3	4	5
Andaman and Nicobar Islands	3	4	6	0
Andhra Pradesh	157	140	169	4
Arunachal Pradesh	18	5	8	1
Assam	34	42	46	0
Bihar	175	19	26	4
Chhattisgarh	50	41	171	2
Dadra and Nagar Haveli	0	0	0	0
Delhi	27	109	83	1
Goa	5	7	6	0
Gujarat	301	380	295	9
Haryana	36	88	53	0
Himachal Pradesh	43	51	44	0
Jammu and Kashmir	0	0	9	0
Jharkhand	65	80	111	5
Karnataka	799	354	418	31
Kerala	121	158	117	3
Madhya Pradesh	120	77	64	2
Maharashtra	92	227	148	16
Manipur	77	25	15	0
Meghalaya	12	6	13	1
Mizoram	5	3	12	4

1	2	3	4	5
Nagaland	14	5	0	8
Odisha	116	148	139	0
Punjab	77	111	129	3
Rajasthan	90	123	150	16
Sikkim	4	6	2	0
Tamil Nadu	213	186	128	13
Tripura	55	61	38	6
Uttar Pradesh	177	144	97	21
Uttarakhand	30	27	26	0
West Bengal	153	132	138	29
Grand Total	3069	2759	2661	179

Statement-II

A list of Zoos identified region-wise to be developed as Model Zoo.

Sl. No.	North East	East	North	West	South	Central	Island
1	2	3	4	5	6	7	8
1	Assam State Zoo, Guwahati (Assam)	Nandankanan Zoo, Bhubaneswar (Odisha)	M. C. Zoological Park, Chhatbir (Punjab)	Sakkarbaug Zoo, Junagadh (Gujarat)	Nehru Zoological Park, Hyderabad (Andhra Pradesh)	Van Vihar Nation at Park Zoo, Bhopal (Madhya Pradesh)	Biological Park, Chidiyatapu (A & N Islands)
2	Sepahijala Zoological Park, Sepahijala (Tripura)	Zoological Garden, Alipore, Kolkata (West Bengal)	National Zoological Park, New Delhi (Delhi)	Rajiv Gandhi Zoological Park & Wildlife Research Centre, Pune (Maharashtra)	Arignar Anna Zoological Park, Vandalur, Chennai (Tamil Nadu)	Kanan Pendari Zoo, Bilaspur (Chhattisgarh)	
3	Biological Park, Itanagar	Sanjay Gandhi Biological	Kanpur Zoological	Bondla Zoo, Bondla (Goa)	Sri Chamara-jendra Zoological		

1	2	3	4	5	6	7	8
	(Arunachal Pradesh)	Park, Patna (Bihar)	Park, Kanpur (Uttar Pradesh)		Gardens, Mysore (Karnataka)		
4	Aizawl Zoo, Aizawl (Mizoram)	Padmaja Naidu Himalayan Zoological Park, Darjeeling (West Bengal)	Pt. Govind Ballabh Pant Zoo Nainital (Uttarakhand)	Jaipur Zoo, Jaipur (Rajasthan)	Thiruvananthapuram Zoo, Thiruvananthapuram (Kerala)		
5	Dimapur Zoo, Dimapur (Nagaland)	Bhagwan Birsa Biological Park, Ranchi (Jharkhand)					
6	Himalayan Zoological Park, Gangtok (Sikkim)						
	6	5	4	4	4	2	1
Grand Total: 26 Nos. of Zoos							

[English]

Shelving of Port Connectivity Programme

3574. SHRI SURESH KALMADI:
SHRI NARAHARI MAHATO:
SHRI PRASANTA KUMAR MAJUMDAR:
SHRI MANOHAR TIRKEY:
SHRI NRIPENDRA NATH ROY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the proposed port connectivity programme to link over thirty minor ports including airport connectivity and another ambitious scheme to develop roads in some of the industrial corridors along the proposed Delhi-Mumbai Industrial Development Corridor has been kept on hold;

(b) if so, the reasons therefor; and

(c) the timeline fixed by the Government to take up those projects in future?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) This Ministry proposed a special package for development of road connectivity for about 50 minor ports, 24 airports and development of State roads for Delhi-Mumbai Industrial Corridor (DMIC) Project for Maharashtra and Rajasthan region in the 12th Five Year Plan (2012-17). However, the scheme could not be included under Annual Plan 2012-13 for this Ministry due to paucity of funds.

Use of Forest for Industrial Purposes

3575. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI SANJAY BHOI:
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any proposal for appointment of an advisory committee for advising

on proposals related to use of forests for industrial purposes;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Section-3 of the Forest (Conservation) Act, 1980 provides that the Central Government may constitute a Committee consisting of such number of persons as it may deem fit to advise the Government with regard to (i) the grant of approval under Section-2 of the Forest (Conservation) Act, 1980; and (ii) any other matter connected with the conservation of forests, which may be referred to it by the Central Government.

The Rule-3 of the Forest (Conservation) Rules, 2003 provides that the Committee shall consist of four official and three non-official members. The Central Government vide order dated 3rd August 2012 reconstituted the Committee.

NH Projects

3576. SHRI DUSHYANT SINGH:
SHRI K. SUGUMAR:
SHRI ASADUDDIN OWAI SI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether in view of the weak market sentiment, the Government proposes to roll out certain highway projects with 100 percent financial support;

(b) if so, the details of the proposal in this regard along with the stretches identified for these projects and the expenditure likely to be incurred thereon;

(c) the manner in which the Government proposes to mobilise resources for funding these projects;

(d) whether keeping in view the slow development of NHs, the Government has taken other

steps to help contractors for time by execution of work; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) Ministry of Road Transport & Highways proposes to take up the development of certain stretches of National Highways under Engineering, Procurement and Construction (EPC) mode with 100% financial support. Projects not found viable on Public Private Partnership (PPP) mode are taken up on EPC mode depending upon inter-se priority of the works. These projects shall be taken through Budgetary Support from the Government of India.

(d) and (e) All out efforts are made to remove the bottlenecks in the various ongoing projects like Land acquisitions, utility shifting etc., through the field offices to support contractors for timely execution of works.

[Translation]

Toll Plazas

3577. SHRI IJYARAJ SINGH:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has made any study in regard to toll tax plazas which are heavily crowded;

(b) if so, the number of such toll tax plazas, State-wise; and

(c) the steps taken or being taken by the Government to ensure smooth movement of traffic at these toll plazas?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) No, Madam, however as and when it is observed that there are long queues on toll plazas, the following steps are taken to ensure free flow of traffic at toll plazas.

- (i) Instructing toll operators to minimize clearance time of vehicles at the Plaza.
- (ii) Providing additional lanes.
- (iii) Channelizing the traffic in proper way.
- (iv) Deploying traffic marshals to segregate cash lane traffic from tag only lane traffic.
- (v) Implementing Electronic Toll Collection as a long term solution.

[English]

Closure of Tiger Sanctuaries

3578. SHRI MANICKA TAGORE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether number of Tiger Sanctuaries have been closed in the country;

(b) if so, the details thereof; and

(c) the total number of Tiger Sanctuaries have been closed recently in various states including Tamil Nadu along with the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Hon'ble Supreme Court of India in its interim order dated 24.07.2012 in a Special Leave to Appeal (Civil) No. 21339/2011, Ajay Dubey versus National Tiger Conservation Authority & others has banned tourism in core areas of tiger reserves in the country. The matter is sub-judice.

Distribution of DAT to Fishermen

3579. SHRI BHARTRUHARI MAHTAB: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has distributed Distress Alert Transmitters (DAT) to fishermen through its community interaction programmes in maritime States including Odisha to protect the distressed fishermen in deep seas in emergency;

(b) if so, the details thereof during each of the last three years and the current year and if not, the reasons therefor; and

(c) the other steps taken/being taken by the Government to ensure safety of fishermen at sea?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Madam.

(b) The details of DATs distributed yearwise from 2009 including the maritime state of Odisha are as follows:

Sl. No.	Year	Total No. of DATs distributed	No. of DATs distributed in Odisha
(i)	2009	798	62
(ii)	2010	-	-
(iii)	2011	980	45
Total		1778	107

(c) Awareness drives to sensitise the fishing community about threat from the sea and surveillance sorties and patrols by Indian Navy (IN) and Indian Coast Guard (ICG) ships and aircraft off the coastline and island territories are carried out to ensure safety of fishermen at sea. On receipt of information regarding fisher folk in distress, Search and Rescue operation is initiated wherein nearest Coast Guard unit is diverted for rescue of fishermen in distress. In addition, merchant vessels operating in vicinity are also diverted for extending assistance.

Compilation of NH Data

3580. SHRI M. RAJA MOHAN REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has recently compiled any data showing the total length of roads/national highways during the last five years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam.

This Ministry has recently published the Basic Road Statistics of India (2008-09, 2009-10 & 2010-11), which inter-alia contains the details of National Highway (NH) as well as road network in the country.

[Translation]

Women in Armed Forces

3581. SHRIMATI JAYSHREEBEN PATEL:
SHRI VILAS MUTTEMWAR:
SHRI JAGDISH SHARMA:

Will the Minister of DEFENCE be pleased to state:

(a) the policy to recruit women personnel in the three services of the armed forces;

(b) the number of women recruited in the three Services during the last three years, Service-wise and Year-wise;

(c) the total percentage of women personnel as compared to men as on date in the three Services of the armed forces, Service-wise;

(d) whether the women officers of the Army are not given pensionary benefits on retirement after 14 years of service under Short Service Commission;

(e) if so, whether the Parliamentary Standing Committee has also expressed concern over the issue; and

(f) if so, the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Women are inducted as Short Service Commissioned Officers (SSCOs) in Armed Forces. Details of women officers (excluding medical streams) commissioned during the last three years are as under:

Year	Army	Navy	Air Force
2009	70	24	125
2010	93	39	145
2011	164	68	134

(c) At present, the percentage of women officers as per held strength of officers in Army, Navy and Air Force (excluding medical streams) is 3.3 per cent, 3.9 per cent and 10.04 per cent respectively.

(d) to (f) The Parliamentary Committee on 'Empowerment of Women' have made observations with regard to grant of pension to SSCOs. As per extant provisions, a minimum qualifying service of 20 years is necessary for grant of pension. As such, SSCOs (both Men and Women) who render 14 years service, are eligible for terminal benefits including terminal gratuity, leave encashment etc. but are not eligible for grant of retirement pension. Nevertheless, an SSCO is entitled to disability/war injury pension in the event of acquiring disability of 20% or above held attributable to or aggravated by military service. The Committee have been apprised accordingly.

[English]

Rehabilitation of Physically and Mentally Challenged Persons

3582. SHRI SUBHASH BAPURAO WANKHEDE:
SHRI SANJAY DHOTRE:
SHRI K.P. DHANAPALAN:
SHRI JAGDISH THAKOR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of physically challenged and mentally retarded persons in the country;

(b) whether the Government has taken any steps for rehabilitation of physically challenged and mentally retarded persons;

(c) if so, the details thereof along with the rehabilitation centres set up/proposed to be set up, State-wise;

(d) whether the Government has formulated any scheme to provide free higher education/training to such people; and

(e) if so, the details thereof?

Visual Disability	Speech Disability	Hearing Disability	Locomotor Disability	Mental Disability	Total
10634881	1640868	1261722	6105477	2263821	21906769

(b) and (c) The Ministry of Social Justice and Empowerment implements a number of schemes for the rehabilitation of persons with disabilities including physically challenged and mentally retarded persons. A Statement-I indicating details of such schemes is enclosed. Further, a total 216 District Disability Rehabilitation Centres (DDRCs) providing a range of comprehensive services to the persons with disability are already functional in the country and 66 more are proposed to be set up. State-wise details of these DDRCs are given at enclosed Statement-II.

(d) and (e) National Handicapped Finance and Development Corporation (NHFDC) implements two Schemes of Ministry of Social Justice and Empowerment for award of scholarship to a total of 1500 students with disabilities every year, including those pursuing higher and Technical education

Statement-I

[Schemes implemented by the Ministry of SJ&E for the rehabilitation of the Persons with Disabilities]

(a) Deendayal Disabled Rehabilitation Scheme (DDRS) - Under the Scheme funds for the welfare of persons with disabilities are provided to non-Governmental organizations for projects like Special Schools, Vocational Training Centres, Half Way Homes, Community Based Rehabilitation Centres, Early Intervention Centres for disabled and Rehabilitation for Leprosy Cured Persons etc.

(b) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP)- Under the Scheme aids/appliances are distributed to the needy

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The disability-wise number of persons with disability as per census 2001 is as under:

persons with disabilities which includes physically/mentally challenged persons also.

(c) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA)- Under this scheme, assistance is provided for setting up of District Disability Centres, Regional Rehabilitation Centres, creation of barrier free environment in public buildings, making websites accessible, awareness generation etc.

(d) Scheme of Incentives to Employees in the Private Sector for providing employment to persons with disabilities- Under the Scheme, Government of India provides the employers' contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for three years for persons with disabilities employed in the private sector on or after 1.1.2000 with a monthly salary upto Rs.2.5.000/-

(e) National Institutes: The Ministry supports seven autonomous National Institutes which provide rehabilitation services and undertake manpower development with the overall objective of providing rehabilitation services for different types of disabilities.

(f) The National Handicapped Finance & Development Corporation provides concessional credit to persons with disabilities for setting up income generating activities for self employment.

(g) The National Trust National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation & Multiple Disabilities (a statutory body) also implements various schemes/ programmes for the welfare of persons with disabilities.

Statement-II

State-wise details of 216 DDRCS already set up in the country & 66 DDRCS proposed to be set up

Sl.No.	State/UT	DDRC already set up	DDRCs proposed to be set up
1	2	3	4
1.	Andaman and Nicobar Islands	2	-
2.	Andhra Pradesh	13	6
3.	Arunachal Pradesh	3	2
4.	Assam	3	
5.	Bihar	21	3
6.	Chhattisgarh	6	-
7.	Dadra and Nagar Haveli	1	-
8.	Daman and Diu	1	-
9.	Goa	1	-
10.	Gujarat	11	-
11.	Haryana	5	-
12.	Himachal Pradesh	3	-
13.	Jammu and Kashmir	5	1
14.	Jharkhand	6	-
15.	Karnataka	8	-
16.	Kerala	3	7
17.	Madhya Pradesh	23	-
18.	Maharashtra	9	6
19.	Manipur	3	1
20.	Meghalaya	3	2
21.	Mizoram	3	-
22.	Nagaland	1	-

1	2	3	4
23.	Odisha	8	3
24.	Punjab	7	1
25.	Puducherry	2	-
26.	Rajasthan	11	6
27.	Sikkim	1	2
28.	Tamil Nadu	7	-
29.	Tripura	4	-
30.	Uttar Pradesh	24	16
31.	Uttarakhand	5	-
32.	West Bengal	7	7
Total		215	66

[*Translation*]

Identity Cards to Weavers

3583. SHRI BHISMA SHANKAR ALIAS KUSHAL
TIWARI:
SHRI N.S.V. CHITTHAN:
SHRIMATI BHAVANA GAWALI PATIL:
SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRI NRIPENDRA NATH ROY:
SHRI NARAHARI MAHATO:
SHRI BADRI RAM JAKHAR:
SHRI NILESH NARAYAN RANE:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has any plan to conduct new census for weavers and if so, the details thereof;

(b) the number of male and female weavers in the country and number of identity cards issued to them, State-wise;

(c) whether any incident has been noticed by the Government where fake/bogus weavers are taking advantage of schemes and identity cards issued to them;

(d) if so, the details thereof along with the action taken by the Government against the erring officials and fake weavers during the last three years, State-wise;

(e) the State-wise number of cooperative societies/organisations functioning in the country and incentives/concessions provided to them;

(f) whether any representations received from these cooperative societies/organisations by the Government for providing more incentives/concessions to the handloom weavers and if so, the details thereof during the last three years along with the reaction of the Government thereto; and

(g) the action taken by the Government for optimum utilisation of funds by handloom industry?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a)

Conducting census for assessment of number of handloom weavers is generally done after a gap of about 15 years. Such an exercise has been done in the year 2009-10. The number of handloom weavers in the country as per Handloom Census of India (2009-10) is 43.31 lakh, of which adult weavers are 38.46 Lakh.

(b) The number of adult male and female weavers in the country is 38.46 lakh and 31.12 lakh identity cards prepared and distributed to concerned States except Assam. The State-wise details is given in the enclosed Statement-I

(c) and (d) No complaint has been received so far about distribution of fake identity cards under the Third Handloom Census.

(e) The State-wise number of cooperative societies/organisations functioning in the country and incentives/concessions under the financial package for loan waivers is given in the enclosed Statement-II.

Under the MEP Scheme, assistance is provided to State Governments/State Handloom organisations/ Agencies towards organisation of marketing events, setting up of Urban haats etc. The Handloom Export component of the Marketing & Export Promotion Scheme provides assistance for implementation of

export projects and participation in international fairs and exhibitions. The Statement-III showing the number of societies / organisations to which financial assistance is given for the last 3 years is enclosed.

(f) From time to time, representations have been received from cooperative institutions and other organizations of handloom weavers which are suitably replied and suitable action taken, accordingly.

(g) In order to ensure proper utilization of funds by the States, a monitoring system has been put in place. A review of the progress of physical and financial targets in respect of the schemes is being done during the meetings of the Senior Officers of the Ministry by the Secretary (Textiles). Quarterly Review Meetings are also being held with Commissioners/ Directors (in charge of Handlooms and Textiles) of all State Governments. Senior officers of the Office of Development Commissioner (Handlooms) review the progress of the schemes during their visits to the States. Evaluation of the schemes has also been done by independent third party agencies. The State Governments are required to furnish proper utilization certificates when due, for funds already released in a scheme, before the release of next installment under that scheme.

Statement-I

States	Total Adult Workers			No of ID Cards Distributed
	Male	Female	Total	
1	2	3	4	5
Andhra Pradesh	149,896	156,569	306,465	268,940
Arunachal Pradesh	291	29,275	29,566	14,794
Assam	15,411	1,468,453	1,483,864	12,74,310
Bihar	14,997	22,728	37,725	31,738
Chhattisgarh	2,673	2,218	4,891	4,356
Delhi	1,541	976	2,517	2,285

1	2	3	4	5
Gujarat	4,443	5,053	9,496	8,147
Haryana	6,239	1,625	7,864	7,591
Himachal Pradesh	2,424	5,306	7,730	6,214
Jammu and Kashmir	5,776	14,973	20,749	13,207
Jharkhand	10,360	8,081	18,441	16,476
Karnataka	35,377	41,472	76,849	69,302
Kerala	3,732	10,786	14,518	14,471
Madhya Pradesh	5,985	7,196	13,181	11,347
Maharashtra	1,850	1,483	3,333	2,191
Manipur	1,577	202,742	204,319	
Meghalaya	97	12,828	12,925	11,798
Mizoram	1,935	39,254	41,189	26,287
Nagaland	7,881	57,422	65,303	54,119
Odisha	51,154	52,004	103,158	92,244
Puducherry	1,122	1,584	2,706	2,578
Punjab	1,551	967	2,518	2,396
Rajasthan	5,745	24,357	30,102	22,783
Sikkim	16	535	551	291
Tamil Nadu	149,373	169,139	318,512	3,15,218
Tripura	1,573	130,169	131,742	95,534
Uttar Pradesh	109,340	107,675	217,015	169,610
Uttarakhand	6,415	8,185	14,600	12,875
West Bengal	249,699	415,307	665,006	594,721
All India	848,473	2,998,362	3,846,835	31,12,912

Statement-II*State-wise Estimated Overdue Loan Waiver and Number of Beneficiaries*

Sl.No.	Name of State	Overdue amount (Rs. crore)	No of Societies
1	Andhra Pradesh	506.64	1420
2	Assam	72.93	2775
3	Uttar Pradesh	499.38	3860
4	Tamil Nadu	548.35	1224
5	Kerala	557.16	758
6	Odisha	320.69	720
7	Meghalaya	2.56	0
8	Arunachal Pradesh	2.09	0
9	Chhattisgarh	34.7	270
10	Karnataka	41.73	658
11	Madhya Pradesh	66.91	531
12	West Bengal	420.66	0
13	Himachal Pradesh	2.03	193
14	Maharashtra	128.35	120
15	Bihar	20.88	1089
16	Tripura	17.92	9
17	Mizoram	1.76	162
18	Other States	276.24	1528
Total		3520.98*	15317

* Includes individual weavers also.

Statement-III

Sl.No. Name of State		Details of releases made during 2008-09 to 2011-12 under Marketing Export Promotion Scheme Plan Scheme (Rs. in Crore)					
		Amt. released	No. of cooperatives/ organisations	Amt. released	No. of cooperatives/ organisations	Amt. released	No. of cooperatives/ organisations
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2.10	3	2.04	4	3.26	2
2.	Arunachal Pradesh	0.00	1	1.75	1	0.38	1
3	Assam	4.11	3	5.73	3	4.60	4
4.	Bihar	0.05	1	0.04	1	0.39	1
5.	Chhattisgarh	0.37	1	1.12	1	2.07	2
6.	Delhi	0.61	7	0.16	8	0.09	8
8.	Gujarat	0.76	1	0.27	1	0.89	2
9	Haryana	0.28	3	0.33	2	0.15	1
10	Himachal Pradesh	0.51	1	0.61	2	0.58	2
11.	J&K	0.00	-	0.28	1	0.35	1
12	Jharkhand	0.02	1	0.18	1	0.00	-
13	Karnataka	1.20	2	1.37	1	1.86	2
14	Kerala	0.00	-	0.00'	-	0.21	1
15.	Madhya Pradesh	0.68	3	0.93	4	0.74	3
16.	Maharashtra	1.37	2	0.99	2	1.84	3
17	Manipur	0.47	7	1.64	4	1.72	1
18.	Meghalaya	0.89	1	0.42	1	0.58	2
19	Mizoram	0.00	-	0.05	1	0.14	1
20	Nagaland	3.73	3	2.33	3	2.37	3
21	Odisha	0.74	3	1.09	4	0.59	3
24	Rajasthan	0.73	2	0.38	2	0.11	1

1	2	3	4	5	6	7	8
25	Sikkim	0.04	1	0.13	1	0.52	1
26	Tamil Nadu	0.80	2	1.44	2	1.70	2
27	Tripura	0.36	2	0.44	3	1.10	2
28	Uttar Pradesh	1.73	10	2.09	3	2.49	4
29	Uttarakhand	0.45	1	0.43	1	0.38	1
30	West Bengal	0.60	3	1.80	2	0.46	1
31	NHDC	2.21	1	2.94	1	5.50	1
32	ACASH	2.90	1	3.77	1	6.50	1
33	Textiles Committee	6.75	1	6.75	1	-	1
34	HEPC	2.13	1	2.75	1	2.17	1
35.	HHEC	0.36	1	0.66	1	0.61	1
36	CCIC	0.56	1	-	-	0.10	1
37	COHANDS	-	1	1.02	1	0.44	1
38.	NEHHDC	-	0.10	0.12			
39.	AIHFMCS	0.05	1	-	-	-	-
40	HSCL	9.88	1	12.00	1	7.60	1
41	NDMC	0.12	1	-	-	-	-
Total		47.56	74	58.83	66	52.61	63

NHDC: National Handloom Development Corporation Ltd.

ACASH: Association of Corporations and Apex Societies of Handlooms.

HEPC: Handloom Export Promotion Council

HHEC: Handicrafts and Handlooms Export Corporation of India Ltd.

CCIC: Central Cottage Industries Corporation

COHANDS: Council of Handicrafts Development Corporations

NEHHDC: North Eastern Handicrafts and Handloom Development Corporation

AIHFMCS: All India Handloom Fabrics Marketing Cooperative Society.

HSCL: Hindustan Steel Works Construction Ltd.

Opening of Siachen for Tourists

3584. SHRI MAHABAL MISHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has considered the proposal to open Siachen for tourists;

(b) if so, the details thereof;

(c) whether foreign tourists will also be allowed to visit Siachen and if so, the details thereof;

(d) whether the neighbouring countries have objected to it saying that it will affect the ongoing peace talks; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Madam.

(b) to (e) Does not arise.

[English]

Conditions of ESI Hospitals

3585. SHRI N.S.V. CHITTHAN:
SHRI P.C. GADDIGODAR:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware of the pathetic condition of Employees State Insurance (ESI) hospitals across the country;

(b) if so, the details thereof;

(c) whether there is slackness in proper utilisation of ESI income;

(d) if so, the details thereof and whether the ESI money is being diverted for other purposes and the benefits thus, do not reach to the working class;

(e) whether there are also complaints about shortage of doctors, nurses and technical staffs in most of the ESI hospitals;

(f) if so, the details thereof and the reasons therefor; and

(g) the steps proposed to be taken by the Government to streamline the functioning of the ESI hospitals throughout the country?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The condition of Employees' State Insurance (ESI) hospitals varies from State to State and location to location.

(c) and (d) No reports about diversion of ESI money for other purposes have been received at ESI Corporation.

(e) and (f) There are some vacancies of doctors/nurses and paramedical staff in ESI Hospitals across the country. Details of vacancies are annexed as Statement.

(g) Employees' State Insurance Corporation (ESIC) has taken following steps for streamlining the functioning of the ESI hospitals in the country:

1. A decision has been taken to reimburse the administrative expenditure incurred by the State Government on actual basis without ceiling subject to fulfilment of certain conditions. This will ensure that the posting of the medical and paramedical staff in ESI Hospitals and dispensaries by the State Government as per norms and standards of ESI Corporation. It will help in providing proper medical care facilities to ESI beneficiaries. Further, the ceiling on medical care reimbursement to the States has been increased from Rs. 1200/- to Rs 1500 - w.e.f. 01.04.2012.
2. Hospital Development Committees have been constituted in all ESI Hospitals. They have also been given adequate administrative and financial powers for taking decisions for improvement in medical care facilities.
3. Initiatives have been taken to modernize & upgrade ESI hospitals by providing modern equipments for diagnostic and clinical services.

To facilitate early sanction of equipments for hospitals, Senior State Medical Commissioners/ State Medical Commissioners of ESIC at State level have been delegated powers to sanction equipments up to Rs.25 lakh per unit.

4. Norms and standards have been formulated for staff and equipments for smooth functioning of hospitals and dispensaries.
5. ESI Corporation is incurring entire expenditure on construction/repair and maintenance of hospital buildings and sharing expenditure on equipments costing above Rs.250007- per unit outside the ceiling.
6. For ensuring regular supply of medicines, rate contracts for allopathic and Ayurvedic drugs are formulated and sent to all the State Governments for procurement of medicines.
7. A decision has been taken to set up one

hospital in each State as Model Hospital. At present, ESIC has set up Model Hospital in 18 States. The expenditure on Model Hospitals is fully borne by ESI Corporation.

8. The expenditure on super specialty treatment is borne by ESI Corporation outside the ceiling since 01.08.2008 and ESIC has entered into tie up arrangement with reputed Govt./private hospitals for super specialty services and is providing cashless and hassle free services to the ESI beneficiaries. State ESI Hospitals can refer the patient for super speciality treatment directly to tie-up hospitals and bills are paid by ESIC.
9. It has been decided that henceforth all new hospitals under construction and those proposed will be run directly by ESI Corporation and total expenditure on these will be borne by ESI Corporation.

Statement

State-wise vacancy position in respect of Medical & Paramedical (including Nursing) Staff

Sl.No.	Name of State/U.T	Medical	Paramedical
1	2	3	4
1.	Andhra Pradesh	318	731
2.	Assam	21	21
3.	Bihar	27	74
4.	Chandigarh Administration	4	13
5.	Chhattisgarh	21	33
6.	Delhi	314	612
7.	Goa	7	
8.	Gujarat	243	587
9.	Haryana	62	222
10.	Himachal Pradesh	3	15

1	2	3	4
11.	J & K	4	19
12.	Jharkhand	81	253
13.	Karnataka	175	517
14.	Kerala	95	249
15.	Madhya Pradesh	103	151
16.	Maharashtra	174	495
17.	Odisha	76	103
18.	Puducherry	5	3
19.	Punjab	65	209
20.	Rajasthan	59	58
21.	Tamil Nadu	66	403
22.	Tripura	Nil	Nil
23.	Uttar Pradesh	119	263
24.	Uttarakhand	4	14
25.	West Bengal	2411	955

Flouting of Norms by NMDC

3586. SHRI AMBICA BANERJEE: Will the Minister of STEEL be pleased to state:

(a) whether there has been reports of National Mineral Development Corporation (NMDC) earning huge profits by resorting to monopolistic pricing in an arbitrary manner and passing on the burden towards the end users while benefiting the private iron ore producers;

(b) if so, the details thereof and the reasons therefor;

(c) whether the private domestic iron ore producers benchmark their iron ore prices based on the NMDC's declared prices on quarterly basis;

(d) if so, the details thereof;

(e) whether the Government has received several representations complaining against the unilateral pricing policy adopted by the NMDC; and

(f) if so, the reaction of the Government thereon and the remedial steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (d) No, Madam. Iron ore is in deregulated sector. Prices of iron ore are fixed by the individual companies based on commercial prudence and general market situation. NMDC Limited is one of the many iron ore producers in the country and its share in the country's total production of iron ore is about 16% only. Besides NMDC Limited, there are

many other public and private sector iron ore mining companies, which supply iron ore to the iron and steel industry in the country. As per the pricing policy being followed by NMDC Limited since the year 2011-12, the prices of various products of the mines of NMDC Limited in Chhattisgarh are kept in sync with the prevailing domestic iron ore prices. However, iron ore from the mines in the State of Karnataka is presently being sold through e-auction conducted by the Monitoring Committee as per orders of the Supreme Court.

(e) and (f) Some representations have been received in the Ministry of Steel regarding pricing mechanism of NMDC Limited. Being a Navratna Public Sector Enterprise, the commercial and financial decisions of the company are taken by the Board of Directors of NMDC Limited. The issue of pricing of iron ore is decided by the Board of NMDC Limited based on various factors including 'prevailing general market conditions. The Government generally does not interfere in commercial decisions of the company. However, to improve availability of iron ore to domestic iron and steel industry at affordable price, the Government has increased the export duty on iron ore from 20% ad valorem to 30% ad valorem on all grades of iron ore (except pellets) with effect from 30.12.2011.

Armoured Recovery Vehicle

3587. SHRI PRABODH PANDA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has entered in a deal with a company of Poland for Armoured Recovery Vehicle recently;

(b) if so, the details thereof including the cost of the deal and the number of such vehicles to be purchased;

(c) whether the Government has received various complaints regarding its earlier contracts with the company;

(d) if so, the details thereof and the inquiry, if any, conducted into the matter; and

(e) the reasons for signing new contracts with the said company?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Madam.

(b) to (e) Does not arise.

[Translation]

Target for IIP

3588. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI DINESH CHANDRA YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has set target for Index for Industrial Production(IIP) during the last three years and the current year;

(b) if so, the details thereof along with target set and achieved during the above period;

(c) whether the annual growth rate of infrastructure sector has been higher than the annual industrial production growth rate during the said period;

(d) if so, the facts in this regard; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Annual targets for Index for Industrial Production (IIP) are not fixed by the Government. / The sectoral annual growth rates of IIP for the last three years i.e. 2009-10 to 2011-12 and April-June, 2012-13, released by the Central Statistics Office (CSO), Ministry of Statistics and Programme Implementation, are given respectively in Table -1 below.

*Table-1: Annual growth rates of IIP(in per cent)
(Base: 2004-05)*

	Mining	Manu- facturing	Electricity	Overall
2009-10	7.9	4.8	6.1	5.3
2010-11	5.2	9.0	5.5	8.2
2011-12	-2.0	3.0	8.2	2.9
April-June 2012-13	-1.1	-0.7	6.4	-0.1

Note: Figures for April, May and June 2012 are provisional.

(c) to (e) The index or growth rates for the infrastructure sector are not compiled by the Government. However the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry releases monthly as well as Annual indices and growth rates of

Products, Fertilizers, Steel, Cement and Electricity. The combined annual growth rates the above industries during 2009-10 to 2011-12 and during April-June, 2012-13 are given in the Table-2 below:

Table-2: Annual growth rates of Eight Core Industries (in per cent)

(Base: 2004-05)

Sector	Weight	2009-10	2010-11	2011-12	April-June, 2012-13
Coal	4.38	8.1	-0.2	1.2	6.4
Crude Oil	5.22	0.5	11.9	1.0	-0.5
Natural Gas	1.71	44.6	10.0	-8.9	-11.1
Refinery Products	5.94	-0.4	3.0	3.2	3.2
Fertilizers	1.25	12.7	0.0	0.4	-12.2
Steel	6.68	6.0	13.2	7.0	3.6
Cement	2.41	10.5	4.5	6.7	9.9
Electricity	10.32	6.2	5.6	8.1	6.4
Overallweight/growth rate	37.90	6.6	6.6	4.4	3.6

Note: Figures for AprW, May and June 20XI are provisional.

As may be seen from the Tables 1 and 2 above, the overall growth rates of Eight Core Industries were higher than the overall IIP during 2009-10, 2011-12 and during April-June, 2012-13. However, during 2010-11, the growth rate of Eight Core Industries was less than that of IIP.

While no distinct pattern can be established between the growth rates of Eight Core Industries and

IIP, these Industries having a combined weight of 37.90 per cent in the IIP, are expected to influence the growth pattern of IIP as well.

It may be mentioned that there has been a moderation in the growth rates of both overall IIP and the Eight Core Industries in 2011-12 and April-June, 2012-13. Major reasons for the moderation include global economic uncertainty, sluggish domestic demand,

hardening of interest rates etc. Regulatory and environmental issues, court orders, decline in international demand for metallic minerals etc. are also affecting production, especially in the mining sector.

Toll Tax

3589. SHR DANVE RAOSAHEB PATIL:
SHRI DEORAJ SINGH PATEL:
SHRI VIJAY BAHADUR SINGH:
SHRI ARVIND KUMAR CHAUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of toll tax policy formulated by the Government along with the details of toll plazas located on National Highways (NHs) in the country, State-wise particularly in Madhya Pradesh;

(b) the details of toll plazas where toll is being charged/collected along with the toll tax collected on various NHs of the country, State-wise including Maharashtra during the last three years and the current year, year-wise;

(c) whether there is any proposal to suspend collection of toll tax on NHs under expansion/maintenance/development;

(d) if so, the details thereof and the action taken thereon;

(e) whether the Government is also contemplating to collect toll tax from all the National Highways in the country; and

(f) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) The toll policy is notified under the National Highways Fee (Determination of Rates and Collection) Rules, 2008 as amended. Copy of the Rules are available at Ministry's website www.morth.nic.in.

The detail of the fee plazas is at enclosed Statement-I.

(b) The desired information is at enclosed Statement-II.

(c) No, Madam.

(d) Does not arise.

(e) and (f) As per NH (Fee) Rules, 2008 user fee is levied on those sections of national highways on which the average investment for upgradation has exceeded Rs. 2.50 crores per Km. at 1st April, 2008 prices only.

Statement-I

National Highways Authority of India

List of Stretches presently under Collection of Fees as on 31.07.2012

Sl. No.	Section	Kms. of Tollable Reach	NH	Length in Kms	Plaza Location
1	2	3	4	5	6
INHDP Phase-I					
Golden Quadrilateral					
A Delhi-Mumbai					

1	2	3	4	5	6
a Public Funded Projects					
1	Kishangarh - Village Kavalias	Km 0.00 - Km 35.00 & Km 15.00 - Km 81.00	79&79A	101.000	Km 80.800 Kavalias
2	Bhilwara - Chittorgarh	Km 81.00-Km 163.900	79	82.900	Km 163.650 Jojro Ka Kheda
3	Village Rithola-Udaipur	Km 213- Km 113.830	76	99.170	Km 166.00 Narayanpura
4	Udaipur-Kherwara	Km 278.00-Km 348.00	8	70.000	Km.311.100 Paduna Village
5	Kherwara-Ratanpur	Km 348.00-Km 388.180	8	40.180	Km.348.450 (Khandi Obri Upla Falla Village)
6	Ratanpur - Himatnagar	Km 388.180-Km 443.00	8	54.820	Km 416.00 Vantada Distt Sabarkantha
7	Himatnagar-Chiloda	Km.443.00-Km. 495.00	8	52.000	Km. 472.035 Kathpura
Total a				500.070	
b SPV Projects					
8	A V Expressway Phase I	Km 0 00 - km 43.4 & Km 43.40 - Km 93.302	NE-I	43.40	km 2.616 & one side plaza at
9	A V Expressway Phase II	Km 43.40 - Km 93.302	NE-I	49.90	Km 86.1 plus two side plazas at Km 43.855 (Nadiad) and Km 58.616 (Anand)
Total b				93.30	
10	Jaipur - Kishangarh	Km 273.50 - Km 363.885	8	90.385	Km 286.450 Jaipur & Km 360.20 Kishangarh
Total c				90.385	
11	Narmada Bridge and its approach on Vadodara-Surat Section 4 laned	Km 192.00-Km 198.00	8	6.000	Km 193.500
Total d					
Total A (a+b+c+d)				689.757	
B Mumbai - Chennai					
a Public Funded Projects					

1	2	3	4	5	6
12	Maharashtra Border -Belgaum	Km 592.24 - Km 537	4	55.240	Km 591.24 Kognoli
13	Hattargi - Hirebagewadi	km. 537.000 - km 515.000	4	22.00	km. 537.77 Hattargi
14	Gabbur - Devgiri	Km 404.00- Km 340.00	4	64.00	Km 352.550 Bankapur K
15	Walajahpet - Kanchipuram	Km 107.200- Km 60.100	4	47.115	Km 104.99 Chennasamudram
16	Kanchipuram - Chennai	Km 60.10-Km 13.80	4	46.300	Km 37.80 Sriperumbudur
Total a				234.655	
BOT Projects					
17	Neelmangla - Tumkur	Km 29.5 - km 62.0	4	32.5	Km 30.0 Neelmangla & km 61.0 Tumkur
18	Satara - Kagal	Km 592.240 - Km 725.00	4	132.76	Km 634.5 & Km 694.150 (Taswade & Kini)
Total b				165.260	
19	Other BOT Projects entrusted to NHAI				
19	Mumbai-Pune Expressway (4 laned)	Km 0.00 - Km 90.00	4	90.00	
20	Dharwad-Hubli (2 laned)	Km 433.00 - Km 404.00	4	29.00	Km 432.800 & Km 404.00
Total c				119.000	
Total B (a+b+c)				518.915	
Delhi - Kolkata					
a Public Funded Projects					
21	Badarpur-Kosi	Km 18.8- km 108.9	2	90.100	Km 72 Srinagar
22	Kosi-Agra	Km 108.9-km 199	2	90.100	Km 164.55 Mahuvan
23	Tundia-Makhanpur	Km 219.00- Km 250.500	2	31.500	Km 225.00, Tundla
24	Shikohabad - Etawah & Etawah Bypass	Km 250.50- Km 321.10	2	72.940	Km 285.0 Semra, Atikabad
25	Etawah - Sikandara	Km 321.10- Km 393.00	2	72.825	km 351.50 Anantram
26	Sikandara - Bhaunti	Km 393.0 - Km 470.00	2	61.000	Km 2.80 from Km 393.00 Sikandara

1	2	3	4	5	6
27	Bhaunti-Fitehpur	Km 470.000 - Km 483.000 & Km 0.000-Km 38.000 (New chainage Km 457.377 - Km 508.877)	2	51.500	Km 506.262, Purwameer
28	Fatehpur - Khokharaj	Km 100.00- Km 158.00	2	58.000	Km 120.50 Katoghan
29	Allahabad - Handia -Varanasi	Km 245.00 - Km 317.00	2	72.000	Km 279.12, Lalanagar
30	Aurangabad - Barachetti	Revise Km 180.00 - Km 240.00	2	60.000	Km 200.100 Vil. Sau Kala
31	Barachetti - Gorhar	Km 240.00 - Km 320.00	2	80.000	Km. 279.425 Rasaiya Dhamna, Distt Hazaribagh
32	Gorhar - Barwa Adda	Km 320.00 - Km 398.75	2	78.750	Km 346.100, Ghangari, Distt Giridih(30.03.12)
33	Barwa adda- Panagarh	Km 398.75- km	2	116.486	Km 454.8 Garui '
34	Budbud-Palsit	587.853	2	62.000	Bardvan
35	Palsit - Dhankuni	Km 587.853- Km 651.602	2	63.749	Km 646.005 Dhankuni
Total a				1060.950	
b BOT Projects					
36	IInd Vivekananda Bridge & Approach	Km 666.165 - Km 672.197	2	6.00	Km 666.644, Rajchandrapur
Total b				6.00	
Total C (a+b)				1066.950	
DKolkata - Chennai					
a Public Funded Projects					
37	Kharagpur - Dantan	Km. 69.450 - Km. 119.737	60	50.287	Km. 103.490 Rampura
38	Dantan - Balasore	Km 69.450 - Km 0.00	60	69.450	Km 52.000 (35.400 old) Vill Laxminnath (Santoshpur old)
39	Bhadrak - Balasore	Km 136.500-199.141 (New chainage Km 143.635 - Km 80.994)	5	62.641	Km 182.175 (Km 97.960 New) Sergarh
40	Bhadrak - Chetia	Km 53.124-123.124	5	73.000	Km 98.000 (Km 191.698 New)

1	2	3	4	5	6
		(New chainage K m 227.00 - Km 157.00)			Panikholi
41	Sunakhala - Bhubaneshwar	Km 337.01 - Km 402.01 (New Chainage Km 362.000-Km 297.000)	5	65.000	Km 397.310 Gangapada Near Khurda (New Km 301.700)
42	Icchapuram-Nandigam	Km. 226.15 - Km. 160.00 (New Chainage Km. 477.054 - 543.204)	5	66.150	Km. 172.800 (new 530.404) Laxmipuram
43	Nandigama - Srikakulam	Km. 160.00- Km. 97.00 (New Chainage Km. 543.204 - Km. 606.204)	5	63.000	Km. 589.554 Madapam Village Dist.Srikakulam
44	Srikakulam - Champavati	Km 97.00 - Km 49.00 (New Chainage from Km 606.704 - Km 654.204)	5	48.000	Km 616.704 Chilakapalem
45	Champavati/Kopperla - Visakhapatnam-	Km 49.00- Km 2.837 (New chainage from Km 700.544-Km 654.204)	5	46.340	Km.656.704 Nathavalasa, Dist. Vizianagaram
46	Vishakhapatnam - Ankapalli	km 2.837 -km 0.00 & Km 395.870 -Km 358.00 (New Chainage from Km 700.544 - Km 741.255)	5	40.707	Km 728.055 Agnampudi
47	Ankapalli - Tuni	Km 358.00 - Km 272.00 (New chainage from Km 830.525-Km 741.255)	5	89.270	Km 795.498 Vemapadu, Distt Vishakapatnam
48	Tuni - Rajamundry (Bummuru)	Km 272.000 - Km 187.600 (new chainage from Km 914.883 - Km 830.525)	5	84.400	Km 236.200 (new Km 865.553) near Krishnavaram
49	Bommuru - Gundugolanu	Km 187.6-Km 81.6 (New Chainage from Km 914.833-1022.494)	5	107.611	3dKm 139.483 (new Km 964.350), Tanuku
50	Gundugolanu - Vijayawada - Including Eluru bypass	Km 81.60-Km 42.5 (New Chainage from Km 1022.494 -1061.5940)	5	39.100	Km 53.300 (new Km 1050.794) Kalaparru Village
51	Gundugolanu - Vijayawada -	Km 42.50 - Km 3.4 (New	5	39.100	Km 31.850 (new Km 1072.191,

1	2	3	4	5	6
	Including Eluru bypass	Chainage from Km 1061.594 -Km 1100.694)			Pattipadu Village
	Total a			944.056	
	b BOT Projects				
52	Tada - Nellore	km 52.8-km 163.6	5	110.517	Km 86.00 Sullurpet, Km 124.40 Budhanam and Km 155.30 Venkatachalam
	Total b			110.517	
	Total D (a+b)			1054.573	
	Total I GQ (a+b+c+d)			3330.195	
	E North - South corridor Phase-II				
	a Public Funded Projects				
53	Agra-Dholpur	Km 8.00-Km 51	3	43.000	Km 34 Baratha
54	Morana - Gwalior	Km 61.00 -Km 103.00	3	42.000	Km 85.870 Village Choundha, Distt. Morana
55	Jhansi - Lalitpur	Km 49.700 - Km 99.005	26	49.305	Km 85.280 Village Vigakhet in Lalitpur Distt.
56	Jhansi - Lakhnadon	Km 262.739 - Km 309.000	26	46.261	Km 294.500 Village Titarpani in Sagar Distt.
57	Lakhnadon - Mahagaon	Km 567.550 - Km 624.480	7	56.93	Km 584.500 near Village Allonia in Seoni Distt.
58	Adloor Yellareddy-Gundla Pochampally	Km 368.255 -Km 471.331	7	103.076	Km 443.713 Manoharabad
59	Maharashtra/AP Border -Islam Nagar	Km 175.000 to Km 230.000	7	54.600	Km 180.300 Near Pippalwada village in Adilabad Distt.
60	Islam Nagar - Katdal	Km 230.00 - Km 278.00	7	53.010	Km 245.400 Rolmamba Vill. In Adilabad Distt.
61	Kadthal-Armur	Km 278.00 - Km 308.00	7	30.900	Km 281.320, Gamjal
62	Kothakota bypass-Kurnool	Km 135.469-Km 211.00	7	74.622	Km 200.95 (Pullur)

1	2	3	4	5	6
63	Kurnool - Karidikonda	Km 211.00- Km 295.00	7	84.000	Km 250.700, Amakathadu, Distt. Kurnool
64	Karikonda - Marur	Km 295.00 - Km 374.00	7	79.000	Km 310.200, Kasepalli, Distt. Anantpur
65	Marur - AP/Karnataka Border	Km 374.000 - Km 462.164	7	88.164	Km 376.075 Marur Distt. Anantpur
66	API Karnataka Border - Devanhalfi	Km 462.164-Km 533.619	7	71.45	Km 464.774 near Bagepalli
67	Virudhunagar - Kovilpatti	Km 52.300 - Km 99.780	7	47.48	Km 74.930 near Etturvattum Distt. Virudhunagar
68	Kovilpatti - Moondradaippu	Km - 109.683 - Km 173.183 (new chainage Km 116.500 - Km 180.00)	7	63.5	Km 125.350 near Salaipudhur Distt Tuticorin
69	Moondradaippu - Anjugramam	Km 173.183 - Km 231.600 (new chainage Km 180.00 - Km 234.975)	7	54.975	Km 185.387 near Nariguneri Distt. Tirunelvelli
70	Deodhari - Kelapur	153.000	7	30	Km 150.00 near Kelapur in Yavatmal Distt.
Total E (a)				1072.273	
b BOT Projects					
71	Panipat Elevated Highway	Km 86.00 - Km 96.00	1	10.000	Km 96.000
72	Thondapali - Jedcherla	Km 22.30 - Km 80.50	7	58.006	Km 54.00
73	Jatcherla - Kotakatta	Km 80.05 - Km 135.469	7	55.740	Km 114.087
74	Krishnagiri - Thopurghat	Km 94.000 - Km 180.000	7	86.000	Km 154.440, Palayam Village, Dharmapuri District.
75	Omallur-Namakkal	Km 180.000-Km 248.625	7	68.625	Km 191.800
76	Nammakal - Karur	Km 248.625 - Km 292.600	7	41.370	Km 259.500
77	Karur Bypass - Dindigul Bypass	Km 292.600 - Km 373.275	7	77.725	Km 332.000
78	Dindigul Bypass -Samyanallore	Km 373.725 - Km 426.600	7	53.049	Km 398.500 (near at Kodai road)

1	2	3	4	5	6
		(Project Chainage Km 368.147-Km 421.196)			
79	Salem - Kumarapalayam	Km 00.000 - Km 53.525	47	53.525	Km 27.697 Vaiguntham Villave
80	Kumarapalayam -Chengalpalli	Km 53.00-Km 100 (newchainage Km 53.525 - Km 102.035)	47	48.510	Km 88.287
81	Thrissur-Angamali-Edapalli	Km 270.000 - Km 316.700 - Km 342.000	47	64.940	Km 278.000 (Paliyekkara)
82	MP/Maharashtra Border - Nagpur & Nagpur Bypass and operation and maintenance of already four laned (Nagpur - Hyderabad)	Km 652.000 to Km 729.000 &Km 14.585 to Km 36.600	7	56.613	703.700 & 19.660 near Tekadi & Dangargaon Village in Nagpur District
	Total b			674.103	
	Total E (a+b)			1746.376	
	F Port Connectivity Projects				
83	Jawahar Lal Nehru Port Connectivity Project (Phase-I) (on SPV basis)	Km.5.000 to Km.26.987 (A1-E 4B& Section) and Km. 0.00 to Km. 4.400 (D-G Section) and from Km. 106.000 to Km.109.500	4	30.000	Km 13.050 (Chirle) and another at Km 23.250 (Karanjade)
84	Jawaharlal Nehru Port (Phase-II) (on SPV basis)	Km 6.400 - Km 14.550 of SH-54 & Km 0.000 - Km 6. 202 of Amra Marg including construction of New Six lane Bridge on Panvel Creek.	SH54	14.350	3iKm 9.100 (Dastan)
85	Vishakhapatnam Port Connectivity Project	Km 0.000 - Km 10.336	SR	12.000	Km 9.158 (Panchvati Colony) & Km 2.262 (Gosthani Gate of NAVY)
86	Chandikhol-Paradip	Km 0.000 - Km 76.588	5A	76.588	Km 4 Srirampur
87	Edapalli - Vyttila - Aroor	Km 342.000 -358.750	47	16.450	Km 356.500 near Kumbalam in Ernakulam District
	Total F			149.388	

1	2	3	4	5	6
G	Other Projects				
a	Public Funded Projects				
88	Ghaziabad-Hapur & Hapur Bypass	Km 27.643 - km 48.638 & Bypass of 11.250 km.	24	32.245	Km 29.30 Dasna
89	Amrawati Bypass	km 149.747 -km 166.0	6	17.500	km 1.3 & km 16.550
90	Chennai Bypass	Km 0.00 to Km 19.17 Phase-I (taking off at Km 28.00 of NH No. 45 and joining at Km 13.80 of NH 4)	45 & 4	19.170	Km 16.50, Vanagaram
91	Tambaram-Tindivanam	Km 28.00-Km 74.50	45	46.500	Km 52.820 (Paranur)
92	Tambaram-Tindivanam	Km 74.50 - Km 121.00	45	46.500	Km 103.500 (Athur)
93	Cable Stayed Bridge at Naini and its approach	Km 0.00 - Km 5.410	27	5.410	Km 1.600
94	Chittorgarh Bypass	Km 159.0 of NH 79 (New chainage Km 163.9) and merging at Km 213.0 of NH76	79&76	29.600	Km 28.500 Rithola
95	Trichi - Tovarankurichi	Km 0.00 - Km 60.950	45B	60.633	Km 21.020 (Near Boothakudi village)
96	Tovarankurichi - Madurai	Km 60.950 to Km 124.840	45B	63.890	Km 113.630 (Near Chittampatti village)
97	Brijghat - Moradabad	Km 93.00 - Km 149.25	24	56.25	Km 121.975 Joya
	Total E (a)			377.698	
	SPV Projects				
98	Ahmedabad - Vadodra	Km 6.400 to Km 104.60	8	97.6	Km 91.000 (Vasad)
	Total (b)			97.6	
c	BOT Projects				
99	Durg Bypass	Starting at km 308.6 of NH 6 and rejoining at km 323.6	6	18.00	Km 312.500

1	2	3	4	5	6
100	Moradabad Bypass	Starting at km 148.43 ofNH24 and rejoining at km 166.65	24	18.22	Km 156 TP-1 & Km 158 TP-2
101	Nandigama - Vijayawada	km 217.00-km 265.00	9	48.00	Km 226.40 Keesara
102	Delhi - Gurgaon	Km 14.30 - Km 42.00	8	27.70	Km 24.0, Km 42.00 & side piazza at Km 19.10
103	Tindivanam-Ulundurpet	Km 121.00-Km 192.25	45	72.90	Km 148.900
104	Ulundurpet - Padalur	Km 192.25-Km 285.00	45	93.894	Km 192.750 & Km 244.00
105	Padalur - Trichy	Km 285.00 - Km 325.00	45	38.427	Km 304.510
	Total (c)			317.141	
	Total G (a+b+c)			792.439	
	Total Phase I			6018.398	
II East - West Corridor Phase II					
a Public Funded Projects					
106	Garamore - Samakhiyali	Km 254.000 - Km 306.000 (new chainage Km 254.537 - Km 307.034)	8A	47.497	Km 286.655 Surajbari
107	Garamore - Bamanbore	Km 182.60-Km 254.00	8A	71.937	Km 213.100 Vaghasia
108	Palanpur/ Khemana -Aburoad	Km 340.00 - Km 295.00	14	45.000	Km 338.23 Khemana
109	Abu road -Palanpur/Khemana	Km 264.00 - Km 295.00	14	31.000	Km 270.25, Undvariya Distt Sirohi
110	Jhansi - Pooch	Km 90.000 - Km 165.000 (Except Km 97.150-Km 98.000)	25	64.150	Km 140.400 Village Semari in Jhansi Distt.
111	Lucknow - Kanpur	Km 11.00-Km 59.00	25	48.00	Km 39.00 Nawabganj
112	Purnea - Dalkhola	Km 410.700-Km 472.840	31	62.14	Km 451.00 Surjapur
113	Sonapur-Ghoshpukur	Km 551.000-Km 522.700	31	28.30	Km 451.00 Paschim Madati in Darjeeling Distt.
114	Forbesganj - Purnea	Km 230.790 - Km 310.000	57	79.21	Km 267.000 Hariabara in Araria Distt.

1	2	3	4	5	6
115	Muzaffarpur- Darbhanga	Km 0.000 - Km 69.500	57	69.50	Km 26.200 Maithi in Muzaffarpur
	Total E (a)			546.734	
	b BOT Projects				
116	Gondal - Rajkot	Km 117.00- Km 185.00	8B	67.127	Km 120.50 Pithadia & Km 156.80 Bharudi
	Total E (b)			67.127	
	c OMT Projects				
117	Radhanpur - Adesar	Km 149.00 - Km 217.00	15	68.000	Km 160.0 Varahi
118	Adesar-Samakhayali	Km 217.00-Km 281.30	15	64.300	Km 226 Makhel
119	Palanpur - Radhanpur	Km 340.00-Km 405.00	14	65.000	Km 403.00 Bhiladi
120	Palanpur - Radhanpur	Km 405.00 - Km 458 & Km 138.80-Km 149.00	14&15	63.200	Km 439.00 Belgaum
121	Porbander - Bhiladi	Km 2.00 - Km 52.50	8B	50.540	Km 11.00 Vanana Town
122	Bhiladi - Jetpur	Km 52.50 - Km 117.60	8B	65.100	Km 82.00 Dumiyani
123	Gadawali River-Raj/MP Boarder	Km 509.00 - Km 580.00 (New Chainage Km 491.722- Km 559.214)	76	67.492	Km 525.725 Mundiyyar
124	Raj/MP Boarder-Amola Vill (Shivpuri Bypass)	Km 579.00 to Km 610.00 of NH-76, Shivpuri bypass taking off at km 610.00 of NH-76 and merging at km 15.00 ofNH-25 and km 15.00 - km 30.00 of NH-25 including 22.00 km of Shivpuri bypass	76&25	53.273	Km 589.370 Ramnagar
125	Amola - Jhansi Bypass	Km 30.000 - Km 90.000	25	75.300 .	Km 84.650 Raksa
126	Swaroopganj - Pindwara & Pindwara - Udaipur	Km 264.000 - Km 248.700 of NH-14 & Km 0.000 - Km 57.000 of NH-76	14&76	72.300	km 11.200 Malera/Pindwara
127	Pindwara - Udaipur	Km 57.00 - Km 104.724	76	47.724	km 64.200Jaswantgarh/ Gogunda

1	2	3	4	5	6
128	Chittoregarh - Bichhore	Km 213.00- Km 269.00 (New chainage Km 199.929-Km 252.929)	76	53.00	Km 237.629, Bassi VII.
129	Bichhore - Bijoliya	Km 269.00 -325.00 (New chainage Km 252.929 - Km 306.929)	76	54.00	Km. 294.469, Aroli Vil.
130	Bijoliya - Kota	Km 325.00 - Km 381.0 (Chainage Km 306.929 - Km 360.429)	76	53.50	Km 340.979, Dhaneshwar Vil.
131	Kota Bypass - Derumata Temple	Km 406.00 - Km 449.150 (new chainage 388.263 -Km 430.943)	76	42.68	Km 427.000 Simliya / Baran
132	Derumata Temple - Gadawali River	Km 449.150-Km 509.00 (new chainage Km 430.943 - Km 491.722)	76		Km 479 Fatehpur
	Total E (c)			956.788	
	Total Phase II (a + b+c)			1570.649	
III NHDP Phase III					
a Public Funded Projects					
133	Amritsar - Wagah Border	Km 455.400 - Km 491.620 (New Chainage Km, 456.100-Km 492.030)	1	35.930	Km 479.868 (Chhidan)
	Total - (a)			35.930	
134	Pune - Khed	Km 12.190- Km 42.00	50	-	
135	Agra-Bharatpur	Km 17.756- Km 63.000	11	44.50	Km 30.300 Korai
136	Bharatpur-Mahua	Km 63.000 - Km 120.000	11	57.000	Km 64.570 & km 98.500
137	Jaipur - Mahua	Km 119.567- Km 174.296	11	109.088	Km 156.60 & Km 204.70
138	Nagpur - Kondhali	Km 9.200 - Km 50.000	6	39.841	Km 20.612
139	Kondhali - Talegaon	Km 50.00 - Km 100.00	6	49.522	Km 76.00 (Karanja)
140	Chattisgarh/Maharashtra Border - Wainganga Bridge	Km 405.00 - Km 485.00	6	72.056	Km 449.260, Sendurwafa

1	2	3	4	5	6
141	Guna Bypass	Km 319.700-Km 332.100	3	14.000	Km 331.000
142	Ambala - Zirakpur	Km 5.735 - Km 39.960 of NH 22 & Km 0.00 - Km 0.871 of NH21	22&21	35.096	Km 23.100 Dappar
143	Zirakpur -Parwanoo	Km 39.960 - Km 67.550 (new NH 5)	22	27.590	Km 51.400 Village Surajpur Chandi Mandir
144	Kiratpur - Kurali	Km 28.600 - Km 73.200	21 (New NH-205)	42.900	Km 35.000
145	Indore-Khalghat	Km 12.60- Km 84.70	3	77.550	Km 82.800
146	Khalghat - MP/ Maharashtra Border	Km 84.700 - Km 167.500	3	82.800	Km 141.85
147	MP/Maharashtra Border -Dhule	Km 168.500-Km 265.000	3	68.300	Km 203.400 (Shirpur) & Km 236.600 (Songir)
148	Pimpalgoan - Dhule	Km 380.00 - Km 265.00	3	118.158	Km 356.715 Chandwal & Km 268.632 Dhule
149	Vadape - Gonde	Km 440.00 -539.500	3	94.770	Km 455.485 Ghoti (Budruk) & Km 532.690 Arjunali
150	Silk Board Junction - Hosur	Km 8.765 - Km 18.750 - Km 33.130	7	24.365	Km 32.700 (4 Side Plazas)
151	Jalandhar - Amritsar	Km 407.100-Km 456.100	1	49.000	Km 410.140 and Km 446.960
152	Banglore - Neelamangla	Km 10.00-Km 29.50	4	19.565	Km 14.875 & Km 26.075, Neelamangla & Banglore (4 Side Plazas -16.600, 17.100,23.150 and 23.800)
153	Neelamangla Junction Devihalli	Km 28.200 - Km 110.000	48	82.262	Km 32.750 & Km 100.300
154	Bijapur- Hungund	Km 102.000 to Km 202.000 (New Chainage Km 225.800 (New to Km 323.021)	13 NH -50)	97.220	Km 103.888 Kasaba Distt Bijapur and Km 165.650 Nagarhalla Distt Bagalkot
155	Meerut - Muzaffarnagar	Km 52.250 - Km 131.000	58	57.000	Km 76.000 Village Sivaya Distt
156	Thanjavur - Trichy	Km 80.000 - Km 128.480	67	48.480	Km 120.900

1	2	3	4	5	6
157	Madurai Tuticorin	Km 138.800- Km 264.500	45B	127.400	Km 143.580 near Eliyarpthy village Distt. Madurai and Km 254.940 near Pudurpandiapuram village Distt. Tuticorin
158	Lucknow - Sitapur	Km 488.270 - Km 413.200	24	50.000	Km 468.000 near Barabhari and Km 420.000 near Karondi
159	Trichy - Dindigul	Km 333.000 - Km 421.273	45	88.278	Km 382.850 near Ponnambalapatti
160	Pondicherry - Tindivanam	Km 0.000 - Km 37.920	66	38.608	Km 6.572 Morattandi
161	Salem - Ulundurpet	Km 0.000- Km 134.000 (Design Change Km 0.313 - Km 136.670)	68 (New NH 79)	90.904	Km 73.760 Nathakkarai & Km 105.000 Veeracholapuram West
Total -(b)				1736.253	
IV Total Phase III (a + b)				1772.183	
NHDP Phase V					
a GQ					
162	Gurgaon-Kotputli	Km 42.0 - km 162.5	8	119.800	Km 115 Shahjahanpur
163	Kotputli-Chandwazi	Km 162.5 - km 220	8	57.500	Km 211 Manoharpur
164	Jaipur Bypass Phase I & II	Phase I taking off at Km 246 of NH 11 and Joining at Km 273.5 of NH 8 length 13.7 Km & Phase II taking off at Km 220 of NH 8 & joining at Km 246.00 of NH 11 length 34.70 Km)	8 & 11	48.400	Km 13.20 from Hamara on Jaipur bypass phase II
165	Vadodara - Bharuch	Km 108.7-Km 192	8	83.300	Km 157.20 Bharthana
166	Bharuch - Surat	198.00-Km 263.00	8	65.000	Km 245.750 Choriyasi
167	Chalthan (Surat)-Waghaldhara	Km 263.4-Km 318.6	8	55.200	Km 297.360 Boriach
168	Waghaldhara-Kajali	Km 318.60-Km 381.60	8	63.000	Km 356.200 Bhagwada

1	2	3	4	5	6
169	Kajali - Manor	Km 381.6- km 439.0	8	57.400	Km 420.34 Charoti
170	Manor-Baseen Creek Dahisar	Km 439.00- km 502.00	8	63.000	Km 474.1 Shirshad
171	Jagatpur -Bhubaneshwar -Chandikhole	Km 413.000-Km 418.000 & Km 0.000 - Km 62.000	5	67.000	Km 34.624 till the construction of fee plaza at Km 40.500 or at a new location to be finalised in consultantion with Independent Engineer and the Aughority.Manguli near Cuttack
172	Vijayawada - Chilakaluripet	Km 354.775 - km 434.150 (new Km 1183.027-Km 1100.641)	5	83.000	Km 416.8 (new 1117.402) Kaza
173	Chilakaluripet - Ongole	Km 358.00- Km 291.00 (New Chainage from Km 1250.691 - Km 1182.802	5	70.945	Km 341.00 (new Km 1200.00) Vill Bolapalli, Distt Prakasam
174	Ongole - Kavali	Km 291.00 - Km 222.00 (New Chainage from Km 1322.750- Km 1250.691)	5	69.000	Km 1264.00 Vill Tangatur Distt Prakasam
175	Kavali - Nellore	Km 222.000 - km 178.200 (New Chainage from Km 1383.713-Km 1366.547	5	43.800	Km. 1326.000 Sunambatti Village
176	Chennai-Tada	Km 11.00- Km 54.40	5	43.400	Km 21.550 near Village Vijayanallur
177	Westerly Diversion, Katraj Realignment & Katraj - Sarole	Km. 2.80 - Km. 30.0 & Km 834.50 -km. 781.00	4	80.70	km. 819.240 (Khedshivapur Vill. Distt Pune)
178	Sarole - Satara	Km 781.00- Km 725.00	4	56.000	Km 748.600 Anewadi Village
179	Belgum - Dharwad	Km 433.000 - Km 515.000	4	79.36	Km 483 600 Hirebagewadi
180	Doddasiddavanahally - Tavarakere	Km 189.00 -Km 132.00	4	57.00	Km 172.767 Guilalu
181	Tavarakere - Anthrasanahally	Km 132.00-Km 75.00	4	57.00	Km 104.530, Karajeevanahally
182	Hosur-Krishnagiri	Km 33.130 -Km 93.000	7	59.870	Km 88.300 Krishnagiri

1	2	3	4	5	6
183	Krishnagiri - Ambur	89.00 to 93.000 & Km. 0.00 to 72.950	7&46	73.000	Km. 46.850 Peddakallupalli (Vaniyambadi)
184	Ambur - Walajahpet	Km 72.950 - Km 148.300	46	75.350	Km. 98.520 Pallikonda Distt Vellore
185	Badarpur Elevated Highways	Km 16.100- Km 20.500	2	4.400	Km 18.700/Km 20.200
186	Varanasi - Mohania (Varanasi - Aurangabad section)	Km 317.0- Km 46.00 Revise Km 317.00- Km 319.00 VRM Bypass taking of at Km 319.00 and merging at Km 21 and Km 21.00 - Km 180.00 (new chainage Km 786.00 - Km 978.00)	2	55.000	Km 12.00 of VRM bypass Revise Km 800.00
187	Mohania - Barun (Varanasi - Aurangabad section)	km. 65.00 - km. 140.00 Revise Km 317.00-Km 319.00 VRM Bypass taking of at Km 319.00 and merging at Km 21 and Km 21.00-Km 180.00 (new chainage Km 786.00 - Km 978.00)	2	42.600	Km. 63.000, (New Chanage Km 860)
188	Barun - Aurangabad (Varanasi - Aurangabad section)	Km 140.00- Km 240.00 Revise Km 317.00- Km 319.00 VRM Bypass taking of at Km 319.00 and merging at Km 21 and Km 21.00-Km 180.00 (new chainage Km 786.00 - Km 978.00)	2	94.800	Km 110.100 (New Chainage Km 907.100)
189	Dhankuni - Kolaghat	Km. 18.50- Km. 72.00	6	53.500	Km. 35.250 in Jaladhulagori
190	Kolaghat - Kharagpur	Km 74.10-Km 129.61	6	55.510	Km 112.695, Debra/Baramulla
Total a				1833.835	
b NSEW					

1	2	3	4	5	6
191	Panipat-Ambala	Km 96 - km 206	1	110.000	Km 146.40Km (earierat 132 Karnal)
192	Ambala-Khanna	Km 206 - km 272	1	66.000	Km 213.300 Shambu
193	Khanna-Jalandhar	Km 272 - km 372	1	115.100	Km 328.05 Lodowal (earlier at Km 296 Doraha)
Total b				291.100	
c PC					
194	Samakhiyali-Gandhidham	Km 306-Km 362.16	8A	56.160	Km 309 Samakhiyali
Total c				56.160	
195	Indore - Dewas	Km 577.550 - Km 610.00 & Km 0.000 -Km 12.600	3	45.050	Km 591.00 On Indore Bypass Just after the flyover of the Junction at NH-3
Total d				45.050	
Total Phase V (a + b + c + d)				2226.145	
V NHDP Phase VII					
196	Devanhalli - Bangalore	Km 534.720 - Km 556.840	7	22.120	At Km 538.000
Total a				22.120	
Grand Total (Phase I+ II + III + V + VII)				11609.495	
197	Sanjay Setu (Ghaghara Ghat)	-	28C	-	Km 61.000
198	Kalinadi Bridge	Km 60.000	24	-	Km 60 .000
199	ROB - Kishangarh	367.320 to 368.483	8	-	Km 368.020
200	Wagadhi Nallah Bridge	-	7	-	Km 58.800
201	Sitapur	-	24	-	-
202	Shahjahanpur	-	24	-	-
203	Beso	-	29	-	-

Statement-II

State wise collection of user fee (toll) during last 3 years and current year upto July 2012

Sl. No.	NH No.	Section	Name of Plaza	Length in KM	2009-2010	2010-11	2011-12	2012-13 (upto July)	Remark
1	2	3	4	5	6	7	8	9	10
		Andhra Pradesh							
		Public							
		Funded							
1	5	Ankapalli - Vishakhapatnam	Agnampudi	40.707	915.47	972.22	1125.18	375.31	
2	5	Nadigama- Iochapuram	Madapam	63.000	1722.97	1800.28	2003.64	545.22	
3	5	Iochapuram-Srikakulam	Laxmipuram	66.150	1415.02	1483.66	1612.09	498.57	
4	5	Chikaluripet-Vijayawada	Kaza	83.000	291.59	0.00			Transferred to BOT from 01.05.09
5	5	Vijayawada-Gundugolanu(31/8Km)	Pattipadu	39.100	1453.18	1662.70	1745.35	570.96	
6	5	Vijayawada-Gundugolanu(53/3Km)	Kalaparru	39.100	1488.16	1723.67	1819.03	590.24	
7	5	Rajamundry-Tuni	Krishnavaram	84.400	3116.74	3315.26	3567.41	1261.38	
8	5	Tuni-Ankapalli	Vemapadu	89.270	3606.68	3838.40	4102.69	1474.48	
9	5	Visakhapatnam-Champawati	Nathavalasa	46.340	1295.02	1464.64	1419.85	577.08	
10	5	Bommuru- Gondugolanu	Tanuku	107.611	3281.19	3705.04	3900.47	1464.71	

1	2	3	4	5	6	7	8	9	10
11	5	Kavali-Nellore	Sunnambatti	60.963	2273.94	2415.85	2092.15		Transferred to BOT 22.11.11
12	5	Kavalli-Ongole	Tangtur	72.059	3371.65	3493.57	2492.78		
13	5	Ongole-Chilikaluripet	Bolapalli	67.664	2100.88	2412.33	1532.86		
14	5	Srikakulam - Chilakpalem	Chilkapalem	48.000	1659.45	1807.77	1864.70	657.49	
15	7	Islam Nagar - Katdal	Rolmamda	53.010	1416.60	2770.90	1027.98		
16	7	Maharashtra/AP Border - Islam Nagar	Pipalwada	54.600	417.50				New Plaza started on 09.05.12
17	7	Deodhari - Kelapur	Kelapur	30.000	213.24				new plaza started on 30.04.12
18	7	Kadthal-Armur	Ganjai	30.900	856.46	1648.32	1777.88	655.72	
19	7	Kothakota bypass-Kumool	Km 200.95 (AP5)	74.622	1158.31	4612.84	5012.73	1767.82	
20	7	Kurnool - Karidikonda	Amakathadu	84.000	361.79	3074.56	1278.15		
21	7	Karidikonda - Marur	Kasepalli	79.000	350.37	3086.80	1357.29		
22	7	Marur - AP/Karnataka Border	Marur	88.164	836.71	2133.38	864.36		
23	7	Adloor Yellareddy-Gundla Pochampally	Manoharabad	103.076	2362.76	2862.90	3290.41	1212.71	
SPV									
24	SR	Convent Junction to laayapa Temple (VPCP)	12.000	498.90	540.12	672.23	255.68		
BOT									

1	2	3	4	5	6	7	8	9	10
25	5	Tada-Nellore	Nellore, Budanam & Sullurpet	110.517	7232.15	8519.79	10412.65	1850.05	
26	9	Nandigama-Vijaywada	Keesara	48.000	2520.18	3101.09	3626.17	887.05	
27	5	Thondapali-Jedcherla	AP3	58.006	4196.94	5130.31	5887.51	1570.89	
28	5	Chikaluripet-Vijayawada	Kaza	83.000	5999.47	7675.47	8625.04	2167.18	
29	7	Jatcherla - Kotakatta	AP4	55.740	3136.21	3754.57	4371.72	1164.36	
30	5	Ongole-Chilikaluripet	Bolapalli	70.945	1820.88	870.53			Started from 22.11.11
31	5	Kavalli-Ongole	Tangtur	69.000	2833.04	1441.74			
32	5	Kavali-Nellore	Sunnambatti	43.800	1673.44	844.23			
			Total AP	55953.33	70906.25	90347.52	27861.90		
Bihar									
Public Funded									
1	2	Barun - Barachatti	Sau - kala	100.000	3416.78	3635.84	2664.23	873.45	
2	2	Monia-Barun	Sasaram	75.000	2509.05	2727.95	1331.73		transfer to BOT as on 12.9.11
3	57	Muzaffarpur-Darbhanga	Maiti	69.50	481.57	444.40			Started 3.11.11
4	57	Forbesganj - Purnea	Hariabara	79.21	269.05	123.08			Started 21.07.11
Bridges									
5	57	Gosaghat Bridge	83.27	50.39					Bridge clc

1	2	3	4	5	6	7	8	9	10
BOT									
6	2	Mohania-Barun	Mohania	42.600	2212.70	1143.24			BOT start on 12.09.
7	2	Barun-Aurangabad	Sasaram	94.800	4467.11	2428.54			
		Total Bihar		6009.10	6414.18	11426.39	5012.71		
Gujarat									
Public Funded									
1	8	Ratanpur-Himatnagar	Vantada	54.820	886.00	1008.88	1277.16	513.49	
2	8	Himmatnagar-Chiloda	Kathpur	52.000	1407.80	1501.43	1652.06	579.35	
3	8A	Samakhayali- Gandhidham	Samkhayali	56.160	2491.27	1034.56			Transferred to BOT
4	8B	Porbander - Bhiladi	Vanana	50.500	248.38	77.75			Transferred to OMT1/OMT 2
5	15	Radhanpur-Adesar	Varahi	78.200	1314.22	89.24			
6	14	Radhanpur-Palanpur	Bhiladi	110.000	1437.31	96.95			
7	8B	Bhiladi-Jatpur	Dumiyani	64.500	427.89	126.51			
8	15	Adesar-Samakhayali	At Km 226 Makhel	64.300	1073.81	104.44			
9	8A	Bamanbore - Garamore	Vaghasia	71.937	332.04	723.48	1029.29	583.03	
10	14	Palanpur/ Khemana - Aburoad	Khemana	45.000	1366.86	1778.14	1910.48	672.99	
11	8A	Garamore - Samakhayali	Surajbari	47.497	1870.98	1491.29			New Plaza started

1	2	3	4	5	6	7	8	9	10
									on 16.10.11
	OMT								
	1114 & 15	Palanpur-Samkhyali (EW)	Varahi Makhel Bhiladi Belgam	260.500	5958.33	7095.83	2562.08		OMT Package 1 from 26.04.20
12	8B	Porbandar- Bhiladi, Bhiladi-Jetpur	Vanana Dumiyani	115.050	337.50	483.75	169.13	O	MT Package 2 from 09.07.20
	SPV								
13	NE-1	AV Expressway Phase I	Ahmedabad and AUDA Ringroad	43.400	2664.92	7585.05	13727.65	2844.01	
14	NE-1	AV Expressway Phase II	Nadiad, Anand & Vadodara	49.902	3462.73				
15	8	Ahmedabad Vadodara	Vasad	88.850	3086.01	3845.75	4606.28	1680.04	
16	8	Vatrak Bridge	At 42 km	8.750	164.74	146.10			Merged with Vasad Toll
	BOT								
18	8A	Samakhyali-Gandhidham	Samakhyali	56.160	2635.91	6281.08			BOT started on 1.10.10 coll. Not Recd.
19	8	Jetpur-Gondal-Rajkot	Rajkot	67.127	3111.43	3338.06	3823.69	1135.29	
20	a	Chalthan-Wagaldhara	Boriach	55.200	8126.65	8836.60	9272.90	2799.78	
21	8	Wagaldhara-Kajali	Bhagwada	63.000	8182.33	9050.81	10583.20	2519.81	
22	8	Bharuch - Surat	Choriyasi	65.000	6623.04	13000.10	14284.58	1202.00	

1	2	3	4	5	6	7	8	9	10
23	8	Vadodara Bharuch	Bharthana	83.300	13363.36	18963.00	21112.00	1776.00	
			Total Gujarat	59770.80	80238.58	99010.94	20528.29		
		Public Funded							
1	2	Badarpur-Kosi	Srinagar	90.100	2131.66	2305.74	2658.40	948.63	
2	1	Panipat-Ambala	Karnal	110.000	561.44	0.00	Transferred to BOT		
		BOT							
3	1	Panipat Elevated	Sonepat	10.000	3544.22	3739.25	5188.97	0.00	Not recd from PIU
4	1	Panipat-Ambala	Karnal	110.000	10195.48	13412.93	10090.63	2323.33	
5	2	Badarpur Elevated Highways	Badarpur	4.400	1112.84	3259.61	562.27		Started from 19.11.10
6	8	Delhi-Gurgaon	Gurgaon	27.700	15393.63	19351.17	21252.59	5328.97	
			Total Haryana	31826.43	39921.92	42450.20	9163.21		
		Public Funded							
1	2	Barachatti - Gorahar	Rasoiyadhamna	80.000	2656.01	2790.08	2788.19	1109.39	
2	2	Barwa- Adda-Panagarh	Garui	116.486	2048.11	2033.36	1823.50	608.76	
3	2	Gorhar - Barwa Adda	Basaijam	78.750	636.30	1602.55	1189.55		
			Total Jharkhand	4704.12	5459.75	6214.24	2907.70		
		Karnataka							
		Public Funded							
1	4	Belgam-Maharashtra Border	Kognoli	55.240	1760.87	2030.17	2125.54	766.23	

1	2	3	4	5	6	7	8	9	10
2	4	Hirebagewadi-Hattargi	Hattargi	22.000	1994.35	2168.23	1057.82	301.43	
3	4	Hirebagewadi-Dharwad	Hirebaghewadi	50.500	1516.13	1646.81	162.84		Transferred to BOT
4	4	Anthrasanahally - Tavarakere	Karajeevanahally	0.000	3741.16	4222.32	859.59		
5	4	Gabbur- Devegiri	Bankapur	64.000	1960.38	1884.36	2211.67	794.60	
6	4	Tavarekare - Daddasidanahally	Guilalu	0.000	3487.80	3824.06	796.09		
7	7	AP/ Karnataka Border - Devanhalli	Km 464.774 Bagepalli	71.45	451.60	2202.90	2501.30	850.62	
BOT									
8	7	Silk Board Junction - Hosur	32.700 (4 Side Plazas)	24.365	5846.98	7306.41	1284.73		
9	4	Banglore - Neelamangla	Banglore - Neelamangla	19.565	1021.71	3716.68	686.46		
48		Neelamangla Junction - Devinhalli	82.262	8.79					New BOT Plaza started in 23.06.12
13 (New NH-50)									
10	4		Bijapur - Hungund Nagarhalla Distt Bagalkot	97.220	0.00				New BOT Plaza started in 2.5.12
10	4		Tumkar-Neelamangla Chitradurga	32.500	3845.21	4432.20	5232.43	953.17	
11	4	Tavarekare - Daddasidanahally	Guilalu	57.000	5910.24	1271.87			Transftt BOT 4
12	4	Anthrasanahally - Tavarakere	Karajeevanahally	60.000	6617.10	1442.11			
13	4	Hirebagewadi-Dharwad	Hirebaghewadi	79.360	2583.33	0.00			not recd
14	7	Devanhalli - Bangalore	At Km 538.000	22.120	0.00	19.49			Started on 25.04.11

1	2	3	4	5	6	7	8	9	10
			Total Karnataka	18757.50	29279.74	41081.03	8379.50		
	Maharashtra								
	Public Funded								
15	4	Satara-Khandala	Anewadi	47.000	2002.53	952.07			
16	4	Westerly Diversion	Khedshivapuram	80.700	4049.20	2009.18			
17	6	Amravati Bypass	Amravati Bypass	17.500	508.32	540.87	636.22	188.49	
	Bridges								
18	7	Khooni Bridge	114.66	127.14	CO154.55	39.25			Bridge close and new section Kelapur started on
	30.04.12								
19	7	Wagadhi Nallah Bridge	192.39	197.43	218.19	54.70			
	SPV								
20	4&4B	Jawahar Lal Nehru Port Trust	30.000	4293.80	4817.42	6723.35	2351.56		
	BOT								
21	4	Satara-Kagal	Taswade and Kini	132.760	6711.57	7803.12	7577.45	1306.95	
22	8	Manor- Dahisar	Khanwade	63.000	8630.12	9442.27	10583.20	2519.80	
23	6	Nagpur-Kondhali	Km 20.612	39.841	1417.66	682.01			
24	6	Kondhali-Talegaon	Amravati	49.522	2532.85	3117.90	3017.75	714.87	
25	6	Chattisgarh/Maharashtra Border -Wainganga Bridge	Wainganga Bridge	72.056	1817.09	4452.00	742.29		

1	2	3	4	5	6	7	8	9	10
26	3	MP/Maharashtra Border - Dhule	Km 203.400 (Shirpur) & Km 236.600 (Songir)	68.300			1183.00	1921.23	
27	3	Pimpalgaon - Dhule	Nashik	99.000	2641.22	11936.83	14228.00	3809.90	
28	3	Vadape-Gonde	Ghoti (BK), Arjunali	94.770	5120.64	9853.00	3115.91		
29	4	Satara-Khandala	Anewadi	56.000	2206.54	5754.28	1176.47		
30	4	Westerly Diversion	Khedshivapuram	80.70	3774.26	8967.77	1837.40		
31	8	Kajali - Manor	Charoti	57.400	8438.05	9144.76	9642.47	2799.78	
			Total Maharashtra	40114.71	63007.52	84408.89	23260.60		
Madhya Pradesh									
Public Funded									
1	3	Agra-Dholpur	Baraetha	43.000	582.14	641.93	772.05	289.12	
2	3	Agra-Gwalior	Choundha	42.000	729.99	775.94	905.19	336.18	
3	25	Amola - Jhansi Bypass	At Km 80.000 Raksa	60.000	389.73	658.54	307.67		
4	76&25	Raj/MP Boarder-Amola Vill	Ramnagar	68.000	79.20	99.42	27.09		
5	26	Jhansi-Lakhnadon	Titerpani	46.261	55.90	302.57			
6	7	Lakhnadon - Mohagaon	Allonia	56.93	576.62	522.57			
OMT									
7	76	Gadawali River-Raj/MP Boarder	Mundiyyar	67.492	798.58	456.33			
	76&25	Raj/MP Boarder-Amola Vill	Ramnagar	68.000					

1	2	3	4	5	6	7	8	9	10
	25	Amola - Jhansi Bypass	At Km 80.000 Raksa	60.000					
BOT									
8	3	Guna Bypass	14.000	1068.84	1357.74	1447.84	408.63		
9	3	Khalghat - MP/Maharashtra Border	Km 141.85	82.800	7720.32	2116.14			
10	3	Indore-Khalghat	77.550	3583.31	6717.29	8562.36	2333.04		
11	3	Indore-Dewas	Indore Bypass	45.050	1883.79	923.42			
			Total Madhya Pradesh	6433.21	10250.87	23057.43	7688.00		
Odisha									
Public Funded									
1	5	Bhubaneswar-Cuttack-Jagatpur	Gopaipur/ Manguli	70.000	2104.96	2978.44	2566.07		Transferred to BOT
2	5	Chetia-Bhadrak	Panikholj	70.000	1945.70	2776.03	2550.07	898.08	
3	5	Sunakhala - Bhubaneshwar	Gangapada	65.000	1468.53	1811.99	1518.11	592.84	
4	5	Bhadrak - Balasore	Sergarh	62.641	411.39	787.25			
SPV									
4	5A	Chandikhol-Paradip	4 km Srirampur	76.588	809.12	1746.89	1831.00	386.22	
BOT									
5	5	Bhubaneswar-Cuttack-Jagatpur	Gopaipur/ Manguli	70.000	2087.72	0.00	Not Recd		
			Total Odisha	6328.31	9313.35	10964.37	2664.38		
Public Funded									

1	2	3	4	5	6	7	8	9	10
1	1	Khanna-Jalandhar	Doraha	100.000	542.41	0.00	2323.33		
2	1	Ambala-Khanna	Sambhu	66.000	238.18	0.00	2323.33		
3	1	Amritsar-Wagah (km 456.100 km 492.030)	Chhiddan	35.930	181.18	294.83	47.97		
BOT									
4	1	Khanna-Jalandhar	Ladowal	100.000	7041.51	8234.35	10558.47		
5	1	Ambala-Khanna	Sambhu	66.000	3429.70	4092.68	6054.38		
6	1	Jalandhar-Amritsar	Jalandhar-Amritsar Tollway	49.000	2053.47	2623.38	706.16		
7	1	Ambala - Zirakpur	Dappar	33.011	1871.73	2157.60	2461.61	685.19	
8	22	Zirakpur-Parwanoo	Chandi mandir	27.590	452.15				
9	21	Kurail - Kiratpur	Solakhian	42.900	1615.04	638.51			
CP									
Funded									
1	8	Kotputli-Jaipur Bypass	Manoherpur	57.500	30.83	0.00	0		
2	8	Gurgaon-Kotputli	Shajhanpur	120.500	41.97	0.00	0		
3	8	Jaipur Bypass Phasel and II	Daulatpura	48.400	13.96	0.00	0		
4	79&79A	Kishangarh-Bhilwara	Kavalias	101.000	4614.17	4921.27	6210.63	2074.68	
5	79	Bhilwara-Chittorgarh	Jojo Ka Kheda	82.900	3894.15	4099.86	5178.14	1718.34	

1	2	3	4	5	6	7	8	9	10
6	76	Rithola-Udaipur	Narayanpura	99.170	1691.67	1969.08	2691.56	928.17	
7	8	Udaipur-Kherwara	Paduna	70.000	2790.28	3009.28	3588.38	1211.68	
8	8	Kherwara-Ratanpur	Khandi Obri	40.180	1673.10	1728.51	1919.49	624.10	
9	76	Chittorgarh-Bichoor	Bassi	53.000	644.41	738.26	306.27		
10	76	Bichoor-Bijoliya	Aroli	54.000	588.26	640.13	221.16		
11	76	Bijoliya-Kharipur	Dhaneshwar	53.500	624.98	704.02	263.63		
12	76	Pindwara-Jaswantgarh	Malera	57.000	174.27	241.29	82.79		
13	76	Jaswantgarh - Debri	Jaswantgarh	47.724	64.30	390.03	152.94		
14	76	Gadawali River-Raj/MP Boarder	Mundiwar	67.492	80.67	124.96	59.99		
15	76	Kota Bypass-Derumata Temple	Simliya	42.68	190.83	505.99	284.97		
16	76	Derumata Temple - Gadawali River	Fatehpur	60.779	95.89	364.89	167.22		
17	14	Abu road - Pindwara	Undvariya	31.000	1518.92	2056.14	1869.12	464.51	
18	79&76	Chittorgarh Bypass	Rithola	29.600	484.41	2636.58	3242.05	1165.21	
Bridges									
19	8	ROB Kishangarh	422.01	409.95	446.20	113.42			
OMT									
20	76	Chittorgarh-Bichoor	Bassi	53.000	1482.00	741.00			
	76	Bichoor-Bijoliya	Aroli	54.000					
	76	Bijoliya-Kharipur	Dhaneshwar	53.500					

1	2	3	4	5	6	7	8	9	10
21	76	Kota Bypass-Derumata Temple	Simliya	42.68	536.25	330.00			
	76	Derumata Temple - Gadawali River	Fatehpur	60.779					
22	76	Pindwara-Jaswantgarh	Malera	57.000	283.50	189.00			
	76	Jaswantgarh - Debri	Jaswantgarh	47.724					
BOT									
23	8	Kotputli-Jaipur Bypass	Manoherpur	57.500	9137.35	10541.33	11498.45	5809.91	
24	8	Gurgaon-Kotputli	Shajhanpur	120.500	16104.39	19943.92	22258.49	2991.69	
25	8	Jaipur Bypass Phasel and II	Daulatpura	48.400	5831.32	6646.60	7618.61	2005.57	
26	8	Jaipur-Kishangarh	90.385	17080.17	18863.36	22402.75	5853.32		
27	8	Jaipur-Mahua	54.720	4114.21	5897.36	4736.49	2046.74		
28	11	Agra-Bharatpur	Km 30.300 Korai	44.500	938.83	1337.28	3484.96	512.11	
29	11	Bharatpur-Mahua		57.000	2371.42	3082.93	1594.08	1075.88	
Total Rajasthan				75216.77	90853.03	102580.12	29855.32		
Tamil Nadu									
Public Funded									
1	4	Kanchipuram-Walajapet	Chennasamudram	47.115	2440.32	2551.53	2961.00	1024.96	
2	7	Hosour-Krishnagiri	Krishnagiri	55.000	3550.17	3919.61	685.51		
3	46	Krishnagiri-Ambur	Ambur	73.380	2024.24	2474.47	417.04		
4	46	Ambur-Walajahpet	Pallikonda	78.201	2990.25	3610.28	599.05		

1	2	3	4	5	6	7	8	9	10
5	4	Kanchipuram-Chennai	Sriperumbudur	46.300	2653.85	3374.06	3510.00	1400.10	
6	45	Tambaram- Tindivaram	Parinur	46.500	2316.74	2159.35	3060.00	980.23	
7	45	Tambaram- Tindivaram	Athur	46.500	2071.12	2255.86	3330.37	888.11	
8	45	Chennai Bypass	Chennai Bypass	19.170	1467.79	1900.18	2250.00	967.24	
9	45B	Tovrankurichi bypass end to Madurai	Chittampatti village	63.890	26.91	1900.40	2375.41	1104.03	
10	45B	Trichi - Tovrankurichi	Km 21.020 (Boothakudi vill)	60.633	1538.36	1652.95	1013.83		
11	7	Madurai - Kanyakumari	Etturuvattam	47.48	820.78	686.69			
12	7	Kovilpatty - Kayathar	Salaipudhur	63.5	1081.32	549.09			
13	7	Tirunelveli - Panangudi	Nanguneri	54.975	2408.27	766.45			
BOT									
14	7	Krishnagiri-Thopurghat	69.400	6679.31	9158.75	1122.07	3090.55		
15	7	Omallur-Namakkal	49.425	1908.54	4240.46	5360.78	1531.36		
16	45	Tindivanam-Ulundurpet	72.900	3718.49	6341.76	7231.17	2090.48		
17	7	Dindigul Bypass - Samyanallore	53.049	1450.86	3543.18	4204.28	408.63		
18	45	Ulundurpet - Padalur	93.894	3232.55	6681.22	8026.36	694.83		
19	45	Trichy-Dindigul	Ponnambalapatti	88.278	557.22	230.28			Started o 11.01.12
20	66	pondicherry-Tindivanam	Morattandi	38.608	341.09	189.43			Started o 13.12.11
21	45	Padalur - Trichy	Km 304.510	38.427	2060.66	3065.30	274.22		Started o 06.05.10

1	2	3	4	5	6	7	8	9	10
22	67	Thanjavur - Trichy	Km 120.900	48.480	2072.53	571.83			BOT star on 12.5.11
23	45B	Madurai Tuticorin	km. 143.583, Km. 254.940	127.400	4060.45	469.83			BOT started on 02.07.11
24	47	Salem-Kumarapalayam (TN06)	km. 0.00-Km 53.525	53.525	1991.94	3078.75	906.27		
25	47	Kumarapalayam Bypass-Chengapalli	Chengapalli	48.510	1772.71	3341.28	3691.97	1017.24	
26	7	Namakkal - Karur	Karur	41.370	894.63	1780.12	2296.81	657.42	
27	7	Karur Bypass - Dindigul Bypass	Karur	77.725	961.69	2621.12	3023.92	1005.27	
28	5	Chennai-Tada	Tada	43.400	3302.12	3971.22	4904.07	1347.76	
29	7	Hosour-Krishnagiri	Krishnagiri	55.000	6549.63	1595.61			BOT started on 7.6.11
30	46	Krishnagiri-Ambur	Ambur	73.380	3583.53	814.71			BOT started on 7.6.11
31	46	Ambur-Walajahpet	Pallikonda	78.201	4912.98	1127.82			BOT started on 7.6.11
32	47	Thrissur-Angamali-Edapalli	Paliyekkara	64.940	826.64	1484.85			New Plaza started on 9.2.12
			Total Tamilnadu	43462.30	71415.80104061.27	28889.11			
Uttar Pradesh									
Public Funded									
1	2	Kosi-Agra	Mahuvan	90.100	2118.13	2347.61	2750.07	981.35	
2	2	Rampur Thariwan- Kokhraj	Katoghan	58.000	1454.09	1583.32	1804.31	671.33	

1	2	3	4	5	6	7	8	9	10
3	2	Sikandera- Bhaunti	Sikandera	61.000	1007.84	1082.13	1275.07	492.64	
4	2	Handia-Rajatalab	Lalanagar	72.389	1873.58	1985.02	2144.02	819.00	
5	2	Varanasi-Monia	VRM Bypass	57.000	2857.63	3079.71	1331.32		Tranferred to BOT
6	2	Etawah-Sikandera	Anantram	72.825	2106.21	2248.24	2763.37	971.86	
7	24	Ghaziabad-Hapur & Hapur Bypass	Dasna	32.245	976.35	1109.63	1262.64	330.39	
8	2	Shikohabad-Etawah	Semra Atikabad	72.940	1958.50	2181.29	2490.85	887.77	
9	25	Lucknow-Kanpur	Nawabganj	48.000	1834.27	2147.06	2995.79	1606.76	
10	2	Bhaunti-Fatehpur	Purwameer	51.500	1835.33	2154.63	2692.63	1274.92	
11	2	Tundla-Makhanpur	Tundla	31.500	1219.75	1487.11	1768.55	836.84	
12	24	Garhmukteshwar-Moradabad	Joya	56.250	1613.85	3629.76	1306.34		
13	26	Jhansi - Lalitpur	Vigakhet	49.305	12.22	219.90			New plaza started on 19.3.12
14	25	Jhansi - Poonch	Semari	64.150	155.18	1222.03			New plaza started on 10.3.12
Bridges									
15	2	Shastri Bridge	242.36	63.41					Bridge closed
16	27	Cable stay Bridge at Naini (5.4 km)	765.76	750.96	782.34	248.50			
17	24	Kali Nadi Bridge	267.20	258.93	217.75	78.51			
18	24	Sitapur	80.06	168.12	58.88				
19	24	Shahjahanpur	93.14	175.63	61.47				

1	2	3	4	5	6	7	8	9	10
20	29	Beso Bridge	48.23	85.12	31.49				
21	28C	Ghagraghat Bridge	142.02	142.02	142.02	47.43			
SPV									
22	24	Moradabad Bypass	TP-I and TP-II	18.220	1083.09	716.60			SPV transferred to BOT
BOT									
23	2	Varanasi-Monia	VRM Bypass	55.000	3526.68	1593.26			Started from 12.09.11
24	58	Meerut - Muzaffarnagar	Km 76.000 Village Sivaya Distt	57.000	5945.72	1261.04			
25	24	Lucknow - Sitapur	Km 420 & Km 468	50.000	0.00	807.27			Started from 17.10.11
West Bengal									
Public Funded									
1	2	Budbud-Pulsit	Palsit	62.000	3521.75	3936.11	4227.86	1490.36	
2	2	Palsit-Dankuni	Dankuni	63.749	3267.51	3732.26	4132.98	1463.76	
3	60	Dantun-Kharagpur	Rampura	50.287	908.70	979.40	1003.74	350.83	
4	6	Kolaghat-Kharagpur	Debra/Baramulla	55.510	2475.11	2766.81	1750.49		Transferred to BOT from 01.04.2012
Total Uttar Pradesh				21742.10	25172.94	38119.15	15808.97		

	1	2	3	4	5	6	7	8	9	10
	5	6	Dankuni-Kolaghat	Jaladhulagori	53.500	3644.48	4063.14	2357.54		
	6	60	Dantan - Balasore	Santoshpura/ Laxmannath	69.450	1015.14	1172.87	1083.66	353.21	
	7	31	Purnea-Kishanganj	Surjapur	62.140	58.43	0.00	422.60		Tolling re started on 30.5.12
	8	31	Sonapur - Ghoshpukur j Paschim Madati		28.30	419.22				New plaza started on 17.04.12
BOT										
	9	8	Vivekananad Bridge	6.000	5468.64	6502.71	725.82	2009.05		
	10	6	Dhankuni - Kolaghat (Not Reed.)	Jaladhulagori	0.00					Started from 01.04.12 Collection not reed
	11	6	Kolaghat - Kharagpur (Not Reed.)	debra	0.00					
SPV										
			Total West Bengal		20301.33	23211.72	15282.10	6509.03		
	1		Edapalli - Vyttila - Aroor	Kumbalam	16.450	630.02	224.64			SPV started on 11.6.11
			Total Kerala		0.00	0.00	630.02	224.64		
BOT										
	1	6	Durg Bypass	18.000	2512.30	2666.49	3301.29	924.85		

*[English]***Execution of NH Projects**

3590. SHRI FRANCISCO COSME SARDINHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether over Rs. 11,000 crores invested for construction of National Highways (NHs) in the country is locked due to land acquisition, environmental clearance and law and order problems especially in Left Wing Extremism (LWE) affected regions;

(b) if so, the details thereof; and

(c) the steps being taken/ proposed to be taken by the Government to address these problems and construct the National Highways as planned by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

(b) Does not arise.

(c) Some projects have however been delayed due to various reasons such as delay in land acquisition, shifting of utilities, obtaining environment, forest clearances and railway approvals, poor performance of contractors and law & order problems in some States, etc. The steps taken by the Government to remove the bottlenecks and accelerate the progress of construction of National Highway (NH) projects include setting up of Regional Offices by National Highways Authority of India (NHAI) headed by Chief General Managers with adequate delegation of powers, setting up of special land acquisition units, setting up of High Powered Committees under the Chairmanship of Chief Secretaries of State Governments to resolve the bottlenecks relating to shifting of utilities, land acquisition issues, etc. Further, all projects are closely monitored and periodically reviewed at the Headquarter as well as the field units for expeditious completion.

*[Translation]***Production of Cotton**

3591. SHRIMATI BHAVANA PATIL GAWALI:
SHRIMATI YASHODHARA RAJE SCINDIA:
SHRI SHIVKUMAR UDASI:
SHRI VIKRAMBHAI ARJANBHAI MADAM:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of TEXTILES be pleased to state:

(a) whether there is shortfall in estimated production of cotton in India as per the estimated world production;

(b) if so, the details thereof and reasons therefor along with steps taken by the Government to meet the shortage;

(c) the steps taken by the Government to reduce the cost of cotton/yarn products as compared to various developing countries;

(d) whether the Government proposes to review the policy for cotton textiles sector;

(e) if so, the details thereof along with incentives being given to the domestic manufacturers/exporters; and

(f) the effect being made by the Government to make more cotton available to the textiles industry including the garment/handloom industry?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No Madam, Cotton Advisory Board (CAB) on August 23, 2012 has estimated 2011-12 production at 353 lac bales which is the highest ever crop size.

(b) Does not arise. The cotton stocks in India are estimated at 28 lac bales.

(c) Currently Indian Cotton prices are above world prices. Textiles mills have started importing cheaper cotton from abroad which is expected to moderate domestic prices.

(d) to (f) Government policy seeks to ensure adequate raw material security for textile industry and exportable surplus is determined only after domestic consumption needs are met.

[English]

Recruitment Centres

3592. SHRI NISHIKANT DUBEY:
SHRI KALIKESH NARAYAN SINGH DEO:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the recruitment centres set up in the country at present;

(b) whether the Government proposes to open more such centres 7 branch offices in different areas of the country;

(c) if so, the details thereof, State-wise including Bolangir district of Odisha;

(d) the details of recruitment made from various States including the rural backward/tribal areas to the armed forces during the last three years and the current year, State-wise; and

(e) the steps being taken by the Government to recruit people from the rural/backward/tribal areas of various States especially Jharkhand during the current financial year?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

Handloom Sector

3593. SHRI RAM SUNDAR DAS:
SHRI SHIVKUMAR UDASI:
SHRI SUVENDU ADHIKARI:
SHRI TATHAGATA SATPATHY:
SHRI GOPINATH MUNDE:
SHRI JAGDANAND SINGH:
SHRI KAPIL MUNI KARWARIA:

SHRI KHAGEN DAS:
SHRI DILIP SINGH JUDEV:
SHRI ASHOK TANWAR:

Will the Minister of TEXTILES be pleased to state:

(a) the type of cloth manufactured by handloom sector to meet the demand of the consumers;

(b) the steps taken by the Government to increase the use of technology in handloom sector and to increase the production/exports of handloom products;

(c) the details of incidents of the suicide by weavers in the country, State-wise and steps taken by the Government to address the issue;

(d) the efforts being made by the Government to help the handloom sector who are facing stiff competitions from international markets/powerloom and mill sector;

(e) whether the Government proposes to set up Indian Institute of Handlooms and Textiles;

(f) if so, the details thereof including the criteria and the places where these institutions to be set up; and

(g) the steps taken by the Government to make success of each of the schemes implemented for the welfare of handloom weavers in the country including Maharashtra and to create more jobs for the handloom sector?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) All types of clothes viz. sarees, dress materials, home furnishings, dhotis, lungis, towels etc. are mostly using natural fibers.

(b) Government of India is implementing Diversified Handloom Development Scheme to provide assistance for technological and skill-up gradation of weavers for design and product development through 25 Weavers' Service Centres and 05 Indian Institutes of handloom Technology all over the country to improve

the productivity and earning of the handloom weavers. Under Integrated Handlooms Development Scheme, financial assistance is provided for new looms, dobby, Jacquard, accessories, skill-upgradation, design development, setting up of Common Facility Centre/ Dye House and for construction workshop etc. In order to boost the exports of handloom products from the country, the Government of India has been implementing Marketing & Export Promotion Scheme, Duty Drawback Scheme, Focus Product Scheme, Focus Market Scheme, Marketing Development Assistance Scheme, and Market Initiative Scheme.

(c) No State Government has reported the suicide of persons belonging to weaver's community except Andhra Pradesh during recent months. 33 cases of Suicides death in Andhra Pradesh have been reported due to indebtedness and poverty. State Government has taken steps by conducting diagnostic studies and have established help line at every collectorate. Assistant Directors of district head quarter and his machinery gets in touch with the family and organizes appropriate counseling and work out a package to insulate them from the pressures of money lenders. Such cases are also given preference in extending benefit of the ongoing Government schemes

(d) In order to face the competition from the powerloom and mill sectors due to inherent disadvantage of low productivity and high labour component of handloom sector, the Government of India is implementing the five Plan Schemes viz-(i) Integrated Handloom Development Scheme, (ii) Marketing and Export Promotion Scheme, (iii) Handloom Weavers Comprehensive Welfare Scheme, (iv) Mill Gate Price Scheme and (v) Diversified Handloom Development Scheme for overall development of handloom sector. In addition to the above Government of India has announced in December 2011. The schemes for Revival, Reforms & Restructuring Package for Handloom Weavers for loan waiver of Handloom Apex & Cooperative Societies in which overdue loan as on 31.03.2010 (entire principal amount and 25% of interest); Comprehensive Package to provide fresh loan

upto Rs.2.00 lac per beneficiary, credit guarantee cover and margin money of Rs.4200, 10% price subsidy on hank yarn on cotton and silk.

(e) and (f) Five Indian Institute of Handloom Technology (IIHT) are functioning across the country. In addition approval for setting up an Indian Institute of Handloom Technology at Kannur (Kerala) in State Sector has been accorded and the decision to open one IIHT at Shantipur in West Bengal has been taken by the Ministry.

(g) The Government of India has been giving wide publicity through advertisement, conducting exhibitions, organizing workshops and awareness camps in weaver clusters all over the country including Maharashtra State. Further, progress of implementation of the scheme is reviewed from time to time at different level.

[English]

Traditional Craft Works

3594. SHRI MOHD. ASRARUL HAQUE:
DR. SHAFIQR RAHMAN BARQ:
SHRI VIKRAMBHAI ARJANBHAI MADAM:
SHRI DANVE RAO SAHEB PATIL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the traditional crafts like wood carving in Bihar are on the verge of closure;

(b) if so, the details thereof and reasons therefor along with the steps taken by the government to address the issue;

(c) whether the Government has received any proposal regarding setting up of a crafts museum in Uttar Pradesh;

(d) if so, the details thereof and the time by which the said museum is likely to be set up;

(e) whether the Government has directed the National Centre for Design and Product Development (NCDPD) and Export Promotion Council for Handicraft

(EPCH) to initiate capacity and skill development programmes for artisans across the country;

(f) if so, the details hereof along with aim and objectives/salient features of the scheme; and

(g) the targets and objectives of the artisans training scheme along with details of contribution being made by the private sectors under the aforesaid scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No such instance that the traditional crafts like wood carving in Bihar are on the verge of closure has been reported to the notice of Government.

(b) Does not arise.

(c) and (d) Yes Madam. During 2011-12 a proposal was received from M/s Ayodhya Shodh Sansthan, Ayodhya, a unit of Department of Culture, Government of Uttar Pradesh for setting a handicrafts Meuseum at Ayodhya under Design and Technology Up-gradation Scheme of the Government. A sum of Rs.50.00 lakhs was sanctioned and Rs.25.00 lakhs was released for the purpose. The time indicated for completion of the project is three years.

(e) and (f) No, Madam. The National Centre for Design and Product Development (NCDPC) has submitted a proposal to the Government for conducting 150 programmes of capacity building all over the country for the benefit of 3000 artisans/registered handicrafts exporter and producers under the Human 8& Resource Development Scheme (HRD) with a financial implication of Rs.225.00 lakhs. Under Integrated Skill Development Scheme, a project has been approved in favour of EPCH at a project cost of Rs.9.32 crores to provide training to 10880 artisans.

The aim and objective of Human 8s Resource Development Scheme (HRD) include:-To upgrade the existing skill as well as to add the additional skill to handicrafts artisans; the artisans shall get the benefits

of exposure/interaction with the other courses allied to the craft; building up work force of budding entrepreneurs; awareness about the new designs and adaptation methods with the services of experienced designers and creation of skilled and trained work force etc.

(g) A target of 155 programme has been fixed for Capacity Building in the country under one of the component of HRD Scheme during 2012-13. The private sector has no role to play under the said scheme as the Government provides 100% contribution for conducting the programmes.

Under the HRD Scheme, training to artisans is also imparted under the components of training through Guru Shishya, Training through Established Institutions and Training in Innovative Designs and a target of 195, 6 and 97 training programmes have been fixed respectively for the year 2012-13. The scheme are implemented with 100% financial assistance provided by the Government.

Under Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY) for integrated development of selected Craft Clusters, there is a provision for providing training for skill upgradation in one of its component for which no targets are fixed and training programmes are sanctioned on need basis. The main objective of the scheme is to increase production base and upgrade the skill of artisans. The scheme is fully funded by the Government.

Moreover, under one of the component of Mega Cluster Scheme, artisans are also provided training with the objective to upgrade the technical and managerial skills of the artisans. A target of 10000 trainee to be trained has been fixed for Srinagar Mega Cluster ' and 20000 each for Mirzapur - Bhadohi, Moradabad and Narsapur Mega clusters for the entire duration of the project. The contribution of the implementing partners for training component under the scheme ranges from 10% to 30%.

[*Translation*]

Ban on Use of Polythene Bags

3595. SHRIMATI YASHODHARA RAJE SCINDIA:
SHRIMATI JYOTI DHURVE:
DR. KIRODI LAL MEENA:
SHRI NARANBHAI KACHHADIA:
SHRI NITYANANDA PRADHAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has banned the polythene bags in the country:

(b) if so, the details thereof:

(c) whether the Government is carrying out any awareness campaign to check the use of polythene bags;

(d) if so, the details thereof;

(e) whether the Government has fixed any norms in regard to the manufacturing of polythenes and if so, the details thereof;

(f) the provision of penal action in case of violating the said norms; and

(g) the number of such cases which have come to notice in which punishment has been given for violating the said norms?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (g) There is no proposal to ban polythene bags in the country. However, some State Governments have restricted/banned the use of plastic carry bags in their respective States. Ministry of Environment and Forests (MoEF) has notified the Plastic Waste (Management and Handling) Rules, 2011. MoEF has written to the State Governments/Union Territories, Ministry of Urban Development, Central Pollution Control Board and State Pollution Control Boards/ Pollution Control Committees to ensure implementation of the Rules. MoEF is providing financial assistance for conducting training

and awareness programs for various stakeholders pertaining to municipal solid waste including plastic waste management. These Rules have specified, inter-alia, that plastic carry bags should have a minimum thickness of 40 microns, food stuffs cannot be packed in recycled plastics or compostable plastics and no carry bags shall be made available free of cost to consumers. Under these Rules, State Pollution Control Boards or Pollution Control Committees are responsible for enforcement of provisions related to registration, manufacture and recycling. The municipal authorities are responsible for enforcement of provisions related to use, collection, segregation, transportation and disposal of plastic waste. Under the provisions of Environment (Protection) Act, 1986, the contravention of these Rules is punishable with imprisonment for a term which may extend to five years, with fine which may extend to one lakh rupees or with both. State Pollution Control Boards/Pollution Control Committees have been asked to take action against the violators of these Rules.

[*English*]

Portable EPF Account

3596. SHRIMATI JYOTI DHURVE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of steps Government proposes to introduce in portable Employees Provident Fund (EPF) account numbers;

(b) whether there is any plan for linking the Employees Provident Fund (EPF) accounts with the National Population Register or the Permanent Account Number (PAN) or the Unique Identity (UIID) number; and

(c) if so, the time by which the same is likely to be implemented?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The current phase; of computerization of Employees' Provident Fund Organisation (EPFO), where computerization of offices of EPFO was undertaken has been completed

except for the office at Keonjhar (Odisha). Portability of Account will be a part of the next phase of computerization. The strategy and time-frame for this purpose will be decided in the course of finalizing the same.

Classification of Bamboo

3597. SHRI SURESH ANGADI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any proposal to classify Bamboo as 'grass' to make it as a non-timber forest produce in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the extent to which it would be beneficial to tribals/forest dwellers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) There is no proposal to declare or classify bamboo as a grass since taxonomically, bamboo belongs to grass family. It has a woody stem unlike other grasses and grows up to a height of 20 to 40 ft. Bamboo being perennial grass has been traditionally known as "poor man's timber", and is used as a timber substitute widely in the country especially in rural areas. Bamboo has been defined as minor forest produce under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which will benefit tribals and other forest dwellers in whose favour the forest rights are settled under the Act.

Absence of Regular Dredging

3598. SHRI ADHIR CHOWDHURY: Will the Minister of SHIPPING be pleased to state:

(a) whether it has become increasingly difficult for shipping vessels to reach Haldia and Kolkata ports on the banks of river Hooghly in absence of regular dredging;

(b) if so, the details thereof;

(c) whether the Government would take immediate measures by deploying those dredgers that were taken away from dredging activity to clear the shipping route to the above ports; and

(d) if so, the time by which the same is likely to be deployed?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) In view of adverse morphological changes in the Hooghly river, the shipping channel leading to Haldia Dock Complex and Kolkata Dock Complex of Kolkata Port are subjected to continuous shoaling and siltation which requires extensive maintenance dredging throughout the year.

(c) and (d) Dredging Corporation of India, a Public Sector Undertaking under the Ministry of Shipping, has been instructed to make available the requisite number of dredgers as per their agreement with Kolkata Port Trust.

[Translation]

Shortage of Employment Opportunities

3599. SHRI GHANSHYAM ANURAGI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is an acute problem of unemployment, semi-unemployment at the national level due to shortage of employment opportunities in the Hindi speaking areas;

(b) if so, the details thereof;

(c) whether violent incidents are constantly occurring against Hindi speaking unemployed youths migrating to other States in search of employment;

(d) if so, the details thereof during the last five years;

(e) whether any compensation has been given to the unemployed people who have become victims of such violence;

(f) if so, the details thereof; and

(g) the measures initiated by the Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. Based on the results of the survey, the unemployment rate in the country including Hindi speaking areas on usual status basis was 2.3 per cent. The details of Worker Population Ratio for all persons according to usual status approach during 2009-10 are given in the enclosed Statement.

(c) to (f) Such information is not maintained centrally.

(g) Government of India has been making constant efforts through normal growth process and implementing various employment generation programmes, such as, Swarana Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises.

Statement

Workers Population Ratio (per 1000) for all persons according to usual status approach for each State/ Union Territory

State/UT	Worker Population Ratio (per thousand)
	2009-10
1	2
Andhra Pradesh	476
Arunachal Pradesh	383

1	2
Assam	363
Bihar	280
Chhattisgarh	419
Delhi	331
Goa	337
Gujarat	424
Haryana	385
Himachal Pradesh	499
Jammu & Kashmir	411
Jharkhand	326
Karnataka	456
Kerala	377
Madhya Pradesh	403
Maharashtra	443
Manipur	349
Meghalaya	454
Mizoram	460
Nagaland	380
Odisha	402
Punjab	382
Rajasthan	409
Sikkim	437
Tamilnadu	448
Tripura	379
Uttarakhand	407
Uttar Pradesh	335

1	2
West Bengal	386
Andaman and Nicobar Islands	399
Chandigarh	342
Dadra and Nagar Hevali	318
Daman and Diu	384
Lakshadweep	415
Puducherry	414
All-India	392

[English]

NH 47 and 47B

3600. SHRIMATI J. HELEN DAVIDSON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the present status of land acquisition for widening of National Highways (NHs) particularly NH-47 and NH-47B in Tamil Nadu;

(b) whether funds have been sanctioned for the said purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) Total land required for widening of stretch of NH-47 and NH-47B for a length of 70.36 km in Tamil Nadu is about 426 Hectares (Ha) involving 25 villages. 3 D Notification in respect of 375 Ha has been published. The funds required towards compensation for land acquisition are released by NHAI as and when awards are passed by Competent Authority for Land Acquisition (CALA) and there is neither paucity of funds nor delay in release of funds.

[Translation]

Leakage of Poisonous Gas

3601. SHRI LALJI TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the incidents of poisonous gas leakage have occurred in various parts of the country;

(b) if so, the details and the reasons therefor;

(c) whether any inquiry has been conducted into these incidents;

(d) if so, the details thereof; and

(e) the remedial measures taken by the Government to check the recurrence of such incidences?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) As per the information provided by the State Government Labour Departments, there have been cases of gas leakages in different States. The main reasons for the gas leakage include non availability or non-functioning of adequate process control systems, smoke detectors for early detection of fire, fire control and fire combat facilities; run away chemical reactions; unprecedented scenario of vapour cloud explosion, etc. The inquiries into such gas leakages are undertaken by concerned departments and agencies.

The State Government Labour Departments are vested with the responsibility of implementation of the Factories Act, 1948, rules made thereunder, and the provisions of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. Workshops, training programmes for workers, safety awareness campaigns, special safety drives, mock drills of on-site emergency plan, etc. are organised by State Government Labour Departments.

Extinction of Rivers

3602. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the rivers are shrinking and getting shallow due to encroachment being caused at the banks of the rivers and silting therein;

(b) if so, the details thereof;

(c) the action taken by the Government in this regard;

(d) whether the Government is contemplating to demolish the unauthorised constructions at the banks of the rivers and putting a check on their reoccurrence in future; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) River flows and siltation in rivers are impacted by a host of factors like amount of rainfall, extent of forest cover, nature of soil beds of rivers besides anthropogenic activities on the banks of the rivers and flood plains.

(c) to (e) Demolition of unauthorized constructions and keeping a check on them comes under the purview of State Governments and is dealt with as per the relevant laws. With regard to preventing disposal of wastes, Central and State Pollution Control Boards are taking actions to prohibit such activities. Further, the programmes undertaken in this regard inter-alia include afforestation, riverfront development etc.

*[English]***National Park as an Eco-Sensitive Zone**

3603. SHRI HARTN PATHAK:

DR. KIRIT PREMJBHAI SOLANKI:

SHRI. MAHENDRASINH P. CHAUHAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has declared Kaziranga National Park as eco-sensitive zone in Assam;

(b) if so, whether the National Tiger Conservation Authority Report, 2008 suggested for stopping of all stone crushers on forest corridor linking Kaziranga to Manas Wildlife Sanctuary;

(c) if so, the action taken by the Government thereon along with the number of industrial units existing in the zone as on date; and

(d) the steps taken by the Government to shut down industrial units operating within the 10 Kms. radius of the Kaziranga National Park?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(c) and (d) A Committee constituted by the National Tiger Conservation Authority in 2010 had observed in its report that stone or soil quarry should not be permitted in the Kaziranga-Karbi Anglong landscape. Report of the said Committee has been sent to the State Government of Assam for the needful. As reported by the State, 12 stone crusher units falling within 10 km. radius of the Kaziranga National Park have been closed by the Forest Department in compliance of the order of the Hon'ble Green Tribunal.

Sahayaks in Army

3604. SHRIMATI SUPRIYA SULE: Will the Minister of DEFENCE be pleased to state:

(a) whether a large number of soldiers are working as 'Sahayaks' in the army;

(b) if so, the details thereof and the estimated burden on the central exchequer;

(c) whether the Government is considering to discontinue the system of 'Sahayaks'; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Sahayaks are authorized to officers and JCOs in the Army as per their entitlement, while serving with formations functioning on war establishment. These Sahayaks are actually combatant soldiers who are entitled to regular pay, allowances and other benefits befitting to their rank in their hierarchy.

(c) and (d) As per the recommendations of the Standing Committee on Defence, the system of Sahayaks in the Army has been taken up for review.

Central Assistance for SC/ST Schemes

3605. SHRI L. RAJAGOPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the Central assistance provided to various States during the last five years for effective implementation of various schemes/programmes and also SC and ST (Prevention of Atrocities) Act, 1989, year-wise, State-wise and scheme/programme-wise;

(b) whether any committee has been constituted under the chairmanship of Minister in 2006; and

(c) if so, the details thereof along with the number of meetings held thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The requisite information in regard to the Schemes implemented by Ministry of Social Justice & Empowerment, where Central assistance is released to the State Governments/Union Territory Administrations, is given in the enclosed Statement.

(b) and (c) A Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment, with members from Ministries of Social Justice & Empowerment, Home Affairs, Tribal Affairs, National Commission for Scheduled Castes, National Commission for Scheduled Tribes, besides non-official members, was constituted in 2006. The Committee has so far held nineteen meetings wherein implementation of the two Acts in 24 States and 4 Union Territories has been reviewed.

Statement

State: Andhra Pradesh

Sl.No.	Scheme	Central Assistance Released (Rs. in lakh) during:						
		2007-08	2008-09	2009-10	2010-11	2011-12		
1	2	3	4	5	6	7		
1.	Post Matric Scholarships for SC students	24048.40	23978.11	21182.31	57023.64	64360.00		
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	-	2171.50	880.00	-		
3.	Special Central assistance to Scheduled Castes Sub Plan	4476.42	5167.85	3668.49	4492.78	5159.59		
4.	Girls Hostels	-	437.50	-	600.00	-		
5.	Assistance to State Scheduled Castes Development Corporations	396.32	-	-	-	-		
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	310.49	787.56	878.79	642.99	402.76		
7.	Up-gradation of Merit	44.40	44.40	-	88.80	44.40		
State: Assam								
1.	Post Matric Scholarships for SC students	469.82	-	1015.00	504.99	1310.00		
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	2.94	92.38	52.17	-	109.89		
3.	Special Central assistance to Scheduled Castes Sub Plan	972.70	1089.04	249.22	662.97	-		
4.	Boys Hostels	32.55	46.20	-	75.00	-		

1	2	3	4	5	6	7
5.	Girls Hostels	67.50	2.62	-	-	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	9.50	-	-	-	-
7.	Up-gradation of Merit	3.45	-	-	13.80	3.45
State: Bihar						
1.	Post Matric Scholarships for SC students	-	2692.70	1000.00	3472.07	5714.75
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	-	117.59	122.89	-
3.	Special Central assistance to Scheduled Castes Sub Plan	1268.76	4009.15	1916.86	4857.64	3384.39
4.	Boys Hostels	340.00	-	631.40	-	-
5.	Girls Hostels	-	335.00	-	-	688.00
6.	Assistance to State Scheduled Castes Development Corporations	179.14	-	-	-	-
7.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	26.63	27.28	55.00	90.00	200.00
8.	Up-gradation of Merit	-	-	-	43.75	43.80
State: Chhattisgarh						
1.	Post Matric Scholarships for SC students	482.85	100.00	-	1207.79	4601.07
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	110.79	192.08	170.73	226.25
3.	Special Central assistance to Scheduled Castes Sub Plan	294.30	547.21	666.69	-	1025.78

1	2	3	4	5	6	7
4.	Boys Hostels	212.12	72.65	33.75	-	-
5.	Girls Hostels	470.87	107.43	-	-	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	53.27	40.75	40.64	108.59	51.42
7.	Up-gradation of Merit	7.80	-	-	21.60	12.26
	State: Goa					
1.	Post Matric Scholarships for SC students	-	-	-	18.05	6.26
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	0.89	0.50	2.61	
3.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	4.45	1.00	1.50	3.25	2.50
	State: Gujarat					
1.	Post Matric Scholarships for SC students	240.36	1556.29	2741.34	5560.09	3599.08
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	262.71	2820.60	3639.00	3658.52	3142.04
3.	Special Central assistance to Scheduled Castes Sub Plan	111.40	959.52	932.86	1070.41	769.88
4.	Boys Hostels	248.48	-	-	-	-
5.	Girls Hostels	217.44	-	-	-	-
6.	Assistance to State Scheduled Castes Development Corporations	192.16	-	192.16		

1	2	3	4	5	6	7
7.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	120.65	217.46	186.09	303.31	510.67
8.	Up-gradation of Merit	7.09	2.99	0.60	-	18.60
	State: Haryana					
1.	Post Matric Scholarships for SC students	494.93	369.52	6962.57	3600.00	13702.47
2.	Special Central assistance to Scheduled Castes Sub Plan	1443.53	1213.48	1350.53	1431.17	1671.44
3.	Boys Hostels	3.85	-	2.98	90.00	-
4.	Girls Hostels	-	187.58	187.57	365.00	-
5.	Assistance to State Scheduled Castes Development Corporations	158.53	-	83.00	383.56	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	97.83	59.93	19.59	136.18	240.25
7.	Up-gradation of Merit	9.93	4.80	3.75	13.20	
	State: Himachal Pradesh					
1.	Post Matric Scholarships for SC students	78.84	- 1	-	500.00	
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	-	6.86		
3.	Special Central assistance to Scheduled Castes Sub Plan	1035.64	517.08	498.20	660.21	817.11
4.	Boys Hostels	-	-	-	108.10	
5.	Girls Hostels	-	-	-	496.40	

1	2	3	4	5	6	7
6.	Assistance to State Scheduled castes Development Corporations	120.10	194.08	200.00	240.04	201.77
7.	Implementation of the Protection of Civil and the Scheduled tribes (Prevention of Atrocities) Act, 1989	132.56	10.45	54.80	29.00	59.41
State: Jammu & Kashmir						
1.	Post Matric Scholarships for SC students	4660.00	378.47	150.00	100.00	359.05
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	15.05	24.59	-	-
3.	Special Central assistance to Scheduled Castes Sub Plan	161.61	230.48	173.22	290.75	-
4.	Boys Hostels	29.50	-	-	-	-
5.	Girls Hostels	131.50	-	-	-	-
6.	Assistance to State Scheduled castes Development Corporations	-	-	-	96.77	-
7.	Up-gradation of Merit	3.00	3.00	-	-	-
State: Jharkhand						
1.	Post Matric Scholarships for SC students	35.32	-	514.74	100.00	1045.93
	Special Central assistance to Scheduled Castes Sub Plan	-	574.94	-	-	932.03
3.	Boys Hostels	211.08	83.16	-	-	-
4.	Girls Hostels	40.33	139.15	-	45.00	-
5.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	39.54	-	-	-	-

1	2	3	4	5	6	7
6.	Up-gradation of Merit	11.40	7.00	7.00		
	State: Karnataka					
1.	Post Matric Scholarships for SC students	7020.59	3267.91	11819.35	15718.32	11224.99
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	87.91	-	-	-	-
3.	Special Central assistance to Scheduled Castes Sub Plan	2723.09	3605.30	2464.41	2994.35	4144.44
4.	Boys Hostels	362.50	167.50	-	-	-
5.	Girls Hostels	237.50	177.50	202.40	-	-
6.	Assistance to State Scheduled Castes Development Corporations	400.00	252.29	600.00	-	-
7.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	664.37	670.38	967.18	674.36	
8.	Up-gradation of Merit	-	28.20	28.20	16.20	17.70
	State: Kerala					
1.	Post Matric Scholarships for SC students	4072.44	8132.43	3200.00	2400.00	-
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	-	6.11	15.00	3.00
3.	Special Central assistance to Scheduled Castes Sub Plan	312.72	813.12	763.24	881.21	1130.30
4.	Boys Hostels	-	110.34	54.75	60.00	-
5.	Girls Hostels	-	-	340.00	200.00	

1	2	3	4	5	6	7
6.	Assistance to State Scheduled Castes Development Corporations	176.30	559.00	615.00	-	539.00
	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	98.90	136.16	361.81	473.11	
8.	Up-gradation of Merit	4.95	-	-	4.77	3.85
	State: Madhya Pradesh					
1.	Post Matric Scholarships for SC students	695.98	1699.21	3653.86	6721.19	15311.66
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	296.41	232.59	-	318.34
3.	Special Central assistance to Scheduled Castes Sub Plan	3822.66	4806.42	3653.47	4608.72	4371.16
4.	Boys Hostels	173.82	211.54	180.70	168.60	-
5.	Girls Hostels	347.64	355.14	250.00	342.00	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	856.10	574.75	1107.11	1869.09	2886.35
7.	Up-gradation of Merit	153.76	3.72	58.80		
	State: Maharashtra					
1.	Post Matric Scholarships for SC students	15953.63	1000.00	13400.00	28161.01	45339.90
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	691.12	-	-	794.99

1	2	3	4	5	6	7
3.	Special Central assistance to Scheduled Castes Sub Plan	3398.55	4222.80	2880.66	-	1977.98
4.	Boys Hostels	-	-	-	567.00	1870.00
5.	Girls Hostels	-	-	-	717.10	2427.00
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	397.31	274.98	1197.43	869.79	681.36
State: Manipur						
1.	Post Matric Scholarships for SC students	139.95	163.76	185.70	100.00	397.98
2.	Special Central assistance to Scheduled Castes Sub Plan	-	29.11	15.07	-	-
State: Meghalaya						
1.	Post Matric Scholarships for SC students	-	-	-	-	14.30
2.	Boys Hostels	57.44	-	-	-	-
State: Nagaland						
1.	Up-gradation of Merit	-	-	12.00	-	-
State: Odisha						
1.	Post Matric Scholarships for SC students	-	500.00	-	2697.51	3974.64
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	35.72	-	-	48.14
3.	Special Central assistance to Scheduled Castes Sub Plan	2453.49	2832.14	2209.99	1261.37	2508.97
4.	Boys Hostels	91.56	755.93	-	-	-

1	2	3	4	5	6	7
5.	Girls Hostels	1419.60	1914.89	-	-	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and Scheduled tribes (Prevention of Atrocities) Act, 1989	49.74	60.00	69.58	645.58	254.22
State: Punjab						
1.	Post Matric Scholarships for SC students	539.81	200.00	-	5814.58	5095.92
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	-	-	112.07	34.00
3.	Special Central assistance to Scheduled Castes Sub Plan	375.85	1004.07	1075.88	1362.33	-
4.	Boys Hostels	-	-	-	-	90.00
5.	Girls Hostels	-	113.25	-	-	-
6.	Assistance to State Scheduled castes Development Corporations	336.00	240.00	-	197.06	444.25
7.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	60.00	51.00	76.35	114.70	152.68
State: Rajasthan						
1.	Post Matric Scholarships for SC students	3204.42	10340.11	5397.72	3900.00	2982.32
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	1042.42	598.95	568.76	1354.41
3.	Special Central assistance to Scheduled Castes Sub Plan	3988.14	3331.86	3460.63	4301.05	3743.48
4.	Boys Hostels	986.80	-	191.00	384.00	111.00
5.	Girls Hostels	21.48	339.75	1706.75	584.00	-

1	2	3	4	5	6	7
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	279.34	157.90	175.61	175.40	198.30
7.	Up-gradation of Merit	8.43	9.76	8.44	6.86	6.86
State: Sikkim						
1.	Post Matric Scholarships for SC students	-	3.44	1.00	16.56	31.91
2.	Special Central assistance to Scheduled Castes Sub Plan	52.40	40.06	22.60	82.84	56.02
3.	Assistance to State Scheduled Castes Development Corporations	200.00	-	-	-	-
4.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	5.95	8.18	6.40		
5.	Up-gradation of Merit 2.99	3.00	3.00	3.00	3.00	
State: Tamil Nadu						
1.	Post Matric Scholarships for SC students	6978.05	500.00	5369.97	17847.60	14338.38
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	41.40	678.08	971.88	236.00	55.89
3.	Special Central assistance to Scheduled Castes Sub Plan	4897.99	6002.81	4605.30	6786.56	8404.64
4.	Boys Hostels	516.34	297.33	-	-	-
5.	Girls Hostels	-	256.25	-	-	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	35.00	235.14	612.15	176.77	494.67

1	2	3	4	5	6	7
State: Tripura						
1.	Post Matric Scholarships for SC students 180.56	410.98	410.16	498.25	1171.82	
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	86.02	47.83	41.70	42.26
3.	Special Central assistance to Scheduled Castes Sub Plan	424.90	311.42	355.58	460.21	464.25
4.	Girls Hostels	-	27.52	-	-	-
5.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	0.50	0.60	0.75		
6.	Up-gradation of Merit	3.00	-	6.00	3.00	3.00
State: Uttar Pradesh						
1.	Post Matric Scholarships for SC students	22313.71	4916.98	19967.13	49804.19	50537.24
2.	Special Central assistance to Scheduled Castes Sub Plan	11023.37	14351.57	10420.82	16621.42	17484.48
3.	Boys Hostels	751.97	447.25	157.05	294.00	99.00
4.	Girls Hostels	-	697.20	-	688.10	-
5.	Assistance to State Scheduled Castes Development Corporations	-	400.00	987.18	718.21	
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	553.93	931.29	904.36	960.98	435.30
7.	Up-gradation of Merit	10.00	37.90	-	73.18	6.56
State: Uttarakhand						
1.	Post Matric Scholarships for SC students	-	1089.36	789.70	2155.15	3376.54

1	2	3	4	5	6	7
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	2.86	14.72	1.55	1.00	-
3.	Special Central assistance to Scheduled Castes Sub Plan	594.24	-	-	621.41	-
4.	Boys Hostels	-	41.39	-	-	-
5.	Girls Hostels	-	101.25	89.29	-	-
6.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	4.53	5.77	-	-	-
7.	Up-gradation of Merit	3.00	2.55	-	-	10.46
State: West Bengal						
1.	Post Matric Scholarships for SC students	358.25	3250.23	3835.67	2200.00	20738.22
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	41.73	26.27	39.90	15.68
3.	Special Central assistance to Scheduled Castes Sub Plan	5158.23	4503.80	4502.75	5230.75	7578.93
4.	Boys Hostels	-	-	-	950.00	590.00
5.	Girls Hostels	94.12	670.50	-	204.40	517.00
6.	Up-gradation of Merit	-	31.40	-	-	32.80
UT: Andaman & Nicobar Islands						
1.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	5.49	-	-	-	-

1	2	3	4	5	6	7
UT: Chandigarh						
1.	Special Central assistance to Scheduled Castes Sub Plan	25.00	25.00	18.75		
2.	Assistance to State Scheduled castes Development Corporations	33.61	62.47	-	-	
3.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	3.00	15.00			
UT: Dadra & Nagar Haveli						
1.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	96.05	2.66	59.23	60.00	56.52
UT: Daman & Diu						
1.	Post Matric Scholarships for SC students	0.33	-	-	-	15.01
2.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	3.89	4.57	8.94	3.00	
UT: Delhi						
1.	Post Matric Scholarships for SC students	-	-	-	-	979.40
2.	Girls Hostels	2.00	-	-	9.00	-
3.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	9.21	-	-	-	-
UT: Puducherry						
1.	Post Matric Scholarships for SC students	200.00	-	7.71	100.00	405.60

1	2	3	4	5	6	7
2.	Pre-Matric Scholarships for the children of those engaged in "Unclean" occupations	-	2.24	6.00		
3.	Special Central assistance to Scheduled Castes Sub Plan	125.00	-	-	20.31	
4.	Boys Hostels	-	-	100.00	100.00	-
5.	Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled castes and the Scheduled tribes (Prevention of Atrocities) Act, 1989	40.79	50.00	50.00	87.08	80.50

Cleaning of Ganga

3606. SHRI INDER SINGH NAMDHARI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has declared Ganga as the National River; and

(b) if so, the other steps being taken by the Government to make Ganga pollution free?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, while saying that river Ganga is of unique importance ascribed to reasons that are geographical, historical, socio-cultural and economic giving it the status of a national river, the Government of India has constituted the National Ganga River Basin Authority (NGRBA) in February 2009 under Section 3(3) of the Environment (Protection) Act, 1986.

(b) The objective of the NGRBA is to ensure effective abatement of pollution and conservation of the river Ganga by adopting a river basin approach for comprehensive planning and management. Other measures / steps being taken by the Government to make Ganga pollution free include (a) Projects to be formulated and implemented as per a new set of guidelines; (b) Projects on Design, Build and Operate (DBO) model for guaranteed 15 years' operation & maintenance; (c) Technology selection based on lowest lifecycle cost; (d) Stakeholder consultation; (e) Independent appraisal of DPRs; (f) Synergy with other projects e.g. JNNURM; (g) Third Party Inspections (TPIs) by independent institutions; (h) Institutional strengthening of urban local bodies (ULBs) and state pollution control boards; (i) Tripartite Memoranda of Agreements (MoAs) between Centre, States and ULBs; (j) Maximizing reuse of the treated wastewater; and (k) Regular treated effluent and river water quality monitoring.

Illegal Sale of Weapons by Personnel

3607. SHRI MANISH TEWARI:
SHRI ASADUDDIN OWAISI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Army units deputed in Jammu and Kashmir have been found involved in 104 cases of sale and purchase of different kinds of weapons as reported in the media recently and if so, the details thereof;

(b) whether similar instances of improper weapon transactions had come to light in the border areas of Rajasthan also and if so, the details thereof;

(c) the modus operandi that is intrinsic to these transactions;

(d) whether these are serving or retired officers who have illegally disposed of their weapons and if so, the details thereof;

(e) the number of such cases unearthed by the Government in the past 10 years from 1 April, 2002 to 1 April, 2012 and the action taken in each of these cases; and

(f) the measures proposed to be taken by the Government to put a check on such activity?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The veracity of information cannot be ascertained due to lack of knowledge.

(b) to (f) A case relating to sale of Non-Standard Pattern (NSP) weapons by Army officers and JCO in violation of the provisions of Army Act / Special Army Order, has come to light. The matter has been investigated by the Army through a Court of Inquiry, which has found 74 army officers blameworthy. Out of 74 officers, 64 officers are serving officers and 10 officers are retired. Administrative / disciplinary action has been taken against 63 officers by the army. Besides, Standard Operating Procedure on disposal of Non Service Pattern Weapons has been revised to

avoid recurrence of such incidents.

Destruction of Forests for Coal Mining

3608. SHRI BANSA GOPAL CHOWDHURY:
DR. ANUP KUMAR SAHA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has given provisional permission for mining of coal in the forests of Mahan in Madhya Pradesh;

(b) if so, the details thereof and the reasons therefor;

(c) whether it would have adverse effect on wildlife corridor, tiger reserve and livelihoods of many forest depends;

(d) if so, the details thereof; and

(e) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Central Government, so far, has not accorded approval to a proposal seeking its prior approval under the Forest (Conservation) Act, 1980 for diversion of 1182.351 hectares of forest land in favour of M/s. Mahan Coal Limited, Singrauli for mining of coal in Mahan Coal Block located in Singrauli district of Madhya Pradesh.

(c) to (e) In view of reply to parts (a) and (b) above, reply to parts (c) to (e) does not arise.

Implementation of Disability Act

3609. DR. SHASHI THAROOR:
PROF. RANJAN PRASAD YADAV:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Indian legislations on disabilities do not include a number of provisions from the UN Convention on the Rights of Persons with Disabilities

that India has ratified specifically in relation to persons with mental health disabilities not being allowed to enter into contracts or own property;

(b) if so, the details thereof; and

(c) the steps taken to introduce legislations in accordance with the convention?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) A Committee was set up on 30.04.2010 consisting of experts in disability sector, representatives of various stakeholders, Central Ministries, State Governments, Non-Governmental Organizations etc. to prepare a draft new legislation in line with the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD) to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation (PwD) Act, 1995. The Committee inter-alia, held as many as 24 State level consultation meetings with various stakeholders including disabled people organizations, civil society organizations working in disability sector. A separate consultation was also held with legal experts. The Committee submitted its report including draft legislation called the Rights of persons with Disabilities Bill, 2011, on 30.06.2011 which is under consideration.

Demarcation of Forests

3610. SHRI P. LINGAM:
SHRI GURUDAS DASGUPTA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the panel to suggest demarcation of forest to classify them as inviolate patches based on a set of norms has submitted its report;

(b) if so, the details thereof and the recommendations made in this regard; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D.

NAPOLEON): (a) to (c) To formulate objective parameters for identification of pristine forest areas where any mining activity would lead to irreversible damage, and such other forest areas which needs to be conserved and protected to meet the larger objective of the long term conservation of forest and wildlife resources in the country, the Ministry of Environment and Forests constituted a committee under the Chairmanship of the Secretary, Environment and Forests.

The committee in its report recommended that classification of a patch of forest as inviolate may be based on six parameters namely; the forest cover, forest type, biological richness, wildlife value, landscape integrity and hydrological value.

[*Translation*]

SC Status to Converted Muslims and Christians

3611. YOGI ADITYA NATH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received any requests from the State Governments to extend Scheduled Caste status to the converted Christians and Muslims of Hindu origin;

(b) if so, the details thereof and the reasons submitted by the States for the said inclusion in the Scheduled Caste status; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) There have been demands/requests from various quarters, including some of the State Governments to grant status of Scheduled Caste to those converts to Christianity and Islam, who may have originally belonged to castes which are currently specified as Scheduled Castes.

(c) A number of Writ Petitions have been filed in the Supreme Court, pleading for Scheduled Caste status for converts to Christianity and Islam, who may originally have belonged to castes, which are currently

specified as Scheduled Castes. The matter is presently sub-judice.

Emission of Carbondioxide

3612. SHRI RAMASHANKAR RAJBHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether India is the third largest contributor to world carbon emission;

(b) if so, the details thereof along with the names of the countries which are the largest contributors to carbon emission in percentage terms;

(c) the extent to which the economic development is contributing to carbon emission in India; and

(d) the action plan of the Government for effecting emission cut and simultaneously maintaining balance with economic growth?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per information available, the countries which are the largest contributor to Green House Gas (GHG) emissions in percentage terms are: China - 19.5%, USA - 19.2% India - 5.3%, Russia - 5.1%. Japan - 3.6% and Germany - 2.6%.

(c) As India's Gross Domestic Product grows, its emissions will increase in absolute terms but the growth rate of emissions will moderate as reflected in declining emissions intensity of Gross Domestic Product. As per Indian Network for Climate Change Assessment Report released in May 2010, the country's GHG emissions have increased from 1228 million tones Carbondioxide (mtC02) equivalent in 1994 to 1727 mtC02 equivalent in 2007.

(d) India does not have legally binding reduction commitments under Kyoto Protocol. However, Government of India is taking steps voluntarily to reduce GHG emissions. The Government has released the National Action Plan on Climate Change (NAPCC)

in June 30, 2008 which outlines India's strategy to meet the challenge of Climate Change. Two of the eight National Missions i.e. National Solar Mission and National Mission on Enhanced Energy Efficiency relate to mitigation of emissions and include ambitious programmes aimed at generating solar power and conserving energy. Energy Efficiency mission envisages setting norms for achieving energy efficiency under perform, achieve and Trade Scheme. Further, public and private sector entities participate in the Clean Development Mechanism (CDM) of the Kyoto Protocol which helps in reducing emissions. These initiatives have the effect of reducing carbon emissions.

Further, Planning Commission has constituted a 25 Member Expert Group to prepare a low carbon sustainable growth strategy. The Expert Panel has prepared an interim report in May 2011 covering options to reduce GHG emission intensity in critical sectors of the Indian economy such as Power, Transport, Building, Industry and Forestry.

[English]

Financial Assistance to Asirvadam Dalits

3613. SHRI MADHU GOUD YASKHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received complaints regarding removal of water supply from the habitants of Asirvadam Dalits;

(b) if so, the details thereof and the reasons therefor;

(c) whether the contractors have refused to work in Dalit areas;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) As per the Government of India

(Allocation of Business) Rules, 1961, the subject matter of criminal offences against members of the Scheduled Castes, Scheduled Tribes, including those under the protection of Civil Rights Act, 1955, and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, is allocated to the Ministry of Home Affairs. The Ministry has stated that they are not aware of any specific complaint in this regard.

(b) to (e) Does not arise.

NHs in Bihar

3614. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has fixed any target of awarding projects for construction of highways in current financial year in Bihar and if so, the details thereof;

(b) whether the Government has achieved the target of constructing 20 km road per day in Bihar State;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the details of the proposals received by the Union Government from the State Government of Bihar for upgradation of NHs under Plan and Non-Plan heads during the last three years and the current year;

(e) the details of the proposals approved during the said period and the funds sanctioned/allocated to each of these projects;

(f) whether the released amount has been utilized by the State Government of Bihar and any monitoring is being done by the Government in respect of these projects; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Madam. Apart from the projects

included in the work programme of NHAI mentioned at Statement-I, improvement works on 26.10 km. aggregate length of various National Highways have been targeted for award during the current Financial Year.

(b) No, Madam. 20 km. per day is the average target for the entire country.

(c) Does not arise.

(d) to (g) No project-wise allocation is made. The details of proposals received from the State Government and sanctioned by the Ministry along with allocation and expenditure under Plan and Non-Plan Heads during last three years and current year are at Statement-II.

Statement-I

Projects included in the Work Programme 2012-13 for award in the State of Bihar:

Sl. No.	Name of Project	NH No.	Length in km.
1.	4-laning of Patna-Gaya-Dobhi Section	83	127
2.	2-laning with paved shoulders of Chhapra-Rewaghat-Muzaffarpur Section	102	75
3.	2-laning with paved shoulders of Biharsharif-Barbigha-Mokama Section	82	52
Total			254

Statement-II

The details of proposals received from the State Government and sanctioned by the Ministry along with allocation and expenditure under Plan and Non-Plan Heads during last three years and current year are as under:

Year	No. of proposals received		No. of proposals sanctioned		Sanctioned amount (Rs. in Crore)	
	Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan
2009-10	19	4	19	4	210.00	29.37
2010-11	12	13	12	13	223.25	64.38
2011-12	3	7	3	7	50.17	31.47
2012-13 (as on 31.08.2012)	44	8	4	6	66.51	23.49

Details of allocation and expenditure under Plan and Non-Plan Heads during the last three years and Current Year are as under:

Year	Allocation (Rs. in Crore)		Expenditure (Rs. in Crore)	
	Plan	Non-Plan	Plan	Non-Plan
2009-2010	238.00	69.51	238.00	50.70
2010-2011	194.98	93.84	194.98	79.06
2011-2012	227.00	80.79	230.00	50.62
2012-2013 (as on 31.07.2012)	296.00	51.90	31.87	8.64

NH-85

3615. SHRI CHARLES DIAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the length of National Highways(NHs) built in Kerala during 2011-12;

(b) the details of National Highways projects taken up for the year 2012-13 in the State;

(c) whether the alignment of Cochin-Dhanushkodi National Highway No. 85 has been finalized;

(d) if so, the main places through which the Highway is proposed to be routed; and

(e) the proposed plan for construction of the Kundannoor Mattakuzhi bypass on NH No.85?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) About 234 Km length of National Highways (NHs) have been constructed/ upgraded in Kerala during 2011-12.

(b) Improvement of about 314 km length of National Highways, Repair and Rehabilitation of cross drainage works, Road safety works etc have been included in the Annual Plan 2012-13 at an outlay of Rs. 347 crore.

(c) No, Madam.

(d) Doesn't arise.

(e) The alignment of Kundannoor Mattakuzhi bypass has not been finalized.

NH-201

3616. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the condition of NH 201 in Odisha is deplorable;

(b) if so, the details thereof;

(c) whether the Government has received any proposal/request asking for grant of funds for repair/ development/renovation of the said NH; and

(d) if so, the details thereof and the action taken thereon along with the funds required/sanctioned for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (d) Although efforts are made to keep the National Highways in the traffic worthy condition within available financial resources and inter-se priority, the condition of some portions of National Highway (NH) No-201 in the state of Odisha are not in good condition. Provision of three improvement works on NH-201 with approximate cost of Rs. 104 crores has been made in the Annual Plan 2012-13 for the state. Further, three periodical renewal works on NH-201 amounting to Rs. 11.05 crores have been sanctioned during current financial year.

[Translation]

Impact of Pollution on Taj Mahal

3617. SHRI SURENDRA SINGH NAGAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has formulated or proposed to formulate any scheme to make Taj Mahal pollution free;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Government of India had notified the Taj Trapezium Zone Pollution (Prevention and Control) Authority in the year 1998 to monitor progress of implementation of various schemes for protection of the Taj Mahal and programmes for protection and improvement of the environment in the geographical limits of Agra Division in the Taj Trapezium Zone in the State of Uttar Pradesh. In

addition, the Government has also formulated and implemented a scheme for the environmental protection of Taj Mahal. During the IX Five Year Plan, an amount of Rs. 222.21 crore was sanctioned towards 10 projects on the basis of 50:50 cost sharing with the Government of U.P. The details of the projects are given in the Statement enclosed.

Statement

Sl. No.	Name of the Project	Cost approved (Rs. in crore)
(i)	Improvement in Electric Supply at Agra	09.11
(ii)	Gokul Barrage	12.50
(iii)	Widening of Agra by pass	00.75
(iv)	Storm Water Drainage System (Agra)	06.60
(v)	Solid Waste Management	07.49
(vi)	Construction of one part at Agra by pass	10.65
(vii)	Improvement in Electric Supply in and around the rural areas of Agra and Fatehpur Sikri	39.09
(viii)	Improvement of Master Plan of Roads of Agra City	21.22
(ix)	Water Supply (Agra)	72.80
(x)	Water Supply (Mathura-Vrindavan)	42.00
Total		222.21

Clean Development Mechanism

3618. SHRIMATI MEENA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has started Clean Development Mechanism, an emission reduction projects in the country;

(b) if so, the details thereof and the progress and the achievements made in this regard; and

(c) the details of the expenditure made on these projects so far and the foreign assistance involved in the same along with the benefits accrued in proportion to the expenditure?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Government of India has set up a National Clean Development Mechanism Authority (NCDMA) in December 2003, with the Secretary (Environment & Forests) as Chairman.. The Authority considers various Clean Development Mechanism (CDM) projects for the grant of Host Country Approval (HCA) from sustainable development point of view. India's CDM potential represents a significant component of the global CDM market. As on August 28, 2012, out of total 4,527 projects registered by the CDM Executive Board, 878 are from India, which so far is the second highest by any country in the world. Under the CDM modalities and procedure, projects with Official Development Assistance (ODA) are not eligible for CDM benefits. As on date, India has accorded Host Country Approval to 2423 projects facilitating an investment of more than Rs. 440,895 crores. If all these projects get registered by the CDM Executive Board, they have the potential to generate 716 million Certified Emission Reductions (CERs) by the end of the year 2012.

[English]

Vocational Education

3619. SHRI T.R. BAALU:
SHRIMATI KAMLA DEVI PATLE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the measures taken by the Government for propagating vocational education in the country;

(b) the details of Vocational Training Centres in each State/Union Territory;

(c) whether the Government proposes to link Industrial Training Institutes/Industrial Training Centres with the National Council for Vocational Training;

(d) if so, the details thereof; and

(e) the employment rate of the students enrolled under these courses?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Upgradation of 1396 Govt. ITIs through Public Private Partnership (PPP) as well as upgradation of 100 ITIs from domestic resources and 400 ITIs through world bank assistance with a view to introduce Multi-skill courses and setting up of 1500 ITIs & 5000 Skill Development Centres (SDCs) in Public Private Partnership (PPP) under "Kaushal Vikas Yojana" are the measures taken by the Govt, in order to propagate Vocational Training in the country.

(b) As on 24.08.2012, there were 10009 Government and Private ITIs functioning in the country out of which 2269 are under Government and 7740 under Private Sector. The details of Govt./Pvt. ITIs as on 24.08.2012 State- wise are given in the Statement enclosed.

(c) and (d) NCVT keeps granting affiliation to trades in Government and Private ITIs which fulfill norms and standards set by NCVT.

(e) Administration of ITIs is under the control of State Governments/Union Territory Administrations and therefore, data on employment and unemployment is not maintained centrally. However, according to performance evaluation of ITIs conducted by Quality Council of India in January 2011, graduates from Government ITIs getting employment has been about 60%. However it has been 80 to 99% in those ITIs which have been upgraded and modernized under different schemes.

Statement

Northern Region

Sl. No.	Name of State/UTs	Number of Govt. ITIs	Seating Capacity (Govt.)	Number of Pvt. ITCs	Seating Capacity (Pvt.)	Total ITIs/ITCs Capacity	Total Seating
1	2	3	4	5	6	7	8
1	Chandigarh	2	968	0	0	2	968
2	Delhi	16	11132	61	4812	77	15944
3	Haryana	89	23624	104	11240	193	34864
4	Himachal Pradesh	75	11092	121	11100	196	22192
5	Jammu & Kashmir	37	4087	1	110	38	4197
6	Punjab	97	20756	245	29792	342	50548
7	Rajasthan	115	15248	703	83743	818	98991
8	Uttar Pradesh	315	32396	1149	138366	1464	170762

1	2	3	4	5	6	7	8
9	Uttarakhand	59	6795	44	4390	103	11185
Sub- Total		805	126098	2428	283553	3233	409651
Southern Region							
10	Andhra Pradesh	147	27422	556	113412	703	140834
11	Karnataka	179	30530	1285	100926	1464	131456
12	Kerala	40	16460	492	54042	532	70502
13	Lakshdweep	1	96	0	0	1	96
14	Poducherry	8	1432	9	508	17	1940
15	Tamil Nadu	61	23192	650	67758	711	90950
Sub-Total		436	99132	2992	336646	3428	435778
Eastern Region							
16	Arunachal Pradesh	5	512	1	96	6	608
17	A & N Islands	1	273	0	0	1	273
18	Assam	30	5776	4	208	34	5984
19	Bihar	34	11433	529	74857	563	86290
20	Jharkhand	20	4672	156	33752	176	38424
21	Manipur	7	540	0	0	7	540
22	Meghalaya	5	622	2	320	7	942
23	Mizoram	1	294	0	0	1	294
24	Nagaland	8	944	0	0	8	944
25	Odisha	28	10064	588	97732	616	107796
26	Sikkim	4	580	0	0	4	580
27	Tripura	8	1088	0	0	8	1088
28	West Bengal	52	13580	51	5192	103	18772
Sub-Total		203	50378	1331	212157	1534	262535

1	2	3	4	5	6	7	8
Western Region							
29	Chhattishgarh	92	10992	47	5408	139	16400
30	D&N Haveli	1	228	0	0	1	228
31	Daman and Diu	2	388	0	0	2	388
32	Goa	10	3264	4	380	14	3644
33	Gujarat	157	57500	391	23560	548	81060
34	Madhya Pradesh	173	25806	162	17346	335	43152
35	Maharashtra	390	108536	385	46804	775	155340
	Sub-Total	825	206714	989	93498	1814	300212
	Grand Total	2269	482322	7740	925854	10009	1408176

Rehabilitation of Released Bonded Labourers

3620. SHRI PRALHAD JOSHI:

SHRI N. CHELUVARAYA SWAMY:

SHRI SURESH ANGADI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of bonded labourers identified, rescued and rehabilitated by the Government during each of the last three years, State-wise;

(b) the details of the schemes/programmes/projects being run for the rehabilitation of rescued bonded labourers;

(c) the details of funds sanctioned and released under these schemes/programmes/projects being run for the rehabilitation of rescued bonded labourers; and

(d) the steps taken/being taken by the Government to eradicate bonded labourers in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The responsibility of identifying and rehabilitating the freed bonded labourers lies with the respective State Governments. In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, the Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the Scheme, rehabilitation assistance @ Rs. 20,000/- per bonded labour is provided which is equally shared by the Central and State Government. On the basis of information and proposals received from the State Governments, the number of bonded labourers released and rehabilitated and central assistance provided during the last three years, State-wise is as under:

Year	Name of the State/UTs	No. of bonded labourers released and rehabilitated	Fund Released (Rs. In Lakh)
2009-10	Bihar	264	Rs. 22.10
	Uttar Pradesh	100	Rs. 12.23
2010-11	Chhattisgarh	688	Rs. 68.80
	Uttar Pradesh	100	Rs. 10.00
	West Bengal	77	Rs. 6.85
	Bihar	-	Rs. 4.30*
2011-12	Andhra Pradesh	153	Rs. 15.30
	Bihar	780	Rs. 68.20
	Haryana	3	Rs. 0.30
	Karnataka	73	Rs. 7.30
	Odisha	384	Rs. 38.39
	Punjab	19	Rs. 1.90
	Rajasthan	25	Rs. 2.50
	Uttar Pradesh	3391	Rs. 339.10

* This was the balance amount in respect of 264 bonded labourers released and rehabilitated during 2009-2010.

(d) The Bonded Labour System has been abolished by law throughout the country with effect from 25th October, 1975 under the Bonded Labour System (Abolition) Ordinance which was replaced by the Bonded Labour System (Abolition) Act, 1976. As and when existence of bonded labour is detected, such persons are identified for rehabilitation.

A Special Group has been constituted under the Chairpersonship of Secretary (Labour & Employment) to review and monitor the implementation of the Bonded Labour System (Abolition) Act, 1976. The Group is holding region-wise meetings from time to time to impress upon the State Governments to effectvely impfemenf the Act.

In collaboration with ILO, the Central Government and State Government of Tamil Nadu have launched

a pilot project in the State for the purpose of reducing vulnerability to bondage through promotion of decent work. The project is being replicated in the States of Andhra Pradesh, Odisha and Haryana.

Number of Labourers under ESI Scheme

3621. SHRI AJAY KUMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of labourers covered under the Employees State Insurance (ESI) scheme, State-wise in the country including Jharkhand;

(b) whether the Government has any proposal to issue smart cards to the ESIC beneficiaries on the lines of Centrall Government Health Scheme (CGHS);

(c) if so, the details thereof; and

(d) the time by which all the ESIC beneficiaries are likely to be issued/ provided such cards?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Details are annexed as Statement.

(b) to (d) The Employees' State Insurance Corporation (ESIC) issues two bio-metric Pehchan Cards under the IT Project 'Panchdeep' to its Insured Persons (IPs) covered under the ESI Scheme. One card is for use of the Insured Person and another one is for use by his/her family members. The process of issue of Pehchan Cards is an ongoing process.

Funds to Organise Bio-Diversity Conference

3622. SHRI ARUNA KUMAR VUNDAVALLI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Andhra Pradesh has requested to the Union Government to provide funds to organize Bio-Diversity Conference to be held in Hyderabad from 1st October to 19th October, 2012;

(b) if so, the details thereof;

(c) whether the Government proposes to provide funds to ensure smooth functioning of the Conference;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) Yes, Madam. The Government of Andhra Pradesh has requested for a provision of Rs. 1028 crore from the budget of Ministry of Environment and Forests for improving the infrastructure and beautification of the city of Hyderabad. These funds were required by the State Government of Andhra Pradesh for Greater Hyderabad Municipal Corporation, Home, Information & Public Relation, Forest, Tourism and Transport Departments, Culture, Medical and Health, AP National Green Corps.

The Ministry of Environment and Forests has requested the various Central line-ministries to explore the possibility of enhancing disbursement of funds to the Government of Andhra Pradesh in their respective areas of support.

In a subsequent request, Government of Andhra Pradesh revised the proposed assistance to Rs. 364 Crore approximately which has been taken up with the Planning Commission and Ministry of Finance for budgetary allocation over and above the plan allocation of Andhra Pradesh for 2012-13.

Congestion on Highways

3623. SHRI SANJAY NIRUPAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether as per a recent report road length of highways is increasing at only 4.01 per cent whereas freight volume is increasing at 9.08 per cent and vehicles are growing at 10.76 per cent;

(b) if so, the details thereof;

(c) whether the paucity of road space to accommodate vehicles and overspeeding is one of the major reasons for congestion on highways;

(d) if so, the details thereof; and

(e) the steps taken/to be taken by the Government to address these problems?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) and (b) As per available information, during 2010-11, there was no increase in the length of National Highways, while the annual growth rate of State Highways, freight volume carried by road transport and registered motor vehicles were 2.3%, 10.1% and 11% respectively.

(c) to (e) As regards reason for congestion on highways, it is a phenomenon common on urban roads. Development and maintenance of National Highways is the responsibility of Ministry of Road Transport and

Highways. Augmentation of national highways is a continuous process and highways are upgraded depending on inter-se priority, connectivity, traffic and availability of resources. The Ministry of Road Transport and Highways has taken up ambitious programmes of National Highways Development Project (NHDP) to add on national highways. Road projects are monitored at various levels from time to time for their speedy implementation.

Conservation of Gomti River

3624. SHRI DHANANJAY SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the quality of water in Gomti river has satisfactorily improved due to measures taken by the Government under Gomti Action Plan Phase I and II;

(b) if so, the details of the projects undertaken during the last three years along with the expenditure incurred thereon;

(c) if not, the reasons for failure of implementation of the Government plans;

(d) whether the Government is considering taking additional steps to decrease pollution levels in river Gomti; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Discharge of untreated wastewater from towns located along river Gomti constitutes a major point source of pollution into the river. Accordingly, pollution abatement works taken up under Gomti Action Plan Phase I and II include interception and diversion of wastewater flowing into the river, construction of sewage treatment plants, river front development, construction of community toilet complexes, etc. Under Gomti Action Plan Phase-I, projects costing Rs. 55.75 crore have been sanctioned for the towns of Lucknow, Jaunpur and Suitanpur. Under Gomti Action Plan Phase-I I, projects costing Rs 263.04 crore have been sanctioned for Lucknow.

A total expenditure of Rs. 251.20 crore has been incurred in the last three years under Gomti Action Plan Phase I and II. Sewage treatment capacity of 387 mid in Lucknow and 5 mid in Suitanpur has been created under both these Plans. The works taken up under these Plans have helped in reduction of pollution load into Gomti, thereby checking the pace of deterioration of river water quality.

(d) This Ministry has not received any new proposal from the State Government for pollution abatement of river Gomti.

Ban on Field Trials of GM Crops

3625. SHRI GURUDAS DASGUPTA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the field trials of some newly developed Genetically Modified (GM) crops are being stalled in the country due to protests from certain anti-GM NGOs; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Government of Rajasthan has recently conveyed its decision to withdraw the No Objection Certificate (NOC) which was issued to Centre for Genetic Manipulation of Crop Plants (CGMCP), University of Delhi for conduct of second season Biosafety Research Level (BRL-I) trial with GM Mustard approved by the Genetic Engineering Appraisal Committee (GEAC) in their state. On perusal of the directions issued by the Government of Rajasthan, it was noted that no new facts regarding non-compliance of biosafety measures or evidence of harm have been cited as a reason which compelled them to withdraw their NOC. As per the information available with the Ministry, the State Government allowed the completion of the GM mustard field trials by CGMCP at two locations whereas at the third location, the standing crop was destroyed by burning in the presence of officials from State Agriculture Department of Rajasthan.

(b) The representation received from CGMCP regarding the above was considered in the GEAC meeting held on 11.4.2012 wherein the Committee opined that once the due process of permission to carry out experiments has been granted, then NOC should not be withdrawn arbitrarily as the regulatory system needs to be transparent, consistent and predictable. Notwithstanding the above, the Committee further stated that agriculture being a state subject, decision of the Government of Rajasthan not to allow field trials in the state needs to be honoured.

[Translation]

Child Labour

3626. SHRI GANESHRAO NAGORAO DUDHGAONKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has noticed that a large number of children from Nepal are brought to India and sold as child labour;

(b) if so, the details thereof;

(c) whether incidents of inhuman treatment to these children have come to light;

(d) if so, the action being taken by the Government against those guilty persons;

(e) whether there is any procedure in practice for rescuing such Nepal children and sending them back to their country; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (f) As informed by Ministry of Home Affairs, Government is not aware of large number of children from Nepal being brought to India and sold as Child Labour.

However, with a view to tackle the menace of human trafficking, Ministry of Home Affairs, Government of India has undertaken a number of measures which inter-alia includes the following:

- Anti-traffic king Nodal Cell is in operation in Ministry of Home Affairs. All the States/UT Administrations have nominated Anti Trafficking Nodal Officers who coordinate amongst themselves in inter-state trafficking cases. Similarly, Anti-Trafficking nodal cells have been created at district Level headed by Superintendents of Police. Coordination meetings are held with the State Anti-Trafficking Nodal Officers in MHA periodically.
- A comprehensive Advisory to all States/UTs for preventing and combating crime of human trafficking and Advisory on crime against women have been issued by MHA.
- A project on "Strengthening Law enforcement response in India against trafficking in persons through training and capacity building" has been taken up in the Ministry of Home Affairs as a joint project with States.

At the behest of MHA, the National Crime Records Bureau has added a separate new chapter on Human Trafficking statistics in their annual publication "Crime in India" for the first time in 2006.

[English]

Road Projects in Kerala

3627. SHRI JOSE K. MANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to State:

(a) whether the Government has reviewed the progress of the utilisation of funds sanctioned under Central Road Fund in Kerala;

(b) if so, the details thereof;

(c) whether the targets fixed for development of roads for the State under the said scheme have been achieved;

(d) if so, the details thereof during each of the last three years and the current year and if not, the reasons therefor; and

(e) the details of ongoing projects for widening, construction and repairing of bridges/elevated highways in Kerala including NH 220 along with their present status?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Madam.

(b) to (d) The details of Fund released under Central Road Fund to the State Government of Kerala are as under:

Year	Fund released (Rs. In Cr.)
2009-10	49.27
2010-11	80.49
2011-12	Nil
2012-13	7.75

(e) There are two ongoing four/six laning projects amounting to Rs. 1485 crore and nine other road improvement works amounting to about Rs. 118.5 crores, which includes one work amounting to Rs.5.32 crores on NH 220.

Clearance to Airport

3628. SHRI SAMEER BHUJBAL:
SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the proposed Greenfield International Airport at Navi Mumbai in Maharashtra has got 'No Objection Certificate' (NOC) from the Department of Forests;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the present status of the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam. The Forest

Department of Maharashtra has not issued any 'No objection certificate' to the proposed International Airport at Navi Mumbai.

(b) In view of reply to part (a) above, reply to part (b) does not arise.

(c) As per information received from the Nodal Officer. Forest (Conservation) Act, 1980, Government of Maharashtra, the Project Authority submitted a proposal to the Maharashtra Forest Department to obtain prior approval of the Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land required for construction of the Navi Mumbai Airport. The Forest Department of Maharashtra after examination of the said proposal observed that it was not complete in all respects. The Forest Department of Maharashtra therefore requested the Project Authority to do the necessary compliances.

FDI in Airlines

3629. DR. K.S. RAO:
SHRI BADRI RAM JAKHAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to allow Foreign Direct Investment (FDI) in Airlines;

(b) if so, the details thereof along with their benefits likely to be extended to loss-making Air India;

(c) whether the Government has allowed the proposals of foreign investment Bank Goldman Sachs to invest in Airlines/foreign carrier;

(d) if so, the details thereof;

(e) whether the Government has proposed to change the FDI sectoral caps in Micro, Small and Medium Enterprises (MSME); and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) As per extant FDI policy, as

contained in paragraph 6.2.9 of 'Circular 1 of 2012 Consolidated FDI Policy', FDI is permitted in Air Transport Services, including Domestic Scheduled Passenger Airlines, Non-Scheduled Air Transport Services, helicopter and seaplane services, subject to the following conditions:

No foreign airlines would be allowed to participate directly or indirectly in the equity of an Air

Transport Undertaking engaged in operating Scheduled and Non-Scheduled Air Transport Services except Cargo airlines.

Foreign airlines are allowed to participate in the equity of companies operating Cargo airlines, helicopter and seaplane services.

The level of FDI permitted in the aforesaid activities under Air Transport Services is as follows:

Sector/Activity	% of FDI Cap/ Equity	Entry Route
(1) Scheduled Air Transport Services/ Domestic Scheduled Passenger Airlines	49% FDI (100% for NRIs)	Automatic
(2) Non-Scheduled Air Transport Services	74% FDI (100% for NRIs)	Automatic up to 49% Government route beyond 49% and up to 74%
(3) Helicopter services/ seaplane services requiring DGCA approval	100%	Automatic

(c) and (d) The Foreign Investment Promotion Board (FIPB) has issued approval dated 2.12.2008 to M/s Spicejet Ltd., New Delhi, to receive foreign investment from M/s GS Investment Partners (Mauritius) I Limited and/ or GS Investment Partners (Mauritius) II Limited, both owned by M/s Goldman Sachs Investment Partners Masters Fund, L.P.

(e) No, Madam.

(f) Does not arise.

Martyrs of Kargil War

3630. SHRI M.I. SHANAVAS: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken any action regarding declaration of the killings of a few soldiers including a captain rank officer of Army, captured and killed by Pakistani forces during Kargil

War as a war crime through the United Nations Human Rights Council;

(b) if so, the details thereof;

(c) whether his Ministry has sought intervention of the Ministry of External Affairs in this regard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The attention of the international community was drawn to these brutal acts of Pakistan including through Ministry of External Affairs' statement to the UN General Assembly in New York on 22nd September, 1999 and in Ministry of External Affairs' statement under Agenda Item 11 during the 56th session of the Commission on Human Rights on 6th April, 2000. This Ministry has also taken up the matter with the Ministry of External Affairs (MEA) and has asked MEA about the steps taken by them in this matter.

Lease of Land for Tea Plantation

3631. SHRI NARAHARI MAHATO:
SHRI MANOHAR TIRKEY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of land leased out for tea plantation in the State of West Bengal;

(b) the details of total area of land given by the Government on lease to the tea gardens;

(c) the details of land presently under tea plantation;

(d) the details of land presently being used for factory and labour quarters; and

(e) the percentage of land being utilised for non-plantation purpose?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) As per the latest baseline survey carried out by the Tea Board, there are 309 estate tea gardens in West Bengal and the entire land under the management of the tea gardens is leased by the State Government. The details of number of tea gardens (big growers only) in the State of West Bengal are as under:

Districts	No. of Tea gardens
Darjeeling	112
Coochbehar	4
Jalpaigiri	169
Uttar Dinajpur	24
Total	309

(b) An area of 158760.95 hectares has been given by the State Government on lease to tea gardens.

(c) to (e) The total area of land under tea plantation in the State is 99119.96 ha. and land being

used for factory and labour quarters is 19793.63 hectares. Only 15% of the land is available for non-plantation purposes.

Ganga Action Plan

3632. SHRI JAGDANAND SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the amount spent on Ganga Project (Ganga Action Plan) till date;

(b) the targets achieved so far since its inception;

(c) the agencies involved in the project and responsible for not achieving desired result;

(d) the steps taken/being taken by the Government to effectively implement the Ganga Project; and

(e) the punitive measures taken against the responsible agencies?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Rs. 1333.81 crore has been spent till 30th June, 2012 on Ganga Project including the GAP-I, GAP-II & NGRBA programme.

(b) Since inception of the programme and till 30th June, 2012, out of 632 sanctioned schemes 507 schemes in the basin states of Uttarakhand, Uttar Pradesh, Bihar and West Bengal have been completed and STP capacity of 1090.64 MLD has been created and STP capacity of 470.53 MLD is under execution. The state-wise details are as below:

Status of Ganga Projects in the Basin States (As of June, 2012)

(Rs. in lakhs)

Sl.No.	State	No. of Schemes sanctioned	Total Sanctioned costs	STP capacity (in mid)	Total release of fund	Total Expenditure incurred
1	Uttarakhand	59	22622.15	103.97	8120.04	7308.33
2	Uttar Pradesh	158	173097.28	723.72	64036.77	62273.65
3	Bihar	67	49981.95	204	9207.13	7952.54
4	Jharkhand	02	20.67	NIL	(released to Bihar)	24.57
5	West Bengal	346	116709.52	529.48	65111.63	55821.68
TOTAL		632	362431.57	1561.17	146475.57	133380.77

(d) Ganga Action Plan (GAP) is being implemented since 1985 through the State Government of Uttarakhand, Uttar Pradesh, Bihar (including two projects now falling with the State of Jharkhand) & West Bengal for undertaking pollution abatement activities in the identified polluted stretches of the river Ganga through implementation of works like interception and diversion of sewage, setting up of sewage treatment plants, low cost sanitation works, crematoria works etc.

A systematic change has been brought out in light of experience gained in implementation of the GAP since 1985. In February 2009, the National Ganga River Basin Authority (NGRBA) has been constituted as an empowered, planning, financing, monitoring and coordinating authority with the objective to ensure effective abatement of pollution and conservation of the river Ganga by adopting a holistic river basin approach. Various steps being taken by the Government to make Ganga pollution free include (a) Projects to be formulated and implemented as per a new set of guidelines; (b) Projects on Design, Build and Operate (DBO) model for guaranteed 15 years' operation & maintenance; (c) Technology selection based on lowest lifecycle cost; (d) Stakeholder

consultation; (e) Independent appraisal of DPRs; (f) Synergy with other projects e.g. JNNURM; (g) Third Party Inspections (TPIs) by independent institutions; (h) Institutional strengthening of urban local bodies (ULBs) and state pollution control boards; (i) Tripartite Memoranda of Agreements (MoAs) between Centre, States and ULBs; (j) Maximizing reuse of the treated wastewater; and (k) Regular treated effluent and river water quality monitoring.

(c) and (e) No agency involved with GAP projects is responsible for not achieving the desired goal. Thus no punitive action has hence been taken against any agency.

Recommendations of Central Pollution Control Boards

3633. SHRI ASHOK TANWAR:
SHRI A.T. NANA PATIL:
SHRI G.M. SIDDESHWARA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Central Pollution Control Board (CPCB) has performed an Assessment and development studies in 2010;

(b) if so, the recommendations made by the board;

(c) whether CPCB /State Pollution Control Board (SPCB) are monitoring the polluting industries;

(d) if so, the details and the action taken against the erring industries; and

(e) the action plan/schemes being run in the States to eliminate or to control the pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Pollution Control Board (CPCB) has been carrying out studies relating to assessment of pollution and development of emission standards including for formulation of guidelines relating to prevention and control of pollution. The findings of the studies are utilized for formulation of strategies, plans and programmes for abatement of pollution as well as standards for industrial pollution control. CPCB has carried out a survey in 2009 of polluted industrial clusters and based on Comprehensive Environmental Pollution Index, 43 critically polluted areas have been identified for restoration of environmental quality.

(c) to (e) CPCB under its environment surveillance programme is carrying out random checks of industries to verify the compliance of pollution control norms. During the last three years i.e. from 2009-10 to 2011-12, CPCB has carried out surprise checks in 771 industries and issued 118 directions under Sec. 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to 19 States Pollution Control Boards for further directing the industries to ensure the compliance of the prescribed norms. Besides this, the Board has issued 195 directions to industries under section 5 of the Environment (Protection) Act, 1986 for closure of industries as well as enforcing industries for ensuring time bound compliance of pollution control norms.

The States are implementing action plans/schemes through State Pollution Control Boards (SPCBs) /Pollution Control Committees (PCCs) for prevention and control of pollution in their respective

State / Union Territory viz monitoring compliance of pollution control norms in industries, implementation of action plans in critically polluted areas, issuance of directions under section 33 A of the Water (Prevention and control of pollution) Act, 1974 and section 31A of the Air (Prevention and control of pollution) Act, 1981 to the industries, etc.

[Translation]

Acquisition of Land

3634. SHRI VISHWA MOHAN KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) the total land acquired by his Ministry in Bihar and Jharkhand;

(b) the total land lying unutilized in the States;

(c) the details of latest survey conducted in the States in this regard;

(d) whether the Union Government has any proposal to set up Ordnance factory, training centre, educational institute, hospital etc. on the unutilized land in the said States; and

(e) if so, whether any special provision has been made for employment of a local tribal people of these States?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Irregularities in DRDO

3635. SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:
SHRJI ABDUL RAHMAN:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether several serious financial and other irregularities have been found in Defence Research and Development Organisation (DRDO) in an internal audit report of the Defence Ministry;

(b) if so, the details thereof;

(c) the criteria adapted by DRDO to sanction projects and the authorities/agencies authorized to relax the norms;

(d) whether the Government has inquired into the matter and has fixed responsibility with regard to the alleged irregularities;

(e) if so, the details thereof and the outcome thereof and action taken against the persons found guilty; and

(f) whether the Government also proposes to institute an inquiry into the alleged corruption in the recruitment in DRDO conducted by the Centre for Personnel Talent Management and if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) An Internal Audit of sanctions issued under delegated powers by various Competent Financial Authorities was carried out as an internal review exercise in the entire Ministry of Defence including Defence Research and Development Organisation (DRDO). The concerns raised by the Internal Audit are essentially in the nature of preliminary observations and DRDO has already responded to them.

(c) DRDO undertakes different types of projects, namely Mission Mode, Technology Demonstration, Science & Technology and Infrastructure Development. There are well established guidelines, which are followed for sanctioning the projects. Depending on the cost of the project, Competent Financial Authorities are defined. In rare cases, where relaxation of the guidelines is required, for example, the Peer Review at pre-sanction stage has to be relaxed, Competent Financial Authority takes the decision.

(d) and (e) No, Madam. Since the concerns raised by Internal Audit are in the nature of preliminary observations at this stage, the question does not arise.

(f) No case of corruption in the recruitment by Centre for Personnel Talent Management (CEPTAM)

has been found, therefore, Question to institute an inquiry does not arise.

[Translation]

By Pass Roads in Rajasthan

3636. SHRI KHILADI LAL BAIRWA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of bypass roads being constructed by the National Highways Authority of India (NHAI) in Rajasthan;

(b) whether the bypass road in the Karoli city has been included in the road proposed to be constructed by NHAI from Dausa to Dholpur NH-1 IB in Karoli city of Rajasthan; and

(c) if so, the present status of the project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) There is no stand alone bypass project being constructed under jurisdiction of National Highways Authority of India (NHAI) in the state of Rajasthan. However, bypasses are proposed as a part of Highway Projects.

(b) No Madam.

(c) Does not arise.

[English]

Joint Venture of MDL

3637. SHRI K. SUDHAKARAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Mazagaon Dock Limited (MDL) has formed a joint venture with Pipavav Defence and Off Shore Engineers company against the guidelines of the Department of Defence Production;

(b) if so, whether many private shipyards had raised apprehensions over the deal alleging that Pipavav has no capability or any experience in defence ship building;

(c) if so, the details thereof;

(d) whether the MDL had exercised the option of outsourcing a sub-contract before taking the plunge on joint venture; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (c) After the initial selection of Joint Venture (JV) partner by Mazagon Dock Limited (MDL) some apprehensions were raised by private shipyards. Thereafter, Government of India has issued detailed guidelines to be followed by Defence Public Sector Undertakings (DPSUs) for forming JVs. After following these guidelines, MDL has signed Share Holders' Agreements with M/s Pipavav Defence & Offshore Engineering Company as well as M/s Larson & Toubro Limited for construction of surface ships and conventional submarines respectively.

(d) and (e) MDL has been exercising the option of outsourcing / sub-contracting. As per JV guidelines, DPSUs may enter into JVs only in cases where the partners requires engagement for a longer term and results in achieving either lower costs or better risk management or greater efficiency or shorter timeframes for delivery or enhancing self-reliance in the defence sector as a whole. The option of going in for JV has been adopted by MDL after due diligence.

[*Translation*]

Export from Labour Intensive Sector

3638. SHRI KAPIL MUNI KARWARIA:
SHRI RAM SUNDAR DAS:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of exports made from labour intensive sector during the last three years;

(b) whether labour intensive sectors are lagging behind despite the rise in the net exports;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to promote export in labour intensive sector;

(e) if so, the details thereof; and

(f) the steps taken by the Government to boost the export of goods from the labour intensive sectors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Quantum of exports made from labour intensive sector during the last three years:

Commodity Group	Values in Million USD		
	2000-10	2010-11	2011-12
1	2	3	4
Cotton Yarn/Fabs./made-ups, Handloom Products etc.	3966.85	6137.42	7369.24
Man-made Yarn/Fabs./made-ups etc.	3607.52	4284.66	5078.91
RMG of all Textiles	10710.30	11614.21	13708.98
Jute Mfg. including Floor Covering	217.63	458.73	458.00
Carpet	736.59	1037.93	843.68
Handicrafts excl. hand made carpet	225.48	257.21	237.41
Processed Agricultural Products*	846.0878	973.94	1355.38

1	2	3	4
Sports Goods	141.00	166.10	208.45
Toys	12.27207	14.840489	19.065671
Total of the Above	20463.73	24945.04	29279.11
India's Total Exports	178751.431	251136.19	304623.53

* Processed Agricultural Products includes Processed Vegetables, Fruits & Juices and other miscellaneous processed items.

Source: DGCIS

(b) and (c) Few labour-intensive sectors like Jute, Carpet, handicrafts have shown decline in export during 2011-12 in comparison to 2010-11. This is mainly because of slow down and reduction in demand.

(d) to (f) Government announced annual supplement to Foreign Trade Policy (FTP) on 05.06.2012. Following measures approved on 05.06.2012 may also encourage labour intensive sectors:

- (i) 2% Interest Subvention Scheme was extended from 01.04.2012 to 31.03.2013 for handloom, handicrafts, carpet and SMEs and further extended to sectors like toys, sports goods, processed agricultural products & readymade garments.
- (ii) Under EPCG Scheme, condition of maintenance of average level of exports for carpet, coir & jute was dispensed with.
- (iii) Market Linked Focus Product Scheme (MLFPS) has been extended till 31st March, 2013 for export to USA and EU in respect of all garment falling in Chapter 61 and Chapter 62 of ITC HS Classification of Export and Import. Recognizing the role of labour intensive sectors like handlooms, handicrafts, leather, textiles and engineering goods, etc. in India's exports, these

sectors are incentivized under Focus Product Scheme by granting incentive @ 2% to 7% of the free on board (FOB) value of exports.

- (iv) Scrips issued under chapter 3 (pertaining to schemes like Vishesh Krishi and Gram Udyog Yojana (VKGUY), Served From India Scheme (SFIS), Agri Infrastructure Incentive Scrip (AIIS) Scheme of Foreign Trade Policy (FTP) shall be permitted for payment of excise duty for domestic procurement.

[English]

INS Vindhyagiri

639. SHRI S. ALAGIRI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Board of Inquiry constituted to investigate the case of the collision of INS Vindhyagiri with a foreign merchant ship near Mumbai has completed its investigation;

(b) if so, the findings thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The inquiry proceedings are under examination.

[*Translation*]

Construction of By-passes on NH-58

3640. SHRI GAJENDER SINGH RAJUKHEDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to Starred Question No. 6 dated 01, Augusts 2011 regarding traffic jams on NHs and to state:

(a) whether the commuters going from Delhi to Uttarakhand and Western Uttar Pradesh are facing a lot of inconvenience due to daily traffic jams for long hours on NH-58 in Modinagar;

(b) if so, whether the Government proposes to widen the stretch on the said NH and construct bypasses there or separate local traffic and straight traffic; and

(c) if so, the details thereof and the time by which above works are likely to be approved and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (c) At present, there is no proposal for spot improvement by way of widening of NH-58 and constructing of bypass to Modinagar town.

[*English*]

Production of Cement

3641. DR. KRUPARANI KILLI:
SHRIMATI DARSHANA JARDOSH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the installed capacity of the cement during the last year and the projected demand/capacity to be created during the next year;

(b) whether the Government proposes to introduce Cement Regulatory Authority on the line of other sectors to control unfair business practice and increasing the prices of cement on regular basis by cement producer; and

(c) if so, the details thereof and the time by which the said authority is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) According to the Report of the Working Group on Cement Industry for the XII Five Year Plan, the installed capacity of cement production during 2011-12 was 336.10 million tonnes. The projected demand and capacity to be created during 2012-13 are 265.40 million tonnes and 349.60 million tonnes respectively.

(b) and (c) There is no such proposal. The complaints relating to market dominance, under utilization of capacity and artificial scarcity as well as cartelization are best addressed through competition and entry of new players. The Competition Commission of India (CCI) looks into such complaints and takes appropriate action.

[*Translation*]

Deprived Section of Ex-Servicemen

3642. SHRI GOPAL SINGH SHEKHAWAT: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of the fact that a section of ex-servicemen is deprived of pension benefits;

(b) if so, the details thereof; and

(c) the details of the facilities being provided to such ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) Ex-servicemen with service less than 15 years are not entitled to pension as it is a mandatory requirement for a Personal Below Officer Rank to render 15 years and for Commissioned Officers 20 years qualifying service to earn pension. Minimum qualifying service is an essential criterion for pension in the Government.

(c) The Short Service Commissioned Officers who are not pensioners are eligible for certain

schemes of DGR like Training, Security Agencies and other self-employment schemes. Ex-Defence personnel with more than 5 years of service are entitled to CSD canteen facilities available in units / establishment apart from being employed as security guards. Some grants out of Raksha Mantri Discretionary Funds is also provided to non-pensioners upto the rank of Havaldar.

Use of Substandard Material

3643. SHRI PREMCHAND GUDDU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Tal-Mahidpur-Ghosala road and Ghosala-Mahidpur-Gogarpur have become dilapidated which were constructed from the Central Road Fund;

(b) if so, the details thereof;

(c) whether the Government has received any complaints regarding use of sub-standard materials in the construction of these roads; and

(d) if so, the details thereof along with the action taken by the Government against the contractors/ construction companies engaged in these projects?

THE MINISTR OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWYS (SHRI JITIN PRASADA): (a) No Madam.

(b) For improvement of Ghosla-Mahidpur-Gogapur-Tal road, three works in aggregate length of 67.80 km amounting to Rs. 45.02 crore have been sanctioned under Central Road Fund (CRF). Out of three works, two works namely Ghosla- Mahedpur-Gogapur road and Gogapur to Tal road (package-II) have already been completed. Some defects have been observed in the executed work which have been rectified. The defects/potholes developed in the ongoing Gogapur to Tal road (package-I) shall be rectified by contractor as per contract agreement before finalization of the contract.

(c) Yes Madam.

(d) Show cause notice to the contractor has been issued by the State Government as per conditions of

contract. Defects/substandard work have been rectified by the contractor. As per contract agreement, contractors are responsible for maintenance during Defect Liability Period (DLP).

[English]

Wage Ceiling for Coverage under EPFO

3644. SHRI BAL KUMAR PATEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has a proposal to revise the wage ceiling for coverage under Employees Provident Fund Oirganisation (EPFO) without any delay;

(b) if so, whether the Government held any consultation with experts in this regard;

(c) if so, the details thereof; and

(d) the outcome therefrom?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) The issue of enhancing wage ceiling for coverage under the Employees' Provident Funds Scheme, 1952 has been discussed in meetings of Central Board of Trustees, Employees' Provident Fund. However, Government is yet to take a final view in the matter.

Green Credit Scheme

3645. DR. KIRIT PREMJBHAI SOLANKI:
SHRI DILIP SINGH JUDEV:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any proposal regarding 'Green Credit Schemes' from various State Governments including the State Governments of Gujarat and Chhattisgarh;

(b) if so, the details thereof;

(c) whether the Government has taken any action for getting approval of the Hon'ble Supreme Court of India in this regard;

- (d) if so, the details thereof; and
- (e) the present status of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The "Green Credit Scheme" had been received only from the Government of Gujarat. This proposal envisages advancing the obligatory compensatory afforestation in cases of diversion of forest land under the Forest (Conservation) Act, 1980. The State Government of Gujarat has been advised to approach the Hon'ble Supreme Court of India for obtaining further directions.

Benefits of DNT and NT of Gujarat

3646. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Commission for Denotified Tribes (DNTs) and Nomadic Tribes (NTs) has submitted its report to the Government;
- (b) if so, the details of the recommendations thereof;
- (c) whether the benefits which were earlier extended to the DNTs and NTs of Gujarat are not being given presently;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) The National Commission for Denotified, Nomadic and Semi-nomadic Tribes headed by Shri Bal Krishna Renke had submitted its report on 02.07.2008 which is under consideration of the Government.

- (c) to (e) Do not arise.

Pradhan Mantri Bharat Jodo Pariyojana

3647. SHRI K.C. SINGH 'BABA':
SHRI JAYWANT GANGARAM AWALE:
SHRIMATI PRIYA DUTT:
SHRI NARAYAN SINGH AMLABE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has started a programme "Pradhan Mantri Bharat Jodo Pariyojana" for modernisation/fourlaning of roads/National Highways in the country;

(b) if so, the details thereof along with the proposals received by the Union Government from various State Governments in this regard during each of the last three years and the current year under the scheme, State-wise and NH-wise;

(c) the details of the targets fixed by the Government under the said programme and achievements made so far, along with the expenditure incurred thereon during the said period, State-wise;

(d) whether the work under the programme is going at a slow pace;

(e) if so, the details thereof along with reasons therefor; and

(f) the steps taken by the Government to accelerate the pace of work under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

There is no programme at present namely "Pradhan Mantri Bharat Jodo Pariyojana" for modernisation/fourlaning of NHs in the country.

- (b) to (f) Does not arise.

Production of Steel

3648. SHRI BHAKTA CHARAN DAS:
SHRI S. SEMMALAI:
SHRI SOMEN MITRA:
SHRI BALI RAM JADHAV:
SHRI M. SREENIVASULU REDDY:

Will the Minister of STEEL be pleased to state:

(a) whether there is a rise in the demand and a corresponding decline in the production of steel in the country;

(b) if so, the current actual production and demand of steel in the country and the manner in which the Government proposes to bridge the gap between the two;

(c) whether the prospects of the domestic steel industry is being adversely affected due to the import of cheap hot rolled coils from Korea and Japan under the Comprehensive Economic Cooperation Agreement; and

(d) if so, the details thereof and the corrective action taken by the Government thereon?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) During 2011-12, the real consumption of finished steel in the country was 70.92 million tonnes as against production of 73.42 million tonnes. However, for meeting any mismatch of domestic supply and demand or otherwise import / export of finished steel is also permissible.

(c) and (d) Import of finished steel has marginally increased from 6.66 million tonnes in 2010-11 to 6.83 million tonnes in 2011-12 i.e. increase of 2.4%. However, Directorate General of Anti-Dumping & Allied Duties (DGAD) initiates anti-dumping investigations on the basis of duly substantiated petition filed by the domestic industry with a prima-facie evidence of dumping of goods into the country causing injury to the domestic industry.

Contractual Labour

3649. SHRI DHARMENDRA YADAV:
SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:
SHRI MADHU GOUD YASKHI:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has taken note of rise in contract workforce in the country;

(b) if so, the details thereof;

(c) whether there exists any disparity in wages and other social security benefits between contractual and other regular workers;

(d) if so, the reaction of the Government thereto; and

(e) the corrective steps taken by the Union Government to ensure better and decent wages and other social benefits to the contractual labourers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) No Centralized data is maintained. However, contract labour are being engaged in every sector and as per the study conducted by VV Giri National Labour Institute, the estimated number of contract workers in the country is about 36 million. Out of it total estimated number of contract labour of licensed contractors under Contract Labour (Regulation & Abolition) Act, 1970 is approximately 6 million.

(c) to (e) The study has revealed that contract labour are being paid less wages than the wages given to the regular workers of Principal Employer even though contract labour perform same or similar kind of work.

As per the Contract Labour (Regulation & Abolition) Central Rules, 1971, the wages of the contract labour shall not be less than the rates prescribed under Minimum Wages Act, 1948 and in

cases where the contract worker perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other conditions of service shall be the same as applicable to the workmen directly employed by the principal employer doing the same or similar kind of work.

The workers doing same or similar work and not getting same wages can raise the issue before the appropriate "Government". The Central Government is the appropriate Government in respect of the establishments falling in central sphere. The private companies in non- Government sector and un-organized sector come in State sphere. In the Central sphere, the complaints/grievances are received in the field offices of Chief Labour Commissioner (Central) Organization and action is taken as per rules.

Further, in the Central Sphere, the Central Government has issued 84 notifications prohibiting employment of contract labour in certain establishments in specified jobs after having regard to the conditions of work and benefits provided for the contract labour in those establishments and other relevant factors in terms of Section 10(2) of the Contract Labour (Regulation & Abolition) Act, 1970.

Environmental Responsibility Policy Document

3650. SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:
SHRI DUSHYANT SINGH:
SHRI DHARMENDRA YADAV:
SHRI GAJANAN D. BABAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to make it mandatory for companies to incorporate an environmental responsibility policy document in their applications while seeking the terms of reference for an Environment Impact Assessment;

(b) if so, the details of the new guidelines prepared by the Government for green clearances as reported in the media recently; and

(c) the present status of the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Ministry of Environment and Forests in consultation with representatives of Associated Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII), Federation of Indian Chambers of Commerce and Industry (FICCI) and Federation of Indian Mineral Industries (FIMI) has prepared a draft concept paper outlining the element of Corporate Environment Policy. The same has been placed in the public domain for inviting comments/suggestions from the stakeholders.

Construction of Flyovers

3651. SHRI NARANBHAI KACHHADIA:
SHRI RAMSINH RATHWA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the construction of flyovers at busy junctions of Sarkhej-Gandhi nagar NH-8C including flyovers at Thaltej and Sola Junctions and six-laning of a stretch between Gandhinagar and Ahmedabad have been included in the Annual Plan 2011-12;

(b) if so, the present status thereof along with the funds earmarked for the purpose; and

(c) the time-frame fixed for completion of these flyovers?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Madam. Two estimates for development of NH-8C viz. (i) construction of 6-lane grade separator facility at Thaltej and Gurudwara junction and (ii) six laning of existing four lane stretch from km 13/500 to km 26/200, were received from the State Government of Gujarat under Annual Plan 2011-12.

(b) and (c) The estimate for construction of 6-lane grade separator facility at Thaltej and Gurudwara junction was sanctioned for an amount of Rs. 6471.79 lakh and is scheduled to be completed by the year 2014. However, the estimate for six laning of the stretch from km 13/500 to km 26/200 could not be sanctioned under Annual Plan 2011-12 due to paucity of funds.

[Translation]

Atrocities Against Dalits

3652. SHRI KAMAL KISHOR "COMMANDO":
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has taken initiatives since independence to formulate any effective scheme for stopping the oppression of dalits;

(b) if so, the details and the impact thereof;

(c) whether the Government proposes to bring any new schemes for further improving the condition of the dalits; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Article 17 of the Constitution has abolished untouchability and its practice in any form is forbidden. In order to enforce this Constitutional provision, the Untouchability (Offences) Act, 1955' was enacted by the Parliament. Subsequently, to enlarge its scope, the Act was amended in November 1976, and renamed as the Protection of Civil Rights Act, 1955. The Act prescribes punishment for the enforcement of any disability arising from the preaching and practice of untouchability, and extends to the whole of India.

Further to check and deter atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs), the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, was enacted, with the main objective 'to prevent the commission of

offences of atrocities against members of the Scheduled Castes and the Scheduled Tribes, to provide for Special Courts for the trial of such offences and for the relief and rehabilitation of the victims of such offences and for matters connected therewith or incidental thereto.' The provisions of the Act extend to the whole of India except the State of Jammu and Kashmir. Comprehensive Rules under the Act, were also notified in 1995, which among other things provide for relief and rehabilitation to the affected persons. These Rules were amended in December, 2012, wherein the relief amount to atrocity victims has been increased generally by 150%.

Primary responsibility in regard to implementation of the two Acts, rests with the concerned State Governments and Union Territory Administrations. However, a Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment, with members from Central Ministries of Social Justice & Empowerment, Home Affairs, Tribal Affairs, National Commission for Scheduled Castes, National Commission for Scheduled Tribes, constituted in 2006, also reviews implementation status of the two Acts in various States. In its nineteen meetings held so far, the Committee has reviewed implementation of the two Acts in 24 States and 4 Union Territories.

Advisories to States/UTs have also been issued from time to time by the Central Government for effective implementation of the PoA Act. Under a Centrally Sponsored Scheme, they are also provided Central assistance, mainly for setting up and functioning of exclusive special courts, special police stations, strengthening of enforcement machinery, inter caste marriages, awareness generation, and relief and rehabilitation of the affected persons.

(c) and (d) Ministry of Social Justice & Empowerment is already implementing several schemes for the educational and economic development of Scheduled Castes. A new Centrally Sponsored Scheme namely Pre-matric scholarship scheme for Scheduled Caste students studying in classes IX and X, has been initiated with effect from 01.07.2012.

Promotion of Textiles Industry

3653. SHRI GORAKH PRASAD JAISWAL:
 SHRI RADHA MOHAN SINGH:
 SHRI MAHABAL MISHRA:
 SHRIMATI MEENA SINGH:
 SHRI GANESHRAO DUDHGAONKAR:
 SHRI GOPINATH MUNDE:
 DR. SANJAY SINGH:
 SHRI NILESH NARAYAN RANE:

Will the Minister of TEXTILES be pleased to state:

(a) whether the textiles industry are facing slow down;

(b) if so, the details thereof and reasons therefor along with the steps taken by the Government to arrest the down trend;

(c) the quantum of fund allocated during the last three years for welfare of textiles and workers engaged therein;

(d) whether new textile industry units/textile hub in the country are likely to be set up to provide employment to the unemployed people;

(e) if so, the details thereof along with the target set/to be set by the Government for employment generation in the textiles industry;

(f) the details of incentive/concessions likely to be given to textiles sectors including investment made by the Government during the last three years, State-wise; and

(g) the steps taken/being taken by the Government to provide adequate financial assistance and cheaper raw material to the handicraft units/textiles industry in order to make the textiles industry competitive globally?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Textiles industry witnessed a slow down following the price crash in cotton prices from Rs. 62500 / candy to Rs. 29500 / candy in May 2011 with many

industries left with large high priced inventories of cotton and cotton yarn resulting in erosion of working capital and imposing considerable stress on the quality of assets. The Textiles industry has witnessed an incipient turn around in financial year 2012-13 as cotton yarn prices have picked up and rupee depreciation has enhanced competitiveness.

Government addressed the slowdown in Textiles industry by proposing a debt restructuring package for textiles industry amounting to Rs.35000 crores Following consultations with Reserve Bank of India, Government has issued directions to Banks to open special windows for undertaking the debt restructuring of textiles industry on a case by case basis in accordance with prudential guidelines of Reserve Bank of India.

(c) The plan allocation for the Ministry of Textiles under the Technology Upgradation Funds Scheme(TUFS) was revised from Rs. 8000 crores to Rs. 15404 crores in the 11th Five Year Plan. Government also enhanced the 11th plan allocation of Ministry of Textiles from Rs. 14000 crores to Rs.19000 crores for providing benefits to textiles industry. The plan allocations in 2010-11 was to Rs. 4500 crores and 2011-12 was Rs. 5000 crores and 2012-13 Rs. 7000 crores.

(d) Yes Madam, Government implements the Scheme for Integrated Textiles Parks (SITP) which is aimed at establishing greenfield infrastructure for textiles industry and generate employment.

(e) The SITP has a 12th Plan allocation of Rs. 1400 crores, 21 new parks were sanctioned in 2011-12 to generate an estimated investment of Rs. 3500 crores and employment of 3.5 lakh workers, over the next 4 years.

(f) Government incentivizes investments in the Textiles sector under the Technology Upgradation Funds Scheme (TUFS) which is a backended interest reimbursement scheme. TUFS catalyzed an investment of Rs. 1.37 lac crores in 11th Plan with a subsidy of Rs. 11949 crores.

(g) Government formulates the cotton distribution policy on a yearly basis to ensure adequate raw materials security to domestic industry.

[English]

National Fibre Policy

3654. SHRI MANOHAR TIRKEY:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI NARAHARI MAHATO:

Will the Minister of TEXTILES be pleased to state:

(a) the present status of implementation of the National Fibre Policy;

(b) whether there is any proposal to remove coir as a fibre in the upcoming National Fibre Policy;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government has formulated any scheme for coir industry to help the lakhs of rural workers and stakeholders connected with the coir industry in view of the removal of coir from the National Fibre Policy;

(e) if so, the details thereof; and

(f) whether the Government proposes to set up the Knitwear Technology Mission and if so, the details thereof along with the funds allocated for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (e) The National Fibre Policy has been formulated with a decadal perspective of 2010-20 for developing Cotton, Man Made Fibres, Jute, Wool, Silk and specialty fibres through fiscal and non fiscal incentives. The National Fibre Policy deals with fibres covered under the allocation of business to the Ministry of Textiles. Coir is not covered under the National Fibre Policy as it falls under the allocation of business of Ministry of Micro, Small and Medium Enterprises. Various schemes are implemented by the Coir Board for the promotion and development of the coir industry.

(f) A Knitwear Technology Mission (KTM) has been established at Tirupur for enhancing capacities and expertise in the knitwear sector. This project would be on PPP mode and provide various support services to the industry including knowledge service, testing & certification, research, training & education, design services etc. It would function as an autonomous self-sustaining organization on no-profit-no-loss model. The Government has given grant of Rs. 5.00 crore to Apparel Export Promotion Council (AEPC) for this project.

[Translation]

Benefits to Employees

3655. CAPT. JAI NARAIN PRASAD NISHAD:
SHRI TUFANI SAROJ:

Will the Minister of TEXTILES be pleased to state:

(a) the number of the textile mills, showrooms and outlets run by the National Textiles Corporation (NTC) Limited at present including the number of workers/employees and officers serving in the above units, State-wise;

(b) whether the large number of regular employees of NTC are not getting their sixth pay commission benefits, if so, the details thereof and reasons therefor, mill-wise and State-wise;

(c) whether the Government has given post-retirement extension of service to NTC Mills and National Jute Corporation employees/officers; and

(d) if so, the details thereof and reasons therefor along with the number of such employees serving in the various units of NTC including Delhi based headquarter and the reasons for giving all the benefits at par with regular employees?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) There are 24 units and 86 showrooms and retail outlets under NTC in the Country.

The number of workers/employees and officers serving in these units State-wise is placed at Statement-I and Statement-II.

(b) Out of total 1250 regular Central Dearness Allowance/Industrial Dearness Allowance (CDA/IDA) employees, 224 regular employees (CDA/IDA) posted at various locations in the States of Maharashtra (53 nos.), Punjab & Rajasthan (28 nos.) and Uttar Pradesh (143 nos.) have so far not been extended the benefit of 6th Pay Commission/ 2nd Pay Revision Committee's

recommendations. The revision to these employees could not be extended so far on account of closure of unviable units as per approved revival scheme by Board for Industrial and Financial Reconstruction (BIFR)/ Government. There are no manufacturing activities in these mills as on date.

(c) The Government has not given any post retirement extension of service to NTC mills and National Jute Corporation employees/ Officers.

(d) Does not arise in view of (c) above.

Statement-I

State-wise number of Textiles Mills under NTC Ltd. and details of employees/officers

Sl. No.	Name of the State	Number of Mills	Total Number of Employees & Officers*
1.	Andhra Pradesh	1	116
2.	Gujarat	1	56
3.	Karnataka	1	254
4.	Kerala	4	1303
5.	Madhya Pradesh	2	299
6.	Maharashtra	5	2359
7.	Puducherry	1	255
8.	Rajasthan	1	15
9.	Tamil Nadu	7	2377
10.	West Bengal	1	25
Total		24	7059

*Excluding Contractual Workers

Statement-II*NTC Employees in Showrooms*

S.No.	State	No of Showrooms	No of Employees
1	Tamil Nadu	22	36
2	Kerala	4	9
3	Karnataka	6	15
4	Andhra Pradesh	1	5
5	Rajasthan	7	16
6	Delhi	9	17
7	Himachal Pradesh	1	2
8	J&K	2	4
9	Haryana	3	5
10	Chandigarh	1	2
11	U P	1	3
12	Punjab	1	3
13	MP	2	1
14	Gujarat	3	6
15	Maharashtra	5	21
16	West Bengal	7	21
17	Assam	1	5
18	Bihar and Jharkhand	8	37
19	Odisha	2	7
Total		86	215

*[English]***Awarding of Projects**

3656. SHRI EKNATH MAHADEO GAIKWAD:
SHRI BHASKARRAO BAPURAO
PATIL KHATGAONKAR :

SHRI N.S.V. CHITTHAN:
SHRI SANJAY BHOI:
SHRI ANAND PRAKASH PARANJPE:
SHRI A. GANESHMURTHI:

Will the Minister of SHIPPING be pleased to
state:

(a) whether the Government propose to award new projects during this financial year to boost the capacity of major ports;

(b) if so, the present capacity and projected capacity, port-wise;

(c) the names of the existing major ports in the country;

(d) whether the Government proposes to create more major ports in the country; and

(e) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes, Madam.

(b) and (c) Details in respect of all Major Ports are given below:

In MMTPA

S.No.	Name of the Major Port	Capacity as on 31.03.2012	Capacity Projection on completion of the proposed Project
1.	Kolkata Port Trust	67.89	91.64
2.	Paradip Port Trust	80.30	106.30
3.	Visakhapatnam Port Trust	66.33	90.91
4.	Chennai Port Trust	83.19	138.19
5.	Ennore Port Ltd.	31.00	31.00
6.	V.O. Chidambaranar Port Trust	33.34	64.40
7.	Cochin Port Trust	41.86	61.76
8.	New Mangalore Port Trust	50.97	58.77
9.	Mormugao Port Trust	41.90	56.35
10.	Mumbai Port Trust	44.53	53.53
11.	Kandla Port Trust	91.30	110.97
12.	Jawaharlal Nehru Port Trust	64.00	78.45
	Total	696.53	942.27

(d) and (e) Yes, Madam. This Ministry has decided to take steps for setting up of a new major port each in Andhra Pradesh and West Bengal. As regards West Bengal, Kolkata Port Trust had appointed M/s RITES Ltd. as Consultant to prepare the feasibility report for a new port at Sagar Island. As per the

feasibility report submitted by M/s RITES the estimated cost of the project in Phase I is about Rs.7851 Crores and the capacity is about 54 million tonnes. In the case of the proposed major port in Andhra Pradesh, the feasibility study has not been commissioned.

Ban on Testing of Cosmetics on Animals

3657. SHRI ANAND PRAKASH PARANJPE:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI SANJAY BHOI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received proposal from People for Ethical Treatment of Animals (PETA) for a ban on testing of cosmetic products on animals in the country;
- (b) if so, the response of the Government thereto;
- (c) whether the Government has identified some other alternatives in this regard;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Madam.

(b) The Committee for the Purpose of Control and Supervision of Experiments on Animals (CPCSEA) is of the opinion that unless validated Alternative method to Animal Experimentation / use in cosmetic testing is available, CPCSEA cannot take decision to impose ban on use of animals for cosmetic testing in India.

- (c) No, Madam.
- (d) Does not arise.
- (e) Does not arise.

National Accident Relief Service

3658. DR. SANJEEV GANESH NAIK:
SHRI M. VENUGOPALA REDDY:
SHRI MANICKA TAGORE:
SHRI S.R. JEYADURAI:
SHRIMATI SUPRIYA SULE:
SHRI MAHABALI SINGH:
SHRI D.B. CHANDRE GOWDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the ambulances and cranes provided to various States and Non- Governmental Organisations (NGOs) under the National Accident Relief Service Scheme during the last three years and the current year, along with the number of these vehicles and their strategic locations on NHs State-wise;
- (b) the State-wise details of the proposals received by the Union Government from various State Governments in this regard during the said period;
- (c) whether these vehicles have been reported to be misused, if so, the details thereof and the action taken in this regard;
- (d) whether the Government has conducted any survey/audit for optimal utilisation of these ambulances and cranes as well as the funds provided to NGOs engaged in accident relief service scheme;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the funds given to these NGOs and States under the said scheme during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) Ministry of Road Transport and Highways, has provided 136 cranes to States/UTs and 70 advance Life Support Ambulances to trauma care centers identified under the Ministry of Health and Family Welfare's Scheme 'establishment of an integrated network of Trauma Centers' during the last

1	2	3	4	5	6	7	8	9	10
Karnataka	-	-	-	-	-	7	5	-	-
Kerala	2	1	-	-	-	-	2	-	-
Madhya Pradesh	5	-	-	-	-	-	5	-	-
Maharashtra	-	-	-	-	-	3	-	-	-
Manipur	1	-	-	-	-	-	-	2	-
Meghalaya	-	4	-	-	-	-	-	4	-
Mizoram	1	2	-	-	-	-	-	4	-
Nagaland	-	-	-	-	-	-	-	3	-
Odisha	2	-	-	-	-	3	-	-	-
Punjab	1	-	-	-	-	1	2	-	-
Rajasthan	2	-	-	-	-	10	6	-	-
Sikkim	-	3	-	-	-	2	-	-	-
Tamil Nadu	-	-	-	9	-	-	-	-	-
Tripura	1	2	-	-	-	-	-	2	-
Uttarakhand	-	4	-	-	-	-	-	2	-
Uttar Pradesh	1	-	-	-	-	9	6	-	-
West Bengal	2	2	-	-	-	2	-	-	-
A & N Islands	-	-	-	-	-	-	-	1	-
Chandigarh	-	-	-	-	-	-	-	-	-
D and N Haveli	-	-	-	-	-	-	-	-	-
Daman and Diu	-	-	-	-	-	-	-	-	-
Delhi	3	-	-	-	-	-	-	-	-
Lakshadweep	-	-	-	-	-	-	-	-	-
Puducherry	-	1	-	-	-	-	-	-	-
Total	30	30	-	-	-	70	40	36	-

Statement-II

Sl. No.	List of consignees for 30 number of ten ton cranes procured during the year 2009-10.	Quantity/ Zone
1	2	3
1	Director General of Police, Govt, of Andhra Pradesh, Police Department, Hyderabad.	2
2	Shjri Udai Singh Kumawat, IAS, Transport Commissioer, Bihar, Patna.	1
3	Shri P. N. Tiwari, DGP (Railway/Transport), Police Headquarters, Chhattisgarh, Raipur	1
4	Prabhakar, Dy. Commissioner of Police, Traffic (HQ), New Delhi,.	3
5	Assistant Inspector General of Police (HQ), O/o the Director General of Police, Himachal Pradesh Police Headquarters, Shimla -171002.	4
6	Transport Commissioner, O/o the Transport Commissioner, J & K, Srinagar.	1
7	Director General of Police, Police Headquarters, Kerala, Thiruvananthapuram.	1
8	Senior Dy. Transport Commissioner (Taxation), Transport Commissionerate, Kerala Trans Towers, Thiruvananthapuram .	1
9	Director General of Police (Yatayat/Syber), Police Training & Research Institute, Police Headquarter, Madhya Pradesh, Bhopal.	5
10	Shri H. Imocha Singh, Commissioner (Transport), Govt, of Manipur, Secretariat, Transport Department, Imphal.	1
11	Shi N. Zahrt, Jt. Secretary, Govt, of Mizoram, Transport Department, Aizawl..	1
12	Addl. Commissioner Transport (Tech.),O/o the Transport Commissioner-cum-chairman, State Transport Authority, Orissa, Cuttack,.	2
13	Inspector General of Police, Punjab, Traffic, Chandigarh,.	1
14	Transport Commissioner, Transport Department, Govt, of Rajasthan..	2
15	Shri KL. Bal, Joint Secretary, Govt, of Tripura, Transport Department, Agartala,	1
16	Archana Agarwal, Transport Commissioner, Government, of U.P. Lucknow 2-1(diverted to H.P.)	
17	Shri A. K. Sharma, West Bengal Police Directorate, Writer's Building, Kolkata	2
18	Shri Basu Kumar, Addl. Secretary cum Director of Transport, Andaman & Nicobar Administration, Directorate of Transport, Port Blair. (Ph. No -03192-230225), w.r.t letter No. MT/4-25/2009 dt. 18.09.09.	1 (diverted to H. P.)
Total		30

Sl. No.	List of consignees for 30 number or small recovery cranes procured during the year 2009-10.	Quantity/ Zone
1	2	3
1	Shri TakeRingu, APPS, Supdt. of Police (Telecom), O/o the Superintendent of Police (TELECOM), Government of Arunachal Pradesh, Itanagar -791113	1
2	Shri A.K Gawas,, Supdt. of Police, Traffic, O/o the Supdt. of Police Traffic, Panaji Goa..	42
3	D. P. Pawar, Supdt Prov., Director General of Police, Haryana.	2
4	Director Transport, Directorate of Transport, Govt, of Himachal Pradesh, Shimla-171004 .	3 +2
5	AIG (provision- Transport), Director General of Police, Police Headquarters, Government of Jammu & Kashmir, Srinagar.	4-2(diverted to H.P.)
6	Senior Dy. Transport Commissioner (Taxation), Transport Commissionerate, Kerala Trans Towers, Thiruvananthapuram	1
7	Assistant Inspector General of Police (Admn.) Govt, of Meghalaya, O/o the Director General & Inspector General of Police, Meghalaya, Shillong.	3
8	Smt. N. Kynta, Under Secretary, Govt, of Meghalaya, Transport Department. Shillong	1
9	Neihchungnunga (AIG-II), Asstt. Inspector General of Police - II, Police Headquarters, Govt, of Mizoram, Mizoram, Aizawl.	2
10	Dy. Inspector General of Police, Range, Police Headquarters, Government of Sikkim, Gangtok- 737101, Sikkim .	2
11	Shri Karma N. Bhutia, IAS, Secretary, Transport Department, Govt, of Sikkim, Yatayat Bhawan, Gantok -737101.	1
12	Shri K.L. Bal, Joint Secretary, Govt, of Tripura, Transport Department, Agartala.	2
13	Shri J. S. Pandey, Dy. DGP (Admn.), Uttarakhand Police Headquarters, Government of Uttrakhand, Deharadun .	2
14	Dr. Umakant Panwar, Secy & Commissioner (Transport), O/o the Transport Commissioner, Govt, of Uttarakhand, Kulhan, Sahasradhara Road, Dehradun	2
15	Shri A. K. Sharma, West Bengal Police Directorate, Writer's Building, Kolkata.	2
16	Dr. B. Srikanth, Senior Superintendent of Police (Law & Order), O/o the Senior Superintendent of Police (L&O), Puducherry	1
Total		30

Sl. No.	List of consignees of 40 numbers of ten ton cranes procured during the year 2011-12	Quantity/ Zone
1	2	3
1	The Principal Secretary, Transport, Roads & Building Department (TR-1), J- Block, Vth Floor, A. P. Secretariat, Hyderabad	5
2	The Director General of Police (Rail/Transport), Police Headquarters, Chhattisgarh, Raipur.	2
3	The Transport Commissioner, Housefed Complex, Block-4, Beltola Road, Dispur, Guwahati-6	1
4	The Dy. Inspector General of Police (P&M), Office of the Director General & Inspector General of Police, Gujarat State, "Police Bhawan" Sector 18, Gandhi Nagar.	3
5	The Directorate of Transport, Head-Qtrs, Junta-House, Panaji-403001, Goa.	1
6	Shri S. S. Kapur, Inspector General of Police (Telecom), Director General of Police, Haryana, Panchkula.	2
7	The Director General & Inspector General of Police, O/o the Director General & Inspector General of Police, Police Department, Karnataka State, Bangalore.	5
8	The Director General of Police, Police Headquarters, Kerala, Thiruvananthapuram.	2
9	The Director General of Police, O/o the DGP (Yatayat), Police Training & Research Institute, Police Headquarter, Madhya Pradesh, Bhopal-462008.	5
10	The Director General of Police, Railway and Traffic, Government of Punjab, Chandigarh .	2
11	The Transport Commissioner, Department of Transport, Parivahan Bhawan, Sahkar Marg, Jaipur- 302005 (Rajasthan).	6
12	The Chief Secretary, Transport Department, Government of Uttar Pradesh, U.P. Administration, Parivahan Section -3, Lucknow.	6
Total		40

Sl. No.	List of consignees for 36 number of small recovery cranes procured during the year 2011-12	Quantity/ Zone
1	2	3
1	The Superintendent of Police (Telecom/MT), O/o the Director General of Police, PHQ, Itanagar-791113.	5
2	The Transport Commissioner, Housefed Complex, Block-4, Beltola Road, Dispur, Guwahati - 6.	1
3	The Principal Secretary (Transport), Department of Transport, Govt, of Himachal Pradesh, Shimla-171004	5

1	2	3
4	The AIG (Provision-Transport), Jammu & Kashmir, Police Headquarter, Srinagar.	5
5	The Director General of Police, Police Department, Govt, of Manipur, Imphal -795001.	2
6	The Secretary, Govt, of Meghalaya, Transport Department, Shillong.	4
7	The Secretary, Govt, of Mizorm, Transport Department, Aizawl.	4
8	The Transport Commissioner, Govt, of Nagaland, Motor Vehicles Department, O/o the Transport Commissioner, Nagaland, Kohima - 797001.	3
9	The Director General of Police, Police Headquarters, Government of Sikkim, Gangtok-737001.	2
10	The Under Secretary, Govt, of Tripura, Transport Department, Agartala.	2
11	The Director General of Police, O/o Director General of Police, 12 - Subhash Road, Govt, of Uttarakhand, Dehradun - 248001.	2
12	The Director General of Police (I/C), Office of the Director General of Police, A & N Islands, Port Blair.	1
Total		36

List of 70 hospitals/trauma care centres where the 70 Advance Life Support Ambulances have been supplied.

Sl. No.	State	Name of the Hospital/ Medical Institution
1	2	3
1.	Andhra Pradesh	Medical College (Guntur)
2.	Andhra Pradesh	Distt. Hospital (Nellore)
3.	Andhra Pradesh	King George Hospital (Vizag, Vishakhapatnam)
4.	Andhra Pradesh	Nayadupet Taluk Hospital (Nellore)
5.	Andhra Pradesh	Tuni Taluk Hospital (East Godawari)
6.	Andhra Pradesh	Taluk Hospital (Tekkali)
7.	Andhra Pradesh	Distt. Hospital (Ongole)
8.	Andhra Pradesh	Rajiv Gandhi Institute Of Medical Sciences (Rims) (Adilabad)
9.	Andhra Pradesh	Area Hospital (Kamareddy)
10.	Andhra Pradesh	District Hqrs. Hospital (Nizamabad)

1	2	3
11.	Andhra Pradesh	Government General Hospital (Kurnool)
12.	Andhra Pradesh	Government General Hospital (Anantapur)
13.	Gujarat	General Hospital (Valsad)
14.	Gujarat	Govt. Medical College (Surat)
15.	Gujarat	Govt. Medical College (Vadodara)
16.	Gujarat	District Hospital (Himmatnagar)
17.	Gujarat	District Hospital (Bharuch)
18.	Gujarat	Pt. Deen Dayal Upathayaya Hospital (Rajkot)
19.	Gujarat	General Hospital (Morbi)
20.	Gujarat	Civil Hospital (Radhanpur, Distt. Patan)
21.	Gujarat	Sahyog Arogya Hospital (Bachau, Kutchh)
22.	Gujarat	General Hospital (Porbandar)
23.	Gujarat	Chc (Jetpur)
24.	Haryana	Bss General Hospital (Panipat)
25.	Jammu and Kashmir	Govt. District Hospital (Udhampur)
26.	Jammu and Kashmir	Mirza Mohammad Afzalbeg Memorial District Hospital, (Anantnag)
27.	Karnataka	Chitradurga Civil Hospital (Chitradurga)
28.	Karnataka	Tumkur Distt. Hospital (Tumkur)
29.	Karnataka	Sira Chc/Taluk Hospital (Sira)
30.	Karnataka	Devangere Civil Hospital (Devangere)
31.	Karnataka	Haveri Distt. Hospital (Haveri)
32.	Karnataka	Belgaum Distt. Hospital (Belgaum)
33.	Karnataka	Karnataka Institute Of Medical Sciences (Kims) (Hubli)
34.	Maharashtra	Government Medical College Hospital (Kolhapur)
35.	Maharashtra	B.J. Medical College (Pune)
36.	Maharashtra	Satara Distt. Hospital (Satara)

1	2	3
37.	Odisha	District Hospital (Balasore)
38.	Odisha	District Hospital (Khurda)
39.	Odisha	District Hospital (Bhadrak)
40.	Punjab	Distt. Hospital (Jalandhar)
41.	Rajasthan	Govt. Bdm Hospital (Kotputli)
42.	Rajasthan	Sms Medical College (Jaipur)
43.	Rajasthan	JIn Medical College (Ajmer)
44.	Rajasthan	District Hospital (Bhilwara)
45.	Rajasthan	Rnt Medical College (Udaipur)
46.	Rajasthan	Civil Hospital (Dungarpur)
47.	Rajasthan	Govt. Hospital (Sirohi)
50.	Rajasthan	New Medical College Hospital (Kota)
51.	Tamil Nadu	Govt. Medical College & Civil Hospital (Vellore)
52.	Tamil Nadu	Dean, Kilpauk Medical College & Hospital (Chennai)
53.	Tamil Nadu	Krishnagiri Govt. Hospital (Dharampuri)
54.	Tamil Nadu	District Hqrs. Hospital (Dindigul)
55.	Tamil Nadu	Govt. Medical College Hospital (Kanyakumari)
56.	Tamil Nadu	Tirunelveli Medical College Hospital (Tirunelveli)
57.	Tamil Nadu	District Hqrs. Hospital (Karur)
58.	Tamil Nadu	District Hqrs. Hospital (Kovilpatti)
59.	Tamil Nadu	Govt. Rajaji Hospital & Medical College (Madurai)
60.	Uttar Pradesh	MIn Medical College (Allahabad)
61.	Uttar Pradesh	Brd Medical College (Gorakhpur)
62.	Uttar Pradesh	District Hospital (Lalitpur)
63.	Uttar Pradesh	District Hospital (Jalaun)
64.	Uttar Pradesh	Mlb Medical College (Jhansi)

1	2	3
65.	Uttar Pradesh	Shri Bhimrao Ambedkar Distt. Hospital (Etawah)
66.	Uttar Pradesh	Sn Medical College (Agra)
67.	Uttar Pradesh	Llr Hospital & Gsvm Medical College (Kanpur) 4 Ic]
68.	Uttar Pradesh	District Hospital (Faizabad)
69.	West Bengal	Burdwan Medical College & Hospital (Burdwan)
70.	West Bengal	Sub-Divisional Hospital (Asansol)

Statement-III

List of Requirement Received from the States/UTs for Ten Ton Cranes and Small Recovery Cranes for Hilly Areas for the year 2009-2010.

Sl.No.	Name of the States/UTs	Name of the Department	10 ton Crane	Small Recovery Cranes for hilly areas
1	2	3	4	5
1	Andhra Pradesh	DG/IG Police	23	23
2	Arunachal Pradesh	DG/IG Police	2	6
3	Bihar	Transport Deptt.	6	-
4	Chhattisgarh	DG/IG Police	5	-
		Transport Deptt.	2	-
5	Delhi	Transport Deptt	6	-
6	Goa	DG/IG Police	-	10 (5-medium & 5- small cranes)
7	Haryana	DG/IG Police	-	10 (medium sized)
		Transport Deptt.	-	2
8	Himachal Pradesh	DG/IG Police	10	-
		Transport Deptt.	-	13
9	Jammu & Kashmir	DG/IG Police	-	33 (19 - medium sized & 14- small sized)
		Transport Deptt.	3	
10	Kerala	DG/IG Police	4	4

1	2	3	4	5
		Transport Deptt.	8	2
11	Madhya Pradesh	DG/IG	132	-
12	Manipur	Transport Deptt.	5	-
13	Meghalaya	DG/IG Police	-	12 (6- Small & 6 Medium size cranes)
		Transport Deptt.	-	1
14	Mizoram	DG/IG Police	-	8
		Transport Deptt.	3	-
12	Odisha	Transport Deptt.	17	-
16	Punjab	DG/IG Police	10	-
17	Rajasthan	Transport Deptt.	34	-
18	Sikkim	DG/IG Police	-	10(5- Medium & 5-small)
		Transport Deptt.	-	2
19	Tripura	Transport Deptt.	4	11 (5- medium & 6- small size)
20	Uttarakhand	DG/IG Police	-	5
		Transport Deptt.	-	15
21	Uttar Pradesh	Transport Deptt.	19	-
22	West Bengal	DG/IG Police	5	10
23	A & N Islands	Transport Deptt.	2	-
24	Puducherry	DG/IG Police	-	3 (One Medium & 2 small size cranes)
25	Total	300	180	

*List of Requirement Received from the States/UTs for 10 Ton Cranes
and Small Recovery Cranes for Hilly Areas for the year 2010-2011.*

Sl.No.	Name of the States/UTs	Name of the Department	10 ton Crane	Small Recovery Cranes for hilly areas
1	2	3	4	5
1	Andhra Pradesh	Transport Deptt.	10	5

1	2	3	4	5
2	Arunachal Pradesh	DG/IG Police	-	10
3	Assam	Transport Department		
4	Chhattisgarh	DG/IG Police	5	-
5	Delhi	DG/IG Police	6	6(1.5 ton)6 (2.5 ton)
6	Gujarat	DG/IG Police	17	16
7	Goa	DG/IG Police	2	5 (5-medium & 5- small cranes)
		Transport Department		
8	Haryana	DG/IG Police	7	-
9	Himachal Pradesh	DG/IG Police	6	-
		Transport Deptt	10	10
10	Jammu & Kashmir	DG/IG Police	-	48
11	Karnataka	DG/IG Police	24	18
12	Kerala	DG/IG Police	5	5
13	Madhya Pradesh	DG/IG Police	127	-
14	Manipur	DG/IG Police		
15	Meghalaya	Transport Deptt.	-	4
16	Mizoram	DG/IG Police	-	6
		Transport Deptt.	4	10
17	Nagaland	Transport Deptt.	4	4
18	Punjab	DG/IG Police	8	15
19	Rajasthan	Transport Deptt	34	
20	Sikkim	Police Department		
21	Tripura	DG/IG Police	4	9(3-Medium 6- Small)
		Transport Deptt.	4	9(3- medium 6- small size)
22	Uttarakhamd	DG/IG Police		
23	Uttar Pradesh	Transport Deptt	19	-

1	2	3	4	5
24	A & N Islands	DG/IG Police	5	5
		Transport Deptt	2	-
Total		303	191	

List of Requirement Received from the States/UTs for 10 Ton Cranes and Small Recovery Cranes for Hilly Areas for the year 2011-2012

Sl.No.	Name of the States/UTs	Name of the Department	Cranes (10 Ton)	Small/Medium sized Cranes	Ambulance
1	2	3	4	5	6
1	Andhra Pradesh	DG/IG Police	63	-	-
		Transport Deptt.	5	5	10
2	Arunachal Pradesh	DG/IG Police		26 (3 to 5 ton Capacity)	21 (TATA Sumo or 407 (4x4) Ambulance)
		Transport Deptt.	-	23	23
3	Assam	Transport Deptt.	7	12	12
4	Haryana	DG/IG Police	-	8	10
5	Himachal Pradesh	Transport Deptt.	10	16	18(BLS)
6	Jammu & Kashmir	DG/IG Police	58	74	66 (BLS)
		Transport Deptt.	12	13	12
7	Jharkhand	DG/IG Police	33	34	40
8	Karnataka	DG/IG Police	24	18	-
9	Kerala	DG/IG Police	2(2- 5 ton & 2 one ton)	-	-
		Transport Deptt. Kerala Road Safety Authority	1. Police Department 16(13 -5 ton & 9-1 ton)2. Fire & Rescue Department 8	15	5(BLS)+118(BSL for Health Deptt.)

1	2	3	4	5	6
10	Madhya Pradesh	DG/IG Police	40	68	89
11	Maharashtra	DG/IG Police.	40	23	63 (BLS)
12	Manipur	Transport Deptt.	-	5	-
13	Meghalaya	DG/IG Police	24	29	25
	Transport Deptt.	Numbers not mentioned	Nos not mentioned	No. not mentioned	
14	Nagaland	DG/IG Police	5	-	5 (BSL-Ambulance Tata Winger (AC))
	Transport Deptt.	5	-	5	
15	Odisha	DG/IG Police	10	15	21
		Transport Deptt.	-		
16	Punjab	DG/IG Police	10	-	-
17	Sikkim	Transport Deptt.	Not mentioned	-	-
18	Tamil Nadu	DG/IG Police	10	5	10(BLS)
19	Tripura	DG/IG Police	4(3 medium)	6	
20	Uttarakhand	DG/IG Police	-	6	2
		Transport Deptt.	-	20	25
21	Uttar Pradesh	DG/IG Police	72 Lifting cranes	-	50
		Transport Deptt.	62	- %	56
22	West Bengal	Transport Deptt.	6	6	22
23	A & N Islands	DG/IG Police	4	-	6
		Transport Deptt.	6	6	-
24	Chandigarh	Transport Deptt.	Nil	Nil	Nil
25	Total		536	433	724

Threat to Endangered Species

3659. SHRI SHIVKUMAR UDASI:
 SHRI VARUN GANDHI:
 SHRI HANSRAJ G AHIR:
 SHRI ADAGOORU H. VISHWANATH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Botanical Survey of India has conducted any survey/assessment of plants, herbs, shrubs that are on the verge of extinction;

(b) if so, the details thereof;

(c) whether Government is also preparing a similar list of endangered animals in the country and if so, the details thereof; and

(d) the steps taken by the Government to preserve those rare plants and to check the illicit-trade and smuggling of such plants and animals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Botanical Survey of India, with its mandate of Floristic survey, documentation and 1 status assessment of all plant species, has also been conducting floristic surveys for threat (anthropogenic/natural) assessment and inventorying of threatened species.

(b) Based on studies of vast herbarium repository of dried plant material maintained by the department and verified by field survey tours, BSI has already published four volumes of Red Data Book of Indian Plants, (Eds. Jain & Rao, 1984; Nayar & Sastry 1987 - 1990) and Red List of Threatened Vascular Plant Species in India (Rao et al. 2003), which provides information on 1236 threatened plant taxa in the country.

(c) Zoological Survey of India with its headquarters and Kolkata and 16 Regional Centers, covering all biogeographic zones and ecosystems of India conduct faunal surveys including, status survey of rare, endangered, endemic and threatened animals.

The results of the survey are regularly published and communicated to Government agencies. Hitherto status survey of 10 species of animals has been published by ZSI. The results from these studies are incorporated in conservation management of these species.

(d) Action taken by the government to check illicit trade and smuggling of endangered animals and plant in the country includes:

- i. Species of plants or animals which are assessed to be threatened are included in the appropriate schedules of the Wild Life (Protection) Act, 1972 thereby providing them statutory protection against unregulated exploitation.
- ii. Hunting and commercial exploitation of wild animals included in various schedules of the Wild Life (Protection) Act, 1972 is prohibited. Offences committed in respect of these species attract punishment prescribed under the Act.
- iii. The Wild Life (Protection) Act, 1972, has been amended and made more stringent. The punishments for offences have been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- iv. Protected Areas, viz., National Park, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- v. Financial and technical assistance is provided to the State/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for providing better protection to wildlife and improvement of its habitat.
- vi. The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.

- vii. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.
- viii. The Wildlife Crime Control Bureau has been set up to strengthen the enforcement of law for control of poaching and illegal trade in wildlife and its products.
- ix. Under the Central Sponsored Scheme - 'Integrated Development of Wildlife Habitats', a component has been added for initiating 'Recovery Programme for critically endangered species and their habitats' during the 11th Five Year plan period.
- x. India is a signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora" (CITES) that regulates international trade in wildlife and its derivatives.
- xi. Section 38 of the Biological Diversity Act empowers the Central Government in consultation with the concerned State Governments to notify from time to time any species which is on the verge of extinction or likely to become extinct in the near future as a threatened species, and prohibit or regulate their collection, and also to take appropriate steps to rehabilitate and preserve those species. For implementation of these provisions, the Government has got prepared, though the Botanical Survey of India (BSI) and the Zoological Survey of India (ZSI), a state-wise list of threatened species of plants and animals which are on the verge of extinction, along with guidelines for prohibiting or regulating collection of these species, as also measures for rehabilitating and preserving them. This list was sent to the State Governments for comments/approval in October 2008. Upon receipt of comments, notifications have been issued so far for fourteen States: Himachal Pradesh, Kerala, Uttarakhand and Uttar Pradesh, Mizoram, Orissa and Meghalaya, Goa and West Bengal, Madhya Pradesh, Karnataka, Tripura, Bihar and Tamil

Nadu. The matter is being pursued with the remaining states.

Financial Assistance to NGOs

3660. SHRI SANJAY DHOTRE:

SHRI SUBHASH BAPURAO WANKHEDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether financial assistance is being provided to the special schools run by Non-Governmental Organisations (NGOs) for child labour in the country;

(b) if so, the details thereof;

(c) the funds released to such NGOs during the last three years and the current year, State-wise for the purpose;

(d) the mechanism available for monitoring such system with the Government to ensure that such funds are being utilised for the said purpose; and

(e) the details of mechanism available to see that child labourers are not put in wrong hands while rehabilitating them?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Ministry of Labour & Employment is implementing National Child Labour Project (NCLP) and Grant-in-Aid (GIA) Schemes for elimination and rehabilitation of Child Labour. Under the NCLP Scheme, about 7311 Child Labour special schools are in operation in 266 districts. For rehabilitation and elimination of Child Labour funds are released to the NCLP Project Society chaired by District Magistrate who in turn allocates the funds to the Child Labour special schools. Wherever the NCLP Scheme is not in operation, GIA Scheme is implemented. Under GIA Scheme, funds are directly released by Central Government to the NGOs to run Child Labour special schools. So far, all the children in the Child Labour special schools under GIA Scheme have been mainstreamed and new schools are to be started in this financial year.

(c) The details of funds released under the GIA Scheme for the last three years and current financial year are given in the Statement enclosed.

(d) and (e) The Regional Labour Commissioners (Central) regularly visit the special schools in their jurisdictions in order to monitor operation of the

schools and submit their reports. Moreover at the time of release of funds the utilisation certificate, Audited Accounts and Annual Progress Reports are scrutinized threadbare in this Ministry. The special schools are also inspected by the Nodal Officers appointed by this Ministry and they submit their reports.

Statement

Grant Released to NGOs in 2009-2010

Sl.	Name of NGOs	Amount of grant released (in Rs.)
1	2	3
1	National Development Institute, 146,Vidhata Nagar, Bhatindi Rd. Nerwal, Jammu.	4,57,650
2	Gramin Vikas Sansodhan Va Prashikshan Sansthan, 6, Subham Apartment, Nagpur.	3,55,444
3	Samajik Bahuddeshiya Sanstha, Near- Karnal Talkies, Nagpur - 440017	4,95,787
4	Socio Oriental Fast Industrial Association(Sofia) Phouden, Distt. Thoubal, Manipur -795138	6,08,382
5	All Manipur Women's Voluntary Service, Sagalband, N.M. Lane, Imphal (West), Manipur - 1	5,72,062
6	Rural Education and Sports Development Assnn.(RESDA), Wangbal-1, Distt-Thoubal, Manipur	6,40,764
7	Urban Welfare Association, Near- MM Gas Godown, Imphal (West), Manipur	76,275
8	Hangul united dev. Association (HUDA) Mayang Imphal Manipur	4,06,800
9	Urban & Rural Dev. Agency (URDA) IMPHAL MANIPUR	6,48,336
10	Ravindra Smriti Samaj Kalyan Avem Sodh Sanstha, S-14, Mandi Campus, Bijaypur, Distt-Sheopur	4,57,650
11	Manila Samaj Shiksha Samiti, Thatipur, Distt-Gwalior	1,52,550
12	Alongmen Multipurpose Co-op. Society,Alongmen Ward, Mokoichung, Nagaland	62,829
13	Anchalika Yuba Parishad, Laxminarayan hat,P.O.- Shankeshwar, Distt-Jagatsinghpur, Odisha	1,52,550
14	Narayani Mahila Mandal, At- Padanpur, P.O.-Bhimpur.Via-Jatna, Distt-Khurda-752050	2,41,538
15	Institute for Communication & Devlopm. Action(ICDA) At- Naripur, Distt-Bhadrak-756100	3,04,600
16	Association for Voluntary Action (AVA) Distt Odisha	3,78,325
17	Association for health education & development (AHEAD) pleet 216 Areelarn Bhubneshwar 751020	4,32,22518

1	2	3
18	Natural Rural Development Cooperation (NRDC) Nidadri Bhubneshwar, Odisha	4,57,649
19	M.M.Malviya Viklang Sewa Sansthan, U.P.	1,89,902
20	Karma Bal Vidhya Niketan Samiti, 2F-43, Mahavir Nagar Ext.Kota, Rajasthan	25,425
21	Academy Of Education Society, Nagarpalika colony, Near- Cloth Mata Mandir, Distt-Baran.	3,02,700
22	Hitesh Gramuddyog Sewa Sansthan, 1/35, Bajaria Aligang, Fatehgarh, Distt-Farukhabad	3,04,791
23	Jagriti Foundation, Banjaria Road, Khalilabad, Distt-Sant Kabir Nagar (UP)	3,05,100
24	Harijan Avem Nirbal Shiksha Vikas Samiti, 18/32, Judge Colony, Allahabad	2,28,825
25	Sardar Hameedi Taleemi wa Samaji Mission, 196,Chilla, Amroha, J.P. Nagar, U.P.	2,91,809
26	Shanti Mahila Evam Bal Vikas Parishad, Vill-Nagwal, Distt- Balia,UP	6,86,475
27	Nawada gramudhyog Vikas Samiti J.P. Nagar,UP	1,27,950
28	Manav Samajothan Sewa Sansthan, Ambedkar Nagar,UP	2,28,825
29	Project SAWARAJAYA, Ganesh Ghat, Cuttak, Odisha	3,30,507
30	Dayanand Saraswati Shiksha Samiti, Siswali, Distt-Baran.Raj.	76,275
Grand Total		1,00,00,000

Grant Released to NGOs in 2010-11

Sl.	Name of NGOs	Amount of grant released (in Rs.)
1	2	3
1	Sardar Hameedi Taleemi, Amroha UP	3,05,100
2	NISSA, Kendrapara, Odisha	3,81,375
3	Vaishali Jan Jagran Samiti, Hajipur, Bihar	50,100
4	Samaj Kalyan Shikshan Sanstha, Basti, UP	1,14,413
5	Instt for Natl Dev. on Integral Assistance, Odisha	1,65,262
6	Adarsha Shikshya Kendra, Khurda, Odisha	3,47,792
7	Ganpat Rao Nimbalkar S. Mukti Ashram, Datur, Maharashtra	2,93,100
Total Revalidated in 10-11		16,57,142

1	2	3
8	Vaishali Jan Jagran Samiti, Hajipur, Bihar	3,22,900
9	NRDC, Bhubaneswar, Odisha	4,85,789
10	RESDA, Manipur	7,62,750
11	SOFIA, Thobal, Manipur	7,64,568
12	Brightways, Bishnupur, Manipur	10,29,712
13	ORSSA, Nayagarh, Manipur	6,86,475
14	Adarsha Sikshya Kendra, Distt. Khurds, Orissa	3,38,683
15	Bahujan Hitaya Bahujan Mandel Latur Maharashtra	6,86,475
16	Terakhong Mning Mahila Mandal Manipur	8,50,000
17	CRUS Thoubal Manipur	6,86,475
18	SORDEV Thoubal Manipur	2,03,401
19	NISSA Kendrapara Odisha	3,05,100
20	National Dev. Institute Jammu J&K	1,14,412
Total Released in 2010-11		88,93,882

Grant released to NGOs in 2011-12

1	Sardar Hameedi Taleemi, Amroha UP	88,989
2	Sarjubai Goswami Memorial, Gwalior(+Sno.l3)	6,10,200
3	URDA, Manipur	4,95,789
4	Azad Navyuvak Mandal, Rajasthan	4,57,650
5	HUD A, Hangul, Manipur	2,79,775
6	Manav Sewa Samiti, Rajasthan	4,50,000
7	CEDO, Manipur (+ S. No. 10)	5,33,925
Revalidated in 2011-12		29,16,328
8	Ravindra Smriti Samaj Kalyan Avam Sodh Sansthan, Mandi, Vijaypur, Dist. Sheopur, M.P.	3,43,337
9	Mahila Samaj Shiksha Samiti	5,33,925

1	2	3
10	CEDO, Manipur (+S.No.7)	4,95,787
11	RESDA, Manipur	3,12,674
12	Peple Development Societym Manipur	4,06,800
13	Sarjubai Goswami Memorial, Gwalior (+Sno.2)	3,00,000
14	Hitesh Grammudyog Sewa Sansthan, UP,	79,284
15	Vaishali Jan Jagran Samiti,Vaishali Bihar	2,49,913
16	All Manipur Womens Voluntary Services, Manipur	9,53,438
17	Jan Hitkari Sansthan, Kushinagar, UP	6,10,200
18	Tera Khong, Manipur	1,71,712
		73,73,398

No Grant has been so far released under GIA Scheme during the current financial year i.e. 2012-13.

[*Translation*]

Corruption in Defence

3661. SHRI GANESH SINGH:
SHRI MANIKRAO HODLYA GAVIT:
SHRI TARACHAND BHAGORA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the cases of corruption, continuous scams and irregularities in the armed forces including the Indian Army have increased in the recent past;

(b) if so, the details thereof and reasons therefor;

(c) whether the Government has received complaints of misuse of powers by high rank officers and if so, the details thereof;

(d) the efforts made by the Government to tackle the situation; and

(e) the action taken by the Government against those found guilty in such cases and the number of guilty persons found in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Whenever any allegation of corruption is received, the same is examined by the Ministry and wherever considered necessary, the case is referred to appropriate agency for investigation. Indian Armed Forces are governed by their respective Acts, namely, Army Act, Air Force Act and Navy Act. Appropriate provisions are there in these Acts to take action against defence personnel indulging in corrupt practices. Effective vigilance mechanism exists in Armed Forces and prompt action is taken whenever any case involving corruption comes to light.

[*English*]

Defence Land under Illegal Possession

3662. SHRI P.K. BIJU:
SHRJ CHANDRAKANT KHAIRE:

Will the Minister of DEFENCE be pleased to state:

(a) the quantum of defence land in the illegal possession of the civilians and its market value;

(b) the total number of alleged corruption/irregularities relating to defence land and details of lands involved;

(c) the current status of each of these cases;

(d) whether the names of high rank officials of his Ministry have surfaced in the scams related to land and if so, the details thereof;

(e) the action taken by the Government to reclaim the land; and

(f) the action taken by the Government against the guilty officials?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) About 12364 acres of Defence land is under illegal possession or encroachment including by civilians. Since market value cannot be precisely defined numerically it is not possible to maintain data in this regard.

(b) to (d) At present seven cases of alleged corruption and irregularities regarding defence lands have been reported to the Ministry. The case-wise details are given in the enclosed Statement.

(e) and (f) Action for removal of encroachment is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry. Strict disciplinary and administrative action is taken against officials found guilty and in some cases CBI has been entrusted to investigate the matter.

Statement

1. Adarsh Co-operative Housing Society case:

It is alleged that Shri R.C. Thakur in conspiracy with members of defence service, officials of Government of Maharashtra and others got allotted a plot of land at Block VI, BBR Colaba, Mumbai dishonestly and fraudulently in favour of Adarsh Co-

operative Group Housing Society (ACHS) which was in possession of Army since long. The area of land involved measures 3758.82 sq. meters. The Government had entrusted enquiry to CBI with a view to getting the matter thoroughly investigated and fix responsibility. A regular case no. RC 6(A)/11/ACB Mumbai was registered by CBI on 29.1.2011. After investigation, charge-sheet has been filed on 4.7.2012 in the Court of Spl. Judge, Mumbai against Sfir R.C. Thakur, Brig (Retd.) M.M. Wanchu, Shri K.L. Gidwani, Maj. Gen. (Rlfd;) AR Kumar, Maj. Geh.(Retd.) TK KaulBrig. (Retd.) tM Sinha, Shri PV Deshmukh, Shri Ramanand Tiwari, Shri Subhash Lalla, Dr. Pradeep Vyas, Shri Ashok Shankarrao Chavan, Dr. M. Jairaj Phathak, and Col. (Retd.) R.K. Bakshi.

2. Kandivili Land case:

It is alleged that M/s Neo Pharma Pvt Ltd. (Kalpataru Builders) purchased a piece of Defence Land at Kyndivili ill 2007, over which the Army officials of the Southern Command relinquished the claim (on CTS No.135 & 136) held by Central Ordnance Depot (COD) since 1942 without sanction of the competent authority. The then DEO, issued the NOC to Civil administration for the sale of the said land without authority and without concurrence of the Army authorities. CBI has registered Preliminary Enquiry No.PE.1(A)/12/ACB Mumbai oh 12.1.2012. As per investigation conducted so far, the total land of 5166.5 sq mtrs is under scrutiny.

3. Pune Land case:

It is alleged that Shri S.R. Nayar, Defence Estate Officer (retd.), Balbhim Rama Gaikwad, Talathi of Village Loehgaon and Kevin Pinto entered into a criminal conspiracy with each other and with other unknown persons to cheat the defence authorities of the Government of India by misrepresentation facts about land under Survey No.233 A, Village Loehgaon, Tal. Haveli, Distt., Pune falsely claiming that the said land does not belong to the defence, while the said land has been in continuous possession of the Military since 1918. As per investigation conducted so far, the quantum of land involved is 69.23 acres.

Case RC 09(A)/2010-CBI/ACB/Pune was registered by CBI on 13.8.2010. After investigation a charge-sheet has been filed against Shri S.R. Nayyar, DEO (retd.), Sh. Balbhim Rama Gaikwad, Talathi of village Lohegaon (Public Servant), Shri Kevin Pinto, Shri Haresh Milani, Shri Mohammad Isharaq Khan (Pvt. Persons).

Sukna Land case:

Sukna Land case pertains to land in Chumta Tea Estate neighboring defence land and not defence land. This is a case of incorrect issue of No Objection Certificate (NOC) by HQ 33 Corps. A Court of Inquiry was ordered by HQ Eastern Command to investigate the circumstances under which No Objection Certificate was allowed to be given and Moll agreed by HQ 33 Corps for land in Chumta Tea Estate. The Court of Inquiry has been finalized and suitable action has been taken against erring officials.

5. Issue of NOC by the office of DEO, Srinagar:

It is alleged that a huge area of Airforce land near a sensitive security zone was suspected to have been grabbed by land mafias, in connivance with officials of Revenue Department of J&K State and - Directorate General of Defence Estates (DGDE), Srinagar and 60-70 nos. of No Objection Certificates (NOCs) for transfer of defence controlled land measuring 67 to 120 acres had been issued to private citizens, in violation of the norms. CBI has registered regular case No.RC AC1 2012 A 0006 On 3.5.2012 against Shri Ajay Chaudhary, the then DEO Srinagar, Shri Vijay Kumar, the then SDO-1, Srinagar, Smt. Amarjeet Kaur, SDO-H, Srinagar and some unknown public servants / private persons. As per investigations of CBI a total land of 62.25 acres is involved.

6. 8-A. Lothian Road, Pune Cantt:

It is alleged that Lt. Gen (retired) Nobel Thamburaj and Shri S.R. Nayar, the then Defence Estate Officer abused their official position, while working as public servant and caused pecuniary advantage to M/s Kalpatru Builders during the period from 1988 to 2008 in the matter of out of court

settlement of an important issued related to restriction of 44% reservation of land for residential purpose in respect of Bungalow no. 8-A, Lothian Road. A regular case no.RC 02(A)/2012/ACB Pune was registered by CBI on 30.1.2012. As per investigation the quantum of land involved is 0.96 acres.

7. Jodhpur case:

An article was in India Today on 16.1.2012 relating to the illegal transfer of 4.84 acres of defence land in Jodhpur to the Major Maharaja Hari Singh Charitable Trust (MMHSCT). It was ordered that the matter be enquired following which survey was required to be conducted at Jodhpur by a joint team of officials, to ascertain if any part of the land transferred to the trust was defence land. The report submitted by the team was considered by the Ministry and the Director General of Defence Estate (DGDE) was directed to submit a further report on certain additional points. The report has been received and is being examined.

Ban on Clearance for Mining in Inviolable Areas

3663. SHRI KHAGEN DAS:
SHRI ASADUDDIN OWAISI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has categorised certain coalfields as "inviolable areas" for granting environmental clearances in the country;

(b) if so, the details of coalfields categorised along with the salient features of the "inviolable areas";

(c) the details of the recommendations made by the BK Chaturvedi Committee in this regard, and the reaction of the Government thereto;

(d) whether the Government has any proposal to amend the Environment (Protection) Act, 1986; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The B. K. Chaturvedi Committee recommended that coal bearing blocks should normally be taken for mining and clearances given for it except where there is a strong case for rejection due to extremely dense forests and other ecological and environment consideration of serious nature. The Group of Ministers (GoM) constituted to consider the environmental and developmental issues relating to coal mining and other development projects in its fifth meeting held on 20th September, 2011 after examination of the said recommendation, recognized the importance of dense forests and suggested that identified pristine forest areas where any mining activity would lead to irreversible damage to the forests should be barred from any kind of non-forest activity. The GoM further recommended that all such forests which can never be regenerated to the desired quality should be protected and suggested that a committee comprising of experts in the field can be constituted to identify such forests. Further, a Committee constituted under Chairmanship of the Secretary, Ministry of Environment and Forests has formulated parameters for identification of such areas.

[Translation]

Sanction For NH Projects

3664. DR. PADMASINHA BAJIRAO PATIL:
SHRI BALIRAM JADHAV:
SHRIMATI BHAVANA PATIL GAWALI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry prepares a list of National Highway (NH) projects on periodical basis and obtains sanctions from all the States as existing process of according sanction project-wise is not helpful in completion of projects;

(b) if so, whether the Government proposes to bring some changes in the existing process of according sanction to NH projects;

(c) if so, the details thereof and the time by which a final decision is likely to be taken in this regard; and

(d) the extent to which this will help in addressing the problems being faced by private construction companies regarding land acquisition for highway projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) No, Madam.

(b) to (d) Does not arise.

[English]

National Ganga River Basin Authority

3665. CHAUDHARY LAL SINGH:
SHRI NISHIKANT DUBEY:
SHRI K. C. SINGH 'BABA':
SHRI UDAY SINGH:
SHRI NARANBHAI KACHHADIA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether National Ganga River Basin Authority (NGRBA) has become fully functional;

(b) if so, the mandate of the National Ganga River Basin Authority (NGRBA) and the various projects taken up by the NGRBA along with their present status;

(c) if so, the details thereof;

(d) whether the Government has received any suggestions regarding scraping of NGRBA;

(e) if so, the details thereof;

(f) whether the Government is planning to set up a museum regarding the origin and evolution of the river Ganga; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI

JAYANTHI NATARAJAN): (a) to (c) Yes, National Ganga River Basin Authority (NGRBA) has become fully functional. Government of India has constituted the National Ganga River Basin Authority (NGRBA) in February 2009 under Section 3(3) of the Environment (Protection) Act, 1986.

The mandate of the NGRBA are (a) ensuring effective abatement of pollution and conservation of the river Ganga by adopting a river basin approach to promote inter-sectoral co-ordination for comprehensive planning and management; and (b) maintaining environmental flows in the river Ganga with the aim of ensuring water quality and environmentally sustainable development. NGRBA has been mandated

as a planning, financing, monitoring and coordinating authority for strengthening the collective efforts of the Central and State governments for effective abatement of pollution and conservation of river Ganga so as to ensure that by the year 2020 no untreated municipal sewage or industrial effluent will flow into the river Ganga.

Since inception of the programme, 53 schemes in 43 towns of the 5 basin states for an estimated cost of Rs. 2598.47 crores have been sanctioned under the NGRBA Programme, out of which Rs. 496.72 crores have been released, as of June, 2012, for implementation of the projects. The present status is as below:

Status of NGRBA Projects in the Basin States (As of June, 2012)

				Rs. in crores
S.No.	State	Total Sanctioned costs	STP capacity (in mid)	Total release of fund (Gol & State)
1	Uttarakhand (15 projects in 11 towns)	155.6	31.3	37.23
2	Uttar Pradesh (7 projects in 5 towns)	1341.6	313	257.64
3	Bihar(4 projects in 4 towns)	441.86	82	35.37
4	West Bengal (27 projects in 23 towns)	659.41	44.23	166.48
Total		2598.47	470.53	496.72

(d) to (e) Government has not received any suggestions regarding scraping of NGRBA.

(f) and (g) Government has no plan to set up a museum regarding the origin and evolution of the river Ganga. However, one Ganga Knowledge Centre (GKC) is being setup initially to undertake activities that would help enhance the quality of implementation of the NGRBA program. Its key objectives will be to (i) create and manage knowledge resources; (ii) design

and foster research and innovations; and (iii) facilitate stakeholder dialogues. The GKC shall be located in Delhi, as an integral part of the National Mission for Clean Ganga (NMCG) setup with an initial node at Varanasi.

This node will eventually be known for its "Ganga gallery" showcasing the rich history CP] Culture of the people in the basin and their relation with the holy river through high quality exhibits.

[Translation]

Road Safety

3666. SHRI VIRENDRA KUMAR:
SHRI NISHIKANT DUBEY:
SHRI P. KUMAR:
DR. KIRODI LAL MEENA:
SHRI SURESH KUMAR SHETKAR:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI R. THAMARASELVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the road accident deaths in India are highest as compared to other countries;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Government has constituted a Committee on Road Safety and Traffic Management and if so, the details and objectives thereof along with the composition of the Committee;

(d) whether the Government has started a scheme to provide road safety funds to the States;

(e) if so, the details thereof and the funds allocated to various States under the said scheme during the last three years and the current year, State-wise; and

(f) the details of other road safety schemes being implemented by the Government in the country and the funds provided to States under these scheme during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) and (b) Yes Madam. As per the latest issue of 'World Road Statistics' (WRS) 2011, brought out by the International Road Federation, Geneva, India had reported the maximum number of road accident fatalities at 125,660 followed by China at 67,759 and United States of America at 33,808 for the year 2009. The analysis of road accident data

received from States/UTs reveals that drivers' fault is the single most important factor responsible for accidents (77.5%). Some of the other factors responsible for road accidents are as under:

Fault of pedestrian	2.4%
Fault of cyclist	3%
Defect in road conditions	1.5%
Defect in condition of motor vehicle	1.6%
Weather condition	1.0%
All other causes	14.8%*

* Includes Fault of Driver of other vehicles, Fault of Passengers, Poor light condition, Falling of boulders, Neglect of civic bodies, Stray animals, other causes and causes not known.

(c) A Committee was constituted under the Chairmanship of Shri S. Sundar, Former Secretary, Ministry of Surface Transport on 23.11.2005 to deliberate and make recommendations for setting up an effective and dedicated agency for road safety and traffic regulation. The composition of the Committee is given in the enclosed Statement-I. The Terms of Reference given to the Committee were as under:

- (i) To assess the magnitude of road traffic injuries and fatalities in India as a public health and economic problem;
- (ii) To study international examples of organizations for road safety and traffic regulation with a view to drawing lessons for India;
- (iii) To propose a Road Safety Organization at the Central Government level and recommend the functions and responsibilities of the proposed organization;
- (iv) To suggest amendment of relevant traffic laws;
- (v) To suggest the financing mechanisms for such an organization;
- (vi) To suggest measures for rescue and relief of accident victims.

The Chairman of the Committee presented its report on 20.2.2007. The Committee has recommended creation of a National Road Safety and Traffic Management Board through an Act of Parliament.

(d) No Madam.

(e) Does not arise in view of (d) above.

(f) The details of important schemes run by Ministry of Road Transport and Highways to promote road safety and the funds provided to States under these scheme are as follows:

- (i) **Publicity Measures and Awareness Campaign on Road Safety:** With a view to raise road safety awareness among the public, the Government undertakes various publicity measures in the form of telecast/broadcast of T.V. spots/Radio jingles; organizing Road Safety Week, Seminars, Exhibitions, All India Essay Competition on Road Safety; printing of posters, calendars, children activity books etc., containing road safety messages for various segments of road users viz. pedestrians, cyclists, school children, heavy vehicle drivers etc. Funds are not provided to States/UTs under this scheme.
- (ii) **Refresher Training of drivers in Unorganised**

Sector and Human Resource Development:-

Financial assistance is being given to States/ UTs for setting up of Model driving training schools to produce good drivers. In addition, refresher training to on the job drivers in unorganised sector is also given through a few reputed Organisations. The details of funds provided to States under this scheme during the last three years and current year is at Statement-II.

- (iii) **National Highway Accident Relief Service Scheme (NHARSS):** The scheme entails prov,; cranes and ambulances to States/ UTs for relief and rescue measures in the aftermath of accident evacuating road accident victims to nearest medical aid centre and for clearing the accident site. Funds are not provided to States/ UTs under this scheme.
- (iv) **Road Safety and Pollution Testing Equipments and Programme Implementation:** Road-Safety equipments like Interceptor are provided to States/ UTs for enforcement and implements i. of various rules & regulations relating to road safety. Funds are not provided to States/UTs under thi scheme.

Statement-I

The Composition of the Committee on Road Safety and Traffic Management

(i)	Shri S.Sundar, Sr.Fellow, TERI (Former Secretary, MOST)	-	Chairman
(ii)	Dr.Dinesh Mohan, IIT Delhi	-	Member
(iii)	Dr.Varghese Mathew, Director, St.Stephens Hospital, Delhi	-	Member
(iv)	Dr.P.S.Pasricha, DG(Police), Maharashtra	-	Member
(v)	Dr.S.Gangopadhyay, Head of the Department (Traffic), Central Road Research Institute, New Delhi	-	Member
(vi)	Shri D.P.Gupta, Former Director General (Road Development) & Additional Secretary, Government of India	-	Member
(vii)	Dr.Geetam Tiwari, Chair, Traffic Research & Injury Prevention Centre, IIT Delhi.	-	Member

(viii)	Shri Rohit Baluja, Institute of Road Traffic Education, New Delhi.	-	Member
(ix)	Shri P.C.Chaturvedi, Member (Administration), NHAI	-	Member
(x)	Prof. G. Gururaj, Head Epidermiology, NIMHANS, Bangalore.	-	Member
(xi)	Shri A.P.Bahadur, Chief Engineer(PIC), MoSRT&H	-	Member
(xii)	Shri Ramendra Jakhu, Principal Secretary(Transport), Government of Haryana	-	Member
(xiii)	Shri Jagdish Khattar, MD, Maruti Udyog Limited.	-	Member
(xiv)	A representation of Planning Commission *{Shri Gajendra Haldea, Advisor to Dy. Chairman, Planning Commission and Shri B.N.Puri, Advisor (Tpt.)}	-	Member
(xv)	An expert in post-accident trauma care/rescue, to be Nominated by Ministry of Health and Family Welfare *{Dr. A.N.Sinha, Chief Medical Officer (HA)}	-	Member
(xvi)	Shri S.K.Dash, Joint Secretary(T), D/o Road Transport & Highways Secretary	-	Member

Statement-II

*Name of the Scheme: Refresher Training of drivers in Unorganised Sector and Human Resource Development
Rs. in lakhs*

Sl.No.	Name of the State	Released Amount during 2009-10	Released Amount during 2010-11	Released Amount during 2011-12	Released Amount during 2012-13
1	2	3	4	5	6
1	Haryana	0.00	150.00	0.00	0.00
2	Maharashtra	0.00	150.00	0.00	0.00
3	Rajasthan	0.00	150.00	0.00	0.00
4	Gujarat	0.00	150.00	0.00	0.00
5	Himachal Pradesh	0.00	150.00	0.00	0.00
6	Madhya Pradesh	187.61	150.00	725.00	0.00
7	Tripura	0.00	0.00	150.00	0.00
8	Bihar	0.00	0.00	150.00	0.00
9	Kerala	0.00	0.00	0.00	127.64
		187.61	900.00	1025.00	127.64

*[English]***Bypass and Bridge Projects in Odisha**

3667. SHRI AMARNATH PRADHAN:

SHRI BAIJAYANT PANDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the bypasses and bridges projects approved to be constructed on NHs in the State of Odisha during the last three years and the current year;

(b) the details of funds earmarked for the purpose along with the time frame fixed in this regard; and

(c) whether there is any delay in the said projects due to land acquisition problem; and

(d) if so, the details thereof and the steps taken by the Government to address this problem so as to complete the projects within stipulated time period?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) During last three years and the current year, nine nos. of bridge works amounting to Rs. 32.51 crores have been approved separately on National Highway Nos. 200, 201 and 224, which are on schedule. During the said period no bypass project has been approved.

(c) No, Madam.

(d) Does not arise.

*[Translation]***Inter-State Connectivity and Economic Importance Scheme**

3668. SHRI DEVJI M. PATEL:

SHRI BAIJAYANT PANDA:

SHRI LALJI TANDON:

SHRI SHIVKUMAR UDASI:

SHRI BHARAT RAM MEGHWAL:

SHRI JOSE K. MANI:

SHRIMATI YASHODHARA RAJE SCINDIA:

SHRI BHOOPENDRA SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government provides financial assistance to State Governments for construction/development of roads and bridges including roads leading to religious and tourist places under the Scheme of Inter-State Connectivity and Economic Importance (ISC&EI);

(b) if so, the State-wise details of the proposals received in this regard particularly from Bihar, Rajasthan, Uttar Pradesh, Madhya Pradesh and Odisha during the said period;

(c) the criteria for allocation of funds under the scheme and the financial assistance provided to various States during the said period;

(d) the details of pending proposals, if any, along with the reasons therefor and the time by which these pending projects are likely to be cleared; and

(e) the State-wise details of works undertaken out of the funds allocated for the purpose including the number of bridges constructed on NHs in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Madam

(b) Number of proposals received and approved under ISC & EI Scheme including Bihar, Rajasthan, Uttar Pradesh, Madhya Pradesh and Odisha for the last

three years are given in Statement-I and Statement-II enclosed.

(c) to (e) The procedure for approval of schemes of development of State Highways including Roads of Inter-State Connectivity and Economic Importance (ISC

& EI) have been laid in the Central Road Fund (State Roads) Rules 2007 and works are sanctioned subject to overall availability of funds and inter-se priority of works. During the current financial year 2012-13 no work has been sanctioned under ISC & EI scheme for the State of Uttar Pradesh.

Statement-I

The State-wise number of proposals received and approved under Inter-State Connectivity Scheme for the years 2009-10, 2010-11 and 2011-12.

Sl. No.	Name of the State/UT	2009-10		2010-11		2011-12	
		Proposals received	Proposals approved	Proposals received	Proposals approved	Proposals received	Proposals approved
1	2	3	4	5	6	7	8
1	Andhra Pradesh	40	0	0	0	0	0
2	Arunachal Pradesh	0	0	2	2	0	0
3	Assam	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	0	0	7	0	0	0
6	Goa	0	0	0	0	0	0
7	Gujarat	0	0	0	0	0	0
8	Haryana	2	2	1	1	0	0
9	Himachal Pradesh	1	1	0	0	0	0
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0
12	Karnataka	0	0	3	3		
13	Kerala	0	0	4	1	0	0
14	Madhya Pradesh	17	4	20	11	0	0
15	Maharashtra	4	4	1	1	69	0
16	Manipur	0	0	0	0	1	0

1	2	3	4	5	6	7	8
17	Meghalaya	0	0	0	0	2	1
18	Mizoram	0	0	0	0	1	0
19	Nagaland	0	0	2	2	1	1
20	Odisha	4	1	2	1	0	0
21	Punjab	1	1	0	0	0	0
22	Rajasthan	2	2	3	3	4	3
23	Sikkim	2	2	1	1	2	0
24	Tamil Nadu	8	0	5	1	0	0
25	Tripura	0	0	1	1	0	0
26	Uttarakhand	1	0	1	0	0	0
27	Uttar Pradesh	2	1	1	1	3	1
28	West Bengal	0	0	1	1	2	0
29	A&N Islands	0	0	0	0	0	0
30	Chandigarh	0	0	1	1	0	0
31	Dadra & Nagar Haveli	0	0	0	0	0	0
32	Daman & Diu	0	0	0	0	0	0
33	Delhi	0	0	0	0	0	0
34	Lakshdweep	0	0	0	0	0	0
35	Pudducherry	0	0	0	0	0	0

Statement-II

The State-wise number of proposals received and approved under Economic Importance Scheme for the years 2009-10, 2010-11 and 2011-12.

Sl. No.	Name of the State/UT	2009-10		2010-11		2011-12	
		Proposals received	Proposals approved	Proposals received	Proposals approved	Proposals received	Proposals approved
1	2	3	4	5	6	7	8
1	Andhra Pradesh	161	0	0	0	0	0

1	2	3	4	5	6	7	8
2	Arunachal Pradesh	0	0	0	0	1	1
3	Assam	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	3	0	0	0	0	0
6	Goa	0	0	0	0	0	0
7	Gujarat	0	0	0	0	0	0
8	Haryana	1	1	1	1	4	4
9	Himachal Pradesh	0	0	0	0	0	0
10	Jammu and Kashmir	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	2	
12	Karnataka	4	4	4	4	0	0
13	Kerala	0	0	0	0	0	0
14	Madhya Pradesh	0	0	1	0	0	0
15	Maharashtra	0	0	0	0	0	0
16	Manipur	0	0	0	0	1	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	2	0	1	0	0	0
21	Punjab	0	0	0	0	0	0
22	Rajasthan	0	0	2	2	0	0
23	Sikkim	1	1	0	0	0	0
24	Tamil Nadu	12	1	1	1	0	0
25	Tripura	0	0	0	0	1	0
26	Uttarakhand	3	0	0	0	0	0
27	Uttar Pradesh	0	0	0	0	0	0

1	2	3	4	5	6	7	8
28	West Bengal	0	0	0	0	0	0
29	A&N Islands	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0
31	Dadra and Nagar Haveli	0	0	0	0	0	0
32	Daman and Diu	0	0	0	0	0	0
33	Delhi	0	0	0	0	0	0
34	Lakshdweep	0	0	0	0	0	0
35	Pudducherry	0	0	0	0	0	0

[English]

Modernisation of NTC Mills

3669. SHRI ANJANKUMAR M. YADAV:
 SHRI RAM SUNDAR DAS:
 SHRI JAGDANAND SINGH:
 SHRI KAPIL MUNI KARWARIA:
 SHRI ASHOK KUMAR RAWAT:
 RAJKUMARI RATNA SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) the quantum of production and exports of textile products made by Public Sector Mills/NTC during the last three years, mill-wise, value-wise along with the steps taken to increase the production and profits of the said mills;

(b) the names of the mills of NTC which are proposed to be modernised, State/Union Territory-wise; and

(c) the time by which the said proposal is likely to be approved including the funds allocated by the Government for the modernisation of the NTC mills during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The quantum of production and exports of Textile product by NTC Mill-wise & Value-wise during the last three years is at at Statement-I and Statement-II.

As per the Revival Scheme approved by BIFR, NTC has modernized its mills and financed this modernization through sale of surplus assets. Other initiatives taken by NTC include inter-alia the provision of DG sets to deal with acute power cuts in the State of Tamil Nadu; engagement of women to deal with labour shortages; obtaining ISO certification for 16 mills; utilization of Information Technology to improve efficiencies etc.

(b) and (c) As per Revival Scheme already approved by the Board for Industrial and Financial Reconstruction (BIFR) in 2008, the revival scheme of NTC is self-financing by generation of resources from sale of surplus assets. There is no infusion of funds by Government for the last three years. The State wise details of 24 mills of NTC included in the revival scheme are at Statement-III.

Statement-I*Mill-wise production during 2009-10, 2010-11 and 2011-12.*

Sl.No.	Name of Mills	Yarn Production (Lakh K.G)				Production Value (Yarn) Rs. in Lakhs			
		09-10	10-11	11-12	April-June 2012	09-10	10-11	11-12	April-June 2012
1	2	3	4	5	6	7	8	9	10
1	Algappa	23.77	19.47	16.14	5.32	3157.03	3400.07	2837.04	1061.46
2	Can., Can	12.22	21.87	11.69	5.03	1585.52	3699.26	2029.53	1006.95
3	Can. Malic	10.02	10.47	13.09	3.2	1546.69	2133.87	2124.75	683.38
4	Kerala Lukshmi	18.49	20.07	20.33	4.87	2496.32	3429.93	3242.61	1009.79
5	Vijay Mohini	13.76	15.2	14.29	3.93	1849.02	2634.74	2298.79	757.13
6	Tirupati	8.8	8.73	9	1.97	104.61	1624.88	1274.63	360.88
7	Cambodia	1958	24.15	18.58	4.89	2876.52	4579.6	3507.4	1016.82
8	Sri Ranga Vilas	22.53	26.82	21.59	6.48	3492.28	5501.08	4003.07	1507.42
9	Pankaja Mills	16.38	18.4	15.69	3.53	2520.93	37.46	2738.24	796.08
10	Pioneer Spinners	16.97	21.63	15.99	2.53	2318.47	3294.79	2587.19	467.24
11	Kaleeswara B	19.18	21.13	19.35	4.78	2785.5	3973.37	3481.79	977.32
12	Coimbatore Murugan	4.6	5.98	7.18	1.9	2334.05	2626.78	9091.63	148.6
13	Coimbatore Spa. & Wvg. Mills	8.6	9.59	5.23	0.97	1106.51	1543.77	743.83	167.19
14	Tata Mills	15.4	9.72	18.71	4.85	488.75	2104.21	4815.92	697.91
15	Podar Mill	20.49	22.52	22.17	5.7	2955.31	4391.27	3846.32	1203.35
16	Indu No. 5	19.78	20.45	21.01	5.33	2717.76	3737.44	3549.57	1098.59
17	Barshi Textile Mills	11.77	11.82	13.63	3.2	1597.9	2176.3	2140.13	639.81
18	New Bhopal Tex. Mills	17.58	17.77	17	3.34	2310.86	3384.05	2784.46	743.3
19	Burhanpur Tanti Mills	15.32	15.48	14.61	4.02	2003.56	2973.76	2548.57	811.34
20	Arti Cotton Mills	10.16	13.71	15.91	3.99	1348.69	2838.58	2808.82	755.6
21	New Minerva	-	2.41	12.96	3.92	-	759.2	3144.86	585.15

1	2	3	4	5	6	7	8	9	10
22	Finlay Mill*.	-	8.64	26.05	7.9	0	2420.38	5268.09	1726.22
23	Raj Nagar	-	-	-	4.82	-	-	-	897.2
24	Udaipur	Isstated as Technical Textile Unit							
Sub Total		3015.4	346.03	350.2	96.47	43357.44	66973.33	71167.54	19118.73

* At Mumbai and Achulpur.

Sl.No.	Name of Mills	Cloth Production (Lakh Mtrs.)			Production Value (Cloth) Rs. In lakhs				
1	2	3	4	5	6	7	8	9	10
1.	Coimbatore Murugan	67.67	51.08	61.08	12.44	3099.96	3065.31	1145.1	1559.79
2.	Tata Mills	46.17	33.71	42.68	9.77	21.12.59	2570.19	490.45	895.59
3.	New Minerva	-	0.33	10 97	4.37	-	55.44	588.98	333.82
4.	Finlay Mill*.	9.25	14.79	5.52	0.95	-	207.14	86.35	
5.	Raj Nagar	-	-	1.97	-	-	96.89		
6.	Sub Total	123.09	89.91	120.25	29.5	5232.55	5690.94	2431.67	2972.44
Grand Total					48589.99	72664.27	73599.21	22091.17	

*At Mumbai and Achalpur.

Statement-II*Mill-wise export made during the last three years*

(Rs. in Crores)

Years	Name of the mills	Amount
1	2	3
2009-10	1. Tata Mills, Mumbai	3.64
	2. Coimbatore Munrgan Mills	2.67
	Total	6.31
2010-11	1. Tata Mills, Mumbai	3.95
	2. Coimbalore Murugan Mills	12.83
	Total	16.78

1	2	3
2011-12	1. Hassan	30.22
	2. Coimbatore Muragan Mills	4.25
	3. Cambodia	5.73
	4. Algappa	0.11
	5. Kal.B	1.02
	6. Mahe	3.34
	7. Sri Ranga Vilas	3.56
	8. Pioneer	1.88
	Total	50.11

Statement-III*State-wise Names of mills included in the Revival Scheme*

Sl. No.	State	Name of Mill
1	Andhra Pradesh	Tinipati Cotton Mills
2	Gujarat	Rajnagar Mills
3	Karnataka	New Minerva Mills
4	Kerala	Alagappa Textile Mill; Cannanore Spinning and Weaving Mill Cannanore; Kerala Laxmi Mill; Vijaymohini Mill
5	Madhya Pradesh	Burhanpur Tapti Mills; New Bhopal Textile Mill
6	Maharashtra	Poddar Mill; fata Mill; Indu Mill No. 5; Barshi Textile Mill- Kinlav Mill. Filay Mill.
7	Puducherry	Cannanore Spinning and Weaving Mill Mahe
8	Rajasthan	Udaipur Mill slated as a Technical Textile Unit
9	Tamil Nadu	Pioneers Spinning Mills; Kaleeswarar Mills B Unit; Cambedb Mill Coimbatore Mtirugan Mills; Pankaja Mill; Srirangavilas Spinning and Weaving Mill; Coimbatore Spinning and Weavina Mill
10	West Bengal	Arati Cotton Mills.

[*Translation*]

Status of Afforestation Programme

3670. SHRIMATI KAMLA DEVI PATLE:
SHRI NITYANANDA PRADHAN:
SHRI MAKAN SINGH SOLANKI:
SHRI SHIVKUMAR UDASI:
SHRI ADAGOORU H. VISHWANATH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has launched the National Afforestation programme in the country;

(b) if so, the details thereof and the allocation of funds and expenditure towards the Programme during the last three years and the current year, State-wise;

(c) the details of the mechanism put in place to monitor and evaluate the Programme; and

(d) the expected contribution of this programme towards controlling global warming and combating climate change in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry of Environment and Forests is implementing National

Afforestation Programme (NAP) Scheme for regeneration of degraded forests and adjoining areas with people participation in the country. The scheme is being implemented through a decentralized mechanism of State Forest Development Agency (SFDA) at the State level, Forest Development Agency (FDA) at Forest Division level and Joint Forest Management Committees (JFMCs) at village level.

(b) The State-wise details of funds released under NAP during last three years (2009-10 to 2011-12) and Current Year are given in the Statement enclosed.

(c) The operational guidelines of NAP provides for a multi-level monitoring and evaluation mechanism through State Forest Development Agency (SFDA) and Forest Development Agency (FDA) at state and district level respectively. The State Forest Development Agency commissions independent evaluation of the projects through reputed experts and organizations. Apart from the states, the Ministry also commissions independent evaluations of the NAP Scheme. Monitoring of the project sites by Remote Sensing and Geographical Information System is also provided.

(d) The eco restoration of degraded forests, afforestation works, soil and moisture conservation and allied activities carried out in this programme inter-alia help in addressing global warming and climate change in the country.

Statement

Details of funds released during last three years (2009-10 to 2011-12) and Current Year (upto 28.08.2012) under National Afforestation Programme Scheme

Sl. No.	State	Amount Released (Rs. in crore)			
		2009-10	2010-11	2011-12	2012-13 (As on 28.8.2012)
1	2	3	4	5	6
1	Andhra Pradesh	11.03	10.48	15.15	2.71
2	Bihar	774	5.48	6.92	0.00

1	2	3	4	5	6
3	Chhattisgarh	25.12	33.25	24.74	6.17
4	Gujarat	24.44	29.43	27.00	10.51
5	Haryana	20.57	24.20	12.28	3.84
6	Himachal Pradesh	3.59	3.45	3.50	1.72
7	Jammu & Kashmir	9.81	3.99	6.89	0.00
8	Jharkhand	21.06	8.73	10.42	0.00
9	Karnataka	11.95	8.12	12.92	4.81
10	Kerala	4.02	7.54	2.04	5.64
11	Madhya Pradesh	22.53	30.39	21.43	0.00
12	Maharashtra	20.53	16.17	28.51	9.12
13	Orissa	8.82	11.20	7.30	3.10
14	Punjab	3.01	0.00	0.46	0.76
15	Rajasthan	10.67	4.94	6.23	0.00
16	Tamil Nadu	7.98	7.21	3.08	0.00
17	Uttar Pradesh	30.20	21.33	26.23	6.81
18	Uttarakhand	7.00	4.47	6.61	0.00
19	West Bengal	3.11	4.12	6.29	1.87
	Total (Other States)	253.17	234.50	228.00	57.06
20	Arunachal Pradesh	2.37	5.52	0.00	0.00
21	Assam	14.48	6.08	7.95	1.47
22	Manipur	5.93	10.37	12.74	2.60
23	Meghalaya	2.21	8.79	4.31	1.94
24	Mizoram	17.27	12.21	13.44	3.22
25	Nagaland	10.67	10.11	11.69	4.46
26	Sikkim	8.86	11.99	11.18	0.00

1	2	3	4	5	6
27	Tripura	3.20	10.43	13.69	2.46
	Total (NE States)	65.00	75.49	75.00	16.15
	Grand Total	318.17	309.99	303.00	73.21

[English]

Scuffle between Officers and Jawans

3671. SHRI G.S. BASAVARAJ:
 SHRI KODIKKUNNIL SURESH:
 SHRI TARACHAND BHAGORA:
 SHRI D.B. CHANDRE GOWDA:
 SHRI YASHVIR SINGH:
 SHRI NEERAJ SHEKHAR:
 SHRIMATI USHA VERMA:
 SHRI MAHESHWAR HAZARI:
 SHRI KAMESHWAR BAITHA:
 SHRIMATI SUSHILA SAROJ:
 SHRIMATI SEEMA UPADHYAY:

Will the Minister of DEFENCE be pleased to state:

(a) the names and details of scuffle/stand-offs between Jawans and officers in the army during the last three years and current year;

(b) whether stand-off between Jawans and officers in the Army in Samba sector of Jammu and Kashmir has been reported recently;

(c) if so, the details thereof;

(d) whether the army had instituted any probe into this incident and if so, the outcome thereof and action taken against the persons found guilty;

(e) whether the Jawans are subjected to undue harassment by the officers in terms of inhuman field conditions and denial of leave etc. and if so, the details thereof and the corrective measures being taken in this regard; and

(f) whether several officers/jawans have applied for voluntary retirement from the Army and if so, the

details thereof including the number of applications sanctioned during the last three years?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The details of scuffle stand-offs between Jawans and officers in the army are as under:

Years	Number of scuffles	Name of the Unit
2010	01	45 Cavalry
2011	Nil	Nil
2012 (till date)	02	226 Field Regiment & 16 Cavalry

(b) to (d) The incident of suicide by an army personnel on 8th August 2012 in Samba sector of Jammu and Kashmir led to unrest. A Court of Inquiry has been convened by Army to investigate the matter. Any army personnel found guilty in such case is punished in accordance with the provisions of Army Act/Rules.

(e) No army jawan is subjected to undue harassment by the officers. The army personnel perform their duties in congenial environment. However, the Government has taken a number of steps to keep up the morale of the jawans, viz, liberalized leave policy, establishing grievance redressal mechanisms, provision for recreational facilities, improvement in quality of food and clothing, deployment of psychological counselors etc.

(f) The details of premature retirement/resignation in respect of army officer (less AMC, ADC and MNS) and premature retirement in respect of JCOs /ORs are as under:

Years	Officers		JCOs/ORs
	Applied	Granted	
2009	637	309	7499
2010	523	271	7249
2011	442	302	10315

FDI Inflow

3672. SHRI JAGDISH THAKOR:
 SHRI MAHENDRASINH P. CHAUHAN:
 DR. AJAY KUMAR:
 DR. KIRODI LAL MEENA:
 SHRI KAPIL MUNI KARWARIA:
 SHRI RAM SUNDAR DAS:
 SHRI R. DHRUVANARAYANA:
 SHRI OM PRAKASH YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the study has been conducted to attract multinational and foreign companies in India;

(b) if so, the details thereof along with the initiative taken by the Government for investment in labour intensive sectors;

(c) the details of Foreign Direct Investment (FDI) inflows in India as compared to other developing countries like China along with rank of India in FDI inflow amongst the developing countries, Country-wise;

(d) whether the FDI inflows has slowed down during each of the last three years in the country;

(e) if so, the details thereof and the reasons therefor along with FDI inflow during each of the last three years, Country-wise, sector-wise and steps taken for accelerating the growth of FDI; and

(f) the target set for FDI inflow and achieved by the Government during the last three years along with the steps taken by the Government to achieve the desired target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Government is constantly making efforts to attract foreign investment and has taken various initiatives with respect to labour intensive sectors.

(c) According to the UNCTAD's World Investment Report, 2012, FDI inflows, amounting to US \$ 684399 million, were received in developing economies of the world during 2011, of which India received 4.6%. Foreign Direct Investment (FDI) inflows, in respect of some of the developing economies, including India, during 2011, were as under:

DEVELOPING ECONOMIES	2011 US\$ (million)	Rank among Developing Countries
China	123985	1
Hong Kong, China	83156	2
Brazil	66660	3
Singapore	64003	4
British Virgin Islands	53717	5
India	31554	6
Mexico	19554	7
Indonesia	18906	8
Chile	17299	9

(d) The FDI equity inflows, during the last three financial years, as per the data maintained by Department of Industrial Policy & Promotion, are as under:

Sl.No.	Year (Apr-Mar)	FDI (Rscore)	FDI (US\$ million)
1	2009-10	123,119.65	25,834.41
2	2010-11	88,519.53	19,426.93
3	2011-12	173,946.39	36,504.28

(e) A statement of FDI equity inflows, country wise and sector-wise, during the last three years, is enclosed.

Foreign Direct Investment (FDI) policy is reviewed on an ongoing basis, with a view to making it more investor friendly. Government has put in place an investor-friendly policy on FDI, under which FDI, up to 100%, is permitted, under the automatic route, in most sectors/activities. Significant changes have been made in the FDI policy regime in the recent times, to ensure that India remains increasingly attractive and investor-friendly.

Government plays an active role in investment promotion, through dissemination of information on the investment climate and opportunities in India and by advising prospective investors about investment policies

and procedures and opportunities. International Cooperation for industrial partnerships is solicited both through bilateral and multilateral arrangements. It also coordinates with apex industry associations, such as FICCI, CM and ASSOCHAM, in their activities relating to promotion of industrial cooperation, both through bilateral and multilateral initiatives intended to stimulate inflow of foreign direct investment into India.

The Government has also set up 'Invest India', a joint venture company between the Department of Industrial Policy & Promotion and FICCI, as a not-for-profit, single window facilitator, for prospective overseas investors and to act as a structured mechanism to attract investment.

(f) No targets were fixed for FDI inflows.

Statement

Sector-wise FDI Equity Inflow from April 2009 to March 2012

(Amount in Rs crore & US\$ million)

Sl. No.	Country	2009-10 Apr-Mar		2010-11 Apr-Mar		2011-12 Apr-Mar	
		Rs	US\$	Rs	US\$	Rs	US\$
1	2	3	4	5	6	7	8
1	Metallurgical Industries	1,999.30	419.88	5,023.34	1,098.14	8,348.49	1,786.14
2	Mining	829.92	174.40	357.42	79.51	644.73	142.65
3	Power	6,138.32	1,271.79	5,796.22	1,271.77	7,677.74	1,652.38
4	Non-Conventional Energy	2,872.41	622.52	977.71	214.40	2,197.50	452.17
5	Petroleum & Natural Gas	1,296.90	265753	2,543.14	556.43	9,955.17	1,991.35
6	Boilers and Steam Generating Plants	18.48	3.96	2.87	0.63	156.64	31.79
7	Prime Mover (Other than Electrical Generators)	182.99	39.50	758.13	166.44	1,548.86	313.75
8	Electrical Equipments	3,484.32	728.27	698.85	153.90	2,659.60	566.39

1	2	3	4	5	6	7	8
9	Computer Software & Hardware	4,126.76	871.86	3,551.24	779.81	3,803.77	796.35
10	Electronics	246.73	52.14	274.75	59.72	887.92	194.41
11	Telecommunications	12,269.66	2,539.26	7,542.04	1,664.50	9,011.53	1,997.24
12	Information & Broadcasting (Including Print Media)	2,340.55	490.83	1,887.17	412.11	3,264.09	675.96
13	Automobile Industry	5,892.61	1,236.27	5,864.18	1,299.41	4,346.77	922.99
14	Air Transport (Including Air Freight)	111.47	23.73	620.83	136.60	145.71	31.22
15	Sea Transport	1,343.58	284.85	1,370.27	300.51	594.71	129.36
16	Ports	304.61	65.41	49.84	10.92	0.02	0.00
17	Railway Related Components	160.27	34.43	318.50	70.66	199.01	42.27
18	Industrial Machinery	1,594.83	341.88	2,109.07	467.92	2,934.87	620.66
19	Machine Tools	640.06	133.83	53.01	11.63	616.25	127.87
20	Agricultural Machinery	8.70	1.88	2.21	0.49	12.72	2.77
21	Earth-Moving Machinery	75.69	15.62	8.12	1.77	75.09	16.40
22	Miscellaneous Mechanical & Engineering Industries	725.18	149.59	493.96	108.67	5,861.61	1,295.34
23	Commercial, Office & Household Equipments	371.28	78.98	115.14	25.12	138.15	29.04
24	Medical And Surgical Appliances	789.51	167.35	146.66	32.22	698.41	141.61
25	Industrial Instruments	36.85	7.61	115.55	25.48	17.79	3.99
26	Scientific Instruments	0.01	0.00	11.16	2.49	34.47	7.08
27	Mathematical.Surveying And Drawing Instruments	0.01	0.00	0.00	0.00	0.00	0.00
28	Fertilizers	38.46	8.20	83.77	18.18	160.71	32.60

1	2	3	4	5	6	7	8
29	Chemicals (Other Than Fertilizers)	1,726.24	365.94	1,811.53	398.28	27,222.80	5,462.82
30	Photographic Raw Film and Paper	0.01	0.00	3.60	0.81	0.00	0.00
31	Dye-Stuffs	19.53	4.02	24.25	5.37	2.90	0.58
32	Drugs & Pharmaceuticals	1,006.29	213.08	961.09	209.38	14,605.03	3,232.28
33	Textiles (Including Dyed.Printed)	714.82	150.27	588.95	129.65	804.50	164.19
34	Paper And Pulp (Including Paper Products)	76.39	16.42	30.15	6.53	2,055.28	407.35
35	Sugar	0.48	0.10	0.79	0.17	19.95	4.44
36	Fermentation Industries	536.70	112.02	262.28	57.71	335.50	69.70
37	Food Processing Industries	1,314.23	278.89	858.03	188.67	826.16	170.21
38	Vegetable Oils and Vanaspati	338.09	69.74	267.35	58.07	318.26	65.02
39	Soaps, Cosmetics & Toilet Preparations	117.27	24.58	463.981	102.90	1,113.76	222.08
40	Rubber Goods	114.62	24.12	78.71	17.21	899.76	187.37
41	Leather, Leather Goods And Pickers	23.71	5.06	42.10	926	38.90	8.30
42	Glue and Gelatin	1.26	0.27	0.04	0.01	30.68	5.84
43	Glass	13.28	2.83	35.481	7.60	155.65	32.22
44	Ceramics	33.60	7.21	54.06	12.00	45.22	9.87
45	Cement and Gypsum Products	159.07	33.80	2,911.03	637.68	1,294.90	267.90
46	Timber Products	30.62	6.54	7.191	1.58	145.26	29.60
47	Defence Industries	0.00	0.00	0.00	0.00	17.44	3.66

1	2	3	4	5	6	7	8
48	Consultancy Services	1,623.57	341.31	1,257.69	274.84	1,348.14	289.89
49	Services Sector**	19,944.85	4,176.21	15,053.94	3,296.09	24,656.49	5,215.98
50	Hospital & Diagnostic Centres	639.26	135.57	1,177.33	256.00	1,524.77	310.43
51	Education	300.50	63.35	173.24	37.94	510.95	105.62
52	Hotel & Tourism	3,566.32	753.02	1,405.15	308.05	4,753.89	992.86
53	Trading	3,509.69	739.62	2,252.72	498.46	3,669.92	759.89
54	Retail Trading (Single Brand)	47.52	0.28	116.53	25.84	11.49	2.57
55	Agriculture Services	5,922.29	1,222.22	202.60	43.90	226.41	49.02
56	Diamond, Gold Ornaments	145.59	31.08	89.36	19.59	172.61	36.30
57	Tea And Coffee (Processing & Warehousing Coffee & Rubber)	37.60	8.15	14.40	3.12	24.81	5.32
58	Printing Of Books (Including Litho Printing Industry)	337.65	70.51	168.42	36.63	225.03	47.39
59	Coir	1.19	0.25	0.46	0.10	2.89	0.55
60	Construction (Infrastructure) Activities	1,535.03	324.56	3,027.21	675.07	1,878.62	386.28
61	Construction Development: [Townships, Housing, Built-Up Infrastructure and Construction-Development Projects	25,975.80	5,466.13	7,551.85	1,654.55	15,236.03	3,140.78
62	Miscellaneous Industries	5,407.13	1,147.66	6,852.85	1,484.45	3,780.06	814.17
Grand total		123,119.65	25,834.41	88,519.53	19,426.93	173,946.39	36,504.28

** SERVICES SECTOR includes Financial, Banking, Insurance, Non-Financial / Business, Outsourcing, R&D, Courier, Tech. Testing and Analysis.

Country-wise FDI Equity Inflows

(Amount in hs crore & US \$ minion)

Sl. No.	Country	2009-10 Apr-Mar		2010-11 Apr-Mar		2011-12 Apr-Mar	
		Rs	US\$	Rs	US\$	Rs	US\$
1	2	3	4	5	6	7	8
1	Afghanistan	0.00	0.00	0.00	0.00	0.12	0.03
2	Australia	774.92	166.29	110.22	24.26	243.60	51.15
3	Austria	114.09	24.01	205.72	44.95	101.921	21.38
4	Bahamas	29.14	6.16	19.79	4.32	15.02	3.34
5	Baharain	8.09	1.72	0.85	0.19	0.94	0.19
6	Argentina	0.02	0.00	46.21	10.15	0.00	0.00
7	Belgium	177.89	37.56	168.40	37.28	494.99	104.19
8	Belarus	0.00	0.00	0.00	0.00	2.50	0.51
9	The Bermudas	53.31	11.07	8.87	1.97	1.19	0.26
10	Brazil	5.16	1.11	7.85	1.75	51.00	11.01
11	Bulgaria	0.00	0.00	0.67	0.14	0.38	0.08
12	Canada	293.27	61.64	154.66	33.66	200.21	39.78
13	Caymen Islands	321 63	69.05	258.80	55.94	353 67	74.64
14	Channel Islands	6.75	1.40	1.26	0.27	6.92	1.53
15	China	199.99	41.36	7.03	1.56	358.38	72.69
16	Croatia	0.45	0.09	0.00	0.00	0.00	0.00
17	Czech Republic	1.93	0.40	0.03	0.01	0.50	0.11
18	Cyprus	7,727.58	1,626.57	4,170.67	913.10	7,722.38	1,587.37
19	Denmark	180.22	38.20	289.72	64.08	141.14	29.44
20	Finland	241.19	50.28	101.59	22.39	412.52	86.20
21	Chile	337.22	71.25	129.99	28.64	165.82	36.28

1	2	3	4	5	6	7	8
22	France	1,436.83	302.53	3,348.63	734.22	3,110.22	662.62
23	Greece	4.29	0.91	1.18	0.26	1.25	0.27
24	Germany	2,980.04	626.14	907.88	199.74	7,451.69	1,621.95
25	Hong Kong	654.24	136.46	787.82	173.10	1,294.45	268.11
26	Hungary	40.75	8.75	4.07	0.92	1.86	0.38
27	Indonesia	2,637.05	570.25	4.67	1.03	2.38	0.50
28	Ireland	127.10	27.22	148.42	32.99	33.54	7.41
29	Isle of Man	0.00	0.00	11.40	2.51	0.91	0.20
30	Israel	130.83	28.45	6.46	1.41	4.72	1.01
31	Italy	1,064.17	225.33	510.95	112.75	734.84	155.52
32	Liechtenstein	3.51	0.76	3.50	0.78	0.25	0.05
33	Japan	5,670.40	1,183.40	7,062.98	1,562.00	14,089.09	2,971.70
34	Kazakhstan	0.00	0.00	0.00	0.00	0.00	0.00
35	Korea (North)	18.62	3.79	5.48	1.18	50.32	10.63
36	Lebanon	0.01	0.00	0.00	0.00	0.69	0.14
37	South Korea	778.68	166.88	600.89	131.35	1,183.84	244.79
38	Kuwait	40.73	846	5.91	1.30	5.29	1.04
39	Latvia	0.02	0.00	0.00	0.00	0.00	0.00
40	Luxembourg	198.28	42.171	806.22	179.02	429.11	89.30
41	Malaysia	183.85	38.21	183.26	40.39	85.37	18.20
42	Mauritius	49,633.37	10,375.56	131,854.78	6,987.15	46,710.28	9,941.89
43	Mexico	0.11	0.02	48.74	10.58	0.00	0.00
44	Maldives	1.85	0.40	9.18	2.02	0.00	0.00
45	Nepal	8.24	1.73	0.00	0.00	0.04	0.01
46	Netherlands	4,282.67	899.03	5,501.23	1,213.40	6,697.78	1,408.89
47	Saint Kitts & Nevis	0.00	0.00	2.11	0.45	0.00	0.00

1	2	3	4	5	6	7	8
48	New Zealand	61.06	13.18	6.85	1.53	4.59	0.94
49	Nigeria	4.95	1.021	0.51	0.11	75.74	3.37
50	Norway	66.47	14.20	63.55	13.93	758.671	33.39
51	Oman	11.73	2.45	1,246.49	267.82	43.55	9.27
52	Panama	53.37	11.12	41.71	9.12	77.501	2.39
53	Philippines	0.92	0.20	2.27	0.501	2.25	2.42
54	Poland	188.91	40.05	1.29	0.28	47.351	9.61
55	Portugal	9.95	2.12	6.04	1.33	11.04	2.37
56	Qatar	0.71	0.16	5.40	1.17	0.93	0.19
57	Romania	0.00	0.00	1.00	0.21	2134	4.23
58	Russia	35.49	7.61	436.60	93.391	5.70	1.04
59	Saudi Arabia	64.06	13.29	17.70	3.84	3.57	0.70
60	Singapore	11,294.82	2,379.18	7,729.66	1,705.11	24,711 53	5,257.32
61	Scotland	0.00	0.00	0.01	0.00	0.76	0.15
62	South Africa	158.79	33.27	0.94	0.21	8.79	1.76
63	Slovakia	0.14	0.03	3.50	0.79	0.00	0.00
64	Spain	586.19	124.20	1,056.40	230.14	1,497.69	312.05
65	Sri Lanka	3.81	6.80	15.78	3.48	27.49	6.04
66	Sweden	1,171.18	242.51	176.70	39.05	290.46	60.24
67	Switzerland	489.26	102.49	4,103.95	895.08	1,105.49	230.73
68	Taiwan	78.32	16.16	30.07	6.55	63.05	13.85
69	Thailand	163.90	35.10	22.18	4.94	69.12	14.13
70	Turkey	31.51	6.78	158.38	34.90	46.81	10.00
71	UAE	3,016.82	628.93	1,569.18	340.54	1,728.24	352.82
72	United Kingdom	3,094.15	657.37	3,434.20	754.9445,228.561	9,257.05	
73	USA	9,230.43	1,943.46	5,352.67	1,170.27	5,346.97	1,115.27

1	2	3	4	5	6	7	8
74	Ukraine	0.01	0.00	1.60	0.36	0.12	0.02
75	Venezuela	0.00	0.00	0.00	0.00	0.00	0.00
76	Uruguay	0.24	0.05	0.00	0.00	0.00	0.00
77	British Virginia	978.05	206.26	471.42	102.46	230.29	50.37
78	West Indies	117.64	24.97	2.49	0.53	4.66	0.95
79	Malta	12.53	2.75	0.85	0.18	15.65	3.22
80	Iran	0.00	0.00	0.31	0.07	0.00	0.00
81	Muscat	0.00	0.00	0.00	0.00	0.00	0.00
82	Tanzania	2.06	0.44	1.99	0.42	0.00	0.00
83	Georgia	0.00	0.00	0.00	0.00	0.01	0.00
84	Gibraltar	0.65	0.14	0.15	0.03	1.36	0.28
85	Sudan	0.00	0.00	0.00	0.00	0.02	0.00
86	Jordan	0.22	0.05	0.00	0.00	0.00	0.00
87	Vietnam	0.04	0.01	0.00	0.00	0.07	0.01
88	Iceland	0.50	0.10	0.00	0.00	2.93	0.57
89	Kenya	18.95	4.05	13.24	2.971	6.56	1.30
90	Egypt	0.99	0.21	1.20	0.26	2.67	0.51
91	Yemen	0.25	0.05	0.00	0.001	0.00	0.00
92	Monaco	1.32	0.29	2.36	0.51	2.06	0.39
93	Liberia	0.25	0.05	6.45	1.42	0.00	0.00
94	St. Vincent	0.48	0.10	0.00	0.00	218.67	41.51
95	Guersney	0.00	0 00	0.14	0.03	0.38	0.08
96	Zambia	0.01	0.00	0.00	0.00	0.00	0.00
97	Morocco	28.42	6.08	0.00	0.00	550.17	115.50
98	Colombia	0.00	0.00	0.31	0.07	0.00	0.00

1	2	3	4	5	6	7	8
99	British Isles	36.88	7.73	139.56	30.59	208.71	46.47
100	Vanuatu	0.34	0.07	0.00	0.00	0.00	0.00
101	Virgin Islands (US)	16.83	3.70	2.67	0.59	44.56	9.25
102	Seychelles	67.44	13.91	5.09	1.11	3.73	0.77
103	West Africa	0.00	0.00	2.00	0.44	5.00	0.98
104	East Africa	0.00	0.00	0.00	0.00	0.01	0.00
105	Congo (DR)	0.00	0.00	0.45	0.10	1.52	0.33
106	Mongolia	0.27	0.06	0.00	0.00	0.00	0.00
107	Togolese Republic	0.00	0.00	0.99	0.22	0.00	0.00
108	Guyana	3.52	0.76	1.08	0.24	0.00	0.00
109	Iraq	0.00	0.00	0.85	0.19	0.01	0.00
110	Bolivia	0.00	0.00	0.00	0.00	0.01	0.00
111	Belize	0.00	0.00	0.00	0.00	23.81	5.28
112	Cameroon	0.00	0.00	0.00	0.00	0.01	0.00
113	Barbados	0.00	0.00	0.00	0.00	0.00	0.00
114	Bermuda	0.00	0.00	0.00	0.00	0.02	0.00
115	Botswana	0.00	0.00	0.00	0.00	0.13	0.02
116	Anguilla	0.00	0.00	0.00	0.00	1.45	0.29
117	St. Lucia	0.00	0.00	0.00	0.00	0.00	0.00
118	NRI(As Individual Investor)*	1,691.96	354.75	1,074.75	241.23	0.00	0.00
119	Country Details Awaited	9,954.37	2,077.56	3,808.46	830.49	0.18	0.03
Grand Total		123,119.65	25,834.41	88,519.53	19,426.93	173,946.39	36,504.28

*Complete/Separate data on NRI Investment is not maintained by RBI. However, the above FDI Inflows data includes investment by NRI, as reported by RBI, under the head NRI (as individual investor).

Traditional Handloom Clusters

3673. SHRI NEERAJ SHEKHAR:
SHRI P.R. NATARAJAN:
SHRI YASHVIR SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) the number of traditional handloom clusters in the country including Tamil Nadu, Uttar Pradesh and Bihar along with the number of people dependent for their livelihood on there handloom clusters in these States; and

(b) the details of financial and technological support being provided by the Union Government for the socioeconomic development of these clusters during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) During XI Plan, based on the recommendation of State Government concerned and availability of funds, the Government of India has sanctioned 610

Clusters and 2248 Group Approach Projects under Integrated Handlooms Development Scheme (IHDS) to various States, including Tamil Nadu, Uttar Pradesh and Bihar. In addition, 20 clusters each having about 5000 handlooms in different States, including 3 Clusters in Tamil Nadu, 4 clusters in Uttar Pradesh and 1 Cluster in Bihar have been sanctioned. Further, 4 mega handloom clusters have been sanctioned for Varanasi (Uttar Pradesh), Sivasagar (Assam), Virudhunagar (Tamil Nadu) and Murshidabad (West Bengal). Approximately 5.50 lakh weavers are dependent on these clusters.

Ministry of Textiles is providing need based inputs to weavers in these Clusters for making them self sustainable by providing them financial assistance for margin money, new looms and accessories, skill up-gradation, design development, Corpus Fund for Yarn supply, Setting up of Common Facility Centre/Dye House, construction of Worksheds. A statement showing State-wise number of Clusters, Group Approach Projects sanctioned and financial assistance released during the last three years is enclosed.

Statement

State-wise number of clusters, Group Approach Projects sanctioned and financial assistancereleased during last 3 years

Sl. No.	State	Clusters having 5000 handlooms per cluster	Clusters having atleast 25,000 handlooms per Cluster	Clusters having 300-500 handlooms per Cluster	Group Approach projects	Approximate number of weavers dependent on these clusters	Financial assistance released during the last three years (Rs. In lakh)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	2	1	53	352	37957	1642.48
2	Bihar	1	-	15	6	11267	341.18
3	Chhattisgarh	-	-	10	30	4810	337.12
4	Delhi	-	1	0	460	33.19	

1	2	3	4	5	6	7	8
5	Gujarat	-	-	9	0	4245	24.94
6	Haryana	-	-	1	22	772	97.47
7	Himachal Pradesh	1	-	7	57	11266	499.87
8	Jammu & Kashmir	-	-	10	17	3875	323.15
9	Jharkhand	-	-	35	90	16081	1672.33
10	Karnataka	1	-	23	18	27816	648.35
11	Kerala	1	-	24	21	15389	704.35
12	Madhya Pradesh	1	-	17	7	15554	477.52
13	Maharashtra	-	-	7	54	3679	285.37
14	Odisha	2	-	36	92	24561	1591.63
15	Punjab	-	-	0	4	80	15.35
16	Rajasthan	-	-	6	16	4615	189.39
17	Tamil Nadu	3	1	49	271	78204	4282.52
18	Uttar Pradesh	4	1	50	334	77077	3937.77
19	Uttarakhand	-	-	9	44	6136	415.77
20	West Bengal	2	-	39	65	56860	1779.75
	Total	18	-	401	1500	400704	19299.50
	NER						
1	Arunachal Pradesh	-	-	22	62	16590	802.32
2	Assam	1	1	51	95	48106	1831.78
3	Manipur	1	-	66	347	40810	2132.08
4	Meghalaya	-	-	9	55	8444	1148.78
5	Mizoram	-	-	2	36	1883	347.41
6	Nagaland	-	-	34	44	20100	2458.43
7	Sikkim	-	-	0	50	1030	114.36
8	Tripura	-	-	25	59	11957	845.18
	Total	2	-	209	748	148920	9680.34
	Grand Total	20	4	610	2248	549624	28979.84

Purchase of Vessels

3674. SHRI BASU DEB ACHARIA:
SHRI ASHOK TANWAR:

Will the Minister of SHIPPING be pleased to state:

(a) whether the Shipping Corporation of India (SCI) had decided to purchase 65 ships during the year 2006-08 while market price was all time high;

(b) if so, the reasons for procuring vessels during such period;

(c) the number of shipping vessels bought during the last three years and the current year;

(d) whether the SCI is now facing difficulties to raise the required fund to pay for getting delivery of the remaining vessels;

(e) if so, the reaction of the Government in this

regard; and

(f) the details of subsidies being provided for buying of shipping vessels?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) No, Madam. The Shipping Corporation of India (SCI) did not plan to purchase 65 ships during the financial years 2006-07 and 2007-08. SCI has a well planned vessel acquisition programme which is prepared based on the need for the vessels either for replacement of the existing vessels or for augmentation of the SCI fleet. During this period, SCI had placed orders for 26 vessels and the acquisition was based on requirement of the Operating Divisions for replacement of ageing vessels, expansion of fleet etc. so as to remain competitive in the market and retain their market share.

(c) The details of vessels ordered by SCI during last three years (2009-10 to 2011-12) are as under:

Year	No. of vessels	GT (Gross Tonnage)	DWT (Dead Weight Tonnage)
2009-10	05 (includes 1 resale MR tanker)	38,393	61,256
2010-11	11	7,25,067	12,16,964
2011-12	09 (includes 2 Supramax bulk carriers)	1,11,304	1,68,254
Total	25	8,74,764	14,46,474

No acquisition of vessels has been ordered by SCI during current financial year 2012-13.

(d) and (e) SCI is not facing difficulties to raise the required funds to pay for getting delivery of remaining vessels.

(f) No subsidy is provided to SCI for buying of shipping vessels.

National Welfare Fund for Agriculture Workers

3675. SHRI PONNAM PRABHAKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has failed to set up

a national welfare fund for the agricultural workers;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps being taken to set up such a fund in the Twelfth Five Year Plan?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The Government has already set up the National Social Security Fund for unorganised sector workers, including agricultural workers. The fund will support formulation

of social security schemes for unorganised workers or a segment thereof.

[*Translation*]

Ban on Outsourcing

3676. SHRI RAMKISHUN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the State of Ohio in United States of America has imposed ban on outsourcing and bank office projects at offshore destinations like India; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) On 6th August, 2010, the then Ohio Governor, Ted Strickland issued an Executive Order prohibiting the spending of public funds for services provided from offshore locations such as India. This order was replaced by new Governor John Kasich with another Executive Order in June 2011. Some of the key provisions of the Executive Order of June 2011 are similar to the Executive Order of August 2010. Its main provision reads as under:

'No State Cabinet Agency, Board or Commission ("Executive Agency") shall enter into any contract which uses any public funds within its control to purchase services which will be provided outside the United States, This Executive Order applies to all purchases of services made directly by an Executive Agency and services provided by subcontractors of those providing services purchased by an Executive Agency.'

(b) India has consistently raised the issue of impact of US protectionist tendencies on Indian industry, especially Indian IT companies, at high level bilateral meetings between the Indian and the US leadership.

Combat Aircraft

3677. SHRI KAUSHALENDRA KUMAR:
SHRI N. CHELUVARAYA SWAMY:
SHRJI S.S. RAMASUBBIJ:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to buy 126 fighter aircraft for the Indian Air Force;

(b) if so, the details thereof and scheduled of their induction in the Air Force;

(c) whether irregularities are committed in the acquisition of the said aircraft;

(d) if so, the details thereof and whether any probe is ordered in this regard;

(e) if so, the details thereof and the action taken by the Government in this regard; and

(f) the steps taken to prevent such incidents in future and to ensure transparency in the defence deals?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Madam. The proposal for procurement of the Medium Multi-Role Combat Aircraft (MMRCA) for the Indian Air Force (IAF) is presently at the stage of commercial discussions. The proposal is being progressed in accordance with the provisions of Defence Procurement Procedure.

(c) No, Madam.

(d) and (e) Does not arise.

(f) All Capital procurements are processed as per the Defence Procurement Procedure (DPP), which ensures conformity to the highest standards of transparency, probity and public accountability.

Toxic Waste from Use of CFL

3678. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has assessed the quantity of toxic mercuric waste generated by the use of mercury lamps including Compact Flourscent light (CFL) and Flourscent Tube Light (FTL);

(b) if so, the details thereof;

(c) whether the Government has issued any guidelines to the States wherein they have been asked to promote setting up of recycling units for toxic mercuric waste;

(d) if so, the details thereof and the names of the States which have issued guidelines in this regard;

(e) whether the Government has asked to present a report regarding status of the said work;

(f) if so, whether the Government proposes to formulate new schemes for safe disposal of these wastes by providing incentives to the users in the country; and

(g) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (g) As per the estimates by a Technical Committee under the Chairmanship of Central Pollution Control Board (CPCB) in 2009, mercury to the tune of 8.0 tonnes per annum is consumed for manufacturing compact flourscent lamps (CFLs) and flourscent tube lights (FTLs) in India. CPCB has published the guidelines, namely "Technical Guidelines for Environmentally Sound Mercury Management in Fluorescent Lamps Sector" in February, 2010.

Ministry of Environment and Forests and CPCB have written to all the State Governments and Union Territory Administrations to encourage establishment of

recycling units so that the fused CFLs and FTLs are properly collected and the mercury is recovered and recycled scientifically and safely. An Inter-Ministerial Sub-group has been constituted to address the issues for collection, recycling and safe disposal of end-of-life mercury bearing lamps, including CFL and FTL.

[English]

Celebration in Military School

3679. SHRI BHUDEO CHOUDHARY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Rashtriya Military School, Dholpur has celebrated Golden Jubilee recently and if so, the amount sanctioned and utilized for the said function;

(b) whether the Government has taken note of mismanagement in organizing the feat as reported in the media and if so, the reaction of the Government thereto;

(c) whether complaints of mismanagement and misuse of funds in organizing the Golden Jubilee including complaints from people's representatives and also Old Boys Association have been received in this regard and if so, the details of the irregularities, corruption, mismanagement brought to the notice of the Government;

(d) whether the Government proposes to conduct any inquiry in the matter; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Madam. An amount of Rs.4.85 lakhs was sanctioned. Out of this, an amount of Rs.4.80 lakhs was utilized for the function.

(b) No such report has come to notice.

(c) One complaint has been received from Shri JK Bilkha, General Secretary, Georgians' Association, Jaipur. The points raised in the representation broadly relate to issues relating to invitation cards to alumni, parking of their vehicles, providing accommodation, provision of drinking water, wash rooms etc.

(d) and (e) No, Madam. Prima facie there appears no reason to do so.

[*Translation*]

Appointment of CMD

3680. SHRIMATI USHA VERMA:
SHRI KAMESHWAR BAITHA:
SHRIMATI SUSHILA SAROJ:
SHRIMATI SEEMA UPADHYAY:

Will the Minister of STEEL be pleased to state:

(a) the procedure and eligibility criteria prescribed for the appointment of any person to the post of the Chairman and Managing Director (CMD) of National Mineral Development Corporation (NMDC);

(b) whether prescribed procedure and criteria had been diligently followed and necessary clearance from the Central Vigilance Commissioner was sought in case of appointment and extension of the tenure of the CMD of the NMDC;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether there has been reports of irregularities in the award of tenders and selling of iron ore by the NMDC causing a huge loss to the national exchequer;

(e) if so, the details thereof; and

(f) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Appointment to Board level Posts in Public Sector Enterprises, including the post of Chairman and Managing Director (CMD) of NMDC Limited, are made as per the Government of India (Transaction of Business) Rules, 1961 after securing prior approval of Appointments Committee of the Cabinet (ACC) on the basis of recommendation made by Public Enterprises Selection Board (PESB) and clearance of the Central Vigilance Commission (CVC). The job description indicating the eligibility criteria for

the post of CMD, NMDC Limited is given in the Statement enclosed.

(b) and (c) Yes, Madam. As per the procedure, PESB made its recommendation for the post of CMD, NMDC Limited on 20.07.2011. Thereafter, CVC was requested on 04.08.2011 for vigilance clearance in respect of the candidate recommended by PESB for the post of CMD, NMDC Limited. However, due to non receipt of CVC clearance, regular appointment to the post of CMD, NMDC Limited could not be made till 31.12.2011, the date on which regular incumbent to the post retired on superannuation. No extension of tenure was given to the then regular CMD.

(d) to (f) Some representations regarding alleged irregularities in award of tenders by NMDC for installation of Thin Slab Caster for Rolling Mill and Hot Strip Mill for the Integrated Steel Plant at Nagarnar have been received in the Ministry of Steel. Preliminary examination reveals that no irregularities have been committed. The matter has been investigated and investigation report has been sent to CVC.

Statement

Government of India

Public Enterprises Selection Board

(Department of Personnel and Training) Block No. 14, C.G.O. Complex, Lodhi Road New Delhi-110003

NAME OF THE PSU : NATIONAL MINERAL DEVELOPMENT CORPORATION LTD. (NMDC)

NAME OF THE POST : CHAIRMAN & MANAGING DIRECTOR (CMD)

DATE OF VACANCY : 01-01-2012

SCHEDULE OF THE CPSE: 'A'

SCALE OF THE POST : Rs. 80,000-1,25,000/- (Revised)

1. Company Profile:

National Mineral Development Corporation Limited (NMDC) was incorporated under the Indian Companies Act, 1956 with the objective to emerge as a global mining organization with international standards of excellence, rendering optimum satisfaction to all its stakeholders. It is a schedule A' Navratna CPSE in Mineral and Metals sector under the administrative control of the Ministry of Steel, Government of India.

Its Registered and Corporate offices are at Hyderabad, Andhra Pradesh.

The authorized and paid up capital of the Company were Rs. 400 crore and Rs. 396.47 crore respectively as on 31st March, 2010.

The shareholding of Government of India in the Company is 90%

2. Job Description and Responsibilities

The Chairman and Managing Director the Chief Executive of the Corporation and accountable to its Board of Directors and Government. He is responsible for the efficient functioning of the Corporation for achieving its corporate objectives and performance parameters.

3. Eligibility

I. Age Limit: On the date of occurrence of vacancy

- (i) Minimum 45 years.
- (ii) Not more than 58 years for internal candidates and not more than 57 years for others.
- (iii) The age of superannuation of 60 years

II. Qualification and Experience:

The Candidate should be a graduate with good academic record from a recognized university/institution. He should possess adequate experience at a senior level of management in a large organization of repute.

Persons with Technical/MBA qualifications and having familiarity with Production, Marketing, Finance

and HR will have added advantage. Knowledge of iron ore mining sector and /or steel sector is desirable.

Provided that minimum qualification is relaxable in the case of internal candidates with sound and adequate background and experience.

III. Pay Scale/Turnover

(a) Central Public Sector Executives Executives holding posts in the pay scale of:

Rs. 8250-9250/- (IDA)

Rs. 11500-13500 (IDA)-Post 01.01 1992

Rs.23750-28550 (IDA) Post 01.01.1997

Rs.62000-80000 (IDA) Post 01.01.2007

Rs. 22400-24500 (CDA)

Rs. 37400-67000 +GP Rs. 12000 (CDA)

The minimum length of service required in the eligible scale will be one year for internal candidates, and two years for others as on the date of vacancy

(b) State Public Sector Executive

Executives working in companies where the annual turnover is in excess of Rs. 250 crore.

(c) Private Sector Executives

Private Sector Executives must fulfill each of the following criteria:

- (i) Executives working in companies where the annual turnover is in excess of Rs.250 crore;
- (ii) Executives working at Board level position or non-board level position reporting directly to the Board i.e. one level below Board;
- (iii) Executives working in Private Companies listed on Stock Exchange.

(d) Government Officers

Provided that notwithstanding the qualification and experience prescribed, Government officers of the level of Additional Secretary in Govt of India or officers on equivalent scale of pay or Lieutenant General in the Army or equivalent rank in Navy/ Air Force on the date of vacancy with adequate experience in the relevant field will be eligible for consideration on immediate absorption basis.

IV. Duration of Appointment

The appointment shall be for a period of five years or till the date of superannuation, whichever is earlier

V. Submission of Applications

Prospective candidates from the Central Public Sector and Government Officers shall send their applications, through proper channel, in the format at Annexure I.

State Public Sector Executives/ Private Sector Executives shall submit their application in the format at Annexure II, alongwith

- (i) a write up on the significant contributions made by them during their present/ past assignments and their suitability for the post.
- (ii) the annual report for the last audited financial year, or annual turnover figures duly certified by the Company Secretary/CFO.
- (iii) The applications for various categories of the officers are routed through proper channel as follows:
 - a. For Government Servants through Cadre Controlling authority.
 - b. For CMD's/MD's/Director's in CPSE, the concerned administrative Ministry.
 - c. For below Board level in CPSE, the concerned CPSE.

d. For CMD/MD in State PSE, State Government.

e. State PSE/State Joint Venture, the concerned SPSE.

In addition to the above, Private Sector Executives must submit the following documents alongwith the application form.

- (i) Attested copies in support of age and qualifications;
- (ii) Annual Reports of the Company for the last 5 years;
- (iii) Evidence of listing on the Stock Exchange;
- (iv) Evidence of working at Board level or reporting directly to the Board i.e. one level below Board level;
- (v) The details of Job handled in the past with details/particular references.

State Public Sector Executives must route their applications through proper channel.

Annexure-I and Annexure-II may be downloaded from the website of PESB.

Last Date of receipt of applications in PESB is 15th February, 2011. No application shall be entertained under any circumstances after the stipulated date. Incomplete applications are liable to be REJECTED.

Board reserves the right to shortlist candidates for interview.

Applications are to be addressed to DR (MRS) P.S.BEHURIA, Secretary, Public Enterprises Selection Board, Public Enterprises Bhawan, Block No. 14, CGO Complex, Lodhi Road, New Delhi - 110003.

All correspondence with the Public Enterprises Selection Board should be addressed to Secretary, Public Enterprises Selection Board only.

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.04 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

The Lok Sabha re-assembled at Twelve of the Clock.

[MADAM SPEAKER in the Chair]

...(Interruptions)

12.0¼ hrs.

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table a copy of the Notification No. S.O. 1431(E) (Hindi and English versions) published in Gazette of India dated 27th June, 2012 making certain amendments in the First Schedule of the Industrial Disputes Act, 1947 under sub-section (1) of Section 40 of the said Act.

[Placed in Library, See No. L.T. No. 7246/15/12]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): On behalf of Shri Anand Sharma, I beg

to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Foreign Trade Policy, 2009-2014 (updated as on 5th June, 2012).
- (2) Handbook of Procedures (Volume I), 2009-2014 (updated as on 5th June, 2012).

[Placed in Library, See No. L.T. No. 7247/15/12]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. No. 7248/15/12]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gramin Jan Kalyan Parishad (Indian Leather Development Programme), Muzaffarpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gramin Jan Kalyan Parishad (Indian

Leather Development Programme), Muzaffarpur, for the year 2011-2012.

[Placed in Library, See No. L.T. No. 7249/15/12]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Harshal Gramin Vikas Bahuuddeshiya Sanstha (Indian Leather Development Programme), Chandrapur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harshal Gramin Vikas Bahuuddeshiya Sanstha (Indian Leather Development Programme), Chandrapur, for the year 2011-2012.

[Placed in Library, See No. L.T. No. 7250/15/12]

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:—

(i) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1780(E) in Gazette of India dated 9th August, 2012.

(ii) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1781(E) in Gazette of India dated 9th August, 2012.

[Placed in Library, See No. L.T. No. 7251/15/12]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:—

(1) A copy of the Air Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.R.O. 20 in weekly Gazette of India dated 31st March, 2012 under Section 191A of the Air Force Act, 1950.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. No. 7252/15/12]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

(i) S.O. 2275(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(ii) S.O. 1192(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.

(iii) S.O. 933(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building (widening including construction of bypass or realignment), maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.

(iv) S.O.2199(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.

(v) S.O. 1822(E) published in Gazette of India dated 8th August, 2011, regarding acquisition

- of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (vi) S.O. 401(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (vii) S.O. 2379(E) published in Gazette of India dated 15th October, 2011, making certain amendments in the Notification No. S.O. 825(E) dated 26th April, 2011.
- (viii) S.O.2176(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (ix) S.O. 1594(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.
- (x) S.O. 2467(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Mumbai Section) in the State of Gujarat.
- (xi) S.O.2191(E) published in Gazette of India dated 22nd September, 2011, making certain amendments in the Notification No. S.O. 622(E) dated 18th April, 2007.
- (xii) S.O. 1278(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.
- (xiii) S.O. 1823(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xiv) S.O. 1841(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (xv) S.O. 1068(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xvi) S.O. 1820(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xvii) S.O. 1078(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xviii) S.O. 1837(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xix) S.O. 944(E) published in Gazette of India dated 29th April, 2011, regarding acquisition

- of land for building, maintenance, management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.
- (xx) S.O. 347(E) published in Gazette of India dated 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xxi) S.O. 1817(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxii) S.O. 934(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (xxiii) S.O. 2669(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xxiv) S.O. 1093(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxv) S.O. 298(E) published in Gazette of India dated 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xxvi) S.O. 2560(E) published in Gazette of India dated 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat Dahisar Section) in the State of Gujarat.
- (xxvii) S.O. 917(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxviii) S.O. 1211(E) published in Gazette of India dated 26th May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 1 IB in the State of Rajasthan.
- (xxix) S.O. 2190(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.
- (xxx) S.O. 1271(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border) in the State of Gujarat.
- (xxxi) S.O. 1827(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 79 & 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxii) S.O. 405(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xxxiii) S.O. 2007(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (xxxiv) S.O. 1120(E) published in Gazette of India dated 16th May, 2012, regarding rates of fees to be recovered from the users of National Highway No. 31 in the State of West Bengal.
- (xxxv) S.O. 2272(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 ID (including construction of By-passes) in the State of West Bengal.
- (xxxvi) S.O. 2671(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (xxxvii) S.O. 2955(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (xxxviii) S.O. 724(E) published in Gazette of India dated 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57A (Bypass Section joining Indo-Nepal Border) in the State of Bihar.
- (xxxix) S.O. 1284(E) published in Gazette of India dated 14th June, 2012, authorising the District

Land Acquisition Officer, Gumla, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 78 & 23 in the State of Jharkhand. (xl) S.O. 987(E) published in Gazette of India dated 4th May, 2011, authorising the Special Land Acquisition Officer, Cooch Behar, West Bengal as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

- (xli) S.O. 356(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1165(E) dated 5th May, 2009.
- (xlii) S.O. 639(E) published in Gazette of India dated 28th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (xliii) S.O. 1924(E) published in Gazette of India dated 19th August, 2011, authorising the District Land Acquisition Officer, Giridih, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.
- (xliv) S.O. 797(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (xlv) S.O. 2856(E) published in Gazette of India dated 29th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

- (xlvi) S.O. 2363(E) published in Gazette of India dated 14th October, 2011, regarding rates of fees to be recovered from the users of National Highway No. 31 (Mainaguri to Dhupguri) in the State of West Bengal.
- (xlvii) S.O. 1777(E) published in Gazette of India dated 1st August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (xlviii) S.O. 1853(E) published in Gazette of India dated 10th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.
- (xlix) S.O. 1980(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Indra Section) in the State of Jharkhand.
- (l) S.O. 2727(E) published in Gazette of India dated 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (li) S.O. 337(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1208(E) dated 25th July, 2007.
- (lii) S.O. 338(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1223(E) dated 25th May, 2010.
- (liii) S.O. 339(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 2217(E) dated 10th September, 2010.
- (liv) S.O. 1972(E) published in Gazette of India dated 25th August, 2011, containing corrigendum to the Notification No. S.O. 2077(E) dated 26th August, 2010.
- (lv) S.O. 2001(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lvi) S.O. 1993(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (lvii) S.O. 2767(E) published in Gazette of India dated 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lviii) S.O. 2658(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lix) S.O. 1207(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ramgarh Bypass) in the State of Jharkhand.
- (lx) S.O. 1282(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

- (lxi) S.O. 362(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1208(E) dated 25th July, 2007.
- (lxii) S.O. 2897(E) published in Gazette of India dated 6th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.
- (lxiii) S.O. 358(E) published in Gazette of India dated 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (lxiv) S.O. 1985(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28 in the State of Bihar.

[Placed in Library, See No. L.T. No. 7253/15/12]

...(Interruptions)

12.01 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Madam, I have to report a message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 22nd December, 2011 adopted the following Motion in regard to the Committee on Welfare of Other Backward Classes (OBCs):—

"That this House concurs in the recommendation of the Lok Sabha that a Committee of both the Houses to be called the 'Committee for Welfare of Other Backward Classes (OBCs)' be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on 21st December, 2011 and communicated to this House on that day, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of this House to serve on the said Committee".

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, nine Members of Rajya Sabha were duly elected to the said Committee and their names were communicated to the Lok Sabha through a message dated 15th May, 2012 from the Rajya Sabha. As intimated therein, the election process to fill up the remaining one vacancy in the Committee was deferred to the next Session of Rajya Sabha. Now the election process to fill up the same, having been completed during the current Session, Shri Ashk Ali Tak, Member, Rajya Sabha has been duly elected to be a member of the Committee.'

...(Interruptions)

12.01 ¼ hrs.

[English]

FINANCIAL COMMITTEE (2011-12) - A REVIEW

SECRETARY-GENERAL: I beg to lay on the Table a copy each in Hindi and English version of the "Financial Committees (2011-12) - A Review".

...(Interruptions)

12.01½hrs.

REPORT ON THE PARTICIPATION OF INDIAN
PARLIAMENTARY DELEGATION AT THE 125TH
ASSEMBLY OF THE INTER-PARLIAMENTARY
UNION (IPU)

[English]

SECRETARY-GENERAL: I beg to lay on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 125th Assembly of the Inter-Parliamentary Union held at Bern (Switzerland) from 16 to 19 October, 2011.

*...(Interruptions)***12.01¾hrs.**

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 164th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Shipping.*

[English]

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay the Statement on the status of implementation of the Recommendations contained in the 164th Report of the Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Shipping, in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eleventh Edition) and Direction 73A issued vide Lok Sabha Bulletin - Part II dated September 1, 2004.

The Standing Committee on Transport, Tourism and Culture had held its meeting on 20th December, 2010 to consider 164th Report. The Committee had also taken the Oral Evidence of officers of the Ministry.

* Laid on the Table and also placed in Library, See No. L.T. - 7254/15/12]

The 164th Report was presented to the Rajya Sabha on 04.03.2011 and was laid on the Table of the Lok Sabha on 04.3.2011.

The present status of implementation of the various recommendations made by the Hon'ble Committee is indicated in the Annexure to my statement which is laid on the Table of the House.

I would not like to take the valuable time of the House and read out the contents of the Annexure. Hence, I would request that this may be considered as read.

*...(Interruptions)***12.02 hrs.**

PROHIBITION OF EMPLOYMENT AS MANUAL
SCAVENGERS AND THEIR REHABILITATION
BILL, 2012*

[English]

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): I beg to move for leave to introduce a Bill to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto."

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II, Section - 2 dated 03.09.12

SHRI MUKUL WASNIK: I introduce** the Bill.

...(Interruptions)

12.02 ½ hrs.

[English]

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

- (i) **Need to impress upon the Government of Madhya Pradesh to fill up the vacant posts of doctors and specialists in district hospital, Rajgarh in Rajgarh Parliamentary Constituency, Madhya Pradesh**

[Translation]

SHRI NARAYAN SINGH AMLABE (Rajgarh): I hail from the Parliamentary Constituency, Rajgarh which is the city of Maa Jalapa situated in Madhya Pradesh. The patients from almost 80-90 km come to the district hospital, situated in Rajgarh for treatment. But despite the sanctioned strength of almost 38 posts of doctors in this district hospital, there are only 20 doctors working and 18 posts are lying vacant even now. In such a situation, the patients specially women or women in confinement have to face great difficulty. Due to the lack of proper treatment, they are referred to Bhopal or Indore for treatment. Many patients die on the way.

Apart from it, the another grave problem is that several patients are referred to the other hospitals for

** Introduced with the recommendation of the President.

* Treated as laid on the Table.

even minor operations due to the lack of qualified doctors, surgeons and anesthesiologists. Earlier, apart from the patients of this districts, most of the patients of Jhalabad district of the neighbouring state, Rajasthan used to come to this district hospital for proper treatment. But, the current situation is such that the a large number of the patients of this district are compelled to go to the other places by spending their hard earned money due to the lack of doctors in this hospital. I have written letters many times to the Madhya Pradesh Administration in this regard but the condition continues to be the same even today.

Therefore, I request the Government to issue direction to Madhya Pradesh Administration immediately to fill up the posts of doctors or experts lying vacant for a very long time in the hospital situated at the district headquarters of my Parliamentary Constituency and other hospitals of the district.

- (ii) **Need to intensify patrolling and strengthen vigilance around Tiger Reserves in the country**

SHRI GOPAL SINGH SHEKHAWAT (Rajsamand): The Tigre reserve is spread in an area of approximately 39.017 square kilometre. This landscape of Central India surrounded by Aravali in the North, Satpura Hills in the South, Chatta Nagpur Plateau in the North-East and the hills of Odisha in the South-East is not only the biggest forest, but has the highest population of Tigers. The Government had constituted the National Tiger Conservation Authority and had released Rs. 93 lakh for Corbett, Ranthambore and Dudhwa Tiger Reserves, separately during the year 2008-09. Alongwith it, the approval for creation of new Tiger Reserve has been received by the Darah, Jauahar Sagar of Rajasthan and Chambal Wild Life Sanctuary. I would like to request the Government to evaluate Tiger Reserves and strengthen the monitoring mechanism and save this rare wild life species of India.

- (iii) **Need to take up construction work and widening of rural roads and strengthening its infrastructure under Pradhan Mantri Gram**

**Sadak Yojana in Bhiwani-Mahendragarh
Parliamentary Constituency, Haryana**

[*English*]

SHRIMATI SHRUTI CHOUDHRY (Bhiwani-Mahendragarh): I would like to draw the attention of the House regarding the dire need to take up rural roads for construction, widening and strengthening and its related infrastructure under Pradhan Mantri Gram Sadak Yojana (PMGSY) in my Parliamentary Constituency Bhiwani-Mahendragarh (Haryana) during 2012-13 on top-priority basis.

I have already sent some proposals in the past 3 years for construction of link roads in my Parliamentary Constituency areas like - Bhiwani, Tosham, Dadri, Loharu and Badhra in Bhiwani District and Mahendragarh, Narnaul, Ateli & Nangal Chaudhary in Mahendragarh District to take up these proposals under PMGSY. But it seems, these proposals were not considered in Phase-X of PMGSY in Haryana during 2010, 2011 or 2012 until rest of the States in the Union measure up to the performance. In this scenario, Haryana is being doubly jeopardized because on the one hand, Haryana is one of the largest contributors in our country in terms of sale of petro products and cess collected for PMGSY projects and, on the other hand, Haryana is deprived for outstanding performance vis-a-vis other States in completion/implementation of the sanctioned projects. Thousands of local people in the respective areas are facing lot of difficulties to move from one village to another especially students, employees, farmers and defence personnel, etc.

Therefore, I request the Hon'ble Minister for Rural Development, through the Chair, to kindly include the proposals under PMGSY in Haryana, particularly in backward and remote districts like Bhiwani-Mahendragarh by changing the stance in the current financial year with sufficient budgetary allocation, which were already sent, in order to achieve the desired results and to realize the dream of Bharat Nirman Programme, which is the very objective of PMGSY.

(iv) Need to establish a centre for Malayalam learning in Jawaharlal Nehru University and Delhi University

SHRI P.T. THOMAS (Idukki): I request the Government to take necessary steps to promote studies in the major regional languages listed in the Eighth Schedule to the Constitution. It is necessary to start separate centers for regional languages in universities and higher learning centers at least in the capital city of our country. Malayalam, being one among the scheduled languages, is not taught anywhere in Delhi. In Jawaharlal Nehru University, which is considered as one of the best in Asia, there is a Centre for Indian languages. Apart from Hindi, Urdu and Tamil, other scheduled languages including Malayalam are not finding a place in this much celebrated language centre of JNU. India has been a land of diversity. The diversity in its culture, beliefs, rituals, food, clothing, and languages is what makes India a unique country. I request the Government to take time-bound initiatives and start center for Malayalam in Jawaharlal Nehru University and Delhi University.

(v) Need to supply petroleum coke to local industrial units from Barauni Petroleum Refinery, Bihar on priority basis

[*Translation*]

DR. BHOLA SINGH (Nawada): On the initiative of Bihar Kesari, Dr. Shrikrishan Singh, the first Chief Minister of Bihar Pandit Jawaharlal Nehru had given approval for setting up of Barauni Refinery in Bihar. 34 petro chemical and aromatic factories from the naphtha obtained from processing of crude oil transported through pipe line from Assam, were to be set up on the sideways of the National Highway 31 from Bhagalpur to Naugachia. It was supposed to provide sources of livelihood to lakhs of youths of Bihar and other parts of the country. Barauni was to be developed as Lancashire of Britain, but irony is that only one fertilizer factory was set up out of the factories proposed to be set up from Naphtha obtained from the refinery is also lying closed for so many years. Naphtha obtained from it is given as raw material to the factories set up in Mumbai and Germany. The indifference of the Government of India

has hindered the industrialization of Bihar. The Government of India gave one after another blows to industrialization of Bihar. Bihar is in search of a saviour for industrialization.

Earlier all petro coke in the form of raw material was allocated on the basis of productivity to the small companies manufacturing calcinated petroleum coke. But, this process has been discontinued. Now the Ministry of Petroleum and Natural Gas is following the procedure of open bidding of petro coke. As a result of it, the companies filing the highest bid will lift the raw material and will make raw material available to the companies offering highest price. The industrial establishments based on Barauni Refinery will shut down by adopting highest process and thousands of workers employed in these factories will become unemployed and the capital of this hundreds of crores invested in this project will get wasted. It is the responsibility of the Government of India to supply raw material on priority basis to the local industrial units from Barauni Petroleum refinery. Even today priority is mentioned, but priority will find no place in open bidding. Therefore, I would like to demand that the Ministry of Petroleum and Natural Gas to the Government of India should allocate petro coke as per earlier procedure so that chaos may not be created due to new process and it may not cause adverse effect on industrialization. Therefore, this new process should be rolled back and earlier procedure should be made as basis of allocation. I would like to draw the attention of the Government of India in this regard.

(vi) Need to accord necessary approval for raising the height of Narmada dam in Gujarat

SHRI MAHENDRASINH P. CHAUHAN (Sabarkantha): Several states are facing drought due to the less rainfall this year. Most of the water reservoirs have dried in the states. Agricultural profession and farmers are affected due to the lack of water. In such pathetic situation, the Sardar Sarovar Project implemented on Narmada River has become the main story for protecting the people. The Narmada Control Authority is not granting permission for

increasing the height of the dam on the Narmada river by 138.68 metre. If the height of the dam is increased, the water storage capacity in the water reservoir will be 96.8 lakh square feet. As the height of the dam has not increased, the agricultural activities and farmer of Gujarat have been affected. As far as the rehabilitation is concerned, the Government of Gujarat and Madhya Pradesh have met their responsibilities. Both the states have recommended for granting permission to increase the height of the dam. The Government of Maharashtra also has submitted the action taken report to the Grievances Redressal Authority after completing the rehabilitation work. Only the work of consultation has been remaining. I request the Government that permission to increase the height of Narmada dam should be granted.

(vii) Need to provide a special package to State Governments for welfare of sanitation workers in country

SHRI ARJUN RAM MEGHWAL (Bikaner): 65 years has passed since our country got freedom but even today, the sanitation workers are the most backward segment in the social, economic, educational, political and administrative fields. Pandit Deen Dayal Upadhyay Ji has said that the weakest and the powerless people should be given top priority in extending benefits. The community falling under the Scheduled Castes and dedicated continuously to the service of the entire society and the people living in cities and towns by keeping them clean is called sanitation workers community. Sanitation workers clean the gutter and while doing so, they sometimes die due to poisonous and chemical gases but they do not get adequate compensation as the BPL list is not foolproof. For this community, I request the Ministry of Social Justice and Empowerment of the Government of India that as the special package are given for the development of minority communities in the same manner, special economic packages should be released for every state for this community so that they could get the required benefits. The sanitation workers of Madhya Pradesh and Rajasthan need special economic package immediately so that this community could get medical insurance, education and health facilities etc. and the

community could be brought is the mainstream of the society.

(viii) Need to exempt Gujarat Safai Kamgar Vikas Nigam from paying income-tax

[*English*]

DR. KIRIT PREMJBHAI SOLANKI (Ahmedabad West): I demand exemption from Income tax to 'Gujarat Safai Kamdar Vikas Nigam (GSKVN) under section 10(26B) of the IT Act, 1961. Under this Act SCAs of all States working for upliftment of the weaker section of societies viz. SCs, STs, OBCs etc are exempted from Income Tax.

Gujarat Government had represented to IT Department but until now it is not granted. IT Department had levied a sum of Rs. 25.33 crore. Hence, I again appeal to take steps to exempt Gujarat Safai Kamdar Vikas Nigam from paying Income-Tax.

(ix) Need to improve health care facilities in district hospitals of Robertsganj Parliamentary Constituency, Uttar Pradesh.

[*Translation*]

SHRI PAKAURI LAL (Robertsganj): The Legislative Assembly, Chakiya of the district Chandauli as well as district Sonbhadra fall under my naxal affected Parliamentary Constituency, Robertsganj. The percentage of Scheduled Tribes and backward castes people is 80%. There is poverty and starvation. The Patients do not get proper treatment in the district hospital. Alongwith the costly medicines, the arrangements of blood test, X-rays, MRI, HIV etc. are not available there.

Therefore, I request the Government to upgrade the district hospitals to the medical colleges for providing better health care facilities to the patients.

(x) Need to review status of implementation of follow up action on the recommendations of various committees constituted to report on social, economic and educational status of the Muslim Community of the country

DR. SHAFIQR RAHMAN BARQ (Sambhal): I would like to draw the attention of the Government

towards the non-implementation of the recommendations of the committees constituted for the progress and welfare of minorities, especially Muslims. I have many times raised questions in the Parliament with regard to this issue but the Government needs to take suitable steps for the welfare of minorities. The status of Muslims has been described as 'worse than dalits' in the report of Justice Rangnath Mishra Commission. I urge the Government to constitute a committee to review the status of implementation and the follow up action on the recommendations of Prime Minister's 15 point programme, Justice Sacchar Committee and Justice Rangnath Mishra Commission. I also urge the Government to make a provision to ensure that the information regarding formulation and implementation of any programme for the welfare as well as employment of backward Muslims, is provided to all the honourable Members of the Parliament by the section officers and all the district magistrates.

(xi) Need to construct additional platforms at Saharsa Railway Junction and increase the height of platforms in Saharsa, Manasi and Khagaria-Hasanpur Road - Samastipur Junctions in Bihar

SHRI DINESH CHANDRA YADAV (Khagaria): The Railway is facing huge operational problem in running of trains due to the presence of only two platforms at Saharsa junction of eastern central railway Hajipur in Bihar. There is a need to construct additional three platforms at the said station. The gauge conversion work from Saharsa to Manasi and Khagaria-Hasanpur Road-Samastipur has been completed. The running of trains has also started but due to low height of the platforms of all the stations between the said block, the passengers face difficulties. Especially the old women and handicapped passengers face huge problems while boarding trains.

Therefore, the Government should construct three additional platforms at Saharsa Railway Junction and increase the height of existing platforms in Saharsa, Manasi and Khagaria-Hasanpur Road-Samastipur junctions.

(xii) Need to undertake repair and maintenance of National Highways in West Bengal

[English]

DR. RATNA DE (Hooghly): As you are aware a number of National Highways cover West Bengal. For example, NH-2 is popularly known as Delhi-Kolkata Road. It is a busy National Highway. Out of 1,465 KM stretch from Delhi to Kolkata of NH-2, 235 Km is located in West Bengal. This complete stretch has been damaged, most affected area being Tamdua Block. Other National Highways like NH 31, NH 31C, NH 31D, NH-34, NH-55 are entirely within the State of West Bengal. NH-6 is also a busy National Highway. Because of bad condition of this National Highway a number of accidents have been taking place resulting in loss of lives and property inconvenient to road users cannot be explained. Bad patches in most of the places, water getting clogged in numerable potholes can be seen in the entire of stretch of all the National Highways. The long lists of National Highways falling under West Bengal has one common factor that is of extensive damage. There has been a constant request from the Government of West Bengal for improving the condition of National Highways that pass through West Bengal. I would like to fervently appeal to the Government to ensure that repair and maintenance of above said National Highways should be carried out all through the year. These efforts on the part of Ministry of Road Transport and Highways would go a long way in the progress, prosperity and development of West Bengal.

(xiii) Need to address the problem of farmers whose land have been acquired by cement companies in Guntur district of Andhra Pradesh

SHRI M. VENUGOPALA REDDY (Narasaraopet): As we all are aware that the Guntur District in Andhra Pradesh is endowed with mineral potentialities and is spread throughout District. In particular, Lime Stone (Cement) Mineral is having its reserves at Dachehalli, Macherla, Durga Puram, Karempudi, Jettipalem etc. So far a good number of cement factories are permitted

to be established here. The Management are taking thousands of hectares of Patta land for lease, besides Government land and Forest land. They are being covered with barbed wire fencing. As a result, the land is becoming barren without produce of either grass to livestock or cultivation by farmers. At the time of lease, the farmers were promised that bright future would be there for them and their children. When stone crushers were established in the villages, the children belonging to the families whose land was taken were promised that they would be provided better employment, school buildings, hospitals etc. But in practice, nothing happened as promised. Whenever, blasting in quarries is conducted, it results into damage to the houses as well as Bore wells and water could not be extracted from the bore-wells and the villagers are facing loss of crop etc. So far, it is learnt there are 31 Leases in the area of 4850.87 hectors land and also many new firms are being launched by acquiring Government and Forest lands, besides patta lands. In fact, many of the firms did not establish the Cement factories on time. The farmers are facing difficulties in respect of food, fodder for cattle, barren land, finance and in social fields. In view of the above it can be averred that the private companies have made the lives of farmers difficult by acquiring patta lands and not fulfilling the promises. In view of the above situation, I request that all cases of lease be re-examined, identify the defaulters, and take stringent action against them duly withdrawing the permission already granted besides handing over the land to the farmers back without any compensation to the defaulting companies.

Further, I request the Government, to instruct the State Government of Andhra Pradesh to examine the issue in-depth and take appropriate and urgent remedial measures and to come to the rescue of those farmers who suffered due to the irregular and unwanted actions of the industrialists, since they have not established the factories till now.

(xiv) Need to speed up the work of Subarnarekha Barrage Project

SHRI PRABODH PANDA (Midnapore): The Subarnarekha barrage project was conceptualized long

back with a view to have well-defined irrigation system that would have helped farmers of vast area including the large part of Paschim Medinipur and Purva Medinipur district of West Bengal along with creation of number of jobs that would have required for the Project.

Though initially the project was started with right earnest and some funds were allocated but the project got halted. The farmers are not receiving the benefit of irrigation and also facing the troubles of floods in monsoon season. The unemployed youths who had a dream to get a job in the project received nothing.

Due to delay in execution of the project the cost has also been escalated. Therefore, to stop further escalation what is needed is the speedy sanction and its implementation. Though the Central Government had assured at several times regarding the urgency of the project, nothing positive has come out so far.

Therefore, I strongly urge upon the Central Government to undertake the work of Subarnarekha Barrage Project without further delay so that the farmers and unemployed get the benefits and economic scenario of the entire area also changes.

(xv) Need to stop recovery of debt from the farmers of Hatkanangle Parliamentary Constituency, Maharashtra by Kholhapur District Central Co-operative Bank

[Translation]

SHRI RAJU SHETTI (Hatkanagle): In 2008, the Union Government had waived off the total outstanding amount of loans under the Agricultural Loan Waiver Scheme for farmers having less than 5 acres of land. No clear guidelines were laid down at the time of implementation of this scheme. The debt free certificates were distributed to all the farmers having less than 5 acres of land, by the district Central banks service societies. But today NABARD has implemented the debt-recovery programme against the farmers and the reason given for the same is that loans exceeding normal credit limit have been taken or given. The Kholhapur District Central Co-operative Bank, in my

Parliamentary Constituency, Hatkanangle, has issued the recovery notice amounting to approximately Rs. 1 1 2.89 crore against the farmers who took loans. This is a violation of the written directions of Government's Loan waiver scheme. In such a situation, there is an urgent need for the intervention of Finance Ministry to stop the process of recovery.

12.03 hrs.

**NORTH-EASTERN AREAS (REORGANISATION)
AMENDMENT BILL, 2011**

[English]

MADAM SPEAKER: Now, we shall take up item no. 14. Shri Sushil Kumar Shinde.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): On behalf of Shri Sushil Kumar Shinde, I beg to move:

“That the Bill further to amend the North-Eastern Areas (Reorganisation) Act, 1971, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the North-Eastern Areas (Reorganisation) Act, 1971, be taken into consideration.”

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

**Amendment of section
61 of Act 81 of 1971**

Amendments made:

Page 1, line 9, for “2011”, substitute “2012” (3)

Page 2, line 4, for “2011”, substitute “2012” (4)

Page 2, line 8, for “2011”, substitute “2012” (5)

Page 2, line 13, for "2011", substitute "2012" (6)

(Shri Mullappally Ramachandran)

...(Interruptions)

MADAM SPEAKER: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

...(Interruptions)

Clause 1

Short Title and commencement

Amendment made:

Page 1, line 3, for "2011", substitute "2012" (2)

(Shri Mullappally Ramachandran)

MADAM SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

...(Interruptions)

Enacting Formula

Amendment made:

Page 1, line 1, for "Sixty-second", substitute "Sixty-third" (1)

(Shri Mullappally Ramachandran)

MADAM SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

...(Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN: Madam, I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

12.07 hrs.

PROTECTION OF WOMEN AGAINST SEXUAL HARASSMENT AT WORKPLACE BILL, 2010

[English]

MADAM SPEAKER: The House will now take up Item No. 15 - Shrimati Krishna Tirath

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam Speaker, I would like to move the motion"

"That the Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto be taken into consideration."

[English]

MADAM SPEAKER: The question is:

"That the Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Definitions

Amendments made:

Page 2, for lines 10 to 12, substitute—

'(a) "aggrieved woman" means—

- (i) in relation to a workplace, a woman, of any age whether employed or not, who alleges to have been subjected to any act of sexual harassment by the respondent;
- (ii) in relation to a dwelling place or house, a woman of any age who is employed in such a dwelling place or house;'. (3)

Page 2, after line 23, insert—

' (da) "domestic worker" means a woman who is employed to do the household work in any household for remuneration whether in cash or kind, either directly or through any agency on a temporary, permanent, part time or full time basis, but does not include any member of the family of the employer;' (4)

Page 2, lines 29 and 30, omit—

"but does not include domestic worker working at home;". (5)

Page 2, after line 39, insert—

'Explanation.— For the purposes of this sub-clause "management" includes the person or board or committee responsible for formulation and administration of policies for such organisation;

- (iii) in relation to workplace covered under sub-clauses (i) and (ii), the person discharging

contractual obligations with respect to his or her employees;

- (iv) in relation to a dwelling place or house, a person or a household who employs or benefits from the employment of domestic worker, irrespective of the number, time period or type of such worker employed, or the nature of the employment or activities performed by the domestic worker;'. (6)

Page 3, for lines 6 to 13, substitute —

- '(m) "sexual harassment" includes any one or more of the following unwelcome acts or behaviour (whether directly or by implication) namely:—
 - (i) physical contact and advances; or
 - (ii) a demand or request for sexual favours; or
 - (iii) making sexually coloured remarks; or
 - (iv) showing pornography; or
 - (v) any other unwelcome physical, verbal or non-verbal conduct of a sexual nature;'. (7)

Page 3, for lines 26 and 27, substitute—

- "(iv) any sports institute, stadium, sports complex or competition or games venue, whether residential or not used for training, sports or other activities relating thereto;
- (v) any place visited by the employee arising out of or during the course of employment including transportation provided by the employer for undertaking such journey;
- (vi) a dwelling place or a house;". (8)

(Shrimati Krishna Tirath)

MADAM SPEAKER: Amendments 47 to 50, Shrimati Susmita Bauri — Not moving.

...(Interruptions)

MADAM SPEAKER: The question is:

* Moved with the recommendation of the President.

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3 **Prevention of sexual harassment**

Amendment made:

Page 3, for lines 32 to 39, substitute -”

3.(1) No woman shall be subjected to sexual harassment at any workplace.

(2) The following circumstances, among other circumstances, if it occurs or is present in relation to or connected with any act or behaviour of sexual harassment may amount to sexual harassment:—

(i) implied or explicit promise of preferential treatment in her employment; or

(ii) implied or explicit threat of detrimental treatment in her employment; or

(iii) implied or explicit threat about her present or future employment status; or

(iv) interference with her work or creating an intimidating or offensive or hostile work environment for her; or

(v) humiliating treatment likely to affect her health or safety.” (9)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 3 as amended, stand part of the Bill.”

The motion was adopted.

Clause 3 as amended, was added to the Bill.

Clause 4 **Costitution of Internal Complaints committee**

Amendments made:

Page 4, for lines 11 to 14, substitute—

“Provided further that in case the other office or administrative units of the workplace do not have a senior level woman employee, the Presiding Officer shall be nominated from any other workplace of the same employer or other department or organisation;” (10)

Page 4, line 19, after “women”, insert—

“or a person familiar with the issues relating to sexual harassment”. (11)

Page 4, for lines 24 to 26, substitute—

“(4) The Member appointed from amongst the non-governmental organisations or associations shall be paid such fees or allowances for holding the proceedings of the Internal Committee, by the employer, as may be prescribed.” (12)

Page 4, for lines 29 to 31, substitute—

“(6) has been convicted for an offence or an inquiry into an offence under any law for the time being in force is pending against him; or

(c) he has been found guilty in any disciplinary proceedings or a disciplinary proceeding is pending against him; or”. (13)

Page 4, omit lines 32 to 35. (14)

(Shrimati Krishna Tirath)

MADAM SPEAKER: Amendment No. 51, Shrimati Susmita Bauri - Not moving.

...(Interruptions)

MADAM SPEAKER: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6 **Costitution and jurisdiction
of Local Complaints
Committee**

Amendments made:

Page 5, line 2, after 'Local Complaints Committee', insert —

“to receive complaints of sexual harassment from establishments where the Internal Complaints Committee has not been constituted due to having less than ten workers or if the complaint is against the employer himself. (15)

Page 5, for lines 3 to 10, substitute—

“(2) The District Officer shall designate one nodal officer in every block, taluka and tehsil in rural or tribal area and ward or municipality in the urban area, to receive complaints and forward the same to the concerned Local Complaints Committee within a period of seven days.

(3) The jurisdiction of the Local Complaints Committee shall extend to the areas of the district where it is constituted.”.(16)

(Shrimati Krishna Tirath)

...(Interruptions)

MADAM SPEAKER: Amendment Nos. 52, Shrimati Susmita Bauri - Not moving.

... (Interruptions)

MADAM SPEAKER: The question is:

“That clause 6, as amended, stand part of the Bill.”

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 7

**Composition tenure
and other terms
and conditions of
Local Complaints
Committee**

Amendments made:

Page 5, line 19, after “women”, insert—

“or a person familiar with the issues relating to sexual harassment”. (17)

Page 5, after line 21, insert—

“Provided further that at least one of the nominees shall be a woman belonging to the Scheduled Castes or the Scheduled Tribes or the Other Backward Classes or minority community notified by the Central Government, from time to time.”.(18)

Page 5, for lines 22 to 27, substitute—

“(d) the concerned officer dealing with the social welfare or women and child development in the district, shall be a member ex officio”. (19)

Page 5, line 29, for “prescribed”, substitute “specified by the District Officer”. (20)

Page 5, lines 30 to 33, substitute—

“(3) Where the Chairperson or any Member of the Local Complaints Committee—

- (a) contravenes the provisions of section 16; or
- (b) has been convicted for an offence or an inquiry into an offence under any law for the time being in force is pending against him; or
- (c) has been found guilty in any disciplinary proceedings or a disciplinary proceeding is pending against him; or
- (d) has so abused his position as to render his continuance in office prejudicial to the public interest, such Chairperson or Member, as the case may be, shall be removed from the

Committee and the vacancy so created or any casual vacancy shall be filled by fresh nomination in accordance with the provisions of this section.”. (21)

Page 5, line 34, after “Local Committee”, insert—

“other than the Members nominated under clauses (b) and (d) of sub-section (1)”. (22)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 7, as amended, stand part of the Bill.”

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clause 8 was added to the Bill.

Clause 9 Complaint of sexual harassment

Amendments made:

Page 6, for line 5, substitute—

“so constituted, within a period of three months from the date of incident and in case of a series of incidents, within a period of three months from the date of last incident:”. (23)

Page 6, after line 9, insert—

“Provided further that the Internal Committee or, as the case may be, the Local Committee may, for the reasons to be recorded in writing, extend the time limit not exceeding three months, if it is satisfied that the circumstances were such which prevented the woman from filing a complaint within the said period. “. (24)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 Conciliation

Amendment made:

Page 6, after line 15, insert—

“Provided that no monetary settlement shall be made as a basis of conciliation.”. (25)

(Shrimati Krishna Tirath)

...(Interruptions)

MADAM SPEAKER: The question is:

“That clause 10, as amended, stand part of the Bill.”

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Clause 11 Inquiry Complaint

Amendment made:

Page 6, for lines 25 to 31, substitute—

“11.(1) Subject to the provisions of section 10, the Internal Committee or the Local Committee, as the case may be, shall, where the respondent is an employee, proceed to make inquiry into the complaint in accordance with the provisions of the service rules applicable to the respondent and where no such rules exist, in such manner as may be prescribed or in case of a domestic worker, the Local Committee shall, if prima facia case exist, forward the complaint to the police, within a period of seven days for registering the case under section 509 of the Indian Penal Code, and any other relevant provisions of the said Code where applicable: 45 of 1860.

Provided that where the aggrieved woman informs the Internal Committee or the Local Committee, as the case may be, that any term or condition of the settlement arrived at under sub-section (2) of section 10 has not been complied with by the respondent, the Internal Committee or the Local Committee shall

proceed to make an inquiry into the complaint or, as the case may be, forward the complaint to the police:

Provided further that where both the parties are employees, the parties shall, during the course of inquiry, be given an opportunity of being heard and a copy of the findings shall be made available to both the parties enabling them to make representation against the findings before the Committee.

(1a) Notwithstanding anything contained in section 509 of the Indian Penal Code, the court may, when the respondent is convicted of the offence, order payment of such sums as it may consider appropriate, to the aggrieved woman by the respondent, having regard to the provisions of section 15.” (26)

(Shrimati Krishna Tirath)

...(Interruptions)

MADAM SPEAKER: The question is:

“That clause 11, as amended, stand part of the Bill.”

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clause 12

Action during pendency of enquiry

Amendments made:

Page 7, line 1, after “woman”, insert— “up to a period of three months”. (27)

Page 7, line 4, for “entitled to otherwise if the case is proved”, substitute “otherwise entitled”. (28)

(Shrimati Krishna Tirath)

...(Interruptions)

MADAM SPEAKER: The question is:

“That clause 12, as amended, stand part of the Bill.”

The motion was adopted.

Clause 12, as amended, was added to the Bill.

...(Interruptions)

MADAM SPEAKER: Hon. Members, we will take up the next item, that is, item No. 16; and will come back to this item later on. Does the House agree?

SEVERAL HON. MEMBERS: Yes, Madam.

...(Interruptions)

12.17 hrs.

[English]

NATIONAL HIGHWAYS AUTHORITY OF INDIA (AMENDMENT) BILL, 2011

MADAM SPEAKER: Now Item No. 16, Dr. C.P. Joshi

...(Interruptions)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): I beg to move:

“That the Bill further to amend the National Highways Authority of India Act, 1988 be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the National Highways Authority of India Act, 1988 be taken into consideration.”

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted. Clause 2 was added to the Bill.

...(Interruptions)

Clause 1 Short title

MADAM SPEAKER: The question is:

Amendment made:

“That the Bill, as amended, be passed.”

Page 1, line 3,

The motion was adopted.

for “2011”

substitute “2012” (2)

...(Interruptions)

(Dr. C.P. Joshi)

12.20 hrs.

...(Interruptions)

PROTECTION OF WOMEN AGAINST SEXUAL HARASSMENT AT WORK PLACE BILL, 2010 - CONTD.

MADAM SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

MADAM SPEAKER: The House shall revert to Item No.15. Hon. Minister to move amendments to clause 13.

The motion was adopted.

Clause 13

Inquiry report.

Clause 1, as amended, was added to the Bill.

...(Interruptions)

Amendments made:

Enacting Formula

Page 7, line 11, after “District Officer”, insert -

Amendment made:

“within a period of ten days from the date of completion of the inquiry”. (29)

Page 1, line 1,

Page 7, line 24,

for “Sixty-second”

for “such sum of compensation”,

substitute “Sixty-third” (1)

substitute “such sum as it may consider appropriate”. (30)

(Dr. C.P. Joshi)

MADAM SPEAKER: The question is:

Page 7, line 29,

“That the Enacting Formula, as amended, stand part of the Bill.”

for “pay such compensation”,

The motion was adopted.

substitute “pay such sum”. (31)

The Enacting Formula, as amended, was added to the Bill.

Page 7, after line 29, insert -

The Long Title was added to the Bill.

...(Interruptions)

“Provided further that in case the respondent fails to pay the sum referred to in clause (ii), the Internal Committee or, as the case may be, the Local Committee may forward the order for recovery of the sum as an arrear of land revenue to the concerned District Officer.”. (32)

DR. C.P. JOSHI: I beg to move:

“That the Bill, as amended, be passed.”

(Dr. C.P. Joshi)

MADAM SPEAKER: The question is:

“That clause 13, as amended, stand part of the Bill.”

The motion was adopted.

Clause 13, as amended was added to the Bill.

Clause 14 Punishment for false or malicious complaints and false evidence

Amendments made:

Page 7, line 33, for “false or malicious”, substitute—

“malicious or the aggrieved woman or any other person making the complaint has made the complaint knowing it to be false”. (33)

Page 7, line 42, omit “or falsehood”. (34)

(Shritmati Krishna Tirath)

MADAM SPEAKER: There are Amendment Nos. 54 and 55 to clause 14 to be moved by Shrimati Susmita Bauri.

Shrimati Susmita Bauri - not moving.

...(Interruptions)

MADAM SPEAKER: The question is:

“That clause 14, as amended, stand part of the Bill.” The motion was adopted. Clause 14, as amended, was added to the Bill.

...(Interruptions)

Clause 15 Determination of Compensation

Amendment made:

Page 8, line 7, for “compensation”, substitute “sums”. (35)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 15, as amended, stand part of the Bill.” The motion was adopted. Clause 15, as amended, was added to the Bill.

...(Interruptions)

Clause 16 Prohibition of publication or making known contents of complaint and enquiry proceedings

MADAM SPEAKER: There is an Amendment No. 56 to clause 16 to be moved by Shrimati Susmita Bauri. Shrimati Susmita Bauri - not moving.

MADAM SPEAKER: The question is:

“That clause 16 stand part of the Bill.”

The motion was adopted.

Clause 16 was added to the Bill.

Clause 17 was added to the Bill.

...(Interruptions)

Clause 18 Appeal

Amendment made:

Page 8, line 39, for “thirty days”, substitute “ninety days” (36)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 18, as amended, stand part of the Bill.”

The motion was adopted.

Clause 18, as amended, was added to the Bill.

...(Interruptions)

Clause 19 Duties of Employer

Amendments made:

Page 8, line 46, after “workplace,”, insert “the penal consequences of sexual harassments, and”. (37)

Page 9, for lines 1 and 2, substitute—

“(c) organise workshops and awareness programmes at regular intervals for sensitising the employees with the provisions of the Act and orientation programmes for the members of the Internal Committee in the manner as may be prescribed;”.

(38)

Page 9, for lines 13 to 16, substitute—

45 of “(h) cause to initiate action, under the Indian 1860 Penal Code or any other law for the time being in force, against the perpetrator, or if the aggrieved woman so desires, where the perpetrator is not an employee, in the workplace at which the incident of sexual harassment took place;

(i) treat sexual harassment as a misconduct under the service rules and initiate action for such misconduct;

(j) monitor the timely submission of reports by the Internal Committee.” (39)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 19, as amended, stand part of the Bill.”

The motion was adopted.

Clause 19, as amended, was added to the Bill.

...(Interruptions)

Clause 20 **Duties and Power of District Officer**

Amendment made:

Page 9, lines 20 and 21, omit “Internal Committee or the”.

(40)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 20, as amended, stand part of the Bill.”

The motion was adopted.

Clause 20, as amended, was added to the Bill.

Clauses 21 to 23 were added to the Bill.

...(Interruptions)

Motion Re: Suspension of Rule 80(i)

SHRIMATI KRISHNA TIRATH: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Protection of Women Against Sexual Harassment at Workplace Bill, 2010 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Protection of Women Against Sexual Harassment at Workplace Bill, 2010 and that this amendment may be allowed to be moved.”

The motion was adopted.

...(Interruptions)

New Clause 23A **Appropriate Government to take measures to publicise the Act.**

Amendment made:

Page 9, after line 37, insert—

MADAM SPEAKER: The question is:

"That New Clause 23A be added to the Bill."

The motion was adopted.

New Clause 23'A was added to the Bill.

Clauses 24 to 27 were added to the Bill.

Clause 28 Power of the appropriate Government to make rules

Amendments made:

Page 10, line 33, omit "Presiding Officer and". (42)

Page 10, after line 34, insert—

"(aa) nomination of members under clause (c) of sub-section (7) of section 7;". (43)

Page 11, line 3, omit "and". (44)

Page 11, after line 3 insert—

"(ja) the manner of organising workshops, awareness programmes for sensitising the employees and orientation programmes for the members of the Internal Committee under clause (c) of section 19;". (45)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

"That clause 28, as amended, stand part of the Bill."

The motion was adopted.

Clause 28, as amended, was added to the Bill.

Clause 29 was added to the Bill.

...(Interruptions)

Clause 1 Short title, extent and comment

Amendment made:

Page 2, for lines 4 and 5, substitute —

"1. (1) This Act may be called the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2012.". (2)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 7, as amended, was added to the Bill.

...(Interruptions)

Enacting Formula

Amendment made:

Page 2, line 1, for "Sixty-first", substitute "Sixty-third". (1)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Preamble was added to the Bill.

The Long Title was added to the Bill.

...(Interruptions)

MADAM SPEAKER: Now, the hon. Minister may move that the Bill, as amended, be passed.

...(Interruptions)

SHRIMATI KRISHNA TIRATH: I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 4th September, 2012 at 11 a.m.

12.26 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, September 4, 2012/ Bhadra 13, 1934 (Saka).

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